

**REVIEW OF THE WORK TRANSACTED BY THE SEVENTH  
TAMIL NADU LEGISLATIVE ASSEMBLY**

**1980-84**

**CHAPTER I**

**THE STATE LEGISLATURE-ORIGIN AND EVOLUTION**

When on the last day of 1600 Queen Elizabeth signed the Charter of the East India Company, no one in his wildest dreams could have imagined that she was laying the foundation for the acquisition of a mighty Empire. The constitutional doctrine that all acquisitions of sovereignty by a subject are and can be behalf of the Crown, has ever been part of the law of England and when after the battle of Plessey, the East India Company found themselves in possession of an Empire, though nominally as delegates of the Moghul Emperor, Parliament intervened with the Regulating Act. The Act of 1784 which followed established a dual system of control by the Company and a Parliamentary Board which survived till the direct assumption of Sovereignty by the Crown of England in 1858. To start with, the Presidencies were independent of each other, but the Regulating Act termed the Governor of Bengal as the Governor-General of Bengal and made him the Supreme Head of all the Presidencies. At the same time, the legislative power in the Presidencies was recognized. This state of things was however discontinued by Charter Act of 1833 which concentrated all legislative powers in the Governor-General in Council and deprived the local Governments of their power of independent legislation. The grave inconveniences resulting from such a system led to its reversal in the Indian Councils Act, 1861. From then on wards, the power of the Provincial Legislatures has always been on the increase and under the Government of India Act, 1935, the provinces became co-equal in the Federal system. This can be considered as the culmination of the process started in 1861.

The various developments can be briefly traced from the Charter Act of 1833. This Act for the first time provided the addition of a fourth member to the Governor-General in Council for the sole purpose of legislation. He was to be known as the Law Member. Neither his presence nor his concurrence was necessary for the passage of any Law. Act extinguished the independent legislative powers of the Governors-in-Council of Madras and other Presidencies and vested legislative powers solely in the Governor-General-in-Council. The laws passed by the Government of India were to be called Acts. Before 1833, the enactments of Bombay, Madras and Bengal were known as regulations. The presidency Governments, as they were

then called, were authorized merely to submit drafts or projects of any laws regulations deemed expedient or necessary to the Governor-General-in-Council.

The Charter Act of 1833, which marked the next stage in the evolution of the legislatures, made the Law Member of the Governor General-in-Council, a full member. In all the Legislative Council in its legislative capacity consisted of 12 Members. Those were the Governor-General, commander-in-chief, four council Members and six Legislative Members. Out of these six members four were representatives of the provinces and the other two were the Chief Justice of the Supreme Court of Calcutta and a puisne judge. From 1833 to 1861, the Governor-General-in-Council was the sole administrative as well the legislative authority.

The Indian Councils Act of 1861 constituted a great land mark in the growth and development of the legislatures. The Act for the first time associated with the Governor-General's Executive Council, a small number of additional members half of them being non-officials, a provided for the addition of not less than six and not more than 12 nominated members to the Governor-general's Council and the functions of the New legislative Council were limited wholly to legislation. The act also restored the legislative powers of the Council of the Governor of Madras which was enlarged for legislative purposes by the addition of the Advocate-General and of four to eight members nominated by the Governor. The consent of the Governor and the Governor-General was made necessary for all legislation passed or amended by the Governor of Madras and Bombay. The Act<sup>6</sup> thus sowed the seed for the future legislature as an independent entity separate from the Executive Council. The Legislative Councils so established were however mere advisory Committees by means of which Government obtained advice and assistance in their work of legislation and the public derived the advantage of full publicity being ensured at every stage of the legislative process. The Councils were not deliberative bodies with respect to any subject but that of the immediate legislation before them.

The next milestone in the evolution of the legislatures was reached when the Indian Councils Act of 1892 was passed by which the number of additional members of the Central legislature was increased but it was not to be less than ten and not more than sixteen in the case of the Supreme Council and not less than eight and not more than twenty in the case of Madras. Two-fifths of the additional members were to be officials. Non Official Members were recommended by the district boards, universities, municipalities and other associations. This Act enlarged the functions of the council in two respects, namely, the council could

discuss the annual financial statement and ask questions subject to certain limitations. Members were to hold office for two years.

The seed sown by the Act of 1861 was quickened into life by the Act of 1909, popularly known as Minto-Morley Reforms. The Act still further enlarged the legislative Council both of the Governor-General and of the Provinces. It introduced for the first time the method of election though not yet direct election, and thus helped to quicken into life the seed of representative institutions. It dispensed with officials majorities in the Provincial legislations. It dispensed with officials majorities in the Provincial legislative Councils and gave them power to move resolutions upon matters of general public interest and also upon the budget and to ask supplementary questions. The additional members of the Governor-General council were increased from 16 to a maximum of 60 and those of the Madras Council from 20 to a maximum of 50. Thus the Act carried constitutional development a step further. The Madras legislative Council consisted of 21 officials and 16 non-officials. The ex-Officio members were Governor, Advocate-General and 3 members of the Executive Council. 16 Officials were nominated by the Governor. Out of 26 non-officials 5 were nominated and only 21 were elected.

The Government of India Act of 1919, which embodied the Montagu-Chelmsford Reforms is but the natural and inevitable sequel to the long chapter of previous Parliamentary legislation on the introduction of Representative of the people.

In the Centre however the principle of responsible Government was not introduced. The Central legislature thereafter called the Indian Legislature was reconstituted on enlarged and more representative character. This Act set up a bicameral legislature at the Centre. They State. The Council of State composed of sixty members of whom 33 members were elected and 27 were nominated by the Governor-General and the legislative Assembly composed of about 145 members, of whom about 103 were elected and the rest nominated. Of the nominated members about 25 were officials and the rest non-officials. The powers of both the Chambers of the Indian Legislature were identical except that the power to vote supply was granted only to the legislative assembly.

For the Madras Presidency the number of Elected members was 98, number of nominated non-official member of elected members was 98, number of nominated non-official members was 10 and the number of members of Executive Council (Ex. Officio) and

maximum number of nominated officials was 19. The most important feature of the Act was the introduction of the system of diarchy in the Provinces. Subject were classified as Central and Provincial and in regard to Provincial matters a further division was made into “transferred subjects” administered by the Governor and his ministers responsible to the legislative Council and “reserved subjects” administered by the Governor and his Executive Council. The Governor could override both the Ministers of the Provincial legislative Council was raised to over 70 per cent. The legislative power of the Council extended to Provincial matters only. Every way of the Provincial legislature for its validity required the assent of Governor-General as well as the Governor.

The first independent legislative body known as the Madras legislative Council was set up in 1921. It met for the first time on the 8<sup>th</sup> January, 1921 at Fort St. George, Madras. The Council was inaugurated by the Duke of Connaught, on 12<sup>th</sup> January, 1921 on the request made by the Governor Lord Wellington. The Governor addressed the Council on 14<sup>th</sup> February 1921. The duration of the Council was for three years. The second and third councils under this Act were constituted after general elections were held in 1923 and 1926 respectively. The fourth legislative Council met for the first time on the 6<sup>th</sup> November, 1930 after the general elections held during that year and its life was extended from time to time and it lasted till the provincial autonomy under the Government of India Act, 1935 came into operation.

The following were the Chairmen from 1920 to 1937

|                                  |    |    |         |
|----------------------------------|----|----|---------|
| 1. Thiru P. Rajagopala Achariyar | .. | .. | 1920-23 |
| 2. Thiru L.D. Swamikkannu Pillai | .. | .. | 1924-25 |
| 3. Prof. M. Ruthnasamy           | .. | .. | 1925-26 |
| 4. Thiru C.V.S. Narasimha Raju   | .. | .. | 1926-30 |
| 5. Thiru B. Ramachandra Reddy    | .. | .. | 1930-37 |

The Government of India Act, 1935, marked the next great stride in the evolution of the legislatures. The act provided for an All-India Federation and the constituent units of the Federation were to be the Governor's Provinces and the Indian States. The accession of the State to the Federation was optional. The Federal legislature was to consist of two Houses, the House of assembly called the Federal Assembly and the Council of States. The Federal Assembly was to consist of 375 members, 125 being representatives of the Indian States, nominated by the Rulers. The representatives of the Governor's provinces were to be elected not directly but indirectly by the Provincial Assemblies. The term of the Assembly was fixed as five years. The Council of State was to be a permanent body not subject to dissolution, but

one-third of the members should retire every three years. It was to consist of 260 members. 104 representatives of Indian States six to be nominated by the Governor-General, 128 to be directly elected by territorial communal constituencies and 22 to be set apart for smaller minorities, women and depressed classes. The two Houses had in general equal powers but demands for supply votes and financial Bills were to originate in the Assembly.

The Act established a bi-cameral legislature in the Province of Madras as it was then called and provided for responsible Government subject to two limitations namely (1) special responsibilities were given to the Governor in regard to certain matters such as Finance and (2) certain matters were placed entirely outside ministerial control and within the absolute discretion of the Governor.

The State legislature consisted of the Governor and the two Chambers called the Provincial legislative Council and the Provincial Legislative Assembly. The Legislative Council was a permanent body not subject to dissolution but as nearly as one third of the members thereon retired every three years. It consisted of not less than 54 and not more than 56 members Composed of 35 General Seats, 7 Mohammedan States, 1 European seat, 3 Indian Christian seats and not less than 8 and not more than 10 nominated by the Governor. The legislative Assembly consisted of 215 members of which, 146 were elected from general seats of which 30 seats were reserved for Scheduled Castes. The number of seats to be filled by persons chosen to represent various electorates are, 1 for Backward areas and tribes, 28 for Mohammedans. 2 for Anglo Indians, 3 for Europeans, 8 for Indian Christians, 6 for representatives of Commerce and Industry, etc., 6 for Landholders, 1 for University, 6 for representatives of labour and 8 for Women of which, 6 were general.

The Act made a division of powers between the Centre and the Provinces. Certain subjects were exclusively assigned to the Central or Federal Legislature, other to the Provincial legislatures and in regard to another field, the two had concurrent powers.

Although the Government of India Act was passed in 1935, only that part relating to the Provinces came into operation in 1937. No attempt was made to enforce the Federal part of the Act. Though Congress got the majority in six provinces it refused to shoulder the responsibility unless the Governors gave an assurance that they would not be interfering with the day-to-day administration. Ultimately the Governor-General of India gave such an assurance and the popular Ministries came into power. These Ministries remained in power for

about two years. Thiru Bulusu Sambamurthy was the speaker of the Madras Legislative Assembly during that period. When the World-war II broke out in September, 1939, the British Government unilaterally declared India a belligerent country without consulting the people. As the British Government refused to give the necessary assurance demanded by the Congress, these Ministries had to resign and they accordingly resigned in October 1939. After the termination of the World-War II and after prolonged negotiations, the British transferred power under Lord Mount Batten Plan and the Indian Independence Bill was presented to the British Parliament on July 4<sup>th</sup> and was passed by Parliament on July 18, 1947 and the transfer. Or power took place on 14/15 August 1947.

The Indian Independence Act, 1947, constituted the culmination of the origin and growth of the Indian Legislatures from modest expansions of the origin and growth of the Indian Legislatures from modest expansions of the Executive Councils of the Governor-General and the Governors in the Provinces into separate sovereign legislative bodies. Thiru J. Sivashanmugam Pillai was elected as Speaker during this period. The Act created two independent Paramountcy of the British Crown lapsed and the power of the British Parliament to legislate for India ceased. The federal Legislature of India became sovereign and the power of the Legislature became exercisable by the Constituent Assembly which was not subject to any limitation whatsoever. Until the new Constitution was framed, the Government of India Act of 1935, subject to certain adaptations and modifications was to remain the Constitutional Law of India. The Constitution of India came into force with effect from the 26<sup>th</sup> January 1950.

## **CHAPTER II**

### **TAMIL NADU STATE AND TAMIL NADU LEGISLATIVE ASSEMBLY**

The State of Tamil Nadu is one of the 22 States of the Indian Republic bounded on the North by the States of Andhra Pradesh and Karnataka On the East by the Bay of Bengal, On the South by the Indian Ocean and on the West by the Kerala State. It has an area of 130.069 square kilometers with an estimated population of 4,82,97,456. It consists of eighteen districts.

Ramanathapuram district has been trifurcated into Ramanathapuram district with headquarters at Ramanathapuram, Pasumpon Muthuramalingam district with headquarters at Sivaganga and Kamarajar district with headquarters at Virudhunagar. Government has also decided to bifurcate Tirunelveli, North Arcot, Madurai, Thanjavur, South Arcot and Tiruchirappalli districts, in stage.

The Tamil Nadu Legislature is a bi-cameral Legislature. It consists of the Governor and the two House of the Legislature, namely, the Legislative Council and the Legislative Assembly.

After the first General Elections held in January, 1952, the first erstwhile composite Madras State Legislative Assembly in accordance with the Constitution of India was constituted in March 1952. The Andhra State consisting of the Telugu speaking area of the composite Madras State was formed on the 1<sup>st</sup> October, 1953 and the Kannada Speaking area of Bellary district was also merged with the Karnataka State with effect from the same date. The States Reorganisation Act, 1956 came into effect from 1<sup>st</sup> November, 1956 and consequently the constituencies in the erstwhile Malabar District merged with the Kerala State. On the 18<sup>th</sup> July 1967 the House by a resolution unanimously adopted and recommended that steps be taken by the State Government to secure necessary amendment to the Constitution of India to change the name of Madras State as “Tamil Nadu”. Accordingly, the Madras State (Alteration of Name) Act, 1968 (Central Act 53 of 1968) was passed by Subsequent to this, the nomenclature “Madras Legislative Assembly” has been changed into “Tamil Nadu Legislative Assembly”.

The particulars such as, duration of each Assembly since, 1952 the months during which General Elections held and the dates of the Constitution, first meeting and dissolution of each Assembly are as follows:-

| <i>Number of Assembly</i> | <i>Duration</i> | <i>Month during which General Election held</i> | <i>Date of Constitution</i> | <i>Date of Council of Ministers sworn-in.</i> | <i>Date of commencement of first session</i> | <i>Date of dissolution</i> |
|---------------------------|-----------------|---|-----------------------------|---|--|----------------------------|
| (1)                       | (2)             | (3)   | (4)                         | (5)   | (6)  | (7)                        |
| 1 First Assembly.         | 1952-57         | December 1951 and January, 1952.                | 1-3-1952                    | 10-4-1952                                     | 3-6-1952                                     | 31-3-1957                  |
| 2 Second Assembly.        | 1957-62         | April, 1957                                     | 1-4-1957                    | 13-4-1957                                     | 29-4-1957                                    | 1-3-1962                   |
| 3 Third Assembly.         | 1962-67         | March, 1962                                     | 3-3-1962                    | 15-3-1962                                     | 29-3-1962                                    | 28-2-1967                  |
| 4 Fourth Assembly.        | 1967-71         | March, 1967                                     | 1-3-1967                    | 6-3-1967                                      | 15-3-1967                                    | 5-1-1971                   |
| 5 Fifth Assembly.         | 1971-76         | March, 1971                                     | 15-3-1971                   | 15-3-1971                                     | 22-3-1971                                    | 31-1-1976                  |
| 6 Sixth Assembly.         | 1977-80         | June, 1977.                                     | 30-6-1977                   | 30-6-1977                                     | 4-7-1977                                     | 17-2-1980                  |
| 7 Seventh Assembly.       | 1980-84         | June, 1980.                                     | 9-6-1980                    | 9-6-1980                                      | 19-6-1980                                    | 15-11-1984                 |

The Governor of Tamil Nadu Article 174 of the Constitution of India dissolved the Seventh Tamil Nadu Legislative Assembly with effect on and from the afternoon of 15<sup>th</sup> November 1984. (Copy of S.O.Ms.No.220, dated 15<sup>th</sup> November 1984-Vide Section II, Table No.1-Page No 283)



### CHAPTER III

#### GENERAL ELECTIONS, 1980 AND BYE-ELECTIONS

This is the seventh time that the General Election on the basis of adult suffrage to the Tamil Nadu Legislative Assembly was Held. Like in the previous Sixth General Elections in 1977, this time also the General Elections to the Lok Sabha and for the Tamil Nadu Legislative Assembly were held separately. The General Election to the Lok Sabha was held in January, 1980 and the General Election to the Tamil Nadu Legislative Assembly was held in May, 1980.

The Seventh General Election to the Tamil Nadu Legislative Assembly was held for the Constituencies delimited on the basis of census population of 1971. Out of the 234 Assembly Constituencies, 3 Constituencies had been reserved for scheduled Tribes and 42 for Scheduled Castes. All the 234 Constituencies went to poll in two batches i.e. 114 Assembly Constituencies on 28<sup>th</sup> May 1980 and the remaining 120 Assembly Constituencies on the 31<sup>st</sup> May 1980.

The notification under sub-section (2) of section 15 of the Representation of people Act, 1951 calling upon the Constituencies to elect members to Seventh Legislative Assembly was issued by the Governor on 25<sup>th</sup> April 1980.

The programmed for the election was as follows:

- |  |  |
|--|--|
| (a) Date of issue of Notification of the Governor under Section 15 (2) of the Representation of People Act, 1951 calling upon the Constituencies to elect members. | 25 <sup>th</sup> April 1980                            |
| (b) Last date for making Nominations ..  | 3 <sup>rd</sup> May 1980                               |
| (c) Date of Scrutiny of Nominations ..   | 3 <sup>rd</sup> May 1980                               |
| (d) Last date for withdrawal of candidatures   | 5 <sup>th</sup> May 1980                               |
| (e) Dates of Poll .. .. .  | 28 <sup>th</sup> May 1980<br>31 <sup>st</sup> May 1980 |
| (f) Date before which election to be Completed   | 6 <sup>th</sup> June 1983                              |

The poll hours were from 7-30 to 4-30 p.m.

For the 234 Assembly Constituencies, 2105 persons (2078 men and 27 women) field their nominations. At the time of scrutiny, the nominations of 30 candidates were rejected. Of the 2,075 validly nominated candidates, 1,046 candidates (1,036 men and 10 women) withdrew their candidatures in time leaving 1029 (1012 men and 17 women) contesting candidates in the field. All the 234 seats were contested and the details in regard to the name of Political Party and number of seats contested, elected, votes secured, percentage of votes secured and number of candidates forfeited deposits Party-wise are given below:

| <i>Serial number and name of the Political party</i> | <i>Number of seats contested.</i> | <i>Number of candidates elected.</i> | <i>Votes secured.</i> | <i>Percentage of votes secured.</i> | <i>Number of candidates forfeited deposits.</i> |
|--|-----------------------------------|--------------------------------------|-----------------------|-------------------------------------|---|
| (1)  | (2)                               | (3)                                  | (4)                   | (5)                                 | (6)   |
| 1. All India Anna Dravida Munnetra Kazhagam.         | 177                               | 129                                  | 73,00,494             | 38.74                               | ..  |
| 2. Dravida Munnetra Kazhagam.                        | 114                               | 38                                   | 42,48,790             | 22.55                               | ..  |
| 3. Indian National Congress (I).                     | 112                               | 30                                   | 38,60,015             | 20.48                               | ..  |
| 4. Indian National Congress (Urs.)                   | 3                                 | ..                                   | 52,119                | 0.28                                | 1   |
| 5. Janata (J.P) .. ..                                | 94                                | 2                                    | 5,23,823              | 2.78                                | 86  |
| 6. Janata (BJP) .. ..                                | 10                                | ..                                   | 13,177                | 0.06                                | 10  |
| 7. Janata (Secular) ..                               | 4                                 | ..                                   | 1,291                 | 0.01                                | 4   |
| 8. Communist Party of India.                         | 16                                | 10                                   | 5,63,083              | 2.99                                | 1   |
| 9. Communist Party of India (Marxist).               | 16                                | 11                                   | 5,89,550              | 3.13                                | ..  |
| 10. All India Forward Bloc.,                         | 2                                 | 1                                    | 65,536                | 0.35                                | ..  |
| 11. Gandhi Kamaraj National Congress.                | 10                                | 6                                    | 3,22,440              | 1.71                                | ..  |
| 12. Republican Party of India.                       | 4                                 | ..                                   | 6,637                 | 0.04                                | 4   |
| 13. Independents .. ..                               | 467                               | 7                                    | 12,98,051             | 6.88                                | 437   |

Of the 1029 contestants, 16 were Women of whom 6 were from Indian National Congress (1), 3 from Dravida Munnetra Kazhagam, 2 from All India Anna Dravida Munnetra Kazhagam and 5 Independents.

Of the total number of electorate of 2,91,99,969 in the State 1,91,01,113 persons actually exercised their franchise and the percentage of poll worked out to 63.41. The total number of valid votes polled worked to 1,88,45,006.

The largest number of valid votes polled was in the Tiruchengode Assembly Constituency, the number being 1,24,904. The lowest number of valid votes polled was in Padmanabhapuram Assembly Constituency the number being 53,107.

Of the 234 successful candidates, 5 were Women, 2 Women belonged to Indian National Congress (1), 2 women belonged to All India Anna Dravida Munnetra Kazhagam and one women belonged to Tamil Nadu Kamaraj Congress.

Of the successful candidates the largest margin by which a candidate won was in Andipatti Assembly Constituency where Thiru S.S. Rajendran was declared elected by a margin of 27,982 votes. The lowest margin was in Ilayangudi Assembly Constituency where Thiru S. Sivasamy was declared elected by a margin of 56 votes.

The matter was taken up to Court by an Election Petition to the Court. When recounting was done under orders of the High Court, the member saved his seat by a margin of just 'one vote.'

Details showing the names of political parties and number of seats contested, won, number of seats reserved for Scheduled Castes and Scheduled Tribes and number of Women Members elected in the previous Six Assemblies in Tamil Nadu, i.e. In the earlier Six General Elections held from 1952 to 1977 are given in Section II Table No. II Page No.284).

Classification of the elected members according to the age group is as follows:-

| Age Group |    |    |    |    | Number of<br>Members |
|-----------|----|----|----|----|----------------------|
| 25 to 34  | .. | .. | .. | .. | 46                   |
| 35 to 44  | .. | .. | .. | .. | 95                   |
| 45 to 54  | .. | .. | .. | .. | 67                   |
| 55 to 64  | .. | .. | .. | .. | 27                   |
|           |    |    |    |    | -----                |
|           |    |    |    |    | 235                  |
|           |    |    |    |    | -----                |

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Source:-Chief Electro Officers report on the Seventh General Elections to Tamil Nadu Legislative Assembly held in May 1980.

Thiru S. Sivaprakasam (A.I.A.D.M.K.) whose date of birth was 1<sup>st</sup> December 1954 was the youngest and Thiru K. Ramni (C.P.I.Marxist) who was born on 16th July 1916 was the eldest of the members elected.

Classification of the elected members by educational qualification is as follows:

|  |    |
|--|----|
| 1. Up to S.S.L.C. .. .. .  | 70 |
| 2. S.S.L.C. or Matriculate (Passed ) .. .. .                             | 64 |
| 3. Intermediate and P.U.C. .. .. .                                       | 18 |
| 4. Degree in Arts (excluding those who had an Additional degree in Law.) | 13 |
| 5. Degree in Science (Do.)   | 3  |
| 6. Degree in Commerce (Do.)  | 2  |
| 7. Post Graduates .. .. .  | 12 |
| 8. Graduate in Teaching .. .. .  | 3  |
| 9. Degree in Engineering .. .. .   | 2  |
| 10. Degree in Law .. .. .  | 46 |
| 11. Degree in Medical .. .. .  | 1  |
| 12. Degree in Veterinary Science .. .. .                                 | 1  |

Under Article 333 of the Constitution, Thirumathi Margaret Elizebeth Felix, a member belonging to the Anglo-Indian Community was nominated to the Assembly by the Governor by a notification issued in the Tamil Nadu Govt. Gazette Extraordinary dated 18<sup>th</sup> June 1980.

The distribution of Parties in the Seventh Tamil Nadu Legislative Assembly with effect from 9<sup>th</sup> June 1980,(i.e.) the date of its constitution and the subsequent changes occurred till the date of dissolution in the 15<sup>th</sup> November 1980 are given in Section II-Table No. III (Page No. 289).

The List of members of the Assembly from 1980-84 together with their constituencies and change in membership are given in Section II Table No. IV (Page No. 294).

### **DISQUALIFICATION OF MEMBERSHIP**

Article 191 of the Constitution lays down the disqualifications for membership of the State Legislature and Article 192 there of deals with the decision on questions as to disqualification of Members.

During the period under Review, two cases of disqualification had arisen, the details of which are given below:-

1. The Governor of Tamil Nadu in exercise of the powers conferred by clause (1) of Articles 192 of the Constitution of India and in accordance with the opinion of the Election Commission set out in the Appendix thereto has decided on the question referred to him that Thiru K.S.G.Haja Shareef, elected to the Tamil Nadu Legislative Assembly from Triplicane Constituency has by his holding the Office of the Honorable consul of Turkey at Madras, become subject to the disqualification specified in Articles 191(1) (d) of the Constitution of India, and orders were accordingly issued in G.O. Ms. No. 2026, Public (Elections-III) dated, 10<sup>th</sup> November 1981. The High Court of Madras in its order dated 12<sup>th</sup> November 1981 had modified its earlier order to the effect that though the petitioner can attend the Legislative Assembly, he will not draw the salary for the period subsequent to the date of the impugned order. The Governor's Order disqualifying Thiru K.S.G. Haja Shareef as a Member of the Assembly was upheld by the High Court of Madras in its order dated 29<sup>th</sup> November 1983. On an appeal filed by Thiru K.S.G. Haja Shareef, the Supreme Court further stayed the operation of G.O. Ms. No. 2026, Public (Elections-III), dated 10<sup>th</sup> November 1981, issued by the Governor of Tamil Nadu, Subject to the condition that though the appellant may attend the proceedings of the State Legislative Assembly and participate in the proceedings of the State Legislative Assembly and participate in the proceedings and continue to function as chairman of the Public Accounts Committee and continue to function as Chairman of the Public Accounts Committee and Member of Estimates Committee, but shall not vote as a member or draw his salary for the period subsequent to the date of the impugned orders. The Supreme Court has not yet pronounced its judgment in the above case.

2. Thiru R. Palanimuthu (Congress-I), a defeated candidate had filed an Election Petition challenging the election of Thiru V. Arangarajan, a Member elected from Uppliapuram, (S.T.) Constituency on the ground that the member did not belong to the Scheduled Tribes Community. The Election Petition was originally dismissed by the High Court, Madras on 27<sup>th</sup> September 1982. On an appeal filed by the Election Petitioner, The Supreme Court in its order dated 7<sup>th</sup> December 1983 has set aside the election of Thiru V. Arangarajan, M.L.A., elected from Uppliapuram (S.T.) Assembly Constituency, Tiruchirappalli district in the Election held on May 1980. Thiru V. Arangarajan was ceased to be a member of the Assembly from the date of the above orders of Supreme Court.

**BYE-ELECTIONS**

After the Seventh General Election, eight vacancies occurred in the Legislative Assembly during the period. The names of members whose seats become vacant, cause and date of vacancy, the detail of bye-election held are given below :-

| <i>Serial number and name and constituency of the member whose seats has become vacant.</i>           | <i>Cause and date of vacancies.</i>                                       | <i>Name of the member elected to fill the vacancy and date of declaration.</i> | <i>Date of administering oath or affirmation made.</i> |
|---|---|--|--|
| 1   | 2   | 3  | 4  |
| 1 Thiru V. Valmigi (INC I) Tiruppathur Assembly constituency in Ramanthapuram district.               | Died on 28 <sup>th</sup> December 1980.                                   | Thiru A. Arunagiri (INC) 30 <sup>th</sup> November 1981).                      | 1 <sup>st</sup> February 1982                          |
| 2 Thiru S. Kesava Athithan (AIADMK), Tiruchendur Assembly Constituency in Tirunelveli district.       | Died on 26 <sup>th</sup> November 1982.                                   | Thiru R. Amirtharaj, (AIADMK) (3 <sup>rd</sup> March 1983).                    | 5 <sup>th</sup> March 1983.                            |
| 3. Dr. M. Karunanidhi (DMK), Anna Nagar Assembly Constituency in Madras City.                         | Resigned with effect from 18 <sup>th</sup> January 1983.                  | Thiru S.M. Eramachandran (DMK) (22 <sup>nd</sup> May 1984).                    | 6 <sup>th</sup> June 1984.                             |
| 4. Thiru K Anbazhagan (DMK), Purasawalkam Assembly Constituency in Constituency in Madras City.       | Resigned with effect from 18 <sup>th</sup> January 1983.                  | Bye-Election not held.   | .....  |
| 5 Thiru N. Kittappa, (AIADMK) Mayuram Assembly Constituency in Thanjavur district.                    | Died on 11 <sup>th</sup> November 1983.                                   | Thiru K. Sathiyaseelan (DMK) (21 <sup>st</sup> May 1984)                       | 6 <sup>th</sup> June 1984.                             |
| 6 Thiru V. Arengarajan (AIADMK), Uppiliapuram (ST) Assembly Constituency in Tiruchirappalli district. | Election set aside by the Supreme Court on 7 <sup>th</sup> December 1983. | Thirumathi R. Saroja (AIADMK) (21 <sup>st</sup> May 1984).                     | 13 <sup>th</sup> June 1984.                            |
| 7 Thiru S. Natarajan (DMK), Thanjavur Assembly Constituency.  | Died on 23 <sup>rd</sup> February 1984.                                   | Thiru K. Ayyaru Vandayar (INC) 21 <sup>st</sup> May 1984.                      | 9 <sup>th</sup> July 1984.                             |
| 8 Thiru R. Vijaya Regunatha Thondaman (INC), Pudukkottai Assembly Constituency.                       | Died on 24 <sup>th</sup> July 1984.                                       | ..   |  |

**CHAPPER IV**  
**THE GOVERNOR AND THE CABINET**  
**THE GOVERNOR**

There shall be a Governor for each State as laid down in Article 153 of the Constitution of India he is appointed by the President by warrant under his hand and seal as provided in Article 155.

The Governor hold office during the pleasure of the President. The term of Office of the Governor is 5 years from the date on which he enters upon his office and continues after that period till his successor enters upon his office.

Thiru Prabhudas, B. Patwari who assumed office as Governor of Tamil Nadu on the 27<sup>th</sup> April 1977 continued till the 26<sup>th</sup> October 1980. Thiru Justice M. M. Ismail, the Chief Justice of the Madras High Court acted as Governor of Tamil Nadu during the period from the 26<sup>th</sup> October 1980 to 3<sup>rd</sup> November 1980. Thiru Sadiq Ali assumed Office as Governor of Tamil Nadu on 4<sup>th</sup> November 1980 and continued till 2<sup>nd</sup> September 1982.

Thiru S.L. Khurana succeeded him as the Governor of Tamil Nadu on 3<sup>rd</sup> September 1982 and continued as the Governor during the period under review.

**THE CABINET**

Clause(1) of Article 154 of the Constitution provides that the executive power of the State shall be vested in Governor and shall be exercised by him either directly or through Officers subordinate to him in accordance with the Constitution. Article 163 lays down that there shall be a Council of Ministers with the Chief Minister as the head to aid and advise the Governor in the exercise of his functions. The Chief Minister is appointed by the Governor and the other Ministers are appointed by the Governor on the advise of the Chief Minister as provided in Clause (1) of Article 164.

After the Seventh General Elections held in 1980, a new Ministry with Thiru M. G. Ramachandran as Chief Ministers was formed on the noon of the 9<sup>th</sup> June 1980. The names of the Ministers with their portfolios are given below:-

1. THIRU M. G. RAMACHANDRAN, Chief Minister-Minister in charge of Public General Administration, Indian Administrative Service, District Revenue Officers, Deputy Collector, Police, Prevention of Corruption, Public Works Department and Establishment Matters relating to public Works Department.
2. THIRU V. R. NEDUNCHEZHIAN, Minister for Finance Minister in charge of Finance, Planning, Legislature, Elections, Food, Fisheries, Backward Classes, Youth Service Corps, Price Control and Ex-Servicemen.
3. THIRU S. RAMACHANDRAN, Minister for Electricity Minister in charge of Electricity, Iron and Steel control.
4. THIRU K.A. KRISHNASAMY, Minister for Rural Industries-Minister in charge of rural Industries including Village, Cottage and Small Industries, Milk, Dairy Development and Registration.
5. THIRU S.D. SOMASUNDARAM, Minister for Revenue-Minister in charge of Revenue, Commercial Taxes, Excise and Census.
6. THIRU R. M. VEERAPPAN, Minister for Information and religious Endowments-Minister in charge of Information and Publicity, Film Technology, Tourism, Tourism Development Corporation, Cinematograph Act, Hindu Religious and Charitable Endowments, Forest and Cinchona, Grant of Liquor Permits and Minerals.
7. THIRU C. ARANGANAYAGAM, Minister for Education-Minister-in-charge of Education including Technical Education and Official Language.
8. THIRU K. KALIMUTHU, Minister for Agriculture-Minister-in-charge of Agriculture, Agricultural Refinance, Agricultural Engineering wing and Agro-Engineering.
9. THIRU C. PONNAIYAN, Minister for Co-operation and Law-Minister-in-charge of Law, Courts, Prisons, Legislation on Weights and Measures, Registration of companies, Debt Relief including Legislation on Money Lending and Legislation on Chits and Co-operation.



10. THITU P. KULANDAIVELU, Minister for Local Administration-Minister-in-charge of Municipal Administration, Panchayats and Panchayat Unions, Community Development, Rural Indebtedness, Bhoodan and Gramdhan and Highways.
11. THIRU S. RAGHAVANANDAM, Minister for Labour-Minister in charge of Labour, Housing, Slum Clearance Board, Statistics, Tamil Nadu Water Supply and Drainage Board, Town Planning and Accommodation control.
12. THIRU (DR.)H. V. HANDE, Minister for Health-Minister in charge of Health.
13. THIRU K. RAJA MOHAMMED, Minister for Irrigation-Minister in charge of Agro Service cooperative societies, Irrigation, including Minor Irrigation and Wakf.
14. THIRU S. MUTHUSAMY, Minister for Transport-Minister in charge of Transport, Nationalized Transport, Motor Vehicles Act and Ports.
15. THIRU S. THIRUNAVUKKRASU, Minister for Industries-Minister in charge of Large scale Industries, Mines and Textiles.
16. THIRU S.N. RAJENDRAN, Minister for Handlooms and Khadi-Minister in charge of Handlooms, Khadi, Prohibition excluding grant of liquor permits and passports.
17. THIRU M. VIJAYASARATHI, Minister for Harijan Welfare-Minister in charge of Harijan Welfare, Stationery and Printing, Government Press, News Print control, Hill Tribes and Bonded Labour and Employment and Training
18. THIRUMATHI GOMATHI SRINIVASAN, Minister for Social Welfare-Minister in charge of Social Welfare including Women and Children Welfare, Animal Husbandry, Beggars Home, Orphanages, Indian Overseas, Refugees and evacuees and Correctional Administration.

The subject "Minerals" dealt with the Minister for Information and Religious Endowments was allocated to the Minister for Industries with effect from 13<sup>th</sup> June 1980.

During the Period of absence of Thiruvalargal V.R. Nedunchezhiyan Minister for Finance and C. Aranganayagam, Minister for Education on foreign tour in August, 1980 and

the subjects allocated to them were dealt with by Thiruvallargal S. Ramachandran, Minister for Electricity and C. Ponnaiyan, Minister for Co-operation and Law respectively.

The Minister for Harijan Welfare was designated as Minister for “Adi-Dravidar Welfare Department” with effect from 30<sup>th</sup> December 1980 and re-designated as “Minister for Adi Dravidar Welfare” with effect from 3<sup>rd</sup> April 1981.

The subject ‘Stamp Act’ dealt with by the Minister for Revenue was allocated to the Minister for Rural Industries with effect from 24<sup>th</sup> June 1981.

The subject “Archaeology” dealt with by the Minister for Education was allocated to the Chief Minister with effect from 16<sup>th</sup> November 1981.

The subject “Handlooms” dealt with by the Minister for Handlooms and Khadi was allocated to the Minister for Education with effect from 11<sup>th</sup> January 1982.

Consequently the designation of Thiru S.N. Rajendran was revised as Minister for Khadi and Public Work with effect from 11<sup>th</sup> January 1982.

Thiruvallargal S.R. Eradha and M.R. Govendan and Selvi P. Vijayalakshmi were appointed as additional Members of the Council of Ministers with effect from 1<sup>st</sup> July 1983. Consequently the business of the Government was re-allocated among the Ministers as follows with effect from 1<sup>st</sup> July 1983:-

1. THIRU M. G. RAMACHANDRAN, Chief Minister-Minister in-charge of Public, General Administration, Indian administrative Service, District Revenue Officers, Deputy Collectors, Police, Prevention of corruption, Planning Molasses and Archaeology.
2. THIRU (DR.). V. R. NEDUNCHEZHIAN, Minister for Finance-Minister-in-charge of Finance, Legislature, Elections, Food, Youth Service Corps, Price Control and ex-servicemen.
3. THIRU S. RAMACHANDRAN, Minister for Electricity-Minister-in-charge of Electricity, Iron and Steel control.
4. THIRU K. A. KRISHNASAMY, Minister for Rural Industries-Minister-in-charge of Rural Industries including Village, Cottage and small Industries, Milk Dairy development, Registration and Stamp Act.

5. THIRU S. D. SOMASUNDARAM, Minister for Revenue-Minister-in-charge of Revenue, Commercial Taxes, Excise and Census.
6. THIRU R.M. VEERAPPAN, Minister for Information and Religious Endowments-Minister-in-charge of Information and Publicity, Film Technology, Tourism, Tourism Development corporation, Cinchona and Grant of Liquor Permits.
7. THIRU C. ARANGAYAGAM, Minister for Education-Minister-in-charge of Education including Technical education, Official Language and Handlooms.
8. THIRU K. KALIMUTHU, Minister for Agriculture-Minister-in-charge of Agriculture, Agricultural Refinance, Agricultural Engineering Wing and Agro-Engineering
9. THIRU C. PONNAIYAN, Minister for Co-operation and Law-Minister-in-charge of Law, Courts, Prisons, Legislation on Weights and Measures, Registration of companies, Debt Relief including Legislation on Money Lending and Legislation on Chits and Co-operation.
10. THIRU P. KULANDAIVELU, Minister for Local Administration-Minister-in-charge of Municipal Administration, Panchayats, and Panchayat Unions, Community Development, Rural Indebtedness Bhoodan and Gramdhan and Highways.
11. THIRU S. RAGHAVANANDHAM, Minister for Labour-Minister-in-charge of Labour, Housing, slum-clearance Board, Statistics, Tamil Nadu water Supply and Drainage Board, Town Planning and Accommodation Control
12. THIRU (DR.)H.V.HANDE, Minister for Health-Minister-in-charge of Health.
13. THIRU K. RAJA MOHAMMED, Minister for Irrigation-Minister-in-charge of Agro-Service, Co-operative Societies, Irrigation including Minor Irrigation and Wakf.
14. THIRU S. MUTHUSAMY, Minister for transport-Minister-in-charge of Transport, Nationalised Transport, Motor Vehicles Act and Ports.
15. THIRU S. THIRUNAVUKKARASU, Minister for Industries-Minister-in-charge of Large scale Industries, Mines and Minerals and Textiles.
16. THIRU S. N. RAJENDRAN, Minister for Public works-Minister-in-charge of Prohibition excluding grant of liquor permits, Passports, P.W.D. and Establishment matters relating to public Works Department.
17. THIRU M. VIJAYASARATHI, Minister for Adi-Dravidar Welfare-Minister-in-charge of Adi-Dravidar Welfare, Stationery and Printing, Government Press, News Print control, Hilo Tribes and Bonded Labour and Employment Training.
18. THIRU S. R. ERADHA, Minister for Fisheries-Minister-in-charge of Fisheries.
19. THIRU M. R. GOVENDAN, Minister for Backward classes:- Minister-in-charge of Backward Classes.

20. THIRUMATHI GOMATHI SAINIVASAN, Minister for social Welfare:- Minister-in charge of Social welfare including women and Children welfare, Animal Husbandry, Beggars Home, Orphanages, Indian Overseas, Refugees and Evacuees and Correctional Administration.

21. SELVI P. VIJAYALAKSHMI, Minister for Khadi-Minister-in-charge of Khadi.

Thiru K. Raja Mohammed ceased to be a Member of the Council of Ministers and Tvl. R. Soundararajan, Y.S.M. Yusuf, R Arunachalam and K.Kalaimani were appointed as additional Members of the Council of Minister with effect from 9<sup>th</sup> September 1983. Consequently the business of the Government was re-allocated among the Ministers as follows with effect from 9<sup>th</sup> September 1983:-

1. THIRU (DR). M. G. RAMACHANDRAN, Chief Minister-Minister-in-charge of Public, General Administration, Indian Administrative Service and Other All India Services, District Revenue Officers,. Deputy Collectors, Police, Prevention of Corruption, Planning, Molasses, archaeology and Excise.
2. THIRU (DR). V.R.NEDUNCHEZHIAN, Minister for Finance-Minister-in-charge of Finance. Legislature, Election, Food, Youth Service Corps, Price control and Ex-servicemen.
3. THIRU S. RAMAFHANDRAN, Minister for Electricity-Minister-in-charge of electricity, Iron and Steel Control.
4. THIRU K. A. KRISHNASWAMY, Minister for Dairy Development-Minister-in-charge of Milk, dairy Development, Registration and Stamp Act.
5. THIRU S. D. SOMASUNDARAN, Minister for Revenue.-Minister-in-charge of Revenue, commercial Taxes and Census.
6. THIRU R. M. VEERAPPAN, Minister for Information and Religious endowments.- Minister-in-charge of Information and Publicity Film Technology, tourism, Tourism Development corporation, Cinematograph Act, Hindu Religious and Charitable endowments, Forest, Cinchona and Grant of LIQUOR Permits.
7. THIRU C. ARANGANAYAGAM, Minister for Education :- Minister-in-charge of Education including Technical Education Official Language, and Handlooms.
8. THIRU K. KALIMUHTH, Minister for Agriculture:- Ministers in Charge of Agriculture, agricultural refinance, Agricultural Engineering Wing and Agro Engineering.

9. THIRU C.PONNAIYAN, Minister for Co-operation and Law:- Ministers in charge of Law, Courts Prisons, Legislation on Weights and Measures, Registration of companies, Debt relief including Legislation on Money Lending and Legislation on chits and Co-operation.
10. THIRU P. KULANDAIVELU, Minister for Local Administration:- Minister in charge of Municipal Administration, Panchayats and Panchayat Union, Community Development, Rural Indebtedness, Bhodhan and Gramphan and Highway.
11. THIRU S. RAGHAVANANDHAM, Minister for Labour:- Minister in charge of Labour, Housing, Slum Clearance Board, Statistics, Tamil Nadu Water Supply and Drainage Board, Town Planning and Accommodation control:
12. THIRU (DR.) H.V. HANDE, Minister for Health:- Minister in charge of Health.
13. THIRU S. MUHTUSAMY, Minister for Transport:- Minister in charge of Transport, Nationalised Transport Motor Vehicles Act and Ports.
14. THIRU S. THIRUNAVUKKARASU, Minister for Industries:- Minister in charge of Large scale Industries Mines and Minerals and Textiles.
15. THIRU S. N. RAJENDRAN, Minister for Public Works:- Minister in charge of Prohibition excluding grant of Liquor permits, Passports, P.W.D. and Establishment matters relating to Public Works Department.
16. THIRU M. VIJAYASARATHI, Minister for Adi-Dravidar Welfare.-Minister in charge of Adi-Dravidar Welfare, Stationery and Printing, government Press, News Print Control, Hill Tribes and Bonded Labour and Employment Training.
17. THIRU R. SOUNDARARAJAN, Minister for Nutritious Meals:-Minister in charge of Nutritious Meals.
18. THIRU S.R. ERADHA, Minister for Environmental Pollution control.-Minister in charge of Environmental Pollution Control.
19. THIRU M.R. GOVENDAN, Minister for Backward classes.-Minister in charge of Backward Classes.
20. THIRUMATHI GOMATHI SRINIVASAN, Minister for Social Welfare.-Minister in charge of Social Welfare including women and Children Welfare, Animal Husbandry, Beggars Home, Orphanages, Indian Overseas, Refugees and Evacuees and Correctional Administration.
21. THIRUMATHI VIJAYALAKSHMI PALANISAMY, Minister for Khadi.-Minister in charge of Khadi.
22. THIRU Y. S. M. YUSUF, Minister for Irrigation and Wakf.-Minister in charge of Agro Services Co-operative Societies, Irrigation including Minor Irrigation and Wakf.

23. THIRU R. ARUNACHALAM, Minister for Rural Industries-Minister in charge of Rural Industries including Village, Cottage and Small Industries.

24. THIRU K. KALAIMANI, Minister for Fisheries.-Minister in Charge of Fisheries.

The subject 'Handlooms' dealt with by the Minister for Education was allocated to the Minister for Industries with effect from 23<sup>rd</sup> September 1983.

Thiru S. Ramachandran was on foreign tour during September-November, 1983 and during his absence the subjects allocated to him were dealtwith by Thiru K. A. Krishnasamy, Minister for Dairy Development.

The subjects 'Housing and slum Clearance Board' dealtwith by the Minister for Labour were allocated to the Minister for Environmental Pollution Control with effect from 25<sup>th</sup> November 1983.

The Subjects "Co-operation" dealt with by the Minister for Co-operation and Law and "Large Scale Industries and Mines and Minerals-dealtwith by the Minister for Industries were allocated to Thiruvallargal S. Thirunavukkarasu and C. Ponnaiyan respectively with effect from 15<sup>th</sup> February 1984.

Consequently the designatio9ns of Thiruvallargal C. Ponnaiyan and S. Thirunavukkarasu were revised as Minister for Law and Industries and Minister for Handlooms and Co-operation, respectively with effect from 15<sup>th</sup> February 1984.

The subject "Prohibition excluding grant of Liquor permits" dealt with by the Minister for Public Works was allocated to the Chief Minister with effect from 24<sup>th</sup> February 1984.

The subjects "Public Works Department and Establishment matter relating to Public Works Department" dealt with by the Minister for Public Works and "Environmental Pollution Control" dealt with by the Minister for Environmental Pollution Control were allocated to Thiruvallargal S.R. Eradha and S.N. Rajendran, respectively with effect from 24<sup>th</sup> February 1984.

Consequently the designations of Thiruvallargal S.N. Rajendran and S.R. Eradha were revised as Minister for Environmental Pollution Control and Minister for Public Works respectively with effect from 24<sup>th</sup> February 1984.

Thiru C.Ponnaiyan, Minister for Law and Industries was on foreign tour during April, 1984 and during his absence the subjects allocated to him were dealt with by Thiru S. Thirunavukkarasu, Minister for Handlooms and Co-operation.

The subject "Commercial Taxes" dealt with by the Minister for Revenue was allocated to the Chief Minister with the effect from 8<sup>th</sup> July 1984.

The subject "Revenue" dealt with by the Minister for Revenue was allocated to Thiru(Dr.) V.R. Nedunchezhiyan, with effect from 8<sup>th</sup> July 1984.

The subjects "Food and Price Control" dealt with by the Minister for Finance were allocated to Thiru S.D. Somasundaram, with effect from 8<sup>th</sup> July 1984.

The subjects "Municipal Administration, Panchayats and Panchayat Unions Community Development and Rural Indebtedness" dealt with by the Minister for Local Administration were allocated to Thiru R. Soundararajan with effect from 8<sup>th</sup> July 1984.

The subject "Nutritious Meals" dealt with by the Minister for Nutritious Meals was allocated to Thiru P. Kulandaivelu with effect from 8<sup>th</sup> July 1984.

Consequent on the above redistribution the designations of Thiruvalargal S. D. Somasundaram, P. Kulandaivelu and R. Soundararajan were revised as Minister for Food, Minister for Nutritious Meals and Minister for Local Administration Respectively with effect from 8<sup>th</sup> July 1984.

Thiru S.D. Somasundaram was relieved of his duties as Minister with effect from 3<sup>rd</sup> September 1984.

Thiruvalargal T. Veerasamy and K.K.S.S.R. Ramachandran were appointed as additional Members of the Council of Ministers with effect from 5<sup>th</sup> September 1984. The business of the Government was re-allocated among the Ministers as follows with effect from 5<sup>th</sup> September 1984.

1. THIRU (DR.) M.G. RAMACHANDRAN Chief Minister, Minister in charge of Public, General Administration, Indian Administrative Service and Other All India Services, District Revenue Officers, Deputy Collectors, Police, Prevention of corruption, Planning,

Molasses Archaeology, Prohibition excluding Grant of Liquor Permits, Electronics, Science and Technology.

2. THIRU (DR.) V.R. NEDUNCHEZHIAN, Minister for Finance.-Minister in charge of Finance, Revenue, Legislature, Elections, Youth Service Corps, and Ex-Servicemen.
3. THIRU S. RAMACHANDRAN, Minister for Electricity.-Minister in charge of Electricity, Iron and steel Control.
4. THIRU K.A. KRISHNASAMY, Minister for Dairy Development.-Minister in charge of Milk, Dairy Development, Registration and Stamp Act.
5. THIRU R.M. VEERAPPAN, Minister for Information and Religious Endowments.- Minister in charge of Information and Publicity, Film Technology, Tourism, Tourism Development Corporation, Cinematograph act, Hindu Religious and Charitable Endowments, Forest, Cinchona and Grant of Liquor Permits.
6. THIRU C. ARANGANAYAGAM, Minister for Education.-Minister in charge of Education and Official Language.
7. THIRU (DR.) K. KALIMUTHU, Minister for Agriculture.-Minister in charge of Agriculture, Agricultural Refinance, Agricultural Engineering Wing and Agro-engineering.
8. THIRU C. PONNAIYAN, Minister for Law and Industries.-Minister in charge of Law, Courts, Prisons, Legislation on weights and Measures, registration of Companies, Debt relief including Legislation on Money Lending and Legislation on Chits, Large scale Industries, Mines and Minerals.
9. THIRU P. KULANDAIVELU, Minister for Nutritious Meals.-Minister in charge of Nutritious Meals, Bhoodan and Gramdhan and Highways.
10. THIRU S. RAGHAVANANDHAM, Minister for Labour.-Minister in charge of Labour, Statistics, Tamil Nadu Water Supply and Drainage Board, Town Planning and Accommodation Control.
11. THIRU (DR.) H.V. HANDE, Minister for Health.-Minister in charge of Health.
12. THIRU S. MUTHUSAMY, Minister for transport.-Minister in charge of transport, Nationalised Transport, Motor vehicles Act and Ports.
13. THIRU S. THIRUNAVUKKARASU, Minister for Commercial Taxes and Handlooms.- Minister in charge of Commercial Taxes, Excise, Handlooms and Textiles.
14. THIRU S. RAJENDRAN, Minister for Environmental Pollution Control.-Minister in charge of environmental Pollution Control and Passport.



15. THIRU M. VIJAYASARATHI, Minister for Adi-draavidar Welfare-Minister in charge of Adi-Dravidar Welfare, Stationery and Printing, Government Press, News Print Control, Hill Tribes and Bonded Labour and Employment Training.
16. THIRU R. SOUNDARARAJAN, Minister for Local Administration-Minister in charge of Municipal administration, Panchayats and Panchayat Unions, Community development and Rural Indebtedness.
17. THIRU S.R. ERADHA, Minister for Public Works-Minister in charge of Housing, Slum clearance Board, Public works Department and Establishment matters relating to Public Works Department.
18. THIRU M.R. GOVENDAN, Minister for Backward Classes-Minister in charge of Backward Classes.
19. THIRMATHI GOMATHI SRINIVASAN, Minister for Social Welfare-Minister in charge of social Welfare including Women and Children welfare, Animal Husbandry, Beggars Home, Orphanages, Indians Overseas, refugees and Evacuees and Correctional Administration.
20. THIRUMATHI VIJAYALAKSHMI PALANISAMY, Minister for Khadi-Minister in charge of Khadi.
21. THIRU Y.S.M. YUSUF, Minister for Irrigation and Wakf-Minister in charge of Agro Service Co-operative Societies, Irrigation including Minor Irrigation and Wakf.
22. THIRU R. ARUNACHALAM, Minister for Rural Industries-Minister in charge of Rural Industries including Village, Cottage and Small Industries.
23. THIRU K. KALAIMANI, Minister for Fisheries-Minister in charge of Fisheries.
24. THIRU T. VEERASWAMY, Minister for food-Minister in charge of Food, Price Control and Census.
25. THIRU K.K.S.S.R. RAMACHANDRAN, Minister for Co-operation-Minister in charge of Co-operation.

During the Period of Medical treatment of Dr.M.G. Ramachandran Chief Minister, the subjects dealt with by him were allocated to Dr.V.R. Nedunchezhiyan, Minister for Finance with effect from 25<sup>th</sup> October 1984.

Consequent on the resignation of Thiru. P.Kolandaivelu, Minister for Nutritious Meals and Thiru. M. Vijayasarithi, Minister for Adi Dravidar welfare with effect from 14<sup>th</sup> January

1985 after Noon, the subjects dealt with by them were reallocated with effect from 15<sup>th</sup> January 1985 as follows:-

Thiru V.R. Nedunchezhiyan,  
Minister for finance.

Bhoodan and Gramdhan, Highways, Adi-  
Dravidar Welfare, Stationery and Printing,  
Government Press, News Print Control, Hill  
Tribes and Bonded labour and employment  
Training.

Thiru S. Thirunavukkarasu,  
Minister for Commercial  
Taxes and Handlooms.

Nutritious Meals.

Also the subjects 'Excise', 'Handloom and Textiles' dealt with by Thiru S. Thirunavukkarasu, Minister for Commercial Taxes and Handloom were allocated to the Minister for Finance with effect from 15<sup>th</sup> January 1985 and the designation of Thiru S. Thirunavukkarasu was revised as Minister for Handloom.

**CHAPTER V**  
**LEGISLATIVE ASSEMBLY**  
**(A) CHAMBER OF THE HOUSE AND GALLERIES**

During the Period under review the Tamil Nadu Legislative Assembly continued to meet in the Assembly chamber at Fort St. George.

**Galleries**

There are four galleries in the Assembly Chamber, Viz.,

- (1) Officers' Gallery
- (2) Press Gallery
- (3) Speaker's Gallery
- (4) Visitors Gallery including Ladies Gallery.

During the period under review, 2,99,952 visitors witnessed the proceedings of the assembly. The details in regard to the number of visitors for each session is given in Section II, Table No. V (Page No.307)

**PRESS GALLERY**

**Press Advisory Committee**

Passes for admission to the Press Gallery for the various Press Representatives are issued by the secretary under the orders of the Speaker. Rule 307 provides that the admission to the Assembly Chamber to strangers and officials during the sittings of the Assembly shall be regulated in accordance with regulations made by the Speaker. The regulations issued by the Speaker provide for the Constitution of a Press Advisory Committee by the Speaker from amongst the representatives of the Press. The Committee recommends to the Speaker about allotment of seats to various representatives of the newspapers, news agencies and other periodicals in the Press Gallery of the Assembly.

The committee met on six occasions during the period under review.

Accommodation has been provided for forty dailies and other periodicals and ten news agencies including All India Radio, Television and Information, Tourism (Tamil) Culture Department of the Government of Tamil Nadu.

During the period under review, the Committee was nominated by the Speaker on three occasions and the name of Press which were nominated to the Committee are shown in Section II, Table No. VI (Page No. 308)

### **(B) SESSIONS AND SITTINGS**

#### ***Duration of the Assembly:-***

Clause (1) of Article 172 of the Constitution of India provides that every Legislative Assembly of every State unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the Assembly.

The first meeting of the Legislative Assembly was held on 19<sup>th</sup> June 1980 and was dissolved by the Governor on the advice of the Council of Ministers on 15<sup>th</sup> November 1984.

#### ***Summoning and Prorogation of Sessions:-***

Under Clause 1 of Article 174 of the Constitution of India, the Governor summons the Legislative Assembly from time to time to meet at such time and place as he thinks fit but six months should not intervene between its last sitting in one session and the date appointed for its first sitting in the next session. Clause 2(a) of Article 174 provides for prorogation of the Assembly from time to time by the Governor.

A session is the period of time between the first meeting of the House on the summons of the Governor under 1 of Article 174 and its prorogation or dissolution under Clause 2 of Article 174. There can be number of Sessions during the term of each Assembly. During the Seventh Assembly there were nine sessions.

#### ***Sittings of the House:-***

According to rule 29 of the Assembly Rules, the sittings of the House shall ordinarily commence at 9.00 a.m. and conclude at 1-30p.m.

During the period, the Assembly sat in all for 301 days and in terms of hours, the assembly sat for 1,477 hours and 48 minutes.

The details of dates of summoning and prorogation, number of actual days of sittings, number of hours and minutes, session-wise are shown in Section II, Table No. VII (Page No.310)

### **(C) OATH OR AFFIRMATION OF MEMBERS**

#### **Elected in General Elections**

Under Article 18u8 of the Constitution of India every Member of the Legislative Assembly is required to make and subscribe before the Governor or some person appointed in that behalf by him an oath or affirmation before taking his seat in the House. The form of oath has also been set out in third schedule of the Constitution.

Under Article 193 of the Constitution, if a person sit or votes in the House as a member before he has taken oath or made the affirmation, he is liable in respect of each day on which he so sits or votes, to a penalty of five hundred rupees to be recovered as a debt due to the sate.

Rule 4 provides that a member can take oath or make the affirmation at the commencement of a sitting of the Assembly or at any other time or place as the Speaker may direct on any day after giving previous notice.

Salary and the Compensatory allowance to a member shall not be paid until the member has made and subscribed the oath or affirmation referred to in Article 18u8 of the Constitution though he is entitled to receive the salary and allowances from the date of Constitution of the Assembly in the case of anticipating General Election and from the date of declaration of elections results in other cases.

After the constitution of the Seventh Legislative Assembly on 9<sup>th</sup> June 1980, it was summoned to meet for its first session on 19<sup>th</sup> June, 1980. Thiru C.V. Velappan, a member of the Legislative Assembly representing Kapilamalai Constituency was appointed as the Speaker Pro-tem by the Governor before whom oath or affirmation might be made by the members of the Legislative Assembly. Thiru C.V. Velappan made and subscribed his affirmation before the Governor on the afternoon of the 18<sup>th</sup> June 1980 at Raj Bhavan, Guindy, Madras.

On the 19<sup>th</sup> June, 1980 when the Assembly met for the first time, all the 234 members including Tmt. Margaret Elisabeth Felix the Anglo-Indian member nominated by the Governor under Article 333 of the Constitution subscribed their oath or affirmation before the speaker Pro-term. Of these, 189 members solemnly affirmed their allegiance to the Constitution and 45

members were sworn in the name of God. 231 members took their oath or made affirmation in Tamil and three members in English.

### *Elected in By-elections*

The following members who were elected to the Assembly in Bye-elections took oath or affirmation on the dates noted against each in the Chamber of Hon. Speaker:-

|                                   |                                |
|-----------------------------------|--------------------------------|
| 1. Thiru R. Arunagiri .. ..       | 1 <sup>st</sup> February 1982. |
| 2. Thiru R. Amirtharaj .. ..      | 5 <sup>th</sup> March 1983.    |
| 3. Thiru S.M. Eramachandran .. .. | 6 <sup>th</sup> June 1984.     |
| 4. Thiru K. Sathyaseelan .. ..    | 6 <sup>th</sup> June 1984.     |
| 5. Thirumathi R. Saroja .. ..     | 13 <sup>th</sup> June 1984.    |
| 6. Thiru K. Ayyaruvandayar .. ..  | 9 <sup>th</sup> July 1984.     |

After making and subscribing the oath or affirmation and before taking their seat in the House, members sign the form set out for that purpose as well as the “Roll of Members”.

### *Section of Members*

Rule 6<sup>th</sup> of the Tamil Nadu Legislative Assembly Rules provides that the members should sit in the House in such order as the speaker may determine. There are six Blocks in the Chamber, three on the eastern side and three on the western side of the Speaker’s seat. The convention is that the Ruling Party sits on the right of the Speaker and the opposition to the left of the Speaker. As the number of ministers in the Cabinet increased they had to be seated in the Second row also. Seats 1 and 2 in Block I were allotted to the Chief Government Whip and the Deputy Speaker respectively. The other Party Leaders are usually accommodated in the first row allotted to the Opposition party. The other members are allotted seats in back rows according to the names in Tamil alphabet.

### **(D) ARRANGEMENT OF BUSINESS**

The business of the House that can be transacted during a session can be divided in to two broad headings viz., “Government Business” and “Private Members Business.”

The Business Advisory Committee nominated by the speaker at the commencement of the House or from time to time recommends the time that should be allotted for the discussion of the stages of the Government Bills, Financial Business and other Business. It has the power to indicate on the proposed time table the different hours at which various stages of the Bills and other Business shall be completed. The recommendations of the Business Advisory

Committee will be reported to the House by the Chair. No variation in the order can be made except on the request of the Leader of the House with the permission of the House.

Rule 30 of the Assembly Rules lays down that a list of business for each shall be prepared by the secretary and circulated to all Members. According to sub-rule (2) of the said rule, no business not included in the list of business for the day shall be transacted at any sitting except business of a formal or ceremonial nature.

### **1. GOVERNMENT BUSINESS**

The arrangement of Government Business shall be in the order prescribed by the Leader of the House and approved by the speaker and the order of Business so arranged in the list shall not be revised except on a motion moved and accepted by the House.

### **2. PRIVATE MEMBERS' BUSINESS**

Rule 32 of the Assembly Rules. Provides that on all Thursday on which the assembly sits except, Thursdays allotted for the discussion on the Motion of Thanks to the Governor's address and Thursdays allotted for the discussion of financial matters under Articles 202 to 206 of the Constitution, the business of Private Members shall have precedence. But on a motion moved for the suspension of this provision, the Assembly may resolve to give precedence to Government Business even on Thursdays on which the Business of Private Members has precedence. If such a motion is moved and carried, the Speaker may in consultation with the Leader of the House allot in lieu thereof another day in the same or in the subsequent week for Private Members' Business.

During the period under Review, 9 days (i.e.) 31<sup>st</sup> July 1980, 7<sup>th</sup> August 1980, 5<sup>th</sup> March 1981, 14<sup>th</sup> May 1981, 1<sup>st</sup> September 1981, 1<sup>st</sup> April 1982, 15<sup>th</sup> February 1983, 29<sup>th</sup> October 1983 and 11<sup>th</sup> October 1984 were allotted for transacting Private Members' Business in the Assembly.

**CHAPTER VI**  
**PRESIDING OFFICERS**

**(I) SPEAKER OF THE DISSOLVED ASSEMBLY CONTINUED AS SPEAKER,  
UNDER SECOND PROVISO TO ARTICLE 179**

The sixth Tamil Nadu Legislative Assembly was dissolved on the 17<sup>th</sup> February 1980 and the seventh Tamil Nadu Legislative Assembly was constituted on the 9<sup>th</sup> June 1980. According to the Second Proviso to Article 179 of the Constitution of India, the Office of the Speaker continues even after dissolution until immediately before the first meeting of the New assembly. The first meeting of the Seventh Assembly was held on 19<sup>th</sup> June 1980. Thiru Munu Adhi who was the Speaker during the life time of the Sixth Assembly continued to hold the Office of the Speaker till 18<sup>th</sup> June 1980 afternoon.

**(ii) SPEAKER PRO-TEM**

On the 9<sup>th</sup> June 1980 under clause (1) of Article 180 of the Constitution of India, the Governor of Tamil of Tamil Nadu appointed Thiru C.V. Velappan, a member of the seventh Legislative assembly representing Kapilamalai Constituency who is the Second senior most among the Members of the Seventh Assembly, as a Speaker Pro-term to perform the duties of the Office of the Speaker of the Legislative Assembly till a new Speaker was chosen under Article 17u8 of the Constitution.

**(iii) SPEAKER ELECTED**

According to Rule 7 of the Tamil Nadu Legislative Assembly rules, the election of the speaker is held on such date as the Governor may fix 21<sup>st</sup> June 1980 was fixed as the date for the election of Speaker for Seventh Assembly. The name of Thiru K. Rajaram was proposed by Hon. Thiru M.G. Ramachandran and seconded by Hon. Thiru S. Ramachandran. As only one nomination was received in favour of Thiru K. Rajaram on the 21<sup>st</sup> June 1980, when the Assembly met for the election of speaker, the speaker Pro-tem declared Thiru K. Rajaram as having been unanimously elected as Speaker.

The Leader of the House and the Deputy Leader of the opposition conducted Thiru K. Rajaram to the Chair.

The Chief Minister, the Leader of the House and the Deputy Leader of the opposition and Leaders of Parties in the House felicitated the Speaker. The Speaker replied suitably to the felicitations.



**(iv) DEPUTY SPEAKER**

According to Rule 8 of the Tamil Nadu Legislative Assembly Rules, the election of Deputy Speaker is held on such date as the speaker or when there is no Speaker, the Governor may fix. 21<sup>st</sup> June 1980 was fixed for the election of Deputy Speaker by the Governor, after the election of Speaker is over. After Thiru K. Rajaram was elected as Speaker and occupied the Chair, he conducted the election of the Deputy Speaker. The Speaker read out the name of member who had been validly nominated for the Office of Deputy Speaker together with those of his proposed and seconded. The name of Thiru P.H. Pandian was proposed by Hon. Dr. V.R. Nedunchezhiyan and seconded by Hon. Thiru S.S. Somasundaram.

As only one nomination was received in favour of Thiru P.H. Pandian the Speaker declared Thiru P.H. Pandian as having been elected as Deputy Speaker.

The Particulars of names of former Speakers and Deputy Speakers elected during the periods from the First Assembly to sixth Assembly are given below-

| <i>Year</i> | <i>Name of Speaker</i>  | <i>Name of Deputy speaker</i>   |
|-------------|---|---|
| (1)         | (2)   | (3)   |
| 1952-57     | Thiru J. Sivashanmugan Pillai (6 <sup>th</sup> May, 1952 to 16 <sup>th</sup> August, 1955).     | Thiru B. Baktavatsalu Naidu from 16 <sup>th</sup> August 1955 to 27 <sup>th</sup> September 1955 and (From 1 <sup>st</sup> November 1956 to 31 <sup>st</sup> March 1957 Deputy Speaker performed the duties of Speaker) |
|             | Thiru N. Gopala Menon (From 27 <sup>th</sup> September 1955 to 1 <sup>st</sup> November, 1956). |   |
| 1957-62     | Dr. U. Krishna Rau (From 30 <sup>th</sup> April 1957 to 3 <sup>rd</sup> August, 1961).          | Thiru B. Baktavatsalu Naidu (From 4 <sup>th</sup> August 1961, Deputy Speaker Performed the duties of Speaker).   |
| 1962-67     | Thiru S. Chella Pandian (From 31 <sup>st</sup> March 1962 to 14 <sup>th</sup> March 1967).      | Thiru K. Parthasarathy (From 31 <sup>st</sup> March 1962 to 28 <sup>th</sup> February 1962)   |
| 1967-70     | Thiru Si. PA. Aditanar (From 17 <sup>th</sup> March to 12 <sup>th</sup> August, 1968).          | Pulavar K. Govindan (From 17 <sup>th</sup> March to 21 <sup>st</sup> February, 1969).   |
|             | Pulavar K. Govindan (From 22 <sup>nd</sup> February, 1969 to 14 <sup>th</sup> March 1971).      | Thiru G.R. Edmund (From 26 <sup>th</sup> February, 1969 to 5 <sup>th</sup> January 1971)  |
| 1971-76     | Thiru K. A. Mathialagan (From 24 <sup>th</sup> March, 1971 to 2 <sup>nd</sup> December, 1972).  | Thiru P. Seenivasan (From 24 <sup>th</sup> March, 1971 to 9 <sup>th</sup> March, 1974).   |

|         |   |   |
|---------|---|---|
|         | Pulavar K. Govindan (from 3 <sup>rd</sup> August, 1973 to 3 <sup>rd</sup> July 1977). | (From 2 <sup>nd</sup> December, 1972 to 3 <sup>rd</sup> August, 1973 Deputy speaker Performed the duties of Speaker). |
|         |   | Thiru N. Ganapathy (From 17 <sup>th</sup> April, 1974 to 31 <sup>st</sup> January, 1976)                              |
| 1977-80 | Thiru Munu Adi (From 6th July 1977 to 18 <sup>th</sup> June 1980).                    | Thiru S. Thirunavukkarasu (From 6th July 1977 to 17 <sup>th</sup> February 1980).                                     |

#### (v) PANEL OF CHAIRMAN

Rule 9<sup>th</sup> of the Tamil Legislative Assembly Rules Provides that at the commencement of every session or from time to time as the case may be, the speaker may nominate from amongst the members of the assembly, a panel of not more than six Chairmen, anyone of whom may preside over the assembly in the absence of the speaker and the Deputy speaker when so requested by the speaker or in his absence by the deputy Speaker or in his absence also by the Chairman presiding. When both the Speaker and Deputy Speaker are absent and no request has been made by them, the Leader of the House may nominate any member in the panel to preside over the Assembly.

A list of Members of the Assembly who served as the panel of Chairmen are given in Section II Table No. VIII (Page No. 314).

### CHAPTER VII

#### LEADER OF THE HOUSE, LEADER OF OPPOSITION AND GOVERNMENT CHIEF WHIP

##### (1) LEADER OF THE HOUSE

The Term “Leader of the House” has been defined as the Minister appointed by the Government as the Leader of the Assembly.

A rule of Procedure provides that the Speaker shall consult the Leader of the House for allotting time for discussion of certain items of business. The arrangement of government Business is his ultimate responsibility. His foremost duty is to assist the speaker in the conduct of the business.

Dr. V.R. Nedunchezhiyan, Minister for finance was appointed as the Leader of the House in June, 1980. He continued to be the Leader of the House till the House was dissolved on the 15<sup>th</sup> November 1984.

Thiru S. Ramachandran, Minister for electricity was appointed as the Leader of the House on 5<sup>th</sup> August 1980, during the absence of Dr. V.R. Nedunchezhiyan, Leader of the House when he was on foreign tour during the period from 1<sup>st</sup> August 1980 to 21<sup>st</sup> August 1980.

## **(2) LEADER OF THE OPPOSITION**

Party system is an integral part of the Parliamentary form of Government. In this system there is always a party in power and a party or parties in Opposition. Recognition of political party by the Speaker carries with it certain facilities that the speaker may grant to that party.

In recognizing a Parliamentary Party or Group the speaker shall take into consideration the following principles:-

An association of members who propose to form a Parliamentary Party-

(a) Shall have announced at the time of the General Elections a distinct ideology And programme of Parliamentary work on which they have been returned to the House;

(b) Shall have an organization both inside and outside the House; and

(c) shall have at least a strength equal to the Quorum fixed to constitute a sitting of the House, that is, one-tenth of the total number of members of the House;

Party which has the largest strength among the Opposition Parties is recognized as the main Opposition Party. The Leader of the largest recognized Opposition Party is being recognized as the Leader of the Opposition.

Dr. M. Karunanidhi, Leader of the D.M.K., Legislature Party which had the largest strength among the Opposition Parties was recognized as the Leader of the Opposition by the Speaker on the 27<sup>th</sup> June, 1980. Consequent on his resignation of the Membership of the Tamil Nadu Legislative Assembly with effect from 18<sup>th</sup> August 1983, he has vacated the Office of the Leader of Opposition with effect from 18<sup>th</sup> August, 1983. The strength of the D.M.K. Party has been reduced from 33 to 31 consequent on the resignation of Dr. M. Karunanidhi and Thiru K. Anbazhagan from the membership of the Tamil Nadu Legislative assembly and the Indian National Congress become the main Opposition Party with 32 members. Hence, the speaker recognized Thiru K.S.G. Haja Shareef, Leader of the Indian National Congress Legislative

Party as the Leader of Opposition with effect from 29<sup>th</sup> August, 1983 and he continued as such till the dissolution of the Assembly on the 15<sup>th</sup> November, 1984.

***Particulars of salary, Allowance and other facilities provided to the Leader of the Opposition of the Tamil Nadu Legislative Assembly***

**I. Facilities to Leader of Opposition:-**

1. *Salary*.-Rs.1,200 per month.

(i) *House Rent Allowance*.- A sum not exceeding Rs. 1,500 p.m. as fixed by the Public Works Department of the state government for the house he occupies in the City of Madras; but no house rent is paid if the house is provided by the Government.

(ii) The House which he occupies in the city of Madras share at the cost of State Government be furnished and maintained and be provided with such amenities as may be prescribed. (G.O. Ms. No. 1798, Public (Estt.I)Departments. Dated 31<sup>st</sup> July 1980.)

2. *Traveling Allowance*.- He is entitled to draw traveling Allowance as applicable as a member for his journeys for attending the functions arranged by Government and Local bodies.

**3. Other facilities:-**

(i) One personal Assistant

(ii) One Basic Servant.

(iii) A Car and 10 liters of Petrol per day or the cost of the petrol (calculated at market rate)

(iv) A Car Driver.

(v) A Telephone at his residence. Trunk call charges to a maximum limit of Rs. 100 p.m. and charge on account of Local Calls are met by the Government.

(vi) An Office room at Legislature Secretariat with Telephone facilities.

**II. As a member he is also provided with the following facilities:-**

(i) *Daily Allowance*:- Rs. 50 per day for attendance at meetings of the Assembly and the Committees thereof.

(ii) Travelling Allowance for attending the meetings of the Assembly or of its Committees.

- (a) *By Rail*:- To and fro one first class Railway fare plus a fractional fare at 4ps./km.
- (b) *By Road*:- Mileage at 12 paise per km. for bus routes and 23 paise per km. for non-bus routes (which places are not connected with Rail facility).

**4. Medical facilities:-** He is entitled free of charge to accommodation in the Hospitals maintained by the state Government and also to medical treatment. Cost of medicines purchased in open market is reimbursed to him.

**5. Travel Concessions:-**

(i) Free Bus Pass is issued to him for travel either singly or with his spouse or with any other companion, within the state by the Tamil Nadu State owned Transport Corporation buses.

(ii) Rail travel coupons up to a value of Rs. 3,000 are issued to him for every financial year to travel by any class and by any Railway in India which entitles him to travel either singly or with his spouse or any other relative in one or more journeys.

(iii) He is also eligible for fresh coupons equivalent to the extent of journey which would be covered by the amount of refund voucher subject to a maximum of 75 per cent of cancelled ticket purchased in exchange of Rail travel coupons and rounded off to the immediate lower rupee.

**(3) GOVERNMENT CHIEF WHIP**

The Government Chief Whip ensures that during sittings there is quorum in the House. His duty is to keep members of the ruling party within the available distance of the division bell and reach the House within 2 minutes, whenever any important business is under consideration of the House. For this purpose he sends them advance intimation. He selects members for select committees and other Government assignments keeping in view the background, experience, qualifications, etc., of the members of his party. He comes into contact with the Whips of other parties in the matter of selection of members of the other parties for Legislature Committees, as well as for sitting up of candidates for election to Senate of various Universities, etc.

The Government appointed Thiru R. Manimaran, as the Chief Government Whip on the 20<sup>th</sup> June, 1980. He continued as the Chief Government Whip till the dissolution of the Seventh assembly on 15<sup>th</sup> November, 1984.

***Particulars of salary, allowance and other facilities provided to Government Chief Whip of Tamil Nadu Legislative Assembly***

**1. Salary:-** He is entitled for a salary of Rs. 300 per month and compensatory allowance at the rate of Rs. 400 per month as a member. However, he is not entitled for Telephone Allowance as a member.

(i) *House Rent Allowance:-* A sum not exceeding Rs. 1,500 per month as fixed by the Public Works Department of the State Government for the house he occupies in the city of Madras but no house rent is paid for the house if he occupies a house provided by the Government.

(ii) The house which he occupies in the city of Madras shall at the cost of state Government be furnished and maintained and be provided with such amenities as may be prescribed.

**2. Travelling Allowance:-** He is entitled for Travelling allowance for attending the functions organized by the State Government or any Department of the state government within the State of Tamil Nadu. The Travelling Allowance and Daily allowance shall be admissible at the rates and upon the conditions as applicable to Ministers. The concession has been extended to him with effect from 19<sup>th</sup> January 1984.

**3. Other facilities:-**

(i) One Personal assistant in the category of Typist;

(ii) One Office assistant;

(iii) A car and 10 liters of petrol per day or the cost of petrol (calculation at market rates).

(iv) A car Driver;

(v) Telephone at his residence;

(vi) An Office room at secretariat;

**II. As a member he is also provided with the following facilities:**

(i) *Daily Allowance:-* Rs. 50 per day for attendance at meetings of the assembly and the Committees thereof.

(ii) Travelling allowance for attending the meeting of the assembly or of its Committees.

(a) *By Rail:-* To and fro one first class Railway fare plus a fractional fare at 4 ps.km.

(b) *By Road*:- Mileage 12 paise per km. for bus routes and 23 paise per km. for non-bus routes (which places are not connected with Rail facility).

**4. Medical Facilities:-** He is entitled free of charge to accommodation in the hospitals maintained by the state Government and also to medical treatment. Cost of medicines purchased in open market is reimbursed to him.

**5. Travel Concessions:-**

(i) Free bus pass is issued to him for travel either singly or with his spouse or with any other companion, within the State by the Tamil Nadu State owned Transport Corporation buses;

(ii) Rail travel coupons upto a value of Rs. 3,000 are issued to him for every financial year to travel by any class and by any Railway in India which entitles his to travel either singly nor with his spouse or any other relative in one or more journeys.

A list showing the names of members who served as Leader of the House, Leader of Opposition and the Government chief Whip since 1952 are given in Section II, Table No. IX (vide page No.317).

## **CHAPTER VIII**

### **LEAVE OF ABSENCE FOR MEMBERS**

Article 190 (4) of the Constitution of India Provides that if for a period of sixty days a member of the House of the Legislature of a State is without the permission of the House absent from all meetings thereof, the House may declare his seat vacant. In computing the said period of sixty days no account shall be taken of any period during which the House is prorogued or is adjourned for more than four consecutive days.

Rule 20 (1) of the Tamil Nadu Legislative Assembly Rules provides that leave of absence from the sittings of the House may be granted by the House to a member on a motion made by him or any other member in his behalf, stating the period of absence and such motion shall be voted upon without amendment or debate.

During the period under review, no occasion arose to grant leave of absence to any member.

## CHAPTER IX GOVERNOR'S ADDRESS

Clause (1) of Article 176 of the Constitution lays down that the Governor shall address both the House of the Legislature assembled together at the commencement of the first session after each General Election to the Legislative assembly and at the commencement of the first session of each year, and inform the legislature of the causes of its summons. The address outlines the policy of the Government, legislative proposals, business that may come up before the House and some times a brief review of the activities and achievements of the Government during the previous year.

During the period under review, there were five such addresses on the dates given below:

1. 21<sup>st</sup> June, 1980.
2. 21<sup>st</sup> January, 1981.
3. 1<sup>st</sup> February, 1982.
4. 24<sup>th</sup> January, 1983.
5. 13<sup>th</sup> February, 1984.

Clause (2) of Article 176 of the Constitution requires that Rules of Procedure shall Provide for the allotment of time for the discussion on the matters referred to in Governor's Address and rule 12 of the assembly Rules provides for such discussion. A motion of Thanks will be moved by a member and will be seconded by motion of Thanks will be moved by a member and will be seconded by another member. The customary text of the Motion of Thanks is as follows.

“That the Members of Tamil Nadu Legislative assembly assembled in this session are deeply grateful to the Governor for the address which he has pleased to deliver to both the House of the Legislature assembled together on .....

The amendments, to the Motion of Thanks, moved by the Members will be disposed of at the conclusion of the discussion and the Motion of Thanks put to the vote of the House. The motion as adopted by the House would be conveyed to the Governor, by the Speaker.

The Governor's reply will be reported back to the Assembly by the Speaker.



The details in regard to the number of days allotted for discussion on the motion of thanks to the Address, the date on which the amendments were moved, the Members who moved and seconded the Motion of thanks and the number of amendments moved on each occasion and the date on which the original motion was adopted are given in section II Table No. X (Page No. 318)

## **CHAPTER X**

### **RULES OF PROCEDURE OF TAMIL NADU LEGISLATIVE ASSEMBLY**

#### **a) HISTORY OF RULES OF PROCEDURE:**

On the introduction of Provincial autonomy in the year 1937, the Rules of Procedure of the Old Madras Legislative Council in force immediately before the commencement of Government of India Act, 1935 were adopted as the Rules of Procedure of the Madras Legislative Assembly with such modifications and adaptations as were made by the Governor in his discretion under sub-section 3 of section 84 of the said Act.

After Independence in 1947, the same Rules were adopted by a resolution passed in the House on 15<sup>th</sup> September 1947 in exercise of the powers conferred under sub-section (1) of section 84 of the Government of India Act, 1935, as the Rules of Procedure of the House to the extent that they were not repugnant to the provisions of Indian Independence Act of 1947 and the orders issued there under.

On 26<sup>th</sup> January 1950, when the Constitution of India came into force, the Legislative Assembly Rules which were in force were again modified and adopted by the Speaker under Clause (2) of Article 208 of the Constitution.

After the formation of Andhra Pradesh, a committee consisting of 15 Members was constituted by a motion adopted by the Assembly on the 24<sup>th</sup> December, 1953 to frame rules for the regulation of the procedure and conduct of the business of the Assembly as required by Clause (1) of Article 208 of the Constitution. Provisions were then made by the committee for the constitution of committee on Government Assurances, the Committee on Subordinate Legislation, the Committee on Estimates, Business advisory Committee and Call Attention Motion, etc. Again in 1955, a few changes were made in the rules.

In 1958, several amendments were made in the rules on the basis of the recommendations of the Select Committee of the Assembly which included a new chapter for Constitution of Committee on Rules. The first standing Committee on Rules was constituted in the year 1959. From that time onwards the Committee on Rules recommended amendments to the Rules from time to time. The Rules of the Assembly were examined by the succeeding Committees and reports were presented, in 1960, 1966, 1967, 1968, 1971, 1973 and 1979 and the Rules amended accordingly.

In 1979, the Committee made extensive changes and consequential amendments in the Rules and for the first time it had scrutinized and adopted the Tamil Translation of the Rules.

#### *Changes made during the Seventh Assembly -1980-84*

During the Seventh Assembly, the Committee on Rules constituted for 1993-84 was continued for the year 1984-u85. The Committee considered the amendments to the Rules suggested by the Legislative Assembly Secretariat and certain amendments suggested by Thiru K.P. Palaniappan, M.L.A., The Committee had made certain changes and consequential amendments in the Rules. It had also recommended to renumber the rules seriatum without resorting to 'A' numbers. The Committee has authorized the Speaker, Chairman of the Committee to sign the report. The report of the Committee could not be laid on the Table of the House due to the abrupt adjournment of the House on 15<sup>th</sup> October 1984 and later the House was dissolved on 15<sup>th</sup> November 1984. Under Rule 311 of the Assembly Rules, orders have been obtained to lay the report on the Table of the House, on the first available opportunity, after constitution of the new Assembly.

Some of the important amendments recommended by the Committee are as follows and would become operatable only after the Report has been laid before the Eighth Assembly and no amendments are suggested.

1. 'Leader of the Opposition' has been defined as a Leader of the Legislature Party having the largest number of members other than the party which has formed the Government and having more than the quorum strength prescribed and recognized by the Speaker as such:

Provided that if more than one party has got equal number of members competing for such recognition, the number of votes polled by the numbers of each group in the General

Election shall be taken into account and the Group which has polled more number of votes shall be recognized as the official opposition and its Leader as the Leader of the Opposition;

If the votes polled by both the groups are equal, then the office of the Leader of the Opposition party shall be held alternatively and the order in which they will hold office shall be decided by lots.

2. 'Legislature Group' means a group of members belonging to a Legislature Party which fulfils and one of the condition viz.,

(a) It has a strength of not less than eight members;

(b) That the total number of valid votes polled by all the contesting candidates set Up by such Legislature Party at the General Election in the State to the Legislative Assembly is not less than four per cent of the total number of valid votes polled by all the contesting candidates at such General Election.

3. 'Legislature Party' means any party which has been recognized by the Election Commission for the purpose of contesting elections to the Legislative Assembly and allotted a Common symbol and has been elected to the House and having not less than the prescribed quorum strength.

4. Provision has been proposed for furnishing a statement explaining the reasons for the delay along with the copies of the reports to be laid, if there is any delay in the laying of copies of annual Reports and Yearly accounts of public Undertakings under the Companies Act, 1956 and other statutes. Provision has also been proposed for authentication of a paper or document to be laid on the Table of the House by a Member and the papers so laid are deemed public documents.

5. A new Rule has been suggested in the Rules for discussion of any paper laid on the Table of the House by moving an appropriate motion by a member.

6. Provision has been proposed to be made in rule 54 restricting the number of members who may be permitted to ask questions on Call Attention Matters in case where the names of more than five members are included in the list.

7. Specific provision has been suggested for naming a member by the Chair for misconduct of a member in the House and for his suspension thereafter

8. Provision has been suggested for fixing a time limit for presenting the Report of a Committee within a period of 6 months from the date of reference of it and extension of time limit may be granted by the House.

9. Provision has been proposed to be made in Rule 201 restricting the number of Cut Motions to be given notice of by a Member for each Demand to 10.

10. New Rule were suggested for the Constitution of New Committees., viz., Petitions Committee, Library committee and committee on Papers placed on the Table of the House.

### **(B) COMMITTEE ON RULES**

Under Rule 290 of the Tamil Nadu Legislative Assembly Rules, a Committee on Rules to consider the matters of Procedure and Conduct of Business in the House and to recommend any amendments or additions to these Rules that may be deemed necessary shall be constituted. Sub-rule (1) of Rule 291 provides that the Committee on Rules shall be nominated by the speaker and shall consist of seventeen members including the Chairman of the Committee. The speaker shall be the ex-officio Chairman of the Committee. The Committee shall hold office for one year or until a new Committee is constituted.

During the period under review, the Committee on Rules was nominated on three occasions and the names of Members who served on the Committee are given in Section II table No. XI (Page No. 320)

## CHAPTER XI

### QUESTIONS

1. *General-* The functions of the Legislature can be conveniently divided into three heads (i.e.) Legislative financial and critical. The last function is performed in a number of ways “Question to Ministers” is one of the ways in which the critical functions are performed. The Chief Characteristic of the Cabinet Government is its collective and complete responsibility to the Legislature. The functions of the Legislature are not therefore, confined only “to make laws”. It provides a forum where the Executive can be questioned on the acts of commission and omission of Government.

The Chief attraction in the question hour is the battle of wits, the thrusts and counter-thrusts and flashes of humour the laughter now on one side, and, in the next moment on the other. The mettle and parliamentary flair of a Minister are often put to test and the extent to which he is able to meet the witty repartees of Members by his mastery of facts combined with ready wit, to that extent he will be able to make his ministerial career. It provides him an opportunity to make his ministerial career. It provides him an opportunity to make announcements on important matters in a somewhat informal way. Some time questions may lead to, the appointment of Committees or to bring in any legislation. The purpose of the question hour is to “turn a search light upon every corner of the Public Service” to explain “to the public the meaning of political events”, to obviate the “necessity, in many instances of more extended debate of motions for papers” and to afford, “to the Private Member under modern conditions almost his only opportunity”.

During Question time the Minister reads out the answer, prepared in his department and approved by him, when the question is called. The Member who had tabled the Question has a right to ask one or two supplementary questions arising out of the questions or the answer. The Speaker may permit supplementary questions by others also depending upon the importance of the subject-matter. It is the prerogative of the Speaker as to how many supplementary questions he would allow on a question. In these supplementaries Members will try to probe the Minister further. It is the cut and thrust of supplementary questions and answers which give the question time its dramatic quality.

*Substance of Questions-* The object of questions is either to seek information or to press for action. In either case, a question must concern, “a definite matter of public importance” within a Minister’s cognizance. Questions should not cover matters which had previously been

answered or to which an answer had been refused. Individual and Private or purely parochial grievances which do not involve any public concern cannot form the subject of questions. Questions on secret matters, matters sub-judice, legal opinion, the conduct of persons, such as the President, Governor, judges are not in order. Questions are also not admissible which ask for information already published or for the confirmation of rumours on press reports. Further, questions which are tendentious, ironical, frivolous or vague are also not allowed.

*Type of question-* A question for which an oral answer is desired and distinguished by an asterisk is a “Starred question”. Any Member may put a supplementary question for further elucidation of any matter in regard to which an answer has been given to it. If in the opinion of the Speaker any question though given notice of as Starred Question by the Member, is considered to be of such a nature that a written reply will be more appropriate, the Speaker may direct that such question be admitted as Unstarred question.

A notice of question for which a written reply is required or does not bear an asterisk or deemed appropriate, is classified as “Unstarred Question”. Generally question which require long statements or statistics are admitted as Unstarred Questions. Answers to such Questions are printed and placed on the Table of the House.

A Short notice question is a starred question which the Speaker, with the consent of the Minister concerned, orders to be entered in the list of questions with shorter notice than 7 clear days. If the Minister concerned declines to waive the seven days notice, it is admitted as a Starred Question and included in the list of questions in the usual course. The speaker may direct that a question, which the Minister is unable to answer at short notice, be included in the list of questions for the day on which it would be due for answer under Rule 44, if he is of the opinion that the question is of sufficient public importance.

*Notice of Questions-* A Member who desires to put a question shall give notice of the same in writing to the Secretary, a question shall ordinarily be forwarded to the concerned department within 15 days from the date of its receipt. Admitted questions shall be entered in the list of questions on the forty second day at the latest after the day on which they are admitted by the Speaker.

*Question Hour-* The House ordinarily meets at 9-00 A.M. and unless it unanimously decides otherwise, the first hour of the sitting is spent on questions and answers. The Speaker

may in his discretion extend the time for Questions The Speaker may dispense with the question hour on the first day if the House is to meet at or after 10- 00 A.M. the fore-noon.

The days on which the question hour was suspended during the period under review, on motion moved under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules and adopted unanimously by the House. The number of occasions when the question hour had been extended and the number of occasions the question hour had ended within one hour are given in Section II Table No XII (Page No.323).

2. *Progress of questions during the period from 1980-84-* During the period 23,695 notices of questions were received from the Members of which 14,966 were admitted and 8,729 were disallowed or withdrawn 4,258 questions were answered on the floor of the House and 5,847 answers to questions are given in Section II Table No. XIII (Page No. 324).

3. *Correction Statements by Ministers under Rule 107 of the Tamil Nadu Legislative Assembly Rules-* When any statement made by a Minister by way of answer to a question (main or supplementary) or under Rule 106 or otherwise is found to be incorrect by the Minister, he may with the permission of the Speaker, make a further statement either in the same sitting or at any time thereafter. There shall be no discussion on the statement at the time when it is made

The details of such statements made by Ministers during the period under review are given in Section II Table No. XIV (Page No. 335).

4. *Half-an hour Debates-* During the question hour, no discussion is permitted in respect of a question or of any answer given to a question. However, if a request is made to the Hon. Speaker, to raise a discussion on a matter which has been the subject under question during questions time or within 5 days prior to the date of notice, the Hon. Speaker, may in his discretion, allow half-an-hour to enable the Member to raise a debate on the matter. At the conclusion of the Half-an-hour, no vote shall be taken on such debate

*Details of Half-an-hour debates allowed during the period are as follows:*

(i) The closure of cashewnut factories in Kanniyakumari District due to scarcity of raw cashew nuts and the hardships caused to thousands of labourers was raised by Thiru J. Hemachandran, on 6<sup>th</sup> April 1981 Thiruvargal N. Sundarraj, D. Mony, Babu Janarthanam, P.

Mohemed Ismil participated in the discussion. Thiru K.A. Krishnasami, Minister for Rural Industries replied to the debate.

(ii) A discussion on the laying of the Tuticorin-Dindigul Karur Broadguage railway line was initiated by Thiru P. Nedumaran on 18<sup>th</sup> March 1982. Thiru S. Muthusamy, Minister for Transport replied to the debate.

(iii) Discussion regarding the plight of the Sri Lanka repatriate, working in the Government Tea Estates in The Nilgiris Hills was initiated by Thiru K. Ramani on 31<sup>st</sup> March 1982. Tmt. Gomathi Srinivasan, Minister for social Welfare, replied to the Debate.

(iv) Discussion on the mal-administration of the Thillai Natarajar Temple, Childambaram and the action to be taken by the Government thereon was initiated by Thiru V.V. Swaminathan on 26<sup>th</sup> April 1983. Thiru R.M. Veerappan, Minister for Information and Religious Endowments replied to the debate.

(v) Discussion on the charges leveled against Professor Manisundram, former Principal, Regional Engineering College Thiruchirappalli was initiated by Thiru R. Umanath on 19<sup>th</sup> March 1984. Thiru C. Aranganayagam, Minister for Education replied to the debate.

*5. Pointing out Inaccuracies in Statements made by Ministers or Members under Rule 109-* A member wishing to point out any mistake or inaccuracy in a statement made by a Minister or any other Member shall, before referring to the matter in the House, write to the Speaker pointing out the particulars of the mistake or inaccuracy and seek his permission to raise the matter in the House.

The Speaker may, if he thinks it necessary, permit the member who made the allegation to raise the matter in the House and the Member so permitted shall, before making the statement, inform the Minister or the member concerned.

During the period under review, two Hon. Members raised questions of inaccuracy in replies to supplementary questions and the Ministers concerned made statements on the Floor of the House as detailed below:



| <i>Sl.No. and Name of the Member who raised the matter.</i> | <i>Subject matter</i>  | <i>Minister who made the statement.</i>                     | <i>Date on which statement was made .</i> |
|---|--|---|---|
| (1)   | (2)  | (3)   | (4)                                       |
| 1. Thiru S. Balan   | Theft of Manhole covers in Madras City.  | Thiru S. Raghavanandam, Minister for Labour.                | 4 <sup>th</sup> April 1983.               |
| 2. Thiru N. Palanivel                                       | Importing Education to children under Chief Minister's Nutritious Meal Programme.  | Thirumathi Gomathi Srinivasan, Minister for Social Welfare. | 13 <sup>th</sup> April 1983.              |
| 3. Thiru R. Umanath   | Pointed out certain inaccuracies in the reply of Hon. Leader of the House on a question of Privilege raised on the 16 <sup>th</sup> July, 1980 in regard to a letter published in the Hindu in its issue dated 1 <sup>st</sup> July, 1980 under the Letters to the Editor Column with the caption "Secretariat of Legislature" | Dr. V.R. Nedunchezhiyan, Minister for Finance.              | 5 <sup>th</sup> March 1981.               |

## CHAPTER XII

### "CALL ATTENTION" NOTICES ON MATTERS OF URGENT PUBLIC IMPORTANCE

Under Rule 54, a member may with the previous permission of the Speaker call the attention of a Minister to any matter of urgent public importance and the Minister may make a statement thereon. The rule further states that there shall not be any debate on the statement made by the Minister. The Speaker may at his discretion permit the member who calls the attention of the Minister to put one or two questions by way of elucidation. The rule also provides that not more than two matters shall be raised at the same sitting.

During the period under review 3,468 notices on 1,818 subjects were received. Statements on 370 matters for which 876 notices were admitted were made by the Ministers concerned under Rule 54 on the Floor of the House.

### **CHAPTER XIII**

#### **ADJOURNMENT MOTIONS**

A motion for the adjournment of the House for the purpose of discussing a definite matter of urgent public importance may be made by any member (Rule 55).

The Speaker, if he is not in possession of sufficient facts on the matter concerned may read the notice in the House and here a brief statement of facts from the Minister and the member concerned and give his decision as to the admissibility of the motion. Only one such matter shall be taken up in the House on any one day. If more than one notice have been received, the Speaker, in his discretion, may select one of such notice which he considers as most important. If the Speaker considers that any matter could be more appropriately be dealt with in any other form under the rules he can order such conversion and fix date on which it should be taken up in the House. He will intimate his decision to the member which is final, and the matter shall not be raised in the House in any other manner whatsoever.

If the speaker holds that the matter is in order, then the member shall ask the leave of the House. If the leave is granted the matter will be taken up the same day an hour and a half before the time fixed for termination of business. The debate if not earlier concluded shall automatically terminate at the end of two hours after the commencement of the debate and thereafter no question can be put.

During the period under review, 3,122 notices on 1,043 subjects for adjournment of the business of the House, to discuss definite matters of urgent public importance were received. Out of these, 809 notices on 183 subjects were brought before the House and consent withheld by the Speaker withheld his consent to 1,851 notices on 860 subjects with the result that the matters referred to therein were not at all raised on the floor of the House. The remaining notices on 860 subjects with the result that the matters referred to therein were not at all raised on the floor of the House. The remaining notices were either converted as call attention Notices, Short Notice Question etc., or lapsed. No adjournment motion has however been actually discussed in the House after Speaker has given his consent and after obtaining the leave of the House during the period.

## **CHAPTER XIV**

### **DISCUSSION ON URGENT MATTERS OF ADMINISTRATION**

Under rule 73 of the Tamil Nadu Legislative Assembly Rules, any member may raise a discussion for short duration not exceeding one hour on an urgent matter of administration. The member should give notice in writing specifying clearly and precisely the matter to be raised. An explanatory note should be sent with the notice.

The Speaker may admit the notice and fix a date in consultation with the Leader of the House and allow such time, not exceeding one hour for the discussion. At the end of the discussion, the Minister concerned will reply to the debate and the matter shall thereupon be deemed to have been talked out.

During the period, two notices under the above rule were discussed. The following are the details:

(1) On the 10<sup>th</sup> September 1982 Thiru M. Appadurai initiated the discussion on-

“That this house do resolve to take up the discussion about the scarcity of drinking water prevailing in many of the districts, in Tamil Nadu due to droughts”.

Five Members took part in the discussion and the Hon. Minister for Labour replied to the various points raised in the debate.

(2) On the 10<sup>th</sup> September 1982, Thiru P. Nedumaran, initiated the discussion on-

“That this House do resolve to take up the discussion about settlement of Cauvery Water dispute”

Three members took part in the discussion and the Hon. Minister for Electricity replied to the debate.

**CHAPTER XV****MOTIONS FOR WANT OF CONFIDENCE IN THE MINISTRY AND MOTIONS OF DISAPPROVAL OF THE POLICY OF THE MINISTRY**

Under Rule 71, a motion expressing want of confidence in the Ministry or a motion disapproving the policy of the Ministry in particular respect may be moved with the consent of the Speaker. The leave to move such motions should be asked for after question hour and before the other business set down in the list of business for the day is entered upon.

As the Constitution provides that the Ministry is collectively responsible to the assembly, a motion of “no confidence” can be moved against the Ministry as a whole and not against a particular Minister although the action of a particular Minister can be the cause of the Motion.

During the period under review, only one motion expressing want of confidence in the ministry and one Motion disapproving the policy of the Ministry were moved and discussed in the Assembly. The details are as follows:-

(1) *Motion expressing want of confidence in the Ministry*- On the 31<sup>st</sup> October 1983, the speaker read out the following motion given by Thiru R. Umanath under Rule 71 (2) of the said Rule and requested the Members who were in favour of leave being granted to raise in their places-

“That this House expresses its want of confidence in the Council of Ministers headed by Hon.Thiru M.G. Ramachandran”.

As more than 24Members stood-up in favour of the motion the Speaker announced that leave had been granted and that the motion would be moved on 8<sup>th</sup> November 1983 by Thiru R. Umanath.

Thiru R. Umanath moved the above motion on 8<sup>th</sup> November 1983 and the discussion took place for six days i.e. on 8<sup>th</sup>, 10<sup>th</sup>, 11<sup>th</sup>, 15<sup>th</sup> and 16<sup>th</sup> November 1983. Sixteen members took part in the discussion and the Chief Minister replied to the debate on 15<sup>th</sup> and 16<sup>th</sup> November 1983. Thiru R. Umanath availed the opportunity of right of reply.

When the above motion was put to voice vote of the House on the 16<sup>th</sup> November 1983 division was pressed. Hence a division was held and the House divided as follows:-

|          |    |      |
|----------|----|------|
| Ayes     | .. | 49   |
| Nose     | .. | 125  |
| Neutrals | .. | Nil. |

The motion was therefore declared lost.

(2) *Motion disapproving the Policy of the Ministry*- On 28<sup>th</sup> January 1981, the Speaker announced in the House, about the notices of motions disapproving the labour policy of the Government given by the following members under Rule 71 (1) of the said Rules:-

Thiru R. Umanath,  
 Thiru K. Ramani,  
 Thiru R. Karuppiah,  
 Thiru M. Arumugam,  
 Thiru P. Nedumaran,  
 Thiru K. Paramalai,  
 Thirumathi A.S. Ponnammal,  
 Thiru S. Andi Thevar and  
 Thiru Durai Murugan.

The Speaker also announced that the notice given by Thiru R. Umanath which was received first would be taken into consideration and requested the members who were in favour of leave being granted to raise from their places. As more than 24 members stood up in favour of the motion, the speaker announced that leave had been granted. Thiru R Umanath moved the following motion on 9<sup>th</sup> February 1981:-

“That this House disapproves the anti-labour policy of the Ministry headed by Hon. Chief Minister Thiru M.G. Ramachandran”.

The discussion on the above motion took place on the 9<sup>th</sup>, 10<sup>th</sup> and 12<sup>th</sup> February 1981. Eleven members took part in the discussion and the minister for Labour replied to the debate on the 12<sup>th</sup> February 1981. When the above motion was put to voice vote of the House on 12<sup>th</sup> February, 1981 Thiru N. Sankaraiah pressed for a division. Hence a division was held and the House divided as follows:-

|          |    |     |
|----------|----|-----|
| Ayes     | .. | 57  |
| Nose     | .. | 130 |
| Neutrals | .. | 19  |

The motion was therefore declared lost.

**CHAPTER XVI**  
**PERSONAL EXPLANATION**

Under Rule 105 of the Tamil Nadu Legislative assembly Rules, a member may, with the permission of the Speaker make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward and no debate shall arise.

During the period under review, personal explanations were made by members on 5 occasions, the details of which are as follows:-

(1) On the 7<sup>th</sup> August 1980, Thiru Durai Ramasamy made a personal explanation, with regard to certain information about him given by certain members on 29<sup>th</sup> July 1980 in the House.

(2) On the 15<sup>th</sup> April 1981 Thiru S.D. Ugamchand made a personal explanation with regard to certain allegation made against him by Tmt. D. Yasodha on 1<sup>st</sup> April 1981.

(3) On the 29<sup>th</sup> March, 1982 Thiru V.V. Swaminathan made a personal explanation with regard to certain matter raised again him by the Leader of Opposition on 27<sup>th</sup> March 1982.

(4) On the 15<sup>th</sup> February, 1983 Thiru J. Hemachandran, made a personal explanation on the closure of the coir Factory in Ammandivilai in Kanyakumari District.

(5) On the 16<sup>th</sup> November, 1983 Thiru L. Elayaperumal made a personal explanation with regard to the fast undertaken by him on 31<sup>st</sup> October 1983.

**CHAPTER XVII**  
**STATEMENT BY A MINISTER ON A MATTER OF PUBLIC IMPORTANCE**  
**(Rule 106)**

A minister may make a statement on a matter of public importance, with the consent of the Speaker (Rule 106). There shall be no debate on such statement at the time it is made.

During the period under review 35 statement were made by Ministers on different matters as shown in section II Table No. XV (Page No. 338)

**CHAPTER XVIII**  
**NO-DAY-YET-NAMED MOTIONS**  
**(Rules 77 to 84)**

A new chapter on No-day-yet-named motions was included in the Rules in the year 1979, making provisions for discussion on a matter of general Public interest on a motion made on a definite issue and restricted to a matter of recent occurrences. Notice of such motion is to be given in writing addressed to the Secretary.

In order that a motion may be admissible, it must conform to the conditions laid down in rule 79.

The Speaker decides the admissibility of a motion or a part thereof. If the Speaker admits notice of a motion and no date is fixed for the discussion of such motion, it shall be immediately notified in the Information with the heading “No-day-yet-Named Motions”.

The speaker after considering the state of business in the House and in consultation with the Leader of the House allot a day or days or part of a day for the discussion of any such motion.

The Speaker shall at the appointed hour on the allotted day or the last of the allotted days, as the case may be, forth with put every question necessary to determine the decision of the House on the original question.

During the period under Review, three No-Day-Yet-Named Motions were taken up for discussion, the details of which are as follows:-

(1) On the 10<sup>th</sup> September 1982, Thiru P. Nedumaran moved the following motion “to rescind the capital punishment awarded to two Tamil Youths who fought for the rights of the Tamilians in Sri Lanka”.

“That this House recommends the government of Tamil Nadu to recommend to the Prime Minister of Indian to intervene and to take necessary steps to rescind capital punishment awarded to S. Yogachandran alias Kuttimani and K. Jegannathan, the Tamil Youths, who fought for the right of the Tamilians in Sri Lanka”.

Six members including the Leader of Opposition and Chief Minister took part in the discussion.

The above resolution was put and carried on the same day.

(2) On the 29<sup>th</sup> March 1983, Thiru R. Umanath initiated discussion on the following motion:-

“That this House appreciates and approves the decisions taken at the Conference of the Chief Minister of the Southern States held in the third week of March, 1983 at Bangalore. This House also requests the Government of Tamil Nadu to implement the said decision relentlessly”.

The above motion was discussed in the House for two days on 29<sup>th</sup> and 30<sup>th</sup> March, 1983. Eight Members took part in the discussion. The Minister for Finance replied to the debate. Thiru R. Umanath availed the right of reply. The motion as approved was adopted by the House on 30<sup>th</sup> March 1983.

(3) On the 19<sup>th</sup> April 1983, Thiru S. Andi Thevar moved the following motion:-

“That the action taken by the Government as indicated in G.O. Ms. No. 1794, Public (Law and Order) Department, dated 15<sup>th</sup> October 1982 on the recommendation contained in the Report of Justice K.S. Ramamurthi Commission of Inquiry on the alleged rape of 17 girls and murder of one Man in Sanganankulam Village, Nanguneri Taluk, Tirunelveli District during April-May, 1980 placed on the Table of the House on 25<sup>th</sup> January 1983 be taken up for discussion “.

Four Members took part in the discussion. Minister for Finance replied to the Debate. The motion was talked out.



**CHAPTER XIX**  
**PETITIONS TO ASSEMBLY**

Petitions to the Assembly must confine to the conditions laid down in Rule 299. The Petitions to the Assembly must be addressed to the members of the Assembly, dated and signed by the Petitioner or Petitioners and countersigned by the member Presenting them.

A member desiring to Present a Petition to the House shall give advance intimation of his intention to the secretary. No member shall Present a Petition for himself.

A member may present a Petition with the consent of the Speaker and on a day fixed for that day is entered upon.

Every member presenting a Petition shall confine himself to a statement in the form as specified in Rule 301 and there shall be no debate in the assembly on it.

During the Period under Review, on only one occasion on the 28<sup>th</sup> March 1983, Thiruvalluvar K. Anbazhagan, K. Ramani, R. Karupiah, P. Nedumaran, S.N. Ramasamy and A. Shahul Hameed presented Petitions of the various Labour Unions of the Tamil Nadu to the assembly.

As directed by the speaker, the Secretary read the abstract of the petitions to the House and forwarded them to the Department concerned for further action.

## **CHAPTER XX**

### **LEGISLATION-BILLS AND ORDINANCES**

The word “Legislature” literally means “the power that make Laws”.

One of the important functions of the Legislature is to legislate or Law-making. Any proposed legislation is brought before the House in the form of a Bill. A Bill is in the form of a draft statute.

The Constitution of India and the Rules of the Tamil Nadu Legislative assembly have Prescribed the procedure to be followed for the introduction, consideration and passing of Bills.

A Bill may be piloted in the House either by a Minister or by any other member of the House. Legislation initiated by the Government and Bills piloted by Ministers are known as “Government Bills” and those initiated and piloted by other members are known as “Private Members’ Bills”.

A member desirous of moving a motion for leave to introduce a Bill is required to give five days notice of his intention and together with such notice is required to submit a copy of the Bill with an explanatory Statement of Objects and Reasons. (Rule 118 of the Tamil Nadu Legislative Assembly Rules)

In the case of a Bill involving expenditure, the member should append a financial memorandum inviting attention to the clauses involving expenditure (Rule 121 of the Tamil Nadu Legislative Assembly Rules).

In case of a Bill involving proposals for the delegation of rule making powers, an explanatory memorandum explaining proposals for delegation of rule making powers and drawing attention to their scope and stating also whether they are of normal or exceptional character should accompany (Rule 122 of the Tamil Nadu Legislative Assembly Rules).

If a Bill requires recommendation of the Governor under Article 207 or previous sanction of the President under article 304 of the Constitution, for introduction, then such recommendation or sanction should be obtained (Rule 123 of the Tamil Nadu legislative Assembly Rules).

In the case of a Bill seeking to replace an ordinance with or without modification, a statement explaining the circumstances which necessitated immediate legislation by Ordinance should be placed before the Assembly (Rule 183 of the Tamil Nadu Legislative Assembly Rules).

It is an accepted Parliamentary convention that a motion for leave to introduce a Bill is not normally opposed. If, however, a motion for leave to introduce a Bill is opposed, the Speaker after permitting, if he thinks fit, a brief statement from the member who moves and from the member who opposes the motion may, without further debate, put the question. (Rule 124 of the Tamil Nadu Legislative Assembly Rules). If the opposition is on the ground that the Bill initiates legislation outside the legislative competence of the Assembly, the Speaker may permit a full discussion thereon.

If the motion for leave to introduce a Bill is adopted and leave is granted, then the Bill is introduced. After such introduction, the Bill is published in the Gazette. In exceptional cases, the Speaker may order the publication of a Bill in the Gazette before its introduction in the House if a request is made to him giving reasons for such request. If a Bill is published under orders of Speaker, then there is no need to seek the leave of the House for its introduction. It can straight away be introduced and it is not necessary to publish such a Bill again (Rule 125 of the Tamil Nadu Legislative assembly Rules)

Money Bills can be introduced only in the Legislative Assembly and not in the Legislative Council. Other non-money Bills can be introduced in either House.

After a Bill is introduced and published in the Gazette the Member-in-charge of the Bill may, after giving five days notice make appropriate notices of motion either for its consideration by the House or its being referred to a select or Joint select Committee or its being circulated for the purpose of eliciting Opinion thereon may be given after following the procedure prescribed in the Rules of procedure (Rule 127.)

When a Bill is passed by the Assembly, a copy thereof will be signed by the Speaker and transmitted to the Council for its concurrence (Rule 150.)

Money Bills is be transmitted to the Council for its recommendation with a certificate from the Speaker to the effect the Bill is a money Bill. (Proviso to Rule 150) Whether a Bill is a money Bill or not, the Speaker's decision is final.

In respect of Money Bills, Legislative assembly has got the exclusive Powers to legislate and Legislative Council can only recommend amendments therein and must return such a Bill to Legislative Assembly within fourteen days from the date of its receipt. If it is not returned within the said [period of fourteen days, it is deemed to have been passed by both the Houses at the expiration of the said period in the form in which it was passed by Legislative Assembly. It is open to Legislative Assembly to accept or reject any or all of the recommendations of Legislative Council with regard to a Money Bill. If Legislative Assembly accepts any of the recommendations of Legislative Council, the Money Bill is deemed to have been passed by both Houses with amendments recommend by Legislative Council and accepted by Legislative Assembly. But if Legislative assembly does not accept y of the recommendations of Legislative council, the Money Bill is deemed to have been passed by both Houses in the form in which it was passed by Legislative assembly without any of the Amendments recommended by Legislative Council.

During the Period under Review, 275 Bills were introduced in the Assembly and all are Government Bills and no Private Member Bill was introduced.

Among 276 Government Bills introduced, 8Bills were published under the orders of the Speaker under the proviso to Rule 125 and the other Bills were published after introduction in the assembly. Names of the Bills published under the orders of the Speaker are as follows:-

1. The Tamil Nadu Town and country Planning (Amendment) Bill, 1981 (L.A. Bill No. 36 of 1981).

2. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1982 (L.A. Bill No. 39 of 1982).

3. The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1982(L.A. Bill No.40 of 1982).

4. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill, 1982 (L.A. Bill No. 41 of 1982).

5. The Tamil Nadu Panchauats (Second Amendment) Bill, 1982 (L.A. Bill No. 42 of 1982).

6. The Tamil Nadu Debt Relief Bill, 1982 (L.A. Bill No. 45 of 1982)

7. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill 1982 (L.A. Bill No.46 of 1982).

8. The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 1982 (L.A. Bill No. 50 of 1982).

During the period under Review, 237 Bills were passed by the Legislature and were assented to and became law, of which the following are some of the important pieces of Legislation.

1. *The Tamil Nadu Commercial Crops Assessment Repeal Act, 1980:-* The Commercial Crop assessment on lands on which certain commercial Crops are raised was levied under the Tamil Nadu Commercial Crops Assessment Act, 1976 (Presidents' Act 5 of 1976). But however deference to representations from Ryots, the Government constituted High Level Committee to go into the Problems of Agriculturists for making recommendations. The Committee recommended that the levy of Commercial Crops assessment be withdrawn. Accepting the recommendation of the Committee, the Government decided to give up the levy from the date of its inception; and repealed the Act.

2. *The Tamil Nadu Board of Revenue Abolition Act, 1980:-* Under the Act, the Government abolished the Board of Revenue which was established in 1803 and entrusted the powers exercised by the Board of Revenue to Appropriate authorities by appointing separate whole-time Commissioners.

3. *The Indian Electricity (Tamil Nadu Amendment) Act, 1980:-* The Act provides for deterrent punishment for theft of electricity energy and unauthorised reconnection of disconnected services preventing substantial loss of Revenue to the Tamil Nadu Electricity Board.

4. *The Tamil Nadu Local Authorities Laws(amendment) Act, 1980:-* Under the Act, the Government has reduced the voting age for the election to the local bodies in this State as eighteen year and fixed the minimum age for the contesting candidates in the elections to the local bodies as twenty one years. The Act also stipulates that only those persons who are able to read and write in Tamil shall be qualified to stand for election as Chairman of Panchayat Union Councils.

5. *The Tamil Nadu Civil Courts and the Madras city Civil court (Amendment) Act, 1980*:- Under this Act, the Government enhanced the pecuniary jurisdiction of the District Munsif from five thousand rupees to fifteen thousand rupees to try and dispose of suits and proceedings of Civil nature.

The Act also raised the appellate jurisdiction of district Judges and the Principal Judge, City Civil court, Madras from ten thousand rupees to thirty thousand rupees so to reduce to filing of appeals in the High Court.

The Act also further enhanced the pecuniary jurisdiction of the City civil court by raising the value of suits and other proceedings of Civil nature from fifty thousand rupees to one lakh of rupees so as to reduce the pendency in the High Court.

6. *The Tamil Nadu Public Works Engineering Corporation Limited (Acquisition and Miscellaneous Provisions) Act, 1980*:- The Act provided for the take over of the Tamil Nadu Public Works Engineering Corporation Limited manufacturing the mechanical equipment required for dams such as sluice gates, hoists, deck bridges, spillway gates, etc., with all its assets and liabilities in the public interest and to make the organisation a part of the Public Works department and also to function as a central purchase agency for procuring and supply various items of store required by the Public Works Department.

7. *The Tamil Nadu Private colleges (Regulation) Amendment Act, 1980*:- The act amended section 30 of the Principal Act providing that in case of taking over of any of the management of the Private Colleges by the Government, the past liabilities of the erstwhile management shall not devolve on the Government.

8. *The Tamil Nadu Tax on Luxury in Hotels and Lodging Houses Act, 1981*:- Under this Act, the Government levied a tax on luxuries provided in hotels and lodging Houses, where the rate of charges for accommodation for residence including charges for air-conditioning, television, radio, music, extra beds is twenty rupees or more per person per day and such tax shall be collected by the Proprietor from the person residing in a hotel and for whom luxury is provided in the hotel.

9. *The Registration (Tamil Nadu Amendment) Act, 1981*:- The Act empowers the Government to frame rules, regulating the grant or revocation of licences to the document

writers for writing documents presented for registration so that persons who are not licensed can be barred from Document-Writing.

10. *The Tamil Nadu Prevention of Incitement to refuse or Defect Payment of Tax Act, 1981:-* Under this Act, the Government can initiate deterrent penal action against persons who incite the agriculturists not to Pay tax, cess, rate and other dues to the Government, the local authorities, the Tamil Nadu Electricity Board and the Co-operative Societies (including State and Primary Land Development Bank) in the state and the offence shall be punishable where the encouragement or incitement undermines the security of the State or Public order or decency or morality or sovereignty of India.

11. *The Tamil Nadu Abolition of Posts of Part-time village Officers Act, 1981:-* The Government took a policy decision and abolished all the post of part-time Village Officers on grounds of administrative necessity and introduced a system of whole-time officers to be in charge of village administration as the system of Part-time Village Officers in the State was found to be out-moded and does not fit in with the modern need of village Administration.

12. *The Tamil Nadu Payment of Subsistence Allowance Act, 1981:-* The Government enacted the legislation to make it obligatory on the Managements of Industrial Establishments to pay subsistence allowance to the employees during the period of their suspension, pending enquiry.

13. *The Tamil Nadu Industrial Establishments (Conferment of Permanent Status to Workmen) Act, 1981:-* This Act provided for conferment of Permanent Status to the workers in various industrial establishments who have put in a service for a period of four hundred and eighty days in a period of twenty four calendar months thus enabling them to derive various benefits like payments of festival, Cyclone and marriage advances, payment of ex-gratia over and above the statutory bonus, supply of uniforms and tea, preference for the dependents of the employees in the matter of employment, etc.

14. *The Tamil Nadu Handloom Workers (Conditions of Employment and Miscellaneous Provisions) Act, 1981:-* The Government enacted a special legislation to regulate the working conditions of handloom weavers and to provide for licensing of premises to fix hours of work, to grant holidays and leave with wages and to apply the relevant provisions of other labour enactment, etc.

15. *The Tamil Nadu Panchayats (Third Amendment) Act, 1981*:- The Act provides for reservation not exceeding eighteen per cent of seats for the Scheduled Castes and Scheduled Tribes and not exceeding fifteen percent of seats for women in the election to Presidents of Panchayats and Chairmen of Panchayat Union Councils.

16. *The Bharathiar University Act, 1981 and the Bharathidasan University Act, 1981*:- Under these Acts, the Government established two Universities viz., the Bharathiar University and Bharathidasan University at Coimbatore and Tiruchirappalli respectively, the former comprising the districts of Coimbatore, the Nilgiris and Periyar and the later comprising the districts of Thiruchirappalli, Thanjavur and Pudukkottai to meet the long felt aspirations of the people of the regions and to concentrate on three main fields of activities viz., (i) teaching, (ii) research and (ii) extension activities and to strengthen the Post Graduate Centres.

17. *The Tamil University Act, 1982*:- Under this Act, the Government established the Tamil University at Thanjavur to help research in Tamil Language Linguistics, Art and Culture by Tamil Scholars and to develop research in various facts of Tamil language, thus fulfilling the long felt aspirations of the Tamil enthusiasts and the people of Tamil Nadu.

18. *The Tamil Nadu Payment of Salaries (Amendment) Act, 1982*:- Under this Act, the Government extended the payment of pension to such of those who have served as members of the Legislature for one term, that is not less than one year and not more than five years after the 15<sup>th</sup> August 1947 in the constituencies in the composite State of Madras or in the constituencies from the former State of Travancore-Cochin and the State of Andhra Pradesh now forming part of Tamil Nadu.

The Act barred from the 13<sup>th</sup> March 1980, the persons who are in receipt of pension from any other State for having been Members of the Legislative Assembly or of the Legislative Council of such State and also the persons who were members of the Legislature of the former State of Madras representing any territory which ceased to form part of the State of Tamil Nadu from receiving pension from this State.

19. *The Tamil Nadu Public Property (Prevention of Destruction and Loss) Act, 1982*:- The Government enacted this legislation to effectively prevent the miscreants committing acts of Vandalism during strikes and other agitations such as burning or other wise



damaging public conveyance and other public property and throwing stones on the travelling public, etc. and made the law more stringent.

20. *The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of work) Act, 1982*:- The Government enacted a separate legislation to protect the workers in unorganized industries like Beedi Industry, Road Construction, and Building Operations, Salt Pans, Coir Industry, Etc., against the ills of unemployment or under employment and also to ensure certain other improvements in the condition of their work.

21. *The Tamil Nadu Panchayats (validation of Local Cess Surcharge) Act, 1982*:- Under this Act, every Panchayat Union Councils is empowered to levy local cess surcharge of one rupee and fifty paise on every rupee of land revenue, in addition to the local cess on any land subject to such maximum of local cess surcharge as might be prescribed by the Government with retrospective effect.

22. *The Tamil Nadu Recognised Private Schools and Private Colleges (Regulation) Amendment Act, 1982*:- The Act empowers the Government to suspend the management of any Private school or private college where the management is responsible for maladministration, lapses or irregularities or where it has neglected to discharge any of the duties imposed or to perform any of the functions entrusted to it by or under the principal Act or any rule or order made or directions issued there under after giving an opportunity to make representation by such management and to appoint a Special Officer to administer the institution for a period of one year or till the reconstitution of the management whichever is later.

23. *The Tamil Nadu Debt Relief Act, 1982*:- This Act provides for relief to the people in rural and urban areas who suffer from a heavy debt burden on account of the usurious practices of Pawn-brokers, money lenders and other non-institutional sources of credit, and the debt due to such pawn-brokers, money lenders and other non-institutional sources of credit incurred by those whose annual household income is not more than four thousand and eight hundred rupees shall be deemed to be wholly discharged.

24. *The Tamil Nadu District Municipalities (Amendment) Act, 1983*:- Under this Act, the Government decided to reserve not exceeding eighteen percent of the wards for the Members of the Scheduled Castes and Scheduled Tribes and not exceeding fifteen percent of

wards for Women in the election of Councillors of Municipal Councils and the Chairman of Municipal Councils and then to conduct the ordinary elections to the Municipal Councils.

The Act also provides that in the case of reservation of wards in the Municipalities, for the Members of Scheduled Castes and Scheduled Tribes and women, the reservation shall as far as practicable, be made only in wards where the proportion of population of the Scheduled Castes and Scheduled Tribes and women, as the case may be to the total is comparatively large and in the case of reservation of the Office of Chairman of Municipal Councils, such reservation shall, as far as practicable be made only in Municipalities where the proportions of population of the Scheduled Castes and scheduled Tribes and women, as the case may be, to the total is comparatively large.

25. *The Tamil Nadu Co-operative Societies Act, 1983*:- This Act is a comprehensive legislation repealing the Tamil Nadu Co-operative Societies Act, 1961 for improving the State Co-operative laws, based on the recommendations of the Santhanam Committee on Co-operation, the administrative Reforms Commission on Co-operation and the Government of India guidelines on Co-operative laws as also some of the good features of the Co-operative laws of other States.

26. *The Tamil Nadu Patta Pass-Book Act, 1983*:- This is a comprehensive legislation giving legal status to the Patta Pass Book so that the financial institutions and Credit agencies can sanction loans on the production of Patta Pass-Book so as to benefit the ryots and that the production of Patta Pass-Book may be insisted upon for making entries at the time of registration of documents in respect of transfer of land by way of sale, mortgage, etc., in the registration offices.

27. *The Tamil Nadu Prohibition (Second Amendment) Act, 1983*:- This Act empowers the Government to take over from the private sector to Public sector, the manufacture and wholesale supply of arrack and Indian-made Foreign Spirits in the public interest and with a view to augment the revenues of the State and entrusted to the Tamil Nadu Marketing Corporation Limited-a State-owned Corporation-the Privilege of supplying by wholesale, arrack and Indian made foreign spirits.

28. *Provision The Tamil Nadu Building and Construction Workers(Conditions of Employment and Miscellaneous) Act, 1984*:- This Act provides safeguard to the interest of the

Workers engaged in building and construction works in regard to their wages, health and safety and to regulate their working conditions.

29. *The Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) Act, 1984:-* This Act provides regulations for the exhibition of films through Video Cassette Recorders and the keeping of Video Library through a license granted specifically for the purpose except for domestic purpose, and any person exhibiting films through Video Cassette Recorders or keeping any Video Library without a license shall be punishable with imprisonment which may extend to one year and shall be punishable with imprisonment which may extend to one year and shall also be liable to fine. The Act also provides for making the Offence cognizable and films exhibited in contravention of the provisions are liable for confiscation.

30. *The Tamil Nadu General Sales Tax (Amendment) Act, 1984:-* Under this Act, the Government imposed the levy of Sales Tax at 20 per cent single point on lottery tickets of Tamil Nadu State and the other State Government at the point of first sale in the State.

31. *The Mother Teresa Women's University Act, 1984:-* This Act provides for establishment of a Women's University within the limits of the Kodaikanal Panchayat Union for furthering the cause of Women's Higher Education in Tamil Nadu and advancement of learning and prosecution of research studies on Women's welfare and for the purpose of providing consultancy and monitoring services for Welfare schemes relating to women.

32. *The Tamil Nadu General Sales Tax (Fourth Amendment) Act, 1984:-* The Government enacted this legislation as provided under the Constitution (Forty-sixth Amendment) Act, 1982 which inserted Clause 29-A in Article 366 of the Constitution and accordingly amended the principal Act viz., the Tamil Nadu General Sales Tax, 1959 (Tamil Nadu Act 1 of 1959) enlarging the scope of expression "tax on the sale or purchases of goods" so as to include taxes on the transfer of property in any goods transfer of property in good involved in the execution of a work contract, on the delivery of hire purchase of any system of payment by instalments, transfer of the right to use any goods for any purpose, on supply of goods by an unincorporated association or body of persons to a Member thereof and on supply by way of or as part of any service of food or any drink for cash, deferred payments or other valuable consideration.

The Act also provides for modification of the definitions of “dealer”, “goods”, “sale” and “turnover”. A new clause defining “Works-contract” to include any agreement for carrying out for cash, deferred payment of other valuable consideration, the building, construction, manufacture, processing, fabrications, erection, installation, fitting out, improvement, modification, repair or commissioning of any movable or immovable property has also been inserted in the Act.

### **ASSENT TO BILLS**

When a Bill has been passed by both the House of the Legislature it should be signed by both the Speaker and the Chairman and presented to the Governor for his assent. If it is a Money Bill, a certificate to the effect that it is a Money Bill also be signed by the speaker The Governor assents to the Bill or withholds his assent or reserves the Bill for the, consideration of the President(Article 200). The President may also assent or withhold his assent. The Governor or the President may return the Bill also with a message that the House or Houses may reconsider the Bill. The point or points referred to in the message will then be considered as amendments and the Bill again passed and submitted for assent. On assent being given, the Bill becomes an Act.

During the period under Review assent was withheld by the President for the

Following two Bills:

(1) The Tamil Nadu Land Reforms (fixation of Ceiling on Land) Amendment Bill, 1980 (L.A. Bill No. 26 of 1980).

(2) The Code of Criminal Procedure (Tamil Nadu Second Amendment) Bill, 1980 (L.A. Bill No. 49 of 1980).

### **BILL WITHDRAWN**

During the period under Review, One Bill viz., the University and Collegiate Examinations (Invigilation by Teachers and Non-Teaching Staff) Bill, 1980 (L.A. Bill No. 48 of 1980) was by leave of the House withdrawn by the Government.

### **BILL RETURNED BY THE PRESIDENT FOR RECONSIDERATION**

During the period under Review, none of the Bill passed by the Tamil Nadu Legislature was returned by the President of India for reconsideration by the legislature.

During the period under Review, all the Bills passed by the assembly were passed by the council without making any amendments.

The details of Bills passed by the Tamil Nadu Legislature and assented to by the Governor or President as the case may be and became laws during the period 1980-84 arranged year-wise are furnished in Section II Table No. XVI (Page No. 342).

### **SELECT COMMITTEES**

If a motion for referring the Bill to a Select/Joint Select Committee is carried, then the Bill stands referred to the Committee. The motion itself contains the names of members. The member in-charge of the Bill, the Minister in-charge of the Department will be members of the select or joint select Committee. Money Bill cannot be referred to Joint select Committee. The number of members for the Select Committee shall not exceed 25 and in any case not more than 40. The Chairman of a Select committee is nominated by the Speaker. The committee may hear expert evidence and representatives of special interests. It considers the clauses and finalises its report, Any member may give a minute of dissent to report. The report together with the Bill as reported by the committee will be presented to the House.

In setting up a Joint Select Committee, the concurrence of the Legislative Council has to be obtained. The number of members shall not exceed 45. The number of members of the Assembly and the Council will be in the proportion of 2:1. The time and place of the first meeting are fixed by the Presiding Officer of the House in which the Bill originated. The Chairman is elected by the Committee. The Joint Select Committee follows the same procedure as a select Committee.

During the Seventh Assembly, the following Bills were referred to Selected committee.

1. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1980. (L.A. Bill No. 23 of 1980).
2. The Tamil Nadu Urban Land Tax (Amendment) Bill, 1980 (L.A. Bill No. 27 of 1980).
3. The Tamil Nadu Co-operative Societies Bill, 1980 (L.A. Bill No. 45 of 1980).
4. The Tamil Nadu Essential Services Maintenance Bill, 1981 (L.A. Bill No 21 of 1981).

5. The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1981 (L.A. Bill No. 61 of 1981).

### **JOINT SELECT COMMITTEES**

During the period under Review, the following Bills were referred to Joint Select Committees of the Legislature:-

1. The Tamil Nadu Apartment Ownership Bill, 1981(L.A. Bill No. 20 of 1981).
2. The Tamil Nadu Patta Pass Book Bill, 1981 (L.A. Bill No. 49 of 1981).
3. The Tirunelveli Neerpachidars and Pethuvaramdars Bill, 1981 (L.A. Bill No. 73 of 1981).
4. The Tamil Nadu Prevention of Cow Slaughter and Animal Preservation Bill , 1981(L.A. Bill No. 21 of 1982).
5. The Tamil Nadu Newspaper Employees Relief Fund Bill, 1982 (L.A. Bill No. 31 of 1982).

Out of the above Joint Select Committees, the Joint Select Committee on the Tamil Nadu Apartment Ownership Bill, 1981 (L.A. Bill No. 20 of 1981) and the Joint Select Committee on the Tamil Nadu Patta Pass Book Bill, 1981 (L.A. Bill No. 49 of 1981) presented their Reports to the Assembly on 28<sup>th</sup> April 1982 and on 15<sup>th</sup> November 1983 respectively. Even out of these two Bills, the Tamil Nadu Patta Pass Book Bill, 1983 (L.A. Bill No. 49 of 1981) as reported by the Joint Select Committee alone was passed by the Legislature and the other Bill viz., the Tamil Nadu Apartment Ownership Bill, 1981 (L.A. Bill No. 20 of 1981) as amended by the Joint Select Committee could not be passed as the same was not taken up for consideration till the dissolution of the assembly. The names of Members of the Joint Select Committees are furnished in Section II Table No. XVIII (Page No. 362).

### **BILLS LAPSED DUE TO THE DISSOLUTION OF THE LEGISLATIVE ASSEMBLY**

During the period under Review, 38 Bills lapsed due to the dissolution of the Seventh Assembly which include the following eight Bills which were passed by the Assembly on the dates noted against each, but not passed by the Legislative Council and hence lapsed under article 196 (5) of the Constitution of India.

|  |                                |
|--|--------------------------------|
| 1. The Tamil Nadu Taxation Laws Amendment (Inapplicability of Limitation) Bill, 1984 (L.A. Bill No. 14 of 1984).                             | 12 <sup>th</sup> October 1984  |
| 2. The Tamil Nadu Recognised Private Schools (Regulation) and Private Colleges (regulation) Amendment Bill, 1984 (L.A. Bill No. 17 of 1984). | Do.                            |
| 3. The Tamil Nadu Drugs and other Stores (Unlawful Possession) Bill, 1984 (L.A. Bill No. 19 of 1984).  | Do.                            |
| 4. The Tamil University (Amendment) Bill, 1984 (L.A. Bill No. 38 of 1984).   | 13 <sup>th</sup> October 1984. |
| 5. The Madras City Municipal Corporation (Amendment) Bill, 1984 (L.A. Bill No. 39 of 19u84).   | 12 <sup>th</sup> October 1984. |
| 6. The Coimbatore City Municipal Corporation (Amendment) Bill, 1984 (L.A. Bill No. 40 of 1984).  | Do.                            |
| 7. The Tamil Nadu Municipal Councils (Appointment of Special officers) Second (Amendment) Bill, 1984. (L.A. Bill No. 41 of 1984).            | Do.                            |
| 8. The Bharathiar University and the Bharathidasan University (Amendment) Bill, 1984 (L.A. Bill No. 42 of 1984).                             | 13 <sup>th</sup> October 1984. |

Details of Bills lapsed due to the dissolution of the Assembly are furnished in Section II Table no. XIX (Page No. 367).

During the period under Review, all the Bill passed by the assembly except the abovementioned eight Bills were passed by the Legislative Council without making any amendments.

During the period under Review, the following Bills passed by the Tamil Nadu Legislature are awaiting the assent of the President of India:-

1. The Industrial Disputes (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No. 43 of 1981).

2. The Tamil Nadu Patta Pass Book Bill, 1983 (L.A. Bill No. 49 of 1981).

3. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1981 (L.A. Bill No. 64 of 1981).

4. The Tamil Nadu Court Fess and Suits Valuation (Amendment) Bill, 1982 (L.A. Bill, No. 17 of 1982).

5. The Tamil Nadu Recognition of State Register of Practitioners of Indian Medicine Bill, 1983 (L.A. Bill No. 14 of 1983).

6. The Tamil Nadu Tax of Entry of Goods into Local Areas for Consumption, Use or Sale therein Bill, 1983 (L.A. Bill No. 34 of 1983).

7. The Tamil Nadu Building and Construction workers (Conditions of Employment and Miscellaneous Provisions) Bill, 1984 (L.A. Bill No. 44 of 1983).

8. The Payment of Gratuity (Tamil Nadu Amendment) Bill, 1983 (L.A. Bill No. 56 of 1983).

### **ORDINANCES**

During the recess of the Legislature, the Governor has power to promulgate ordinances, Article 213 of the Constitution provides that except when both the Houses of Legislature are in Session, the Governor if he is satisfied that circumstances exist which render it necessary for him to take immediate action, may promulgate an ordinance. An ordinance has the same force and effect as an Act. Every ordinance has to be laid before the Legislature. The ordinance will cease to operate at the expiration of six weeks from the re-assembly of the Legislature. It will also cease to operate, if within those six weeks a resolution disapproving the same has been approved by both the Houses. An ordinance can be withdrawn at any time by the Governor or replaced by a bill.

During the period under Review, 84 ordinances were promulgated by the Governor, out of which 2 Ordinances were allowed to lapse by the Government. The remaining 81 Ordinances were replaced by Bills. Out of 12 Ordinances promulgated during the inter-session period of eighth and Ninth Session, one Ordinance was promulgated to give effect to the provisions of a Bill already introduced during the eighth session which was passed and enacted into Law. The other 11 Ordinances were replaced by Bill-Out of which only 5 Bills were passed by the assembly, but not passed in the Legislative Council and the other 6 Bills could not be passed in the Assembly itself as the House adjourned abruptly due to the illness of the Chief Minister. The session was then prorogued and subsequently dissolved on 15<sup>th</sup> November 1984 and all the 11 ordinances lapsed on the expiry of six weeks period on 21<sup>st</sup> November 1984, under Article 213 (2) (a) of the Constitution of India. An Ordinance viz. the Tamil Nadu Essential Services Maintenance Ordinance 1982 (Tamil Nadu Ordinance No. 12 of 1982) was promulgated when a Bill with similar provisions was pending before the Select Committee.



The details of Ordinances promulgated and replaced by Bills are as follows:

| <i>Serial Number and title of the Ordinances.</i>   | <i>Legislative Assembly Bill By Which the Ordinance was replaced.</i>   | <i>Tamil Nadu Act Number by which Ordinance Was replaced.</i> |
|---|---|---|
| (1)   | (2)   | (3)   |
| 1 The Tamil Nadu Land reforms (Fixation of Ceiling on Land) Second Amendment Ordinance, 1980 (Tamil Nadu Ordinance No. 4 of 1980)                             | The Tamil Nadu Land reforms (Fixation of Ceiling on Land) Amendment Bill, 1980. (L.A. Bill No. 19 of 1980)                                    | 21 of 1980  |
| 2 The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Special Provisions) Amendment Ordinance, 1980. (Tamil Nadu Ordinance No. 5 of 1980) | The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Special Provisions) (Amendment) Bill, 1980 (L.A. Bill No. 20 of 1980) | 22 of 1980  |
| 3 The Madras City Municipal Corporation (Amendment) Ordinance, 1980 (Tamil Nadu Ordinance No. 6 of 1980)  | The Madras City Municipal Corporation (Amendment) Bill, 1980 (L.A. Bill No. 17 of 1980)   | 19 of 1980  |
| 4 The Tamil Nadu Tax on Luxuries in Hotels and Lodging Houses Ordinance, 1980 (Tamil Nadu Ordinance no. 7 of 1980)  | The Tamil Nadu Tax on Luxuries in Hotels and Lodging Houses Bill, 1981 (L.A. Bill No. 4 of 1981)  | 6 of 1981   |
| 5 The Tamil Nadu Sales Tax Laws (Amendment and Repeal) Ordinance, 1980 (Tamil Nadu Ordinance No. 8 of 1981)   | The Tamil Nadu Sales Tax Laws (Amendment and Repeal) Bill, 1981 L.A. Bill No. 10 of 1981)   | 7 of 1981   |
| 6 The Tamil Nadu Prevention of Incitement to Refuse or Defer Payment of Tax Ordinance, (No. 10 of 1980).  | The Tamil Nadu Prevention of Incitement to Refuse or Defer Payment of Tax Bill, 1981 (L.A. Bill No. 11 of 1981)                               | 9 of 1981   |
| 7 The Tamil Nadu Abolition of Posts of Part-time Village Officers Ordinance, 1980 (Tamil Nadu Ordinance No. 10 of 1980).                                      | The Tamil Nadu Abolition of Posts of Part-time Village Officers Bill, 1981 (L.A. Bill No. 12 of 1981)   | 3 of 1981.  |
| 8 The Tamil Nadu Debt Relief (Amendment) Ordinance, 1980 (Tamil Nadu Ordinance No. 11 of 1980).   | The Tamil Nadu Debt Relief (Amendment) Bill, 1981 (L.A. Bill No. 8 of 1981).  | 10 of 1981  |
| 9 The Tamil Nadu Agricultural Produce Markets (Amendment) Ordinance, 1980 (Tamil Nadu Ordinance No. 12 of 1980).  | The Tamil Nadu Agricultural Produce Markets (Amendment) Bill, 1981 (L.A. Bill No. 17 of 1981).  | 5 of 1981   |

|    | (1)   | (2)   | (3)  |
|----|---|---|--|
| 10 | The Tamil Nadu Co-operative Societies (Appointment) of Special Officers) (Amendment Ordinance, 1980 (Tamil Nadu Ordinance No. 13 of 1980).    | The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No. 9 of 1981).         | 4 of 1981  |
| 11 | The Tamil Nadu Pachaiyappa's Trust (Taking over of Management) Ordinance, 1980 (Tamil Nadu Ordinance No. 14 of 1980)                          | The Tamil Nadu Pachaiyappa's Trust (Taking over of Management) Bill, 1981. (L.A. Bill No. 19 of 1981).                          | 11 of 1981   |
| 12 | The Public Wakfs (Extension of Limitation) Tamil Nadu Amendment Ordinance, 1980 (Tamil Nadu Ordinance, No. 15 of 1980)                        | The Public Wakfs (Extension of Limitation) Tamil Nadu Amendment Bill, 1981. (L.A. Bill No. 3 of 1981)                           | 8 of 1981  |
| 13 | The Tamil Nadu Prevention of Incitement to Rufus or defer Payment of Tax (Amendment) Ordinance, 1981. (Tamil Nadu Ordinance No. 1 of 1981).   | The Tamil Nadu Prevention of Incitement to Rufus or defer Payment of Tax Bill 1981 (L.A. Bill No. 11 of 1981).                  | 9 of 1981  |
| 14 | The Tamil Nadu Essential Services Maintenance Ordinance, 1980 (Tamil Nadu Ordinance No. 2 of 1981).   | The Tamil Nadu Essential Services Maintenance Bill, 1981 (L.A. Bill No. 21 of 1981).  | Bill replacing the Ordinance Referred to Select Committee. Finally Bill also Lapsed due to the Dissolution of the Assembly<br>51 of 1981 |
| 15 | The Tamil Nadu Prohibition (Second Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 3 of 1981)  | The Tamil Nadu Prohibition (Second Amendment) Bill, 1981 (L.A. Bill No. 71 of 1981)   | 51 of 1981   |
| 16 | The Tamil Nadu Panchayats (Second Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 4 of 1981).  | The Tamil Nadu Panchayats (Second Amendment) Bill, 1981 (L.A. Bill No. 74 of 1981).   | 55 of 1981   |
| 17 | The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1981 (Tamil Nadu Ordinance No. 5 of 1981) | The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1981 (L.A. Bill No. 59 of 1981). | 52 of 1981   |
| 18 | The Tamil Nadu Agricultural Produce Markets (Second Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No.6 of 1981)                            | The Tamil Nadu Agricultural Produce Markets (Second Amendment) Bill 1981 (L.A. Bill No. 54 of 1981)                             | 53 of 1981   |

|    | (1)  | (2)   | (3)         |
|----|--|---|-------------|
| 19 | The Madurai Kamaraj University (Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 7 of 1981)  | The Madurai Kamaraj University (Amendment) Bill, 1981 (L.A. Bill No. 68 of 1981)  | 60 of 1981  |
| 20 | The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Ordinance, 1981 (Tamil Nadu Ordinance No. 8 of 1981)                       | The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1981 (L.A. Bill No. 56 of 1981)               | 59 of 1981  |
| 21 | The Tamil Nadu Prohibition (Third Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 9 of 1981)  | The Tamil Nadu Prohibition (Third Amendment) Bill, 1981 (L.A. Bill No. 71 of 1981)                                      | 51 of 1981  |
| 22 | The Tamil University Ordinance, 1981 (Tamil Nadu Ordinance No. 10 of 1981)   | The Tamil University Bill, 1982 (L.A. Bill No. 9 of 1982)   | 9 of 1981   |
| 23 | 23 The Tamil Nadu Relief Undertaking (Special Provisions) Amendment Ordinance, 1981 (Tamil Nadu Ordinance No. 11 of 1981)                      | The Tamil Nadu Relief Undertaking (Special Provisions) Amendment Bill, 1981 (L.A. Bill No. 11 of 1982)                  | 15 of 1982  |
| 24 | The Indian penal Code and the Code of Criminal Procedure (Tamil Nadu Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 12 of 1981)          | The Indian penal Code and the Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No. 3 of 1982).   | 13 of 1982  |
| 25 | The Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 12 of 1981)   | The Tamil Nadu Panchayats (Amendment) Bill, 1982 (L.A. Bill No. 3 of 1982)  | 8 of 1982   |
| 26 | The Tamil Nadu Panchayats (Appointment of Special Officers) Third Amendment Ordinance, 1981 (Tamil Nadu Ordinance No. 14 of 1981).             | The Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Bill, 1982 (L.A. Bill No 4 of 1982).              | 6 of 1982   |
| 27 | The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Third Amendment Ordinance, 1981 Tamil Nadu Ordinance No.15 of 1981). | The Tamil Nadu Panchayat Union Councils (Appointment of Special Officer Amendment Bill, 1982 (L.A. Bill No. 5 of 1982). | 7 of 1982.  |
| 28 | The Tamil Nadu Panchayats (Fifth Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 16 of 1981).   | The Tamil Nadu Panchayats (Amendment) Bill, 1982 (L.A. Bill No. 6 of 1982).   | 8 of 1982.  |
| 29 | The Tamil Nadu Debt Relief (Third Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 17 of 1981).  | The Tamil Nadu Debt Relief (Amendment) Bill, 1982 (L.A. Bill No. 2 of 1982).  | 12 of 1982. |

|    | (1)  | (2)   | (3)         |
|----|--|---|-------------|
| 30 | The Madras University, Annandale University and Perarignar Anna University of Technology (Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 18 of 1981).                                | The Madras University, Annamalai University and Perarignar Anna University of technology (Amendment) Bill, 1982 (L.A. Bill No. 8 of 1982).                                  | 11 of 1982. |
| 31 | The Tamil Nadu Contingency Fund (Second Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 19 of 18981).   | The Tamil Nadu Contingency Fund (Amendment) Bill, 1982 (L.A. Bill No.1 of 1982).  | 5 of 1982   |
| 32 | The Tamil Nadu Prevention of dangerous Activities of Bootleggar, Drug-Offenders Goondas, Immoral Traffic Offenders and Slum Grabbers Ordinance, 1982 (Tamil Nadu Ordinance No. 1 of 1982). | The Tamil Nadu Prevention of Dangerous Activities of Bootleggar, Drug-Offenders, Goondas, Immoral Traffic Offenders and Slum Grabbers Bill, 1982 (L.A. Bill No. 7 of 1982). | 14 of 1982. |
| 33 | The Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Amendment Ordinance, 1982 (Tamil Nadu Ordinance No. 2 of 1982).   | The Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) amendment Bill, 1982 (L.A. Bill No. 37 of 1982).   | 47 of 1982. |
| 34 | The Tamil Nadu Co-operative societies (Appointment of Special Officer) Amendment Ordinance, 1982 (Tamil Nadu Ordinance No. 3 of 1982).   | The Tamil Nadu Co-operative societies (Appointment of Special Officer) Amendment Bill, 1982 (L.A. Bill No. 39 of 1982).   | 45 of 1982. |
| 35 | The Tamil Nadu Panchayats (Appointment) of Special Officer) Second Amendment Ordinance, 1982 (Tamil Nadu Ordinance No. 4 of 1982).   | The Tamil Nadu Panchayats (Appointment of special Officers) Second Amendment Bill, 1982 (L.A. Bill No. 40 of 1982).   | 39 of 1982. |
| 36 | The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Second Amendment Ordinance, 1982 (Tamil Nadu Ordinance No. 5 of 1982).  | The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Second Amendment Bill, 1982 (L.A. Bill No. 41 of 1982).  | 40 of 1982. |
| 37 | The Tamil Nadu Panchayats (Second Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 6 of 1982).   | The Tamil Nadu Panchayats (Second Amendment) Bill, 1982 (L.A. Bill No. 42 of 1982).   | 41 of 1982. |
| 38 | The Tamil Nadu General Sales Tax (Fourth Amendment) Ordinance, 1982. (Tamil Nadu Ordinance No. 7 Of 1982).   | The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1982 (L.A. Bill No. 40 of 1982).  | 46 of 1982. |

| (1)   | (2)  | (3)                        |
|---|--|----------------------------|
| 39 The Tamil Nadu Contingency Fund (Third Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 8 of 1982).  | The Tamil Nadu Contingency Fund (Third Amendment) Bill, 1982 (L.A. Bill No. 35 of 1982).                                       | 44 of 1982.                |
| 40 The Tamil Nadu Debt Relief Ordinance, 1982 (Tamil Nadu Ordinance No. 9 of 1982).   | The Tamil Nadu Debt Relief Bill, 1982 (L.A. Bill No. 45 of 1982).  | 50 of 1982.                |
| 41 The Annamalai University (Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 10 of 1982).  | The Annamalai University (Amendment) Bill, 1982 (L.A. Bill No. 43 of 1982).  | 49 of 1982.                |
| 42 The Tamil Nadu Entertainments Tax (Third Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 11 of 1982).                                     | The Tamil Nadu Entertainments (Amendment) Bill, 1983 (L.A. Bill 5 of 1983).  | 1 of 1983.                 |
| 43 The Tamil Nadu Essential Services Maintenance Ordinance, 1982 (Tamil Nadu Ordinance No. 12 of 1982)  | .....  | Ordinance allowed to Lapse |
| 44 The Tamil Nadu Prohibition (Second Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 13 of 1982).   | The Tamil Nadu Prohibition (Amendment) Bill, 1983 (L.A. Bill No. 3 of 1983).   | 2 of 1983.                 |
| 45 The Tamil Nadu Agricultural produce Markets (Amendment and special Provision) Amendment Ordinance, 1982 (Tamil Nadu Ordinance No. 14 of 1982). | The Tamil Nadu Agricultural Produce Markets (Amendment and special Provision) Amendment Bill, 1983 (L.A. Bill No. 11 of 1983). | 3 of 1983.                 |
| 46 The Letters Patent providing for Sheriff Appointment (Tamil Nadu Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 15 of 1982).             | The Letters Patent providing for Sheriff Appointment (Tamil Nadu Amendment) Bill, 1983 (L.A. Bill No. 7 of 1983).              | 6 of 1983.                 |
| 47 The Pachaiyapa's Trust (Taking over of Management) Amendment Ordinance, 1982 (Tamil Nadu Ordinance No. 16 of 1982).                            | The Pachaiyapa's Trust (Taking over of Management) Amendment Bill, 1983 (L.A. Bill No. 9 of 1983).                             | 7 of 1983.                 |
| 48 The Tamil Nadu Agricultural Produce Markets (Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 1 of 1983).                                  | The Tamil Nadu Agricultural Produce Markets (Amendment) Bill, 1983 (L.A. Bill No 12 of 1983).                                  | 4 of 1983.                 |
| 49 The Tamil Nadu Marine Fishing Regulation Ordinance, 1983 Tamil Nadu Ordinance No. 2 of 1983).  | The Tamil Nadu Marine Fishing Regulation Bill, 1983 (L.A. Bill No. 10 of 1983).  | 8 of 1983.                 |
| 50 The Tamil Nadu Contingency Fund (Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 3 of 1983).  | The Tamil Nadu Contingency Fund (Amendment) Bill, 1983 (L.A. Bill No. 37 of 1983).   | 31 of 1983.                |

| (1)  | (2)  | (3)   |
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| 51 The Tamil Nadu Prohibition (Second Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 4 of 1983).   | The Tamil Nadu Prohibition (Second Amendment) Bill, 1983 (L.A. Bill No. 36 of 1983).   | 33 of 19u83.  |
| 52 The Madras and Chengalpattu Ground Water (Regulation) Ordinance, 1983 (Tamil Nadu Ordinance No. 5 of 1983).                                       | .....  | Ordinance allowed to Lapse.                           |
| 53 Tamil Nadu Contingency Fund (Second Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 6 of 1983).  | Tamil Nadu Contingency Fund (Amendment) Bill, 1983 (L.A. Bill No. 37 of 1983).   | 31 of 1983.   |
| 54 54 The Tamil Nadu Agricultural Produce Market (Second Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 7 of 1983).                            | The Tamil Nadu Agricultural Produce Market (Second Amendment) Bill, 1983 (L.A. Bill No. 58 of 1983).                               | 32 of 1983.   |
| 55 The Madras City Police and the Tamil Nadu District Police (Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 8 of 1983).                       | The Madras City Police and the Tamil Nadu District Police (Second Amendment) Bill, 1983 (L.A. Bill No.40 of 1983).                 | Bill not taken up for Consideration for want of time. |
| 56 The Bharathiar University Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 9 of 1983).  | The Bharathiar University (Amendment) Bill, 1983 (L.A. Bill No. 17 of 1983).   | 45 of 1983.   |
| 57 The Madras University and the Madurai Kamaraj University (Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 10 of 1983).                       | The Madras University and the Madurai Kamaraj University (Amendment) Bill, 1983 (L.A. Bill No. 39 of 1983).                        | 46 of 1983.   |
| 58 The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Ordinance, 1983 (Tamil Nadu Ordinance, No. 11 of 1983).              | The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1983 (L.A. Bill No. 50 of 1983).                | 40 of 1983.   |
| 59 The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Second Amendment Ordinance 1983 (Tamil Nadu Ordinance No. 12 of 1983). | The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Second Amendment Bill, 1983 (L.A. Bill No. 51 of 1983). | 41 of 1983.   |
| 60 The Tamil Nadu Panchayats (Second Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 13 of 1983).   | The Tamil Nadu Panchayats (Second Amendment) Bill, 1983 (L.A. Bill No.52 of 1983).   | 42 of 1983.   |

|    | (1)   | (2)   | (3)         |
|----|---|---|-------------|
| 61 | 61 The Madurai City Municipal Corporation (Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 14 of 1983).  | The Madurai City Municipal Corporation (Amendment) Bill, 1983 (L.A. Bill No.54 of 1983).  | 43 of 1983. |
| 62 | The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1983 (Tamil Nadu Ordinance No. 15 of 1983).   | The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A. Bill No. 13 of 1984).   | 4 of 1984.  |
| 63 | The Madras City Police and the Tamil Nadu District Police (Second amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 16 of 1983).   | The Madras City Police and the Tamil Nadu District Police (Second Amendment) Bill, 1983 (L.A. Bill No. 40 of 1983).   | 19 of 1984. |
| 64 | The Pachaiyappa's Trust (Taking over of Management) Second Amendment Ordinance, 1983 (Tamil Nadu Ordinance No. 17 of 1983).   | The Pachaiyappa's Trust (Taking over of Management) Amendment Bill, 1984 (L.A. Bill No. 9 of 1984).   | 16 of 1984. |
| 65 | The Madura Sugars Limited (Acquisition and Transfer of Undertaking) Ordinance, 1983 (Tamil Nadu Ordinance No. 18 of 1983).  | The Madura Sugars Limited (Acquisition and Transfer of Undertaking) Bill, 1984 (L.A. Bill No. 3 of 1984).   | 18 of 1984. |
| 66 | 66 The Tamil Nadu Agricultural Produce Markets and the Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Amendment Ordinance, 1983 (Tamil Nadu Ordinance, No. 19 of 1983). | The Tamil Nadu Agricultural Produce Markets and the Tamil Nadu Agricultural Produce Markets (Amendment and special Provisions) Amendment Bill, 1984 (L.A. Bill No. 15 of 1984). | 13 of 1984. |
| 67 | The Tamil Nadu Cinemas (Regulation) Amendment Ordinance, 1984 (Tamil Nadu Ordinance No. 1 of 1984).   | The Tamil Nadu Cinemas (Regulation) Amendment Bill, 1984 (L.A. Bill No. 2 of 1984).   | 12 of 1984. |
| 68 | The Tamil Nadu Exhibition of Films on Television Screen Through Video Cassette Records (Regulation) Ordinance 1984 (Tamil Nadu Ordinance No. 2 of 1984).  | The Tamil Nadu Exhibition of Films on Television Screen Through Video Cassette Records (Regulation) Bill, 1984 (L.A. Bill No. 8 of 1984).                                       | 7 of 1984.  |
| 69 | The Tamil Nadu Payment of Salaries (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 3 of 1984).  | The Tamil Nadu Payment of Salaries (Amendment) Bill, 1984 (L.A. Bill No. 11 of 1984).   | 11 of 1984. |

|    | (1)  | (2)   | (3)  |
|----|--|---|--|
| 70 | The Tamil Nadu Stage Carriages and Contract Carriages (Acquisition) Amendment Ordinance, 1984 (Tamil Nadu Ordinance No. 4 of 1984).              | The Tamil Nadu Stage Carriages and Contract Carriages Acquisition) Amendment Bill, 1984 (L.A. Bill No. 10 of 1984).               | 17 of 1984   |
| 71 | The Tamil Nadu Women's University Ordinance, 1984 (Tamil Nadu Ordinance No. 5 of 1984).  | The Tamil Nadu Women's University Bill, 1984 (L.A. Bill No. 12 of 1984).  | 15 of 1984.  |
| 72 | The Madras City Municipal Corporation (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 6 of 1984).  | The Madras City Municipal Corporation (Amendment) Bill, 1984 (L.A. Bill No. 39 of 1984).  | Bill passed in the Assembly. Not passed in the Council. Ordinance lapsed.                          |
| 73 | The Coimbatore City Municipal Corporation (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 7 of 1984).                                      | The Coimbatore City Municipal Corporation (Amendment) Bill, 1984 (L.A. Bill No. 40 of 1984)                                       | Do.  |
| 74 | The Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Ordinance, 1984 (Tamil Nadu Ordinance No. 8 of 1984).       | The Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A. Bill No. 41 of 1984).       | Do.  |
| 75 | The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Ordinance, 1984 (Tamil Nadu Ordinance No. 9 of 1984). | The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A. Bill No. 48 of 1984). | Bill not taken up for consideration and passing as the House adjourned abruptly. Ordinance lapsed. |
| 76 | The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Ordinance, 1984 (Tamil Nadu Ordinance No. 10 of 1984).              | The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A. Bill No. 49 of 1984).               | Do.  |
| 77 | The Tamil Nadu Panchayats (Second Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 11 of 1984).  | The Tamil Nadu Panchayats (Second Amendment) Bill, 1984 (L.A. Bill No.50 of 1984).  | Do.  |
| 78 | The Tamil Nadu Agricultural Produce Market (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 12 of 1984).                                    | The Tamil Nadu Agricultural Produce Market (Amendment) Bill, 1984 (L.A. Bill No. 43 of 1984).                                     | Do.  |



| (1)   | (2)  | (3)  |
|---|--|--|
| 79 The Bharathiar University and Bharathidasan University (Amendment) Ordinance 1984 (Tamil Nadu Ordinance No. 13 of 1984)                  | The Bharathiar University and Bharathidasan University (Amendment) Bill, 1984 (L.A. Bill No. 42 of 1984)                       | Bill passed in the Assembly. No passed in Legislative Council Ordinance lapsed.  |
| 80 The Tamil University (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 14 of 1984).  | The Tamil University (Amendment) Bill, 1984 (L.A. Bill No. 38 of 1984).  | Do.  |
| 81 The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance 1984 (Tamil Nadu Ordinance No. 15 of 19u84). | The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A.Bill No. 45 of 1984). | Bill not taken up for consideration as the House adjourned abruptly, due to illness of Honourable Chief Minister Ordinance lapsed. |
| 82 The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment and Validation Ordinance, 1984 (Tamil Nadu Ordinance No. 16 of 1984).       | The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment and Validation Bill, 1984 (L.A. Bill No. 34 of 1984).             | 35 of 1984.  |
| 83 The Madras Metropolitan Water Supply and Sewerage (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 17 of 1984).                     | The Madras Metropolitan Water Supply and Sewerage (Amendment) Bill, 1984 (L.A. Bill No. 46 of 1984).                           | Bill not taken up for consideration as the House adjourned Abruptly due to Illness of Honourable Chief Minister. Ordiance lapsed.  |

## RESOLUTIONS FOR DISAPPROVAL OF ORDINANCES

Rule 181 of the Tamil Nadu Legislative Assembly Rule provides that within six weeks from the re-assembly of the Legislature, any member may, after giving three days notice to the Secretary, move a motion disapproving the ordinance and if such motion is passed it shall be forwarded to the Council with a message for its agreement.

- |   |   |
|---|---|
| 1. That this House disapproves the Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Ordinance 1984. (Tamil Nadu Ordinance No. 9 of 1984) promulgated by the Governor On 30 <sup>th</sup> May, 1984. | Thiruvallur<br>A. Rahmankhan,<br>P. Ponnurangam,<br>Eswaramoorthy alias<br>P. Soranam,<br>N. Palanivel. |
| 2. That this House disapproves the Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Ordinance, 1984 (Tamil Nadu Ordinance No. 10 of 1984) Promulgated by the Governor on 30 <sup>th</sup> May, 1984.              | Thiruvallur<br>P. Ponnurangam,<br>N. Varadarajan,<br>J. Hemachandran.                                   |
| 3. That this House disapproves the Tamil Nadu Panchayats (Second Amendment) Ordinance, 1984 Tamil Nadu Ordinance No. 11 of 1984) promulgated by the Governor on 30 <sup>th</sup> May, 1984.   | Thiruvallur<br>P. Ponnurangam,<br>R. Krishnan,<br>Eswaramoorthy,<br>alias P. Soranam.                   |
| 4. That this House disapproves the Tamil Nadu Agricultural Produce Markets (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 12 of 1984) promulgated by the Governor On 26 <sup>th</sup> June, 1984.                                  | Thiruvallur<br>A. Rahmankhan,<br>P. Ponnurangam,<br>J. Hemachandran,<br>D. Mony.                        |
| 5. That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance (Tamil Nadu Ordinance No. 15 of 1984) promulgated by the Governor on 6 <sup>th</sup> September, 1984.   | Thiruvallur<br>A. Rahmankhan,<br>P. Ponnurangam,<br>J. Hemachandran,<br>N. Varadarajan.                 |

Sub-clause (a) of clause (2) of Article 212 of the Constitution provides that an ordinance shall cease to operate at the expiration of six weeks from the re-assembly of the Legislature or if before the expiration of that period a resolution disapproving it, is passed by the Legislative Assembly and agreed to by the legislative Council, if any, upon the passing of the resolution or as the case may be, on the resolution being agreed to by the Council.

During the period under review, members gave 39 notices of motion disapproving the ordinances were received and admitted, out of which 28 motions were actually moved in the House. The details are given in Section II Table No. XX (Page No. 379).

The following Resolution given notice of by the Members noted against each, could not be moved in the House as the Bills replacing the Ordinances were not considered and Passed due to abrupt adjournment of the House on 15<sup>th</sup> October 1984 due to the illness of the Chief Minister.

The above ordinances lapsed on the completion of six weeks period on 21<sup>st</sup> November 1984 under Article 213 (2) (a) of the Constitution and the motion became in fructuous. The Seventh Assembly was subsequently dissolved with effect from 15<sup>th</sup> November 1984.

**CHAPTER XXI**  
**FINANCIAL BUSINESS**

***Annual Financial Statement-The Budget:-*** Article 202 of the Constitution of India lays down that the Governor shall in respect of every financial year, cause to be laid before the House or House of the Legislature of the State, a statement of the estimated receipts and expenditure of the State for that year. This statement is called the “Annual Financial Statement” which is also known as “The Budget”. This estimate shall be presented to the Assembly on such day as the Governor may appoint and there shall be no discussion on it on the day on which it is presented to Assembly.

This estimate shall show separately the sums required to meet the expenditure charged on the Consolidate Fund of the State and the sums required to meet other expenditure proposed to be made from the Consolidated Fund of the State. The expenditure charged on the Consolidated Fund of the State are enumerated in clause (3) of Article 202 of the Constitution. They are not subject to vote of the Legislative Assembly.

The Rules of the Assembly provide that the Budget should be dealt with by the Assembly in two stages, namely, (i) *General discussion* and (ii) *Voting of Demand for Grants*.

The Speaker in consultation with the Leader of the House and the Business Advisory Committee allots sufficient number of days for each of these stages. Not more than ten days shall be allotted for General Discussion on the Budget and not more than thirty days in the case of the Voting of Demands for Grants.

The Budget as a whole and the principle involved in it are discussed by the House during General Discussion on the Budget. No motion is moved at this stage nor the Budget is submitted to the vote of the House. The Minister-in-charge of Finance replies to the General Debate.

The Business Advisory Committee recommends the order in which the Demands should be taken up for discussion and voting and indicates the time to be allotted for each Demand or group Demands.

The Minister concerned while moving a Demand for Grant may make a statement explaining the policy of the Government in respect of the Departments covered by the Demand. When Demand is moved, it is open to members to move motions (notice for such cut

motions should have been given within the time limit specified in the Rules of Procedure) for reduction of grants but motions which will have the effect of increasing or altering the destination of a Demand cannot be moved.

After all the demands for grants are voted in full, an appropriation Bill is introduced. The Bill authorizes the withdrawal out of the Consolidated Fund of the State of all moneys required to meet the Grants made by the assembly and the expenditure charged on the Consolidated Fund of the State. The Schedule appended to the Bill specifies the amount which has been granted under each Demand and the expenditure charged on the Consolidated Fund of the State. No amendment can be proposed to any appropriation Bill which will have the effect of varying the amount or altering the destination of any Grant or varying the amount of "Charged" expenditure. The Appropriation Bill provides another occasion for general criticism of the policies of the Government and usually subjects which were not dealt with either during the general discussed during the debates on the Appropriation Bill.

During the period under review, Budget was presented to the Assembly on the occasions as detailed in Section II, Table No. XXI (Page No. 384).

**Vote on Account:-** The Appropriation Bill is passed after all the demands for grants are discussed and voted and this provides the money required for expenditure by the Government Departments for a financial year beginning on 1<sup>st</sup> April and ending with 31<sup>st</sup> March next year. It is voted sufficiently early before the next financial year begins. Sometimes, It is found impracticable for the Legislature to complete the procedure of voting the entire Demands, before the financial year itself. Interim arrangements have, therefore, to be made to enable the departments of the Government to carry of after 31<sup>st</sup> March until all the Demands are voted and amounts appropriated by law.

Under Article 206 of the Constitution, the Legislative Assembly of a State has power to make any Grant in advance in respect of the estimated expenditure for a part of any financial year, pending completion of the prescribed procedure and to authorize by law the withdrawal of money covered by such a Grant from the consolidated Fund of the State. For this purpose, along with the Budget Estimates, a statement showing the gross amount required under each Demand, both voted and charged and the amount required 'on account' to cover the expenditure usually for the first three or four months of the succeeding financial year, is presented to the Legislature. These Demands 'On account' are discussed and voted upon in the

same manner as regular Demands for Grants. As the amounts required are voted 'on account' the whole procedure is called 'vote on Account'.

During the period under Review, 'Vote on Account' was taken on three occasions. On these three occasion, the purpose of taking Vote on Account was that the Demand for Grants be discussed at length. The following are the details about Vote on Account:-

| Financial year during which Vote on Account was taken.<br>(1) | Date of presentation of Vote on Account<br>(2) | Presented by<br>(3)                                    | Date of moving and voting in the Assembly.<br>(4) | Date of introduction of Appropriation Bill.<br>(5) | Date of Consideration and Passing of Appropriation Bill.<br>(6) |
|---|--|--|---|--|---|
| 1. 1981-82  | 26-3-1981                                      | Hon. Dr. V.R. Nedunchezhiyan,<br>Minister for Finance. | 26-3-1981   | 26-3-1981  | 27-3-1981   |
| 2. 1983-84  | 10-3-1983                                      | Do.  | 10-3-1983   | 10-3-1983  | 11-3-1983   |
| 3. 1984-85  | 23-3-1984                                      | Do.  | 27-3-1984   | 27-3-1984  | 28-3-1984   |

***Supplementary Statement of Expenditure and Demands for Grants for Excess Expenditure:-*** Article 205 of the Constitution provides that if the amount authorized by any law made in accordance with the provisions in Article 204 to be expended for a particular service for the current financial year is found to be insufficient for the purpose of that year or when a need has arisen during the current financial year for supplementary or additional expenditure upon some new service not contemplated in the Annual Financial Statement for that year or if any money has been spent on any service during a financial year in excess of the amount granted for that service and for that year, a statement for Supplementary Expenditure or for excess grants shall be laid before the House of the Legislature on a day appointed by the Governor. The provisions of Articles 202, 203 and 204 shall apply to such Supplementary Statement of Expenditure and Demands for Grants for excess expenditure. During the period under review, 9 Supplementary Statements of expenditure and 5 Demands for Grants for excess Expenditure were presented to the House as indicated in Section II, Table No. XXII (Page 386).

***The Tamil Nadu Electricity Board Budget:-*** Under Section 61 of the Electricity Supply Act, 1948 (Central Act 54 of 1948), the Annual Financial Statements (Budget Estimates) of the estimated capital and revenue receipts and expenditure of the State electricity Board shall be

prepared in the prescribed form and submitted to the State Government for being placed on the Table of the House of the State Legislature and the State Government shall cause it to be laid on the Table of the Houses of the Legislature. The Statement shall be open to discussion, but shall not be subject to vote. During the period under review, three annual Financial Statements and Supplementary Financial Statements were laid on the Table of the Assembly and discussions thereon were held as given below:-

| Serial number and details of statement.<br>(1)  | Laid on.<br>(2)                 | Discussion initiated by.<br>(3)                    | Date of discussion.<br>(4)  |
|---|---------------------------------|--|---|
| 1 Annual Financial Statement for 1980-81 and Supplementary Financial Statement for 1979-80. | 25 <sup>th</sup> July, 1980.    | Hon. Thiru Ramachandran, Minister for Electricity. | 31 <sup>st</sup> January 1981 and 2 <sup>nd</sup> February 1981 (2 days).                                 |
| 2 Annual Financial Statement for 1981-82 and Supplementary Financial Statement for 1980-81. | 2 <sup>nd</sup> February, 1982. | Do.  | 18 <sup>th</sup> February 1982 and 19 <sup>th</sup> February, 1982 (2 days).                              |
| 3 Annual Financial Statement for 1982-83 and Supplementary Financial Statement for 1981-82. | 6 <sup>th</sup> September 1982. | Do.  | 4 <sup>th</sup> February 1983, 6 <sup>th</sup> February, 1983 and 7 <sup>th</sup> February 1983 (3 days). |

The Annual Financial statement for 1983-84 and Supplementary Financial Statement for 1982-83 and Annual Financial Statement for 1984-85 and Supplementary Financial statement for 1983-84 were laid on the Table of the House on 14<sup>th</sup> February, 1984 and 8<sup>th</sup> October 1984 respectively. The above statements could not be discussed due to dissolution of the Assembly on 15 the November 1984.

## **CHAPTER XXII**

### **MOTION AND RESOLUTIONS**

#### **I. MOTIONS**

The term 'Motion' in its wider sense means any proposal submitted to the House for eliciting a decision of the House. One of the main duties of the House is to ascertain its own will in regard to various matters and for this purpose every question to be decided by the House must be proposed by a member in the form of a motion. Motions are, in fact, the basis for initiating any parliamentary debate.

#### **II. RESOLUTIONS**

The term 'Resolution' is used in respect of certain kinds of motions only. A resolution may be in the form of a declaration of opinion by the House, or a recommendation addressed to the Government, or formed in such a way as to record either approval or disapproval by the House of an act or policy of Government. It may convey a message or commend, urge or request an action, or call attention to a matter or situation for the consideration of the Government it may be in such other form as the Speaker considers appropriate.

A resolution may be moved relating to any matter of general public interest, the matter, however, must not be one which does not primarily concern the particular Government. The resolution must raise some definite issue and shall not refer to any matter which is under adjudication by a Court of Law or to the conduct of any person except in his official or public capacity. The conditions for admissibility are laid down in Rule 188.

Resolutions are generally divided into two categories, namely, Government Resolution and Private Members' resolution.

#### **A. GOVERNMENT RESOLUTIONS**

During the period under Review, 21 Government Resolutions including, 2 Resolutions relating to Approval of Draft Rules and Notification were moved and carried, the details of which are given below:-

##### ***Enhancement of borrowing limit of the Tamil Nadu Electricity Board:***

(1) On the 13<sup>th</sup> May, 1981 Thiru S. Ramachandran, Minister for Electricity moved the following Resolution:-



“That the proposal of the State Government under Sub-section (3) of Section 65 of the Electricity Supply Act, 1948 (Central Act LIV of 1948) to fix the minimum amount which the Tamil Nadu Electricity Board may at anytime, have on loan under sub-section (1) of the said section, as four hundred cores of rupees be approved”.

The Resolution was put and carried, on the 13<sup>th</sup> May 1981.

### ***Plight of Sri Lanka Tamils***

(2) On the 21<sup>st</sup> August, 1981, the following Resolution moved by Dr. V.R. Nedunchezhiyan Minister for Finance (Leader of the House) was carried men con in the Assembly:-

"இலங்கையில் வாழும் நிலையான தமிழர், இந்தியர் வழி வந்த தமிழர், மலைத் தோட்டத் தமிழ் தொழிலாளர்கள் ஆகியோரின் உயிர்க்கும் உடைமைக்கும், உரிமைக்கும் ஆபத்து ஏற்பட்டிருப்பதையும் இன வெறியர்களால் கொலை-கொள்ளை-கற்பழிப்பு-துன்புறுத்தல் போன்ற வன்முறைச் செயல்கள் னிகழ்வதையும், தக்க பாதுகாப்பு அளிக்காத நிலை நிலவுவதையும் அறிந்து மனிதாபிமபான அடிப்படையில் இப்பேரவை மிக்க அதிலர்ச்சியும், கவலையும் கொள்கிறது. தமிழக மக்கள் சார்பாக மாண்புமிகு முதல் அமைச்சர் அவர்கள் இந்திய பிரதமருக்கு தெரிவித்துள்ளதற்கு ஏற்ப இந்திய அரசு தமது தூதுவரகத்தின் மூலம், ஐ.நா. அவையின் மூலமும் மற்ற முறைகளின் மூலமும் இலங்கை வாழ் தமிழர்க்கு நியாயம் வழங்க முற்படுவதோடு அவர்களுக்கு எல்லா விதமான பாதுகாப்புகளையும் அளிக்க தக்க நடவடிக்கைகளை எடுக்குமாறு இந்த பேரவை மாண்புமிகு இந்தியப் பிரதமரைக் கேட்டுக்கொள்கிறது.

இலங்கையில் ஏற்பட்டுள்ள இனக் கலவரத்தில் படுகொலைக்கு ஆளானவர்களின் குடும்பங்களுக்கும், காயுற்றும், பல தொல்லைகளுக்கும் ஆளாகியும் அவதியுறும் மக்களுக்கும் இப்பேரவை தன் இரங்கலையும், ஆறுதலையும் தெரிவித்துக் கொள்கிறது."

### ***Adoption of the Water (Prevention and Control of Pollution) Act, 1974***

#### ***(Central Act 6 of 1974) in the State of Tamil Nadu.***

(3) On the 31<sup>st</sup> August, 1981 Dr. H.V. Hande, Minister for Health, moved the following Resolution:-

“WHEREAS this Assembly considers that it is desirable to have a uniform law throughout India for the prevention and control of Water pollution and the maintaining or restoring of wholesomeness of water, and for all matters connected therewith or ancillary and incidental therefore;

AND WHEREAS the subject matter of such a law is relatable to entry 17 (water, that is to say, water supplies, irrigation and canals, rainage and embankments, water storage and water Power subject to the provisions of entry 56 of List (I) read with entry 6 (Public health and Sanitation ..... ) of List II in the Seventh Schedule to the Constitution of India;

AND WHEREAS in pursuance of resolutions passed under clause (1) of Article 252 of the Constitution of India, by all the House of the Legislatures of States of Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tripura and West Bengal to the effect that the matters aforesaid should be regulated in those States by Parliamentary law, Parliament has enacted the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974)

AND WHEREAS it appears to this Assembly to be desirable that the aforesaid Water (Prevention and control of Pollution) Act, 1974 (Central Act 6 of 1974) should be adopted in the State of Tamil Nadu.

NOW, THEREFORE, in exercise of the powers conferred by clause(1) of Article 252 of the Constitution of India, this Assembly hereby resolves that that water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974), should be adopted in the State of Tamil Nadu.”

*Amendment of the Estate Duty Act, 1953 in respect of Tamil Nadu*

(4) On the 7<sup>th</sup> April 1982, Thiru S.D. Somasundaram, Minister for Revenue moved the following resolution:-

“WHWEWAS in pursuance of a resolution passed under clause (1) of Article 252 of the Constitution by both Houses of the Madras Legislature, estate duty in respect of Agricultural land is now regulated in the State of Tamil Nadu by the estate Duty Act, 1953 (Central Act 34 of 1953) passed by parliament;

AND WHEREAS it appears to this assembly to be desirable that the matters set out below in so far as they relate to estate duty in respect of agricultural land should be regulated in the State of Tamil Nadu by Parliament by law and for this purpose the aforesaid Act should be amended:-

(i) raising the exemption limit for estate duty from Rs. 50,000 to Rs. 1,50,000 and providing for the rate of estate duty at 10 percent of the first slab of estate range of Rs. 1,50,001 to Rs. 2,00,000;

(ii) providing that a member of a co-operative housing society to whom a building or part thereof is allotted or leased under a house building scheme of the society shall be deemed to be the owner of the building or part thereof.

(iii) valuation of one residential house or part thereof belonging to the deceased would be made on the same basis as under the Wealth tax Act, 1957 (Central Act 27 of 1957).

Now, therefore, in pursuance of article 252 of the Constitution, this Assembly hereby resolves that the Estate Duty Act, 1953 (Central Act 34 of 1953) may be amended by Parliament to provide for the aforesaid matters with effect from the 1<sup>st</sup> day of March 1981”.

The Resolution was put and carried on 7<sup>th</sup> April 1982.

#### ***Formation of Tiruthani Township***

(5) On the 7<sup>th</sup> April 1982, Thiru P. Kolandaivelu, Minister for Local Administration moved the following resolution:-

“That in pursuance of Sub-section (1) of Section 4 of the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958) this House do resolve that the existing area covered by Tiruthani Town Panchayat in Tiruthani Panchayat Union in Chengalpattu District, which is an institutional colony, be declared to be a Township”.

The resolution was put and carried on 7<sup>th</sup> April 1982.

#### ***Enhancement of borrowing limit of the Tamil Nadu Electricity Board***

(6) On the 10<sup>th</sup> September 1982, Thiru S. Ramachandran, Minister for Electricity moved the following Resolution:-

“That the proposal of the State Government under sub-section (3) of section 65 of the Electricity (Supply) Act, 1948u (Central Act LIV of 1948) to fix the maximum amount, which the Tamil Nadu Electricity Board may, at any time, have on loan under sub-section (1) of the said section, as six hundred crores of rupees be approved”.

Three members took part in the discussion, Minister for Electricity replied to the debate. The resolution was put and carried on 10<sup>th</sup> September 1982.

### ***Plight of Sri Lanka Tamils***

(7) On the 25<sup>th</sup> October, 1983, Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following Resolution on behalf of the Chief Minister:-

"(அ) கடந்த சூலைத் திங்கள் முதல் தொடர்ந்து இலங்கை வாழ் தமிழர்களான ஈழத் தமிழர்கள், இந்தியப் பரம்பரை வழிவந்த தமிழர்கள், இந்தியத் தமிழர்கள் ஆகியோருக்கு எதிராக நடத்தப்பட்டு வரும் கொலை, கொள்ளை, தீ வைப்பு, கற்பழிப்பு, சூறையாடுதல், தயரிழைத்தல் போன்ற கொடுஞ் செயல்களை அறிந்து இப்பேரவை மிக்க அதிர்ச்சியும், வேதனையும் அடைகிறது.

(ஆ) மேற்கண்ட கொடுஞ் செயல்களைத் தொடர்ந்து செய்து வரும் சிங்கள இன வெறியர்களையும், அவர்களுக்கு உடந்தையாக நின்று அட்டூழியங்கள் பலவற்றையும் நடத்திவரும் இலங்கை இராணுவத்தினர்-காவல் துறையினர் ஆகியோரையும், அவர்களுக்கு ஆதரவு அளித்து வரும் அதிபர் ஜெயவர்த்தனே தலைமையிலுள்ள அரசையும் இப்பேரவை வன்மையாகக் கண்டிக்கிறது.

(இ) இலங்கையில் நடைபெற்று வரும் நாகரிகமற்ற காட்டு மிராண்டித்தனமான, சனநாயகப் பண்பற்ற, மனிதாபிமானமற்ற முறையில் நடைபெற்று வரும் கொடுமைகளை எதிர்த்து, எதிர்ப்புக்கு குரல் கொடுக்கும் வகையில், சட்ட ஒழுங்கு முறைகளுக்கு உட்பட்டுக் கண்டன ஊர்வலங்கள் நடத்தியும் பொது வேலை நிறுத்தம்-கடையடைப்புச் செய்தும், அமைதி ஆர்ப்பாட்டங்கள் மேற்கொண்டும், கோரிக்கைகள் எழுப்பியும் தங்கள் உள்ள உணர்வை ஒருமித்த முறையில் எழுப்பிய பொதுமக்களுக்கும், பல்வேறு துறையினருக்கும், அனைத்து அரசியல் கட்சியினருக்கும், எல்லா அமைப்பினர்க்கும் இப்பேரவை தனது பாராட்டுதலைத் தெரிவித்துக் கொள்கிறது.

(ஈ) பல்வேறு இன்னல்களுக்கு ஆளாகியுள்ள இலங்கை வாழ் தமிழர்களின் துயர்களை எல்லா வகைகளிலும் துடைக்கவும், தமிழக மக்களின் ஒருமித்த உணர்வுகளுக்குச் செயல் வடிவம் கொடுக்கவும், மாண்புமிகு தமிழக முதல்வர் அவர்கள் அனைத்து துஅரசியல் கட்சித் தலைவர்களின் ஆதரவோடு எடுத்த நடவடிக்கைகளை இப்பேரவை பாராட்டி வரவேற்பதோடு, தமிழக மக்களின் உணர்வை ஏற்று, இலங்கை வாழ் தமிழரின் ஆதரவையும், மதிப்பையும் பெற்று, ஆக்க நிறைவான இயன்ற நடவடிக்கையெல்லாம் எடுக்க முன்வந்த மாண்புமிகு இந்தியப் பிரதமர் அவர்களுக்கு தனது நன்றியைத் தெரிவித்துக்கொள்கிறது.

(உ) இலங்கைவாழ் தமிழர்கள் அனைவரும் இப்பொழுது ஏற்பட்டுள்ள இக்கட்டான கட்டத்தில் தங்களுக்கு நிலையான வாழ்வுரைமையையும், பாதுகாப்பையும் இந்திய அரசின் முயற்சியாலும், செல்வாக்காலும், நியாயவுணர்வாலும், நடவடிக்கையாலும் மட்டுமே பெறமுடியும் என்று தெளிவாகவும், திண்மையாகவும் கருதுவதால், மாண்புமிகு இந்தியப் பிரதமர் அவர்கள் காலந்தாழ்வுக்கு இடமேற்படாமலும், உடனடியாகத் தீவிரமான செயல்முறைகளை மேற்கொள்ள வேண்டும் என்று இப்பேரவை கேட்டுக் கொள்வதோடு உலக மக்களின் ஆதரவு, இந்திய மக்கள்

அனைவரின் ஆதரவு, இலங்கையிலுள்ள நேர்மையான சனநாயகச் சக்திகளின் ஆதரவு ஆகியவற்றைத் திரட்டுவதற்கு ஆவன செய்ய வேண்டும் என்று கோருவதோடு இலங்கைவாழ் தமிழ் மக்களுக்கு தொடர்ந்து இன்னல் ஏற்படாதவாறு பேச்சு வார்த்தையை விரைவுபடுத்தி இந்தப் பிரச்சினையைத் தீர்க்குமாறும் இப்பேரவை வற்புறுத்துகிறது.

(ஊ) இந்தியாவுக்கும் இலங்கைக்கும் இனம்-மொழி-வரலாறு-நாகரீகம், பண்பாடு உறவு தொடர்பு போன்றவற்றில் நீண்ட நெடுங்காலமாகவே பிணைப்பு இருந்து வருவதாலும், அண்டை நாட்டினரும், அகில உலக நாட்டினரும் கவலைப்படுவதற்குரிய தன்மையில் இலங்கையின் சிறுபாலமையோரின் அடிப்படை மனிதவுரிமைகளுக்கு அழிவு ஏற்படுத்தப்பட்டு வருவதாலும் இந்திய மக்கள்-இந்தியத் தூதுவரகம்-இந்திய வங்கிகள்-இந்திய சுற்றுலாப் பயணிகள் கடுமையாகத் தாக்கப்பட்டிருப்பதாலும், இந்திய அரசு இலங்கையில் ஏற்பட்டிருக்கும் தமிழர்களின் பிரச்சினைகளுக்குத் தீர்வு காணும் பொறுப்பை ஏற்றுக் கொண்டு அதற்கான முயற்சிகளில் தீவிரமாக ஈடுபடவேண்டியது நியாயமான செயலாகும் என்பதை இடப்பேரவை இந்திய அரசுக்கு வலியுறுத்திக் கூற விரும்புகிறது.

(எ) உலக நாடுகளில் வாழும் சிறுபான்மையோரின் நலங்காக்கும் பொறுப்பையும், அவர்களுக்கு நிலையான வாழ்வளிக்கும் பொறுப்பையும், அடிப்படையுரிமைகள் பாதுகாக்கும் பொறுப்பையும், ஏற்றுக் கொண்டிருக்கின்ற ஐக்கிய நாடுகள் அவை இலங்கைவாழ் தமிழர்களின் பிரச்சினையை நிலையாகத் தீர்க்கும் பொருட்டு, உடனடியாகத் தன் முழுச் செல்வாக்கையும் அதிகாரத்தையும் பயன்படுத்தி, நியாயத்தை நிலநாட்ட முன் வர வேண்டும் என்று இப்பேரவை வற்புறுத்துகிறது. ஐக்கிய நாடுகள் அவையில் முக்கியமான வகையில் அங்கம் பெற்றுள்ள இந்திய அரசு இதனை வலியுறுத்துமாறு இப்பேரவை கேட்டுக்கொள்கிறது.

(ஏ) இலங்கையில் ஆயுத வலிவாலும், அடக்கு முறைகளாலும், வன்முறைச் செயல்களாலும், தமிழர் இனத்தையே அழிக்கும் பணியில் ஈடுபட்டிருக்கும் இலங்கை அரசுக்கு, ஆயுதங்கள் வழங்க அமெரிக்க அரசு ஆயத்தம் செய்து வருவதையும், திருகோண மலைப் பகுதியை நிலையான கடற்படைத் தளமாக ஆக்கிக்கொள்ள முயலுவதையும், அமெரிக்க அரசின் பாதுகாப்புத் துறைச் செயலாளர் திரு.வென்பெர்ஜெர் இலங்கை அரசுடன் இரகசிய பேச்சுவார்த்தை நடத்தியிருப்பதையும் கண்டு இப்பேரவை அதிர்ச்சியும் கவலையும் அடைந்திருப்பதோடு, இலங்கைவாழ் தமிழர்க்கு வாழ்வளிக்க வேண்டிய வல்லரசான அமெரிக்கா வாழ்வளிக்க முன்வராமல் தமிழினத்தின் அழிவுக்கு காரணமாக அமையும் ஆயுதங்களையும் வழங்க முன்வந்திருக்கும் போக்கை வன்மையாகக் கண்டிப்பதோடு ஆயுதம் வழங்குவது-கடற்படை தளம் அமைப்பது போன்ற அநியாயச் செயல்களை அமெரிக்கா அறவே கைவிடவேண்டுமென்றும் வலியுறுத்துகிறது.

(ஐ) இலங்கையில் பாதிக்கப்பட்டுள்ள தமிழர்களின் நலங்கருதி தமிழக அரசாலும், இந்திய அரசாலும், அனுப்பி வைக்கப்பெறும் உணவுப் பொருள், உடைமைகள், மருந்துகள் போன்றவை உரியவர்க்குப் போய்ச் சேர வைப்பதற்கு இந்திய அரசு ஐக்கிய நாடுகள் அமையின் மூலமோ அடல்லது இந்திய தூதுவராலயத்தின் மூலமோ தக்க ஏற்பாடுகளைச் செய்ய வேண்டும் என்று இப்பேரவை இந்திய அரசைக் கேட்டுக் கொள்கிறது.

(ஓ) உரிமை வேட்கையோடு அறப்போர் நடத்தும் இலங்கை வாழ் தமிழர்களின் குடியரிமை-வாக்குரிமை-தொழிலுரிமை-வாழ்வுரிமை-மொழிவுரிமை போன்றவற்றை அடியோடு பறிக்கும் வகையில் இலங்கை அரசால் கொண்டு வந்து சட்டமாக்கப்பட்டுள்ள காட்டுமிராண்டி சட்டத்தை இப்பேரவை வன்மையாக கண்டிப்பதோடு, அதனை பின்பெறச் செய்ய இலங்கை அரசை வற்புறுத்துமாறு இந்திய அரசை இப்பேரவை கேட்டுக் கொள்கிறது.

(ஔ) இலங்கையிலுள்ள தமிழர் தலைவர்கள் நிபந்தனையற்ற முறையில் வட்ட மேசை மாநாட்டில் கலந்து கொண்டு தங்கள் எண்ணங்களையும், திட்டங்களையும் ஒளிவு மறைவில்லாமல் வெளியிட வாய்ப்பளித்து, நல்லுறவு அடிப்படையில் பேச்சுவார்த்தை நடத்தி, இலங்கைவாழ் தமிழர்கள் அனைவரும் மன அமைதியும், நம்பிக்கையும் கொள்ளத்தக்க முறையிலும் இலங்கைவாழ் தமிழருக்கும், சிங்கள மக்களுக்கும் இடையில் நல்ல எண்ணமும், நல்லுறவும், நம்பிக்கையும், ஏற்படும் வகையிலும், தீர்வுகாண, இலங்கை அரசு சனநாயகப் பண்புடன் முயலவேண்டும் என்று இலங்கை அரசை வற்புறுத்துமாறு இந்திய அரசை இப்பேரவை கேட்டுக்கொள்கிறது.

(ஓஎ) இலங்கை வன்முறைக் கொடுமைகளுக்கு ஆளாகி உயிரிழந்தவர்களின் குடும்பங்களுக்கும், படுகாயமுற்று அவதிப்படுவோர்க்கும், சொத்துக்களை இழந்து தவிப்போர்க்கும் இலங்கை அரசு உரிய முறையில் நடட ஈட்டினை உடனடியாக அளிக்க வேண்டும் என்றும் அகதிகளாகத் தமிழகம் திரும்பியுள்ள இலங்கைவாழ் தமிழர்கள் மீண்டும் இலங்கைக்குச் சென்று குடியேற வழிவகை செய்ய வேண்டும் என்றும், அவர்கள் இழந்த சொத்துக்களையும், வீடுகளையும் திரும்ப மீட்பதற்கான முயற்சிகளை மேற்கொள்ள வேண்டும் என்றும், இலங்கை மலைத் தோட்டத் தமிழ் தொழிலாளர்கள் முழுக் குடியரிமையும், வாக்குரிமையும், வாழ்வுரிமையும் பெற வழிவகை காண வேண்டும் என்றும் இப்பேரவை வற்புறுத்துவதோடு, அதற்கான உரிய நடவடிக்கைகளை இந்திய அரசு மேற்கொள்ள வேண்டுமென்றும் கேட்டுக்கொள்கிறது.

(க) தமிழ் மக்களின் உள்ளக் குமுறலையும் எண்ணங்களையும் கோரிக்கைகளையும் ஐக்கிய நாடுகள் அவையில் எடுத்துவைக்கும் வாய்ப்பை அளிக்கும் வகையில் தமிழக மக்களின் நம்பிக்கையைப் பெற்றுத் தமிழக ஆட்சியில் அமர்ந்துள்ள அமைச்சரவையின் உறுப்பினரான மாண்புமிகு மின்துறை அமைச்சரை இந்தியக் குழுவின் உறுப்பினராகத் தேர்ந்தெடுத்து அனுப்பி வைத்த இந்தியப் பேரரசையும், அனைத்து நாடுகளும் அறியும் வண்ணம் ஐந்து கோடித் தமிழ் மக்களின் உணர்வை, ஐக்கிய நாடுகள் அவையில் வெளிப்படுத்திய மாண்புமிகு மின்துறை அமைச்சர் அவர்களையும் இப்பேரவை பாராட்டுகிறது.

(ங) இலங்கை அதிபர் ஜெயவர்த்தனே அவர்கள் மீண்டும் சமரசப் பேச்சு நடத்த இந்தியப் பிரதிநிதி திரு ஜி. பார்த்தசாரதி அவர்களை மீண்டும் அனுப்பிவைக்குமாறு இந்திய அரசைக் கேட்டுக்கொண்டிருப்பதை இப்பேரவை வரவேற்பதோடு இலங்கைத் தமிழர்களின் அனைத்துத் தரப்பு அமைப்புகளின் தலைவர்களும் நிபந்தனையற்ற முறையில் கலந்து கொள்ளத்தக்க முறையில் வட்ட மேசை மாநாட்டை விரைவாக கூட்டுவதற்கான ஏற்பாடு செய்யப்படவேண்டும் என்றும் இப்பேரவை கேட்டுக் கொள்கிறது.

(ச) நிலையான வாழ்வரிமைகளுக்கும் நிலைத்த பாதுகாப்புக்கும் அறவழியில் அறப்போர் நடத்திடும் இலங்கைவாழ் தமிழ் மக்களுக்கு இப்பேரவை தன் முழு ஆதரவை அளிப்பதோடு அவர்களின் நியாயமான கோரிக்கைகள் அனைத்தும் வெற்றி பெற வேண்டும் என்ற விருப்பத்தையும் தெரிவித்துக்கொள்கிறது.

(சு) இந்தத் தீர்மானத்தில் மேலே குறிப்பிடப்பட்டுள்ள கோரிக்கைகளை இந்தியப் பேரரசின் மூலம் நடைமுறைப் படுத்துவதற்கான எல்லாவித முயற்சிகளையும் முறைப்படி மேற்கொள்ளுமாறு இப்பேரவை தமிழக அரசைக் கேட்டுக் கொள்கிறது".

The above Resolution was discussed for four days on 25<sup>th</sup>, 26<sup>th</sup> 27<sup>th</sup> and 28<sup>th</sup> October, 1983. Twenty two member took part in the discussion. The Chief Minister replied to the debate on 27<sup>th</sup> and 28<sup>th</sup> October, 1983.

Thiruvalargal N.S.V. Chitthan, M.Ambigapathy, N.Sankariah, R.Karuppaiah, Dr. K. Sourirajan, L.Elayaperumal, have given notices of amendments to the Resolution. Most of the amendments were by leave of the House withdrawn by the Members. Thiru N. Sankariah and M.Ambigapathy pressed two of their amendments which were put to vote and declared lost.

Thiru A. Rahman Khan gave notice of a substitute motion and the same was deemed to have been withdrawn as he was not present at the time of voting.

Dr. V.R. Nedunchezhiyan, Minister for Finance moved on behalf of the Chief Minister Official amendments to the above Resolution. The amendments were agreed to by the House and the Resolution as amended was adopted by the House on 28<sup>th</sup> October 1983.

***Adoption of the Water (Prevention and Control of Pollution) Amendment Act, 1978***

***(Central Act 44 of 1978) in the State of Tamil Nadu***

(8) On the 7<sup>th</sup> March 1984, Thiru S.N. Rajendran, Minister for Environmental Pollution Control moved the following motion:-

“Whereas in pursuance of resolutions passed under clause (1) of Article 252 of the Constitution of India, by all the House, of the Legislatures of State of Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tripura and West Bengal to the effect that the matters relating to prevention and control of water pollution and maintenance or restoration of wholesomeness of water should be regulated those States by parliament by law, The Parliament has enacted the Water Prevention and Control of Pollution) Act, 1974 (Central Act of 1974).

And whereas in pursuance of a resolution passed under clause (1) of Article 252 of the Constitution of India by both Houses of the Tamil Nadu Legislature, the said Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) had been adopted in the State of Tamil Nadu and the same had come into force in the State of Tamil Nadu with effect from the 31<sup>st</sup> August 1981;

And whereas in pursuance of clause (1) of Article 252 of the Constitution read with clause (2) thereof resolutions have been passed by the Legislative Assemblies of the States of Assam, Haryana and West Bengal to the effect that the said Act should be amended by an Act of Parliament for certain purposes:

And whereas by virtue of the said resolutions Parliament has enacted the Water (Prevention and Control of Pollution) Amendment Act, 1978 (Central Act 44 of 1978).

And whereas it is considered necessary to adopt the amendments made to the Water (Prevention and Control of Pollution) Act, 1974 by the Water (Prevention and Control of Pollution) Amendment Act, 1978, in the State of Tamil Nadu:

Now, therefore, in exercise of the powers conferred by clause (1) of Article 252 of the Constitution read with clause (2) thereof, this Assembly hereby resolves that the amendments made to the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974), by the Water (Prevention and Control of Pollution) Amendment Act, 1978 (Central Act 44 of 1978) be adopted in the State of Tamil Nadu”.

Five Members took part in the discussion. Minister for Environmental Pollution Control replied to the debate. The Resolution was put and carried on the 7<sup>th</sup> March 1984.

***Allocation of entire power from the Neyveli Second Power Thermal Station to Tamil Nadu***

(9) On the 7<sup>th</sup> March, 1984, Thiru S. Ramachandran, Minister for Electricity moved the following Resolution:-

“In the context of the continuing power deficit in Tamil Nadu, this House notes with deep concern that the Government of India is continuing despite several representations from the Government of Tamil Nadu, top adhere to its formula evolved in 1978 with regard to allocation of power to the States from central sector power stations. This House considers the



formula irrational, as it reduces the allocation to power-deficit States which can absorb the power and allots power to power-surplus States which do not need the allocation. This House resolves to request the Government of India to adopt rational principles by allocating the power of the Central Sector Power Stations to the states in proportion to the deficit of the individual States.

(2) This House also expresses its concern over the Government of India adoption its formula in the case of Neyveli Second Thermal Station and in not making yet a firm commitment regarding the supply of the entire power from Madras Atomic Power Plant Unit 1 to Tamil Nadu This House resolves to request to Government of India to allocate the entire power from the Neyveli Second Power Thermal Station and Madras Atomic Power Project Unit to Tamil Nadu only as the Power planning in Tamil Nadu for the past two decades is based on the assumption, fostered by the Government of India at various stages of; such full allocation”.

The above Resolution was discussed in the House on the 7<sup>th</sup> March 1984. Four members took part in the discussion. Minister for Electricity replied to the debate.

The Resolution was put and carried on 7<sup>th</sup> March 1984.

#### ***Amendment of the Estate Duty Act, 1953 in respect of Tamil Nadu***

(10) On the 28<sup>th</sup> April 1984. Thiru S.D. Somasundaram, Minister for Revenue moved the following Resolutions.

“Whereas by a resolution Passed by both House of the then Madras Legislature in pursuance of clause (1) of Article 252 of the Constitution, estate duty in respect of agricultural land is now regulated in the State of Tamil Nadu by the Estate Duty Act, 1953 (Central Act 34 of 1953), as passed by Parliament;

And whereas it appears to this Assembly to be desirable that the Estate Duty Act, 1953 (Central Act 34 of 1953), shall ceases to apply to the levy estate duty in respect of agricultural land situate in the State of Tamil Nadu and for this purpose necessary amendments should be made in the said Act;

And whereas it appears to this Assembly that the Act aforesaid should be further amended to provide for the following matters, namely:

(i) to omit the provisions of the said Act relating to aggregation of agricultural land with other property for the purpose of determining the rate of estate duty:

(ii) to amend sub-section (3) of section 85 of the said Act relating the laying of rules before both Houses of Parliament so as to bring it in conformity with the model rule laying formula as approved by the Committees on Subordinate Legislation of both House of Parliament.

Now, therefore, this Assembly hereby resolves, in pursuance of Article 252 of the Constitution, that the Estate Duty Act, 1953 (Central Act 34 of 1953), may be amended by Parliament to provide for the aforesaid matters". The Resolution was put and carried on the 28<sup>th</sup> April 1984.

## **(B) GOVERNMENT MOTIONS**

### *Discussion on White Papers, Statements and Reports*

(11) On the 3<sup>rd</sup> March, 1981, Thiru S.D. Somasundaram, Minister for Revenue moved the following motions:-

“That the statement on the Adverse Seasonal condition prevailing in Tamil Nadu which was placed on the Table of the House on 2<sup>nd</sup> March, 1981 be taken up for discussion”.

The above motion was discussed on 3<sup>rd</sup> and 4<sup>th</sup> March, 1981. Seventy five members took part in the discussion. Minister for Revenue replied to the debate. The motion was talked out.

(12) On the 25<sup>th</sup> August, 1981, Dr. V.R. Nedunchezhiyan, Minister for Finance moved the following motion:-

“That the White Paper on food situation and price trend of essential commodities which was placed on the Table of the House on 24<sup>th</sup> August 1981 be taken up for discussion”.

The above motion was discussed on 25<sup>th</sup>, 26<sup>th</sup> and 28<sup>th</sup> August, 1981. Fifteen Members took part in the discussion. Minister for Finance replied to the debate. The motion was talked out.

(3) On the 11<sup>th</sup> February 1982, Thiru R.M, Veerappan, Minister for Information and Religious Endowments moved the following motion:

“That the action taken by the Government as indicated in the Memorandum of action annexed to G.O. Ms. No. 161, Public (Law and Order) Department dated 1<sup>st</sup> February 1982 on the recommendation contained in the Report of Justice Thiru C.J.R. Paul, Retired Judge of Madras High Court, One Man Commission appointed to enquire into the facts and circumstances leading to the death of Thiru S. Subramania Pillai, Verification Officer, Hindu Religious and charitable Endowments Department at Thiruchendur on 26<sup>th</sup> November 1980 (Placed on the Table of the House on 2<sup>nd</sup> February 1982) be taken up for discussion.

The above motion was discussed in the House on 11<sup>th</sup>, 12<sup>th</sup> and 13<sup>th</sup> February, 1982. Fourteen members took part in the discussion. Minister for Information and Religious Endowments replied to the debate. The motion was talked out.

(14) On the 15<sup>th</sup> February 1982, Thiru C. Ponnaiyan, Minister for Co-operation and Law moved the following motion:-

“That the recommendation contained in the Report of Thiru A.M. Murugesan, Additional District and Session Judge, Madurai, as one man Commission, appointed to enquire into the death of convicts Karuppan on 23<sup>rd</sup> August 1979 and Mariappa and the action taken by the Government as indicated in the memoranda of action annexed in G.O. Ms. No. 683, Home, dated 27<sup>th</sup> March 1981 thereon (Placed on the Table of the House on 30<sup>th</sup> April 1981) be taken up for discussion”.

The above motion was discussed in the House on 15<sup>th</sup> February 1981. Five Members took part in the discussion. Minister for Co-operation and Law replied to the debate. The motion was talked out.

(15) On the 10<sup>th</sup> February 1983 Thiru S.D. Somasundaram, Minister for Revenue moved the following motion:-

“That the White Paper on the drought situation prevailing in Tamil Nadu which was placed on the Table of the House on 9<sup>th</sup> February 1983 be taken up for discussion.

The above motion was discussed on 10<sup>th</sup> February 1983. Forty three members took part in the discussion. Minister for Revenue replied to the debate. The motion was talked out.

(16) On the 22<sup>nd</sup> February 1984 Thiru S.D. Somasundaram, Minister for revenue moved the following motion:-

“That the White paper on the drought and flood relief which was placed on the Table of the House on 28<sup>th</sup> February 1984 be taken up for discussion”.

Sixteen members took part in the discussion. Minister for Revenue replied to the debate. The motion was talked out.

(17) On the 20<sup>th</sup> March 1984, Thiru S.D. Somasundaram, Minister for Revenue moved the following motion:-

“That the statement made on the floor of the House on 8<sup>th</sup> March 1984 and 12<sup>th</sup> March 1984 on the damages caused by the floods in Ramanathapuram, Madurai and Tirunelveli districts and on the relief work given to the Public, be taken up for discussion”.

The above motion was discussed in the House on 20<sup>th</sup> March 1984. Twenty five members took part in the discussion. Minister for revenue replied to the debate. The motion was talked out.

### ***Ratification of Constitution Amendment Bill***

(18) On the 10<sup>th</sup> September, 1982 Thiru S. Ramachandran, Minister for Electricity moved the following resolution:-

“That this House ratifies the amendments to the Constitution of India falling within the purview of the proviso to clause (2) of the Article 368 thereof, proposed to be made by the Constitution (Forty sixth Amendment) Bill, 1982, as passed by the two House of Parliament”.

Four members took part in the discussion. Minister for Electricity replied to the debate.

The resolution was put and carried, on the 10<sup>th</sup> September 1982.

***Resolution for the Speedy Recovery of the Chief Minister***

(19) On 15<sup>th</sup> October, 1984, Dr. V.R. Nedunchezhiyan moved the following Resolution:-

"மாண்புமிகு தமிழக முதல்வர் டாக்டர் எம்.ஜி. இராமச்சந்திரன் அவர்கள் மிக விரைவில் உடல் நடம் பெற்று எப்பேழதும் போல், உள்ள உறுதிப்பாட்டோடும், எல்லாவகை நலன்களோடும் திகழ வேண்டும் என்ற விருப்பத்தை இந்த அவை ஒருமனதாக தெரிவிக்கின்றது."

Thiruvallargal Anbil Dharmalingam and N.S.V. Chitthan seconded the Resolution.

Thiruvallargal Anbil Dharmalingam, R. Umanath, R. Karupiah, K.Soundararajan, P. Mohamed Ismail, P. Nedumaran, Kumari Anandan, K.Sattanathakarayalar, A. Sahul Hameed and K.S.G. Haja Shareef Leader of the opposition took part in the discussion.

The Resolution was adopted Nem-Con.

**ANNEXURS**

***Approval of Draft Rules and Notification***

Two Resolutions were moved and adopted during the course of the Seventh Assembly for approval of draft rules or notifications, the details of which are given below:

| <i>Serial number and details of the Resolution</i>   | <i>Moved of the Resolution</i>                           | <i>Date on which moved and approved</i> |
|--|--|---|
| (1)  | (2)  | (3)                                     |
| 1 Approval of draft notification under clause (b) Of sub-section (2) of Section 1 of the Tamil Nadu Urban Land Tax Act, 1966 (Tamil Nadu Act 12 of 1966).                                    | Thiru S.D. Somasundaram, Minister for Revenue.           | 13 <sup>th</sup> May 1981.              |
| 2 Approval of draft amendment under sub-Section (i) of section 305 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) adding to the schedule IV of the said Act. | Thiru P. Kulandaivelu Minister for Local Administration. | 22 <sup>nd</sup> August 1981.           |

### **(C) PRIVATE MEMBERS' RESOLUTIONS**

Under Rule 187 of the Assembly Rules any member may move subject to the restrictions contained in the Constitution and the rules, a resolution relating to a matter of General Public interest within the cognizance of the State Government. Such resolution may be in the form of a recommendation addressed to the Government or of a declaration of opinion by the House or in the form of a motion for the appointment of a Committee of the House for any purpose or in any other form suitable to the subject matter of the resolution.

During the period, under review, Members gave notice of 37 resolutions of which 31 were admitted.

However, the following Resolution given by Thiru R. Umanath on 'Conferring of more powers to the States', was the only Resolution moved in the House on 31<sup>st</sup> July, 1980 and discussed on 31<sup>st</sup> July 1980, 7<sup>th</sup> August 1980, 5<sup>th</sup> March 1981, 14<sup>th</sup> May 1981, 1<sup>st</sup> September 1981, 1<sup>st</sup> April 1982, 15<sup>th</sup> February 1983, 29<sup>th</sup> October 1983 and 11<sup>th</sup> October 1984.

“That this House is of the opinion that powers to States provided for in the present Constitution are inadequate to ensure fuller and faster development of the States and Country as a whole and as such recommends to the Government of India to take immediate steps to make suitable amendments to the Constitution as to confer mere powers, financial and otherwise to the States, to formulate which an urgent conference of the Chief Ministers of all States and Union territories be convened by Prime Minister of India”.

The discussion on the above Resolution was not concluded during the life of the Assembly and hence lapsed consequent on the dissolution of the Assembly on 15<sup>th</sup> November 1984.

### **(D) CONDOLENCE RESOLUTIONS AND OBITUARY REFERENCES**

Condolence Resolutions or Obituary References are generally adopted or made at the commencement of the meeting of the House before Question Hour.

Condolence Resolutions are adopted in the case of the following:-

(1) Distinguished international statesmen who were connected with or associated with our Country or Common wealth.

(2) National Leaders, President and Prime Ministers while in office, former Presidents, former Primer Prime Ministers/former Governors of our State, former Speakers of Lok Sabha, former Chief Ministers of the State, sitting Members of the Assembly and great and distinguished sons of the State.

In all the above cases, the resolution is either moved from the Chair or by the Leader of the House. In either case, the Members are permitted to associate themselves with the sentiments expressed in the resolution depending upon the circumstances and the solemnity of the occasion.

If the resolution is moved by the Leader of the House, the Speaker associates himself with the sentiments expressed by the House before the Resolution is placed before the House for adoption.

Resolutions condoling tragic deaths due to air-crashes, train accidents or disasters due to fury of nature or mass murders or organized violence committed against a section of the human Community anywhere in the world are also adopted.

During the period under review, 17 Condolence Resolutions were moved and adopted and 78 Obituary references were made by the Speaker, the details of which are given in Section II Table No. XXIII (Page No. 388).

## **CHAPTER XXIII**

### **PRIVILEGES AND COMMITTEE OF PRIVILEGES**

Article 194 of the Constitution of India deals with the powers, privileges and immunities of the State Legislatures and of its members and Committees thereof. Clause (1) of the said Article provides for freedom of speech in the Legislature of a State subject to the provision of the Constitution Rules and standing orders, regulation the procedure of the Legislature. Clause (2) of the said Article provides immunity to the members from any proceedings in any Court of law in respect of anything said or any vote given by him in the Legislature or any Committee thereof and no person shall be so liable in respect of publication by or under the authority of a House of any report, paper, votes or proceedings. Clause (3) of the Article states that in other respects, the powers, privileges and immunities of a House of the Legislature of a State and of the members and the Committees of a House of such Legislature shall be such as may from time to time be defined by the legislature by Law and until so defined shall be those of that House and of its members and Committees, immediately before the coming into force of section 26 of the constitution (44<sup>th</sup> Amendment) Act, 1978. The position prior to the amendment coming into force was that the Houses of the State Legislature in India and their Committees had the same privileges as those of the House of Commons of the Parliament in U.K. and its members and Committees at the commencement of the Constitution of India viz., 26<sup>th</sup> January 1950. No State or Union Legislature has yet defined its privileges. There for the privileges of the Houses of State legislature are same as the privileges of the House of Commons as obtained on the date of the commencement of the Constitution viz., 26<sup>th</sup> January 1950.

The procedure to be adopted to raise a matter of privilege is laid down in Rules 245 to 255 of the Assembly Rules.

### **COMMITTEE OF PRIVILEGES**

Under Rule 245 of the Tamil Nadu Legislative Assembly Rules, a Committee of privileges shall be constituted at the commencement of each Financial Year, consisting of the Leader of the House, Leader of the Opposition and the Deputy Speaker who shall be member ex-officio and fourteen other members to be elected by the assembly on a date to be fixed by the Speaker according to the principle of proportional representation by means of single transferable vote and in accordance with the regulations framed, in this behalf, by the Speaker.



The Chairman of the Committee is nominated by the Speaker from among the members of the Committee. By convention, the Deputy Speaker will be nominated as Chairman. The functions of the Committee of Privileges is to examine and report to the House about its findings on those cases that are referred to it by the House and suo motu by the Speaker.

The composition of the four Committees for the years 1980-85 is indicated in Section II, Table No. XXIV. (Vide page No. 397).

The Committee held 43 sittings during the period under review.

During the period under review, the following 10 matters were referred to the Committee of Privileges. Out of which reports in respect of 8 matters were presented to the House. They were not however considered by the House. In respect of other cases the committee could not finalise the reports before dissolution.

***(A) Matter of privileges referred to the Committee of Privileges for which reports were presented to the House.***

***(1) Case against Thiru A. Rahmankhan, M.L.A.***

On 6<sup>th</sup> March 1981, Thiru A. Rahmankhan made certain allegations in the House regarding the facilities offered to the owner of a Theatre in Pollachi, because the owner of the theatre was (Tamil) the father-in-law of Hon. Minister for Local Administration. Hon. Minister for Local Administration denied the statement that the owner of the above theatre was his father-in-law. Then the matter was referred to the Committee of Privileges for its examination and report and a motion of the same moved by the Hon. Minister for Electricity, was adopted by the House.

The Committee examined Thiru. A. Rahmankhan and Hon. Minister for Local Administration in person. In the course of examination, Thiru A. Rahmankhan admitted that he used the word in Tamil (Tamil) to mean sister's husband. The Committee felt that the whole matter had arisen because relationship was not properly understood by the member and recommended that the members should properly understand the relationship in such cases before they speak and that they should avoid comments against individuals in future. It further recommended to the House that no further action need be taken in the matter.

The report of the committee was presented to the House on 1<sup>st</sup> September 1981.

**(2) Case against Thiru R.K. Balasubramanian and against 'The Hindu'**

On 16<sup>th</sup> July 1980 Dr. K. Sourirajan, M.L.A. raised a matter of privilege against one Thiru R.K. Balasubramanian for having written a letter to the 'Hindu' under the caption "Secretariat of the Legislature" and against the 'Hindu' for publishing the same. Hon. Speaker, after hearing the member and the remarks of the Hon. Leader of the House, reserved his rulings. On 22<sup>nd</sup> July 1980, Hon. Speaker ruled that there was a prima facie case of breach of privilege.

The matter was then referred to the Committee of Privileges for its examination and report on a motion mover by the Hon. Leader of the House.

Though the Committee had come to the conclusion that the impugned letter and subsequent conduct of Thiru R.K. Balasubramanian amounted to contempt of the House, it would however follow the observations of the Privileges Committee of the House of Commons in the "Daily Mail" case of April 1948 which reported, inter alia, that the process of parliamentary investigation should not be used in a way which would give importance to irresponsible statements.

The Committee, therefore, decided that it would caution Thiru R.K. Balasubramanian to be more careful in his comments against officials of the House or against the House in future and recommended to the House that no further action need be taken either against the author or against the paper for its publication.

The report of the Committee was presented to the House on 4<sup>th</sup> February 1982.

**(3) Case against Thiru S. Manavalan, former Chief Engineer**

On 9<sup>th</sup> May 1981, in the Course of a discussion on the Demand "Head of State, Ministers and Headquarters Staff". Hon. Chief Minister, while replying to the debate, made certain allegations against Thiru S. Manavalan, former Chief Engineer. Thiru S. Manavalan in turn made a press statement, refuting the charge made by the Chief Minister and the press statement was published in the 'Indian Express' in its issue dated 11<sup>th</sup> May 1981. On 14<sup>th</sup> May 1981, Thiru R. Umanath raised the above matter as to whether the press statement made by Thiru S. Manavalan, a Government servant and the publication of the Statement in the paper would amount to breach of privilege. On a motion moved by Hon. Leader of the House, the matter was referred to the Committee of privileges for its examination and report.

Thiru S. Manavalan and the Editor of 'Indian Express' submitted written explanations to the Committee. In the written explanation Thiru S. Manavalan had also expressed his apology for acceptance by the Committee. The Committee taking into account his apology as

well as his subsequent retirement of the officer from service decided to drop the matter and recommended to the House that no action need be taken against Thiru S. Manavalan and against the Daily.

The report of the Committee was presented to the House on 31<sup>st</sup> January 1983.

**(4) *The incidents that occurred in the House on 29<sup>th</sup> April 1981***

On 29<sup>th</sup> April 1981, in the course of a discussion on “Forest Demand”, Hon. Minister for Religious Endowments while replying to the Demand read a letter said to have been written by Thiru V.M. Devaraj. M.L.A. to a Forest Officer in favour of an appointment. The Members of the D.M.K. Party took objection and raised slogans in the House. Heated words were exchanged and even paper weights and chappals were thrown.

On 30<sup>th</sup> April 1981, Hon. Speaker under Rule 255 of the Tamil Nadu Legislative Assembly Rules, suo motu referred the matter to the Committee of Privileges, for its examination and report, the matter arising out of the various complaints received by him from the members belonging to both sides of the House on the unpleasant incidents that occurred on 29<sup>th</sup> April 1981.

Though parties belonging to both the sides were asked to tender evidence before the Committee, one party did not come forward to give evidence. The Committee, therefore, felt that in the absence of direct evidence it was difficult to pin down the responsibility on any one member. However, the Committee opined that the House should not allow any member to bring down the dignity and decorum of the House by their indecent behaviour. The Committee recommended that no further action was necessary in the matter.

The report of the Committee was presented to the House on 7<sup>th</sup> April 1983.

**(5) *Matter of privilege arising out of an object shown by a Member in the House***

On 9<sup>th</sup> February 1983 an object was displayed by a member in the House and a privilege issue was raised in the House which was referred to the Committee of Privileges for investigation and report.

Tmt. D. Yasodha and Thiru Durai Murugan stated, in the course of their examination, that Thiru Thamaraikani had displayed chap pals in the House. Thiru N. Varadarajan had however stated that Thiru Thamaraikani had shown the paper weight and not the chap pal. Thiru Thamaraikani had deposed before the Committee that he was holding the paper weight in his hand and waved it while he was speaking without any intention to hurt others. The

Committee came to the conclusion that it was not possible to say definitely that Thiru Thamaraikani had shown the chap pal.

Hence the Committee concluded that:-

(1) Thiru Thamarraikani should refrain from giving vent to his feelings and should control himself;

(2) His action of waving paper weight in the House was condemnable;

(3) This episode would teach him a lesson and he would be more careful in future and recommended to the House that no further action need be taken in the matter.

The report of the Committee was presented to the House on 18<sup>th</sup> April 1983.

***(6) Assault on a member of the House.***

On 5<sup>th</sup> April 1982, Hon. Speaker referred a matter relating to the assault made on Thiru P. Theertharaman, M.L.A. alleged to have taken place in the vicinity of the Legislators' Hostel on 26<sup>th</sup> February 1982, during the Budget Session, to the Committee of Privileges, for its examination and report, under Rule 255 of the Tamil Nadu Legislative Assembly Rules.

The Committee examined Thiru C. Lakshmikanthan, M.L.A., M.L.A. Thiru R. Sundaramurthy, M.L.A., Thiru P.Theertharaman, M.L.A., Tvl. Boominathan, Panneerselvam and George (individuals) and came to the conclusion that no concrete evidence was placed before the Committee to establish that the member was attacked with an intention to obstruct him from going to the House. The Committee held that Members stayed in the MLAs Hostel only to participate in the business of the House and any indulgence in violence would reflect on the House. However, the Committee was not in favour of the Legislators' Hostels being included within the precincts of the House, as it would create other problems. However, the Committee recommended that Government should provide adequate protection to the Legislators staying in the Hostel and ensure that in future such incidents did not recur. In the absence of concrete evidence in the privileges issue placed before the Committee, the Committee decided not to pursue the matter, recommending that the police Department may take up appropriate investigation in the matter.

The report was presented to the House on 18<sup>th</sup> April, 1983.

***(7) Matter of privilege against "Vaniga Ottrumai"***

On 21<sup>st</sup> March 1983, Hon. Speaker announced that Thiruvalluvar S. Rajaraman and R. Sundaramurthy had given notices of Privileges against "Vaniga Ottrumai" a monthly remarks about members of the Legislature as a whole in its February issue. Hon. Speaker under the

powers vested in him under Rule 255 of the Assembly Rules *suo motu* referred the matter to the Committee of Privileges for its examination and report.

The Editor and Publisher of Vaniga Ottrumai Thiru Balraj deposed before the Committee that he was responsible for his writing the article and that he had no regrets what so ever and was willing to face any consequence.

In order to discourage such writings in future and taking into consideration the decorum and dignity of the August House, the Committee resolved to take a lenient view and recommended one week's simple imprisonment as a measure of caution and warning to the writer and editor.

The report was presented to the House on 28<sup>th</sup> March 1984.

***(8) Matter of privilege against Thiru M.K. Srinivasan for making allegations against the Secretary, Legislative Assembly and against "Ethioli" for publishing the allegations-***

On the 27<sup>th</sup> April 1983, Hon. Speaker referred to a news item in the Tamil Daily 'Ethioli' published by one Thiru M.K. Srinivasan who had made certain allegations against the Secretary, Legislative Assembly stating that the notices given by certain members on a particular issue were not allowed to be taken up for discussion in the House by the Secretary and that M.K. Srinivasan had made a written complaint about it to the Commissioner of Police. As there was ulterior motive in the allegations and the publishing of the same, the Hon. Speaker under the powers vested in him under Rule 155 of the Assembly Rules, referred the matter to the Committee of Privileges for its examination and report.

Thiru M.K. Srinivasan accepted before the Committee that he was ignorant of the conventions, Rules and Procedures of the House and that he was not aware of the fact that the Secretary was part of the House. He also stated that there was no intention on his part to malign the name or cast aspersions on the Secretary and tendered his apology.

In view of the above and the apology tendered by the editor and publisher of 'Ethioli' the Committee recommended that the matter need not be pursued further.

The report was presented to the House on 29<sup>th</sup> April 1984.

***(B) Matter of Privilege referred to the Committee of Privileges for which reports were not finalised before the dissolution of the Assembly***

***1. Case against "the Minister of Local Administration".***

On 22<sup>nd</sup> April 1983, the Speaker under rule 255 referred the matter of Privileges with regard to certain documents placed before the Business Advisory Committee by the Minister of Local Administration.

The matter connected with the issue were referred to the Committee of privileges for its examination and report. The Committee during the course of its deliberations examined Thiru P. Kulandaivelu. The Committee could not complete the work and finalise the draft report before dissolution of the assembly with effect from 15<sup>th</sup> November 1984.

***2. Case relating to the allegation made by a member against the Minister for Labour and Production of a letter in support of his allegation***

On 10<sup>th</sup> November, 1983 on a motion moved by the Leader of the House referred the matter of privilege against Thiru S. Alagarsamy M.L.A., with regard to the allegation made by the member against the Minister for Labour and production of a letter purported to be signed by the Managing Director of the south India Viscose Limited in support of the allegation on 9<sup>th</sup> November 1983, to the Committee of privileges for its examination and report.

The Committee during the course of its deliberation examined Thiru S. Alagarwamy, M.L.A., and some other trade Union Members of the South India Viscose Limited. The Committee could not complete the work and finalise the draft report before the dissolution of the Assembly with effect from the 15<sup>th</sup> November, 1984.

*(C) Matters of Privileges raised and disposed of in the House*

| <i>Serial number and Matter of privilege</i>         | <i>Raised by whom</i>   | <i>Date</i>   | <i>Against whom</i>             | <i>Ruling</i>  | <i>Date of ruling</i>   |                                |
|--|---|---|---------------------------------|--|---|--------------------------------|
| (1)  | (2)   | (3)   | (4)                             | (5)  | (6)   |                                |
| <b>1. PRIVILEGE ISSUES RAISED AGAINST MINISTERS.</b> |   |   |                                 |  |   |                                |
| 1  | Alleged misleading of the House by making a false statement by the Hon. Minister for Irrigation while answering a question on sharing of river water between Kerala and Tamil Nadu. | Thiruvallargal V. Krishnamoorthy and Durai Murugan. | 9 <sup>th</sup> July 1980.      | The Minister for Irrigation.                           | Consent was withheld by the Speaker after the clarification made by the Minister concerned.   | 21 <sup>st</sup> July 1980.    |
| 2  | Alleged misleading of the House by Making a false statement by the Minister for Religious Endowments with regard to allegation on "Red Sanders".                                    | Thiru A. Rahman Khan                                | 29 <sup>th</sup> January 1981.  | The Minister for Information And Religious Endowments. | Consent was with held by the Speaker after clarification made By the Minister concerned   | 7 <sup>th</sup> February 1981. |
| 3  | Alleged misuse of official machinery and issue of a press release by the Minister for Local Administration.   | Thiru K. Anbhazgagan.                               | 7 <sup>th</sup> February 1981.  | The Minister for Local Administration                  | Consent was with held by the Speaker after clarification made by the Minister concerned.  | 4 <sup>th</sup> March 1981.    |
| 4  | Alleged wrong information given by the Minister for Rural Industries on the attacks made on Thiru V. Rajasekaran, M.L.A.  | Thiru V. Rajasekaran.                               | 10 <sup>th</sup> February 1981. | The Minister for Rural Industries.                     | The Speaker after hearing the Minister's statement ruled that the Minister had no intention to cast aspersion on the Member and full details would be revealed while hearing the case and that no case of breach of privilege was involved in | 5 <sup>th</sup> March 1981.    |

|   | (1)   | (2)  | (3)                                | (4)   | (5)  | (6)                             |
|---|---|--|------------------------------------|---|--|---------------------------------|
| 5 | (i) Speech alleged to have been made by the Chief Minister on on the 1 <sup>st</sup> March 1981 in the opening ceremony of Anna Cancer Institute alleging a Congress Party M.L.A. has been involved in the spirit scandal issue and (ii) alleged publication of a news item in the Anna on the same matter. | Thiruvallargal<br>N. Sundararaj,<br>N.S.V.<br>Chitthan and<br>A. Rahman<br>Khan. | 4 <sup>th</sup> March<br>1981.     | The Chief<br>Minister.                      | The Speaker ruled that no <i>Pima facie</i> case of breach of privilege was involved in the matter.  | 27 <sup>th</sup> March<br>1981. |
| 6 | Alleged wrong statement by the Minister for Labour in regard to a Legislation in west Bengal.   | Thiruvallargal<br>R. Umanath<br>And<br>R. Karuppiyah.                            | 15 <sup>th</sup> April<br>1981.    | The Minister for<br>Labour.                 | The Speaker ruled that there was no <i>Prima facie</i> case of breach of privilege involved in the matter after clarification made by the Minister concerned | 4 <sup>th</sup> May<br>1981.    |
| 7 | Alleged misleading of the House by Making an in-correct statement By Hon. Minister for Health About qualified persons working In Anesthesia Department.   | Dr. K.<br>Sourirajan.  | 12 <sup>th</sup> May<br>1981.      | The Minister for<br>Health.                 | Consent was withheld by the Speaker after Clarification made by the Minister for Health.   | 12 <sup>th</sup> May<br>1981.   |
| 8 | Alleged casting aspersions by usage of Masala Manthiravathigal attributed to opposition leaders by the Hon. Minister for Local Administration.  | Thiru A.<br>Rahman Khan  | 27 <sup>th</sup><br>August<br>1981 | The Minister for<br>Local<br>Administration | After clarification made by the Minister for Local Administration the matter was not pressed   | 27 <sup>th</sup> August<br>1981 |



|    | (1)   | (2)                   | (3)                           | (4)                           | (5)   | (6)                          |
|----|---|-----------------------|-------------------------------|-------------------------------|---|------------------------------|
| 9  | Alleged misleading statement by the Hon. Minister for Electricity in regard to his remarks on the adjournment motion about the incidents that occurred near the Meenambakkam Airport.   | Thiru V. Rajasekaran. | 27 <sup>th</sup> August 1981. | The Minister for Electricity. | Consent was withheld by Speaker after clarification made by the Minister for Electricity.   | 16 <sup>th</sup> March 1982. |
| 10 | Failure of the Leader of the House for not having taken up the motion of disapproval for the Tamil Nadu Essential Services Maintenance Ordinance 1983 (Tamil Nadu Ordinance No. 12 of 1982) promulgated by the Governor on the 27 <sup>th</sup> November 1982 even though he has given the motion of notice of disapproval in time. | Thiru P. Ponnurangam. | 5 <sup>th</sup> April 1983.   | The Leader of the House.      | Consent was withheld by the Speaker after the clarification made by the Leader of the House.  | 13 <sup>th</sup> April 1983. |
| 11 | Introduction of the Tamil Nadu Entry Tax Bill by Hon. Minister for Revenue in contrary to the statements made in the Budget speech and assurances given by the Hon. Minister for Finance.   | Thiru A. Rahman Khan  | 27 <sup>th</sup> April 1983.  | The Minister for Revenue.     | Consent was withheld by the Speaker after the statement made by the Leader of the House that the Bill could be passed only after approval of the House and the statement by the Minister for Revenue. | 27 <sup>th</sup> April 1983. |

|    | (1)   | (2)                 | (3)                          | (4)                      | (5)   | (6) |
|----|---|---------------------|------------------------------|--------------------------|---|-----|
| 12 | Alleged wrong information given by Hon. Minister for Labour on 23 <sup>rd</sup> April 1984 relating to a writ petition in the course of discussion on Housing Demand. | Thiru. N.V.N. Somu. | 26 <sup>th</sup> April 1984. | The Minister for Labour. | After hearing Thiru N.V.N. Somu Hon. Deputy Speaker ruled that there was no prima facie case of breach of privilege involved in the matter. |     |

## 2. PRIVELEGE ISSUES RAISED AGAINST MEMBERS

|   |   |  |                                |                      |   |                             |
|---|---|--|--------------------------------|----------------------|---|-----------------------------|
| 1 | Alleged misleading the House by making certain allegations by Thiru A. Rahaman khan on the export of red Sanders while participating in the discussion on the motion of thanks to Governor's Address. | Dr. K. Samarasam.                        | 4 <sup>th</sup> February 1981. | A. Rahmankhan.       | Hon. Speaker ruled that the members should produce the documents in support of the allegation before they make allegations. Consent was withheld by the Speaker.        | 4 <sup>th</sup> March 1981. |
| 2 | Alleged incorrect statement by Thiru S.D. Ugamchand on 15 <sup>th</sup> April, 1981 while making a personal explanation.  | Thiru Durai Murugan and Tmt. D. Yasodha. | ...                            | Thiru S.D. Ugamchand | Consent withheld as there was no basis in support of the issue. The Speaker also held that the matter need not be pressed till the decision of the Court on the matter. | 6 <sup>th</sup> May 1981.   |

|   |   |   |                                    |   |   |                                     |
|---|---|---|------------------------------------|---|---|-------------------------------------|
| 3 | (1)<br>Privilege matter raised against Thiru Arcot N. Veerasamy, MLC for filing a Writ Petition against the Chief Minister for his speech made in the Assembly. | (2)<br>Tvl. V.P. Balasubramanian, Dr. K. Sourirajan and J.C.D. Prabhakaran. | (3)<br>5 <sup>th</sup> April 1983. | (4)<br>Thiru Arcot N. Veerasamy, M.L.C. | (5)<br>The Speaker announced that the Privilege matter would be communicated to the Chairman Tamil Nadu Legislative Council and there after he would take action after obtaining the opinion of the Tamil Nadu Legislative Council. The Chairman, Legislative Council intimated that it was left to the Assembly to deal with the matter as it would deem fit. The message received from the council was conveyed to the House. the matter was however kept pending till the decision of the court. It was not disposed of till the dissolution of the House. | (6)<br>26 <sup>th</sup> April 1982. |
|---|---|---|------------------------------------|---|---|-------------------------------------|

### 3. PRIVILEGE ISSUES RAISED AGAINST PRESS

|   | (1)   | (2)                          | (3)                         | (4)                      | (5)   | (6)                          |
|---|---|------------------------------|-----------------------------|--------------------------|---|------------------------------|
| 1 | Alleged publication of distorted version of the Assembly proceedings by Anna a Tamil Daily with regard to an answer furnished by the Minister for Education to a short notice question about the sale of note books.              | Thiru A. Rahmankhan          | 7 <sup>th</sup> July 1980.  | Anna                     | The Matter was dropped as the Editor of the daily had expressed his regret and also published a correction in the daily on 8 <sup>th</sup> July 1980.   | 9 <sup>th</sup> July 1980.   |
| 2 | Alleged distorted publication of the proceedings of the House on 14 <sup>th</sup> July 1980, pertaining to Legislation in validating the benami holds by the dailies 'Anna' and Makkal Cheithi' dated 14 <sup>th</sup> July 1980. | Thiru A. Rahmankhan          | 18 <sup>th</sup> July 1980. | Anna and Makkal Cheithi. | The Speaker ruled that there was prima facie case involved in the matter could be construed as breach of privilege based on the precedents and dropped further action with the warning that the paper would heed to his advice without giving room for such complaints in future. | 8 <sup>th</sup> August 1980. |
| 3 | Publication of a cartoon and caricature published in Tuglak casting aspersion in the House.   | Thiru N.S.V. Chitthan        | 18 <sup>th</sup> 1980.      | Thuglak                  | Do.   | 8 <sup>th</sup> August 1980. |
| 4 | Alleged distorted publication of the Speeches made in the House by 'Murasoli' dated 5 <sup>th</sup> July 1980.  | Thiru Thiruppur R. Manimaran | 18 <sup>th</sup> July 1980. | Murasoli                 | Do.   | Do.                          |

|   | (1)   | (2)  | (3)                                   | (4)                       | (5)  | (6)                              |
|---|---|--|---------------------------------------|---------------------------|--|----------------------------------|
| 5 | Alleged publication of distorted version of the proceedings to the personal explanation made by Thiru S.D. Ugamchand on the floor of the House by Murasoli.                                   | Thiru S.D.<br>Ugamchand  | ..                                    | Murasoli                  | Consent withheld by the Speaker as the matter was before the court.  | 6 <sup>th</sup> May<br>1981.     |
| 6 | Alleged publication of news item relating to the departmental activities to be under taken by the Police Department outside the House that too by an official while the House was in Session. | Tvl. R.<br>Navaneetha<br>Krishnapandian,<br>P.Theertharaman,<br>S.N. Ramasamy<br>and S.<br>Muthuramalingam | 5 <sup>th</sup> May<br>1981.          | Dinamani                  | The Speaker ruled that policy statements made outside the House when the House was in Session was only breach of convention and the practice had to be deprecated. However it would not amount to breach of privilege.                 | 13 <sup>th</sup> May<br>1981.    |
| 7 | Alleged publication of the expunged portions of the proceedings of the House on 22 <sup>nd</sup> August 1981 by Murasoli and Dinakaran.   | Thiru S.<br>Jagathrachagan   | 25 <sup>th</sup><br>August<br>1981.   | Murasoli and<br>Dinakaran | The Speaker ruled that it was a matter of breach of privilege of the House and that the Dailies were let off with a final warning that appropriate action would be taken against them if any such publication would be made in future. | 25 <sup>th</sup> August<br>1981. |
| 8 | Alleged publication of a cartoon and caricature by Dinamalar its issue, dated 21 <sup>st</sup> February 1984 casting aspersions on the House.   | Thiru K.<br>Krishnan   | 23 <sup>rd</sup><br>February<br>1984. | Dinamalar                 | The Speaker ruled that the matter might be dropped as the editor had expressed regret and published the regret in its issue, dated 24 <sup>th</sup> February 1984.   | 5 <sup>th</sup> March<br>1984.   |

**(4) PRIVILEGE ISSUE RAISED AGAINST OFFICIALS.**

|   |   |                                      |                     |  |  |                              |
|---|---|--------------------------------------|---------------------|--|--|------------------------------|
| 1 | Alleged prevention of and attack on Thiru V. Rajasekaran, MLA by Police while he was proceeding to meet the concerned authorities to report about the devastation of huts in his Constituency, Radha krishna Nagar, due to sea erosion. | Thiru N. Sundararaj                  | 29th January 1981.  | Police authorities                           | The Speaker had stated that a case had already been filed in the court and the correct position would be known while hearing the case and as such no case of breach of privilege was involved in the matter. | 5 <sup>th</sup> March 1981.  |
| 2 | Alleged issuance of circular, dated 31 <sup>st</sup> January 1981 by the CID officials to their subordinates directing them to cover the proceedings of the House.  | Tvl. R. Umanath And N.S.V. Chitthan. | 27th February 1981. | The S.S.P. (CID), Madras.                    | Hon. Speaker ruled that no further action was necessary in view of the clarification made by the Leader of the House on 4 <sup>th</sup> March 1981.  | 25 <sup>th</sup> March 1981. |
| 3 | The observation of the public Accounts Committee about the inordinate delay on the part of Departments to send replies to the Committee in its first report (Seventh Assembly).   | Thiru R. Umanath.                    | 13th May 1981.      | The Chief Secretary.                         | The Speaker held that Thiru R. Umanath would not press the matter further after the explanation made by the Minister for Electricity and that no further action was necessary in the matter.                 | 13 <sup>th</sup> May 1981.   |
| 4 | Alleged tapping of the telephone speech of the Leader of Opposition by Thiru Mohandoss. Inspector-General of police.  | Thiru A. Rahmankhan.                 | 9th April 1983.     | Thiru Mohandoss Inspector-General of Police. | The Speaker ruled that there was no question of breach of privilege involved in the matter and withheld his consent to raise the issue since the basis in support of the allegation had been denied.         | 15 <sup>th</sup> April 1983. |

**(5) PRIVILEGE MATTERS OF GENERAL NATURE**

|   |  |                          |                                |                 |  |                                |
|---|--|--------------------------|--------------------------------|-----------------|--|--------------------------------|
| 1 | Alleged quoting of wrong name for a M.L.A. By A.I.R. in its feature "To-day in Legislature" on 27 <sup>th</sup> March 1981.                              | Thiru G.<br>Chockalingam | 28 <sup>th</sup> March<br>1981 | All India Radio | The Speaker ruled that the matter be dropped in view of the explanation offered by the All India Radio authorities and subsequent broadcast of the correction.   | 2 <sup>nd</sup> April<br>1981. |
| 2 | Inclusion of a particular term of reference relating to the proceedings of the House to the Ray Commission appointed by the Government of India.         | Thiru R.<br>Umanath.     | 29-8-1981                      | .....           | The Speaker ruled that in view of the stay by the Madras High Court on the petition filed by Thiru Sattanatha Karayalar against appointment of Ray Commission, the notice given by Tvl. K. Sattanathakarayalar and R. Umanath might be kept pending till a decision has been taken in the Court. | 29-8-1981                      |
| 3 | Alleged commission of a reference in Speaker's ruling on the privilege issue on "Ray Commission" by A.I.R. in Legislature".                              | Thiru R.<br>Umanath.     | 1-9-84                         | A.I.R           | The Speaker ruled that no breach of privilege was involved in the matter.  | 1-9-81                         |
| 4 | Suppression of certain portion of proceedings relating to a question on "link between Ganges-Godavari" by A.I.R. in its feature "To-day in Legislature". | Thiru A.<br>Rahmankhan.  | 4-3-82                         | A.I.R           | The Speaker read out the letter of explanation from the Director of All India Radio and ruled that no further action need be taken in view of the explanation given by the Director of A.I.R.  | 18-3-82                        |

|   | (1)  | (2)                  | (3)    | (4)   | (5)   | (6)        |
|---|--|----------------------|--------|-------|---|------------|
| 5 | Promulgation of an ordinance on the Tamil Nadu Essential Services Maintenance Ordinance, 1982 (Tamil Nadu Ordinance No. 12 of 1982) when a Bill with similar provisions is pending consideration before the Select Committee of the House. | Thiru A. Rahmankhan. | 7-2-83 | ..... | The Speaker ruled that there was no case of breach of privilege involved in the matter and withheld his consent to raise the matter since the Assembly Rules provides promulgation of ordinance when a Bill with similar provisions was pending consideration before the House. | 8-2-83     |
| 6 | Matter of privilege with regard to false information reported in governor's Address on the report on drought condition.  | Thiru Durai Murugan. | 9-2-83 | ..... | The Speaker ruled that there was no <i>primo facie</i> case of breach of privilege involved in the matter and withheld his consent to raise the matter in view of the statement made by Hon. Leader of the House.   | 11-2-1983. |



### **(D) COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE**

Every House of the Legislature of a State has the power to secure the attendance of persons on matters of privileges and to punish for breach of Privilege or contempt of the House and commit the offender to custody or prison. Every State Legislature possesses not only the power to punish for contempt but have also the right to judge for themselves what is contempt or what is not. This is inevitable to enable the House to discharge its functions and safeguard its authority or privileges. This power is akin in nature and owes its origin to the powers possessed by the Court of Law to punish for contempt. Without such a power, the House “would sink into utter contempt and inefficiency”.

If contempt is committed in the immediate presence of the House, the contemner may not be heard. He is taken into custody immediately by the sergeant of the Assembly and detained for the minimum time necessary for interrogation. The contemner may apologize and the House may be pleased to accept it and let him off. If the contemner has to be punished, it can be done by the House only. For this purpose, a motion is moved by the Leader of the House. The motion may specify the period of imprisonment and the place or jail where the accused is to be detained. On the motion being adopted by the House, a warrant of commitment addressed to the Superintendent in-charge of the jail is signed by the Speaker. The accused is, thereafter, taken to the place of imprisonment by the Sergeant of the assembly.

During the period under Review, six cases of the contempt of the House were considered by the House.

(1) On the 28<sup>th</sup> July 190, at about 11-40 a.m. some pamphlets were thrown in the Chamber and slogans raised from the visitors Gallery by Thiru R.P. Velan, son of Thiru Raju and B.Nandakumar, son of Thiru Baluchamy of Madras. The matter was brought to the notice of the House by the Chair. Thereupon, Thiru K.A. Krishnasamy, Minister for Rural Industries moved the following motion:

“This House resolves that the persons calling themselves as Thiru R.P. Velan, son of Thiru Raju and Thiru B. Nandakumar, son of Thiru Baluchamy of Madras who threw some pamphlets in the Assembly Chamber and raised slogans from the Visitors’ Gallery at about 11-40 a.m. today, the 28<sup>th</sup> July, 1980 and who were taken into custody immediately thereafter have committed a grave offence and are guilty of gross contempt of the House’.

This House further resolves that they be sentenced to three days simple imprisonment.

The above motion was put and carried and the persons were sent to Central Jail, Madras.

(2) On the 12<sup>th</sup> August, 1980, at about 4-50 p.m. some pamphlets were thrown in the Chamber and slogans raised from the visitors' Gallery by Thiru V.M. Kuppusamy, son of Thiru Munusamy and Thiru. V. Dandapani, son of Thiru Viswanathan, This was brought to the notice of the House by the Chair. Thereupon, Thiru K.A. Krishnaswamy, Minister for Rural Industries moved the following motion:-

“This house resolves that the persons calling themselves as Thiru V.S. Kuppuswamy, son of Thiru Munusamy and Thiru V. Dandapani, son of Thiru Viswanathan who threw some pamphlets in the Assembly Chamber and raised slogans from the visitors' Gallery at about 4-50 p.m. today, the 12<sup>th</sup> August 1980 and were taken into are guilty of gross contempt of the House.

This House further resolves that they be sentenced to three days simple imprisonment and be sent to Central Jail, Madras”.

The above motion was put and carried and the persons were sent to Central Jail, Madras.

(3) On the 28<sup>th</sup> January 1981, at about 11-50 a.m. some pamphlets were thrown in the House from the Visitors Gallery by Thiru Chintha Shahul Hameed, son of Thiru Abdul Latheef of Madras. The matter was brought to the notice of the House by the Chair. There upon Dr. V.R. Nedunchezhiyan, Minister for Finance and Leader of the House moved the following motion:-

“This House resolves that the person calling himself as Chintha Shahul Hameed, son of Thiru Abdul Latheef of Madras who threw pamphlets in the House from the Visitors' Gallery at about 11.50 a.m. today, the 28<sup>th</sup> January 1981 and who was taken into custody immediately thereafter, has committed a grave offence and is guilty of gross contempt of the House.

This House further resolves that he be sentenced to three days simple imprisonment”.

The above motion was put and carried and the person was sent to the Central Jail, Madras.

(4) On the 6<sup>th</sup> February 1981 at about 11.00 a.m. some leaflets were thrown into the House and slogans raised from the Visitors' Gallery by Thiru Marimuthu, son of Thiru M. Saravanan of Keezhkabisthalam, Papanasam Taluk, Thanjavur District. The matter was

brought to the notice of the House by the Chair. Thereupon Dr.V.R. Nedunchezhiyan, Leader of the House moved the following motion:-

“This House resolves that the person calling himself as Thiru Marimuthu, son of Thiru M. Saravanan of Keezhkabisthalam, Papanasam Taluk, Thanjavur District now residing at Madras who threw some leaf lets into the House and raised slogans from the Visitors’ Gallery at about 11-00 a.m. today the 6<sup>th</sup> February 1981 and who was taken into custody immediately thereafter has committed a grave offence and was guilty of gross contempt of the House.

This above motion was put and carried and the person was sent to the Central Jail, Madras.

The above motion was put and carried and the person was sent to the Central Jail, Madras.

(5) On the 6<sup>th</sup> April, 1981, at about 10.25 a.m. some slogans were raised from the Visitors’ Gallery by Thiru K.Panchatcharam, son of Thiru S.Kannaiyan and Arumugam, son of Thiru Srinivasan of Madras. The matter was brought to the notice of the House by the Chair. Thereupon, Thiru S. Ramachandran, Minister for Electricity moved the following motion:-

“This House resolves that the persons calling themselves as Thiru K. Panchatcharam, son of Thiru S. Kannaiyan and Arumugam, son of Thiru Srinivasan, who raised slogans from the Visitor’s Gallery at about 10-25 a.m. today, the 6<sup>th</sup> April, 1981 and who were taken into custody immediately thereafter committed a grave offence and are guilty of contempt of the House.

This House further resolves that they be sentenced to a day simple imprisonment”.

The above motion was put and carried and the offenders were sent to the Central Jail, Madras.

(6) On the 31<sup>st</sup> August 1981 at about 11-50 a.m. slogans were raised from the Visitors’ Gallery by Thiru Paraman, son of Thiru P.T. Ramu and C. Ramakrishnan, son of Thiru Chidambaram Pillai of Madurai. This was brought to the notice of the House by the Chair. Thereupon, Thiru S. Ramachandran, Minister for Electricity moved the following motion:-

“This House resolves that the persons calling themselves as Thiru Paraman, son of Thiru P.T. Ramu and C. Ramakrishnan, son of Thiru Chidambaram Pillai of Madurai, who

raised slogans from the Visitors' Gallery at about 11-50 a.m. today, the 31<sup>st</sup> August 1981 and who were taken into custody immediately thereafter have committed a grave offence and were guilty of gross contempt of the House.

This House further resolves that they be sentenced to a day's simple imprisonment".

The above motion was put and carried and the offenders were sent to Central Jail, Madras.

## **CHAPTER XXIV**

### **NAMING AND SUSPENSION OF MEMBERS**

Rule 116 lays down that the Speaker may direct any member whose conduct is in his opinion, grossly disorderly, to withdraw immediately from the House, and any member so ordered to withdraw shall do so forthwith and absent himself during the remainder of the days' meeting. If any member is ordered to withdraw for a second time in the same session, the Speaker may direct the member to absent himself from the meetings of the Assembly for any period not longer than the remainder of the session, and the member so directed shall absent himself accordingly. If such member refuses to withdraw, the speaker may order his removal by force by the sergeant of the Assembly. The member so directed to be absent shall not be deemed to be absent for the purpose of clause (4) of Article 190 of the Constitution.

During the period under Review, three members were suspended, from the service of the House the details of which are as follows:

For the first time in the history of the Tamil Nadu Legislature a member of the Assembly Thiru P. Ponnurangam was bodily lifted out of the House by the Watch and ward on the 16<sup>th</sup> March, 1984 when he refused to withdraw from the House after having been named by the Deputy Speaker for his grossly improper act of lighting some papers inside the House. The member was later suspended for the day.

On the same day, Thiru Durai Murugan who was persistently creating noisy scenes in the Assembly by standing on his seat was also named by the Deputy Speaker and when he refused to withdraw from the House, he was also suspended for the day.

On the 18<sup>th</sup> April, 1984, the Speaker *suo moto* suspended Thiru R. Thamaraikani from the service of the House for that day for his indecent behavior inside the House on the 17<sup>th</sup> April, 1984 of jumping over the Central Table from one side to the other side and moving towards an opposition member in an agitating mood.

**CHAPTER XXV**  
**COMMITTEES OF THE HOUSE**  
**A. COMMITTEE ON ESTIMATES**

The three Financial Committees of the State Legislature viz., the Committee on Estimates, the Committee on public Accounts and the committee on Public Undertakings exercise control over Government expenditure. The Committee on Estimates, which was first constituted in the Tamil Nadu Legislative Assembly in March 1955, examines current estimates of Departments selected by it every year and presents reports thereon.

The main functions of the Committee are to examine such of the estimates as it may deem fit, or, as may be specifically referred to it by the House and to report what economics, improvements in organisation efficiency or administrative reforms, consistent with the policy under lying the estimator may be effected; to suggest alternative polices in order to bring about efficiency and economy in administrations; to examine whether the money is well laid out within the limits of the policy implied in the estimates and to suggest form in which the estimates shall be presented to the legislature. It is not incum, on the Committee to examine all the estimates of all the Departments in any one year. The Demand for grants may be voted upon not with standing the fact that the Committee has made no report.

The Committee consists of twenty one members in addition to the Finance Minister, the Chairman of the Committee of Public Accounts and the Chairman of Committee on Public Undertakings who shall be members ex-officio. Of the twenty one members, not more than sixteen members shall be elected by the Assembly from among its members according to the principle of proportional representation by means of single transferable vote and not more than five associated by the Legislative council form among its members. The members associated from the Legislative Council, however, have to voting rights. The term of office of the members of the Committee is one year and a fresh election is held before the end of the year for constituting a committee for the ensuing year. And if under any circumstances, such an election is not held, the existing members of the Committee will continue to hold office until new members are elected.

The working of the Committee from the year 1980-81 to 1984-85 is given below:

The Committee for the year 1980-81 was constituted on 26<sup>th</sup> July, 1980 and Dr. K. Samarasam, M.L.A., was nominated as the Chairman of the Committee. At its first meeting held on 11<sup>th</sup> August 1980, the Committee decided to continue the scrutiny of estimates relating to (1) the Forest Department and (2) the Fisheries Department, as the two previous Committees could not present any reports thereon. It had also decided to take up for scrutiny the estimates relating to (1) Industries Department (excluding the aspect covered by the Committee for 1977-79 in its Report on Village and Small Industries including Industrial Estates) and also (2) the procedure regarding the procurement and supply of medicines to Government Hospitals and Dispensaries. The term of office of the Committee was extended upto 31<sup>st</sup> March 1982, by a resolution adopted in the Assembly on 11<sup>th</sup> May 1981 so as to enable the Committee to complete the work relating to the scrutiny of subject taken by it. The Committee presented its reports on (i) Forest Department and (ii) Fisheries Department and could not present report on the other two subjects taken up by it, for want of time. The committee toured in the Districts of the Nilgiris, Madurai, Tirunelveli and Dharmapuri for an on the spot study in connection with the scrutiny of estimates taken up by it. The Committee also undertook study tours in the States of Karnataka, Kerala, Rajasthan, Haryana, Punjab and Himachal Pradesh and New Delhi for making a comparative study of the working of the Health, Forests and Industries Department of these Governments and held discussions with the officials of the Departments concerned. The Committee also held discussion with the sister Committees of the States visited, wherever possible. The Committee examined the Director of fisheries, chief Conservator of forests and the Commissioner and Secretary to Government, Forests and Fisheries Department. In addition, the committee also examined the District officials connected with the Forests Department.

The Committee also had discussion with the Secretaries to Government and other department heads concerned, when it considered the Statements of action taken by the Government on the recommendations contained in its previous reports relating to their Departments.

The Committee met for 41 days excluding the days of tour during its term.

The Committee on Estimates for 1980-82 which considered the Statement of action taken by the government on the observations of the Committee, contained in its Report on Civil Supplies (Part II) Department suggested that a Sub-Committee be constituted to examine the replies in detail. Thiru L. Elayaperumal, M.L.A., was nominated as the

Convener of the Sub-Committee and Thiru A.C. Shanmugam, M.L.A., Thiru N.S.V. Chithan, M.L.A., was nominated as the Convener of the Sub-Committee and Thiru A.C. Shanmugam, M.L.A., Thiru N.S.V. Chithan, M.L.A., Thiru K. Ramamurthy, M.L.C., and Thiru S. Muthusamy, M.L.C., were nominated as members. The Sub-Committee held 4 sittings on 8<sup>th</sup> December 1981, 19<sup>th</sup> January 1982, 20<sup>th</sup> January 1982 and 25<sup>th</sup> January 1982 and placed its Report before the main Committee at the meeting held on 1<sup>st</sup> March 1982. After the main Committee considered the Report of the Sub-Committee, a Report on the action taken by the Government on the recommendations of the Committee contained in the Report on Civil Supplies (Part-II) Department was presented to the assembly on 29<sup>th</sup> March 1982.

The following reports were presented on the dates noted against each:

| <i>Serial Number and Name of the Report.</i>   | <i>The date on which report was presented to the Assembly</i> |
|--|---|
| 1 Report on the action taken by the Government on the recommendations contained in the Report on Fire Services Department.. .. .   | 24 <sup>th</sup> April 1981.                                  |
| 2 Report on the action taken by the Government on the recommendations contained in the Report on Problem of Destitutes and Vagrants .. .. .                                  | 11th May 1981.  |
| 3 Report on the action taken by the Government on the Recommendations contained in the Report on Super Markets.. ..  | 11 <sup>th</sup> May 1981.                                    |
| 4 Report on Fisheries Department .. .. .   | 12 <sup>th</sup> May 1981.                                    |
| 5 Report on the action taken by the Government on the recommendations contained in the report on Stationery Printing ..  | 12 <sup>th</sup> May 1981.                                    |
| 6 Report on the action taken by the Government on the recommendations contained in the Report on Education (Primary and Secondary) Department .. .. .                        | 29 <sup>th</sup> August 1981.                                 |
| 7 Report on the action taken by the Government on the recommendations contained in the Report on Hindu Religious and Charitable Endowments (Administration) Department .. .. | 31 <sup>st</sup> August 1981.                                 |
| 8 Report on the action taken by the Government on the recommendations contained in the Report on Co-operative Sugar Mills .. .. .  | 1 <sup>st</sup> September 1981                                |
| 9 Report on the action taken by the Government on the recommendations contained in the Report on Public Libraries ..   | 8 <sup>th</sup> February 1982.                                |
| 10 Report on the action taken by the Government on the recommendations contained in the Report on Guest Houses maintained by the Public Department .. .. .                   | 8 <sup>th</sup> February 1982.                                |

- |    |   |                              |
|----|---|------------------------------|
| 11 | Report on the action taken by the Government on the recommendations contained in the Report on Compensation and Assignments to Local Bodies and Panchayat Raj Institutions .. | 24 <sup>th</sup> March 1982. |
| 12 | Report on the action taken by the Government on the recommendations contained in the Report on civil Supplies Department (Part-II)  | 29 <sup>th</sup> March 1982. |
| 13 | Report on Forests Department .. .. .  | 31 <sup>st</sup> March 1982. |

The Statement of further action taken on the observations of the Committee contained in its Action Taken Report on Cinchona Department was placed before the Committee at the meeting held on 8<sup>th</sup> December 1981 and approved by it.

The Committee for the year 1982-83 was constituted on 1<sup>st</sup> April 1982. Dr. K.P. Ramalingam, M.L.A., was nominated as the Chairman of the Committee. At its first meeting held on 7<sup>th</sup> April 1982, the Committee decided to take up for scrutiny the estimates relating to (i) District Administration, (ii) Police Department, (iii) Animal Husbandry Department, (iv) Rural Water Supply Scheme and (v) Medicines (Procurement and Supply of Medicines to Government Hospitals and Dispensaries). Scrutiny of estimates relating to (1) Rural Water Supply Scheme and (2) Medicines (Procurement and supply of medicines to Government Hospitals and Dispensaries) was however subsequently dropped for want of time. The Committee visited a number of establishments, institutions in the Districts of the Nilgiris, Kanyakumari, Tirunelveli, Salem, Trichy, Coimbatore, Madurai and Dharmapuri for an on the spot study of the subjects taken up for scrutiny. The Committee also undertook tours in the States of Kerala, West Bengal, Punjab, Haryana, Himachal Pradesh, Maharashtra and Goa, Daman and Diu and New Delhi for making a comparative study of the working of the Animal Husbandry Department of these Government and held discussions with the officials of the Department concerned. During its tour in the various States, the Committee also visited certain establishments of Animal Husbandry such as Live-stock Farms in West Bengal, Milk Cold Storage Plant at Darjeeling, Liquid Nitrogen Plant and Frozen Semen Laboratory at Siliguri at Bombay, etc. The Committee also held discussions with the Sister Committee of Lok Sabha, West Bengal, Haryana and Punjab. The Committee examined the Departmental Officials.

The Committee met for 3u8 days excluding the days of tour during its term.



The following Reports were presented on the dates noted against each:-

| <i>Serial Number and name of the Report.</i>  | <i>The date on which Report was presented to the Assembly.</i> |
|---|--|
| (1)   | (2)  |
| 1 Report on the action taken by the Government on the recommendations contained in the Report on Jails Department.  | 10 <sup>th</sup> September 1982.                               |
| 2 Report on the action taken by the Government on the recommendations contained in the Report on Irrigation Department.                                     | 11 <sup>th</sup> February 1983.                                |
| 3 Report on Animal Husbandry Department   | 11 <sup>th</sup> April 1983.                                   |
| 4 Report on Police Department   | 13 <sup>th</sup> April 1983.                                   |
| 5 Report on the action taken by the Government on the recommendations contained in the Report on village and Small Industries including Industrial Estates. | 13 <sup>th</sup> April 1983                                    |
| 6 Report on District Administration   | 16 <sup>th</sup> April 1983.                                   |

The committee for the year 1983-84 was constituted on 18<sup>th</sup> April 1983. Thiru S. Jagathrakshakan, M.L.A., was nominated as the Chairman of the Committee. At its first meeting held on 27<sup>th</sup> April, 1983, the Committee decided to take up for scrutiny the estimates relating to (1) Handloom and Textiles, (2) Agriculture Department, (3) Medical Department, and (4) District Industries Centres and industrial Estates. The Committee however could not present its report on District Industries Centres and Industrial Estates, for want of time. The Committee toured the Districts of the Nilgiris, Kanyakumari and Tirunelveli for an on the spot study in connection with the scrutiny of the estimates taken up by it. The Committee, also had discussions with the district officials of the departments concerned. The Committee also undertook tours to West Bengal, New Delhi and Andaman. The Committee had discussions with the sister Committee of West Bengal and also with the officials of the Agriculture Department and Handlooms Department of that State. The Committee examined the Secretaries to Government and other Heads of Departments concerned.

The Committee held 40 sittings excluding days of tour during its term.

The following Reports were presented on the dates noted against each:-

| <i>Serial number and name of the Report.</i>   | <i>The date on which Report was presented to the Assembly.</i> |
|--|--|
| (1)  | (2)  |
| 1 Report on the action taken by the Government on the recommendations contained in the Report on Forests Department.   | 26 <sup>th</sup> October 193.                                  |
| 2 Report on the action taken by the Government on the recommendations contained in the Report on Fisheries Department. | 18 <sup>th</sup> November 1983.                                |
| 3 Report on Agriculture Department   | 27 <sup>th</sup> April 1984.                                   |
| 4 Report on Handlooms and Textiles Department.   | 27 <sup>th</sup> April 1984.                                   |
| 5 Report on Medical Department   | 27 <sup>th</sup> April 1984.                                   |

The Statement of further action taken on the observations of the Committee contained in its Action taken Reports on (i) Harijan welfare Department, (ii) Civil Supplies Department (Part-I), (iii) Fire Service Department, (iv) Agriculture Department, (v) Veterinary Education and Research, (iv) Registration Department, (vii) Tamil Nadu Electricity Board, (viii) Guest Houses maintained by the Public Department and (ix) Super Markets were placed before the Committee and approved by it. The Statement of further action taken on the observations of the Committee contained in its Action Taken Report on Highways and Rural works was initially placed before the Committee for 1980-82 and certain additional particulars were sought for by that Committee. As the term of the Committee for 1980-82 and 1982-83 was over when the particulars were received the same statement along with the particulars was placed before the Committee for 1983-84 and approved by it.

The Committee for the year 1984-85 was constituted on the 30<sup>th</sup> April, 1984 with Thiru M.Chinnaraj, M.L.A., as the Chairman of the Committee. At its preliminary meeting held on 11<sup>th</sup> May 1984, the Committee decided to continue the scrutiny of estimates relating to District Industries Centres including Industrial Estates, as the previous Committee had not presented any report thereon for want of time. It had also decided to take up for scrutiny five more subjects, viz., (1) Irrigation Department, (2) Transport (Roads and Bridges) Department, (3) Adi-Dravidar and Tribal Welfare Department, (4) Administration of Justice, and (5) Information and Publicity and Tamil Nadu Films Division. The Committee approved its report on District industries Centres and Industrial Estates at its meeting held on 1<sup>st</sup> October 1984. The Report could not be presented to the House as the House was adjourned sine die The Hon. Speaker, however, ordered the printing and circulation of the report under

Rule 311 of the Assembly Rules on a request made by the Chairman of the Committee. The Report will be presented to the House during its next sitting or at the first convenient opportunity. The Committee could not present its reports on the other subjects taken up for scrutiny, for want of time. The Committee toured the Districts of The Nilgiris, Tirunelveli and Kanyakumari for an on the spot study in connection with the scrutiny of the estimates taken up by it. The Committee also visited Kerala State and held discussion with the officials of Harijan Welfare Department of Kerala Government. The Committee also visited Kerala State and held discussion with the officials of Harijan Welfare Department of Kerala Government. The Committee also visited the production-cum-training Centre run by Harijan Welfare Department of Kerala Government at Trivandrum. The Committee also visited Dr. Vikram sarabhai Instronic Industrial Estate at Thiruvanmiyur, the Industrial Estate at Ambattur, Madras and the Government Central Press Madras.

The Committee held 20 sittings excluding days of tour during its term.

The statement of further action taken on the observations of the Committee contained in its Action Taken Report on Stationery and Printing was also placed before the Committee at the meeting held on 30<sup>th</sup> May 1984 and approved by it.

A statement showing the year-wise details of meetings/tours of the Committee during 1980-85 is furnished in Section II Table No. XXV (Page No. 340) The Composition of the Committee on Estimates for the years 1980-85 is also furnished in Section II Table No. XXVI (page No. 405)

During the period of review, the Members of the Estimates Committee of certain State Legislatures visited Tamil Nadu and the details thereof is furnished in Section II Table No. XXVII (page No.405) The important recommendations made by the Committee on Estimates are given in Section II Table No. XXVII. (vide page No.411)

### **(B) COMMITTEE ON PUBLIC ACCOUNTS**

*General:-* The Public Accounts Committee is one of the three Financial Committees of the House. The Committee examines the Accounts showing the appropriation of sums granted by the House for the expenditure of the State Government, the Annual Finance Accounts of the State Government and such other Accounts laid before the House as the Committee may think fit.

*Composition:-* Under Rule 222 of the Tamil Nadu Legislative Assembly Rules, the Committee on Public accounts shall consist of twenty one members in addition to the Finance Minister, the Chairman of the Committee on Estimates and the Chairman of the Committee on Public Undertakings, who shall be members ex-officio, of whom not more than sixteen members shall be elected by the Assembly from among its members according to the principle of proportional representation by means of single transferable vote and not more than five members shall like wise be elected by the Council from among its members, provided that the members from the Council shall be members of the Committee for all purpose except for voting. Provision has also been made for the appointment of sub-committees under Rule 226 of the Rules. The tenure of the Committee is for one year or until a new Committee is elected.

The Chairman of the Committee shall be nominated by the Speaker from amongst the members of the Committee, preferably from those belonging to the opposition.

*Functions:-* Functions of the Committee are set out in detail in Rule 229 of the Tamil Nadu Legislative Assembly Rules.

## **COMMITTEE FOR 1980-81**

### **A. CONSTITUTION, CHAIRMAN AND SITTINGS**

The Committee for the year 1980-81 was constituted on 26<sup>th</sup> July 1980. Thiru N.S.V. Chithan was nominated as the Chairman of the Committee. The Committee held 27 sittings (5 sittings outside Madras and 22 sittings at Madras).

### **B. DETAILS OF SUBJECTS CONSIDERED**

(i) Explanatory notes on the Audit Report (Civil) and Appropriation accounts for the years 1974-75 and 1975-76 relating to certain Departments.

(ii) Excess Expenditure for the year 1975-76.

(iii) Explanatory notes on the Supplementary Audit Report for 1975-76.

(iv) Statement of action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

**C. DETAILS OF REPORTS PRESENTED.**

| <i>Name of the Report.</i>  | <i>Date of presentation.</i>   |
|---|--------------------------------|
| (1)   | (2)                            |
| *1. Report on the Express over Vote Grants and Charged Appropriations for the year, 1974-75 (First Report).   | 31 <sup>st</sup> January 1981. |
| *2. Report on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year, 1974-75 and 1975-76 (Second Report).  | 5 <sup>th</sup> February 1981. |
| *3. Report on the paragraphs pertaining to certain departments on the Accounts of the Government of Tamil Nadu and Reports of the Comptroller and Auditor General of India (Civil) for the years 1974-75 and 1975-76 (part-I), (Third Report).  | 12 <sup>th</sup> February 1981 |
| 4. Report on the action taken by the Government on the Recommendations of the Committee contained in its earlier Report on the Accounts of the Government of Tamil Nadu from 1960-61 to 1971-72 (Fourth Report).  | 12 <sup>th</sup> February 1981 |
| 5. Report on the Supplementary Report (Civil) of the Comptroller and Auditor General of India for the year 1975-76. (Fifth Report).   | 12 <sup>th</sup> February 1981 |
| 6. Report on the paragraphs pertaining to certain Departments on the Accounts of the Government of Tamil Nadu and the Report of the Comptroller and Auditor General of India (Civil) for the years 1974-75 and 1975-76 (part-II) (Sixth Report).  | 12 <sup>th</sup> February 1981 |
| 7. Report on the Excesses over Voted Grants and Charged Appropriations for the year 1975-76 (Seventh Report).   | 12 <sup>th</sup> February 1981 |
| 8. Report on the action taken by Government on the recommendations of the Committee contained in its earlier Reports on the Accounts of the Government of Tamil Nadu for the years 1963-64 to 1965-66 and 1969-70 to 1971-72 relating to Public Works and Transport Departments. (Eighth Report). | 8 <sup>th</sup> April 1981.    |

**D. STUDY TOUR IN OTHER STATES**

Nil.

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\* The previous Committee considered the explanatory notes but could not present its Report on this due to the dissolution of the Assembly on 17<sup>th</sup> February 1980.

## E. VISITS OF COMMITTEES FROM OTHER STATES

|  | <i>Date of visit.</i>  |
|--|--|
| 1. Committee on Public Accounts of Kerala Legislative Assembly.      | 18 <sup>th</sup> September 1980 and 19 <sup>th</sup> September 1980. |
| 2. Committee on Public Accounts of Lok Sabha (Study Group-1).        | 10 <sup>th</sup> October 1980 to 13 <sup>th</sup> October 1980.      |
| 3. Committee on Public Account of West Bengal Legislative Assembly.  | 29 <sup>th</sup> October 1980 and 30 <sup>th</sup> October 1980.     |
| 4. Committee on Public Accounts of Pondicherry Legislative Assembly. | 25 <sup>th</sup> November 1980 to 28 <sup>th</sup> November 1980.    |

## COMMITTEE FOR 1981-82

### A. CONSTITUTION, CHAIRMAN AND SITINGS

The term of the Committee for the year 1980-81 was extended upto 31<sup>st</sup> March 1982 by a resolution adopted in the Assembly on 11<sup>th</sup> May 1981 so as to enable the Committee to complete the work. The Committee held 37 sittings (7 sittings outside Madras and 30 sittings at Madras).

### B. DETAILS OF SUBJECTS CONSIDERED

(i) Explanatory notes on the Audit Report (Revenue Receipts) for the year 1976-77 relating to certain Departments.

(ii) Explanatory notes on the Audit Report (Civil) and Appropriation Accounts for the year 1976-77 relating to certain Departments.

(iii) Excess Expenditure for the year 1976-77.

(iv) Statement of action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

### C. DETAILS OF REPORTS PRESENTED.

| <i>Name of the Report.</i>   | <i>Date of presentation</i>   |
|--|-------------------------------|
| (1)  | (2)                           |
| 1. Report on the action taken by the Government on the recommendations of the Committee contained in its Reports on the Excesses over Voted Grants and Charged appropriations for the years 1970-71, 1971-72 and 1972-73 (Ninth Report). | 24 <sup>th</sup> August 1981. |
| 2. Report on the action taken by the Government on the recommendations of the committee contained in its Second Report on the Advance Report of the Comptroller and Auditor-General of India for the year 1972-73 (Tenth Report).        | 25 <sup>th</sup> August 1981. |

- |    |   |                              |
|----|---|------------------------------|
| 3. | Report on the Excesses over Voted Grants and Charged Appropriations for the year 1976-77 (Eleventh Report).   | 30 <sup>th</sup> March 1982. |
| 4. | Report on the Report of the comptroller and Auditor-General of the India for the year 1976-77 (revenue Receipts) (part-I). (Twelfth Report).  | 31 <sup>st</sup> March 1982. |
| 5. | Report on the action taken by the Government on the recommendation of the Committee contained in the First Report of the Committee 1977-78 on the Report of the Comptroller and Auditor General of India for the year 1972-73 (Revenue Receipts). (Thirteenth Report) | 31 <sup>st</sup> March 1982. |
| 6. | Report on the Report the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipts) (part II) (Fourteenth Report).  | 31 <sup>st</sup> March 1982. |
| 7. | Report on the paragraphs pertaining to certain Departments in the Accounts of the Government of Tamil Nadu and the Reports of the Comptroller and Auditor-General of India for the year 1976-77 (Civil) (Part-I) (Fifteenth Report).                                  | 31 <sup>st</sup> March 1982. |
| 8. | Report on the paragraphs pertaining to certain Departments in the Accounts of the Government of Tamil Nadu and the Reports of the Comptroller and Auditor-General of India for the year 1976-77 (Civil) (part-ii) (Sixteenth Report).                                 | 31 <sup>st</sup> March 1982. |

#### **D. STUDY TOUR IN OTHER STATES**

The Committee undertook in October-November 1981 a study tour in Maharashtra, Goa, New Delhi, Jammu and Kashmir, Punjab Haryana, Uttar Pradesh and Rajasthan States.

#### **E. VISITS OF COMMITTEES FROM OTHER STATES**

- |  | <i>Date of visit.</i>  |
|--|--|
| 1. Committee on Public Accounts of Lok Sabha (Study Group-II).         | 25 <sup>th</sup> July 1981 to 31 <sup>st</sup> July 1981.          |
| 2. Committee on public Accounts of Arunachal Pradesh.                  | 16 <sup>th</sup> November 1981 to 19 <sup>th</sup> November 1981.  |
| 3. Committee on Public Accounts of Uttar Pradesh Legislative Assembly. | 20 <sup>th</sup> December 1981 to 22 <sup>nd</sup> December 1981.  |
| 4. Committee on Public Accounts of Bihar Legislature Assembly.         | 9 <sup>th</sup> January 1982 to 12 <sup>th</sup> January 1982.     |
| 5. Committee on Public Accounts of Meghalaya Legislative Assembly.     | 26 <sup>th</sup> January 1982 to 28 <sup>th</sup> January 1982.    |
| 6. Committee on Public Accounts of Lok Sabha (Study Group I).          | 12 <sup>th</sup> February 1982 and 13 <sup>th</sup> February 1982. |

## COMMITTEE FOR 1982-83

### A. CONSTITUTION, CHAIRMAN AND SITTINGS

The Committee for the year 1982-83 was constituted on 1<sup>st</sup> April 1982. Thiru V. Krishnamurthy was nominated as Chairman of the Committee. The Committee held 45 sittings (15 sittings outside Madras and 30 sittings at Madras).

### B. DETAILS OF SUBJECTS CONSIDERED

(I) Explanatory notes in the Report of the Comptroller and Auditor-General of India for the year 1977-78 and 1978-79 (revenue Receipts) relating to certain Departments.

(ii) Explanatory notes in the Report of the Comptroller and Auditor-General of India for the years 1977-78 and 1978-79 (civil) relating to certain Departments.

(iii) Excess Expenditure for the year 1977-78.

(iv) Selection of important points in the Report of the Comptroller and Auditor-General of India for the years 1979-80, 1980-81 (Civil) and (Revenue Receipts) for examination by the Committee.

(v) Statement of action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

### C. DETAILS OF REPORTS PRESENTED

| <i>Name of the Report.</i>   | <i>Date of presentation.</i>   |
|--|--------------------------------|
| (1)  | (2)                            |
| 1. Report on the action taken by the Government on the recommendations of the Committee contained in the Sixth Report 1977-78 on the Excesses over Voted Grants and Charged Appropriations for the year 1973-74 (Seventeenth Report).  | 4 <sup>th</sup> February 1983. |
| 2. Report on the Excesses over Voted Grants and Charged Appropriations for the year 1977-78. (Eighteenth Report).  | 19 <sup>th</sup> March 1983.   |
| 3. Report on the action taken by the Government on the recommendations contained in the Fifth Report, 1977-78, on the Report of the Comptroller and Auditor-General of India for the year 1973-74 (Revenue Receipts) (Nineteenth Report).  | 11 <sup>th</sup> April 1983.   |
| 4. Report on the action taken by the Government on the recommendations contained in the Fourth Report (1977-78) of the Committee in the Accounts of the Government of Tamil Nadu and on the Report (Civil) of the Comptroller and Auditor General of India for the year 1972-73. (Twentieth Report). | 11 <sup>th</sup> April 1983.   |
| 5. Report on the paragraphs pertaining to Commercial Taxes and Religious Endowments Department in the Report of the Comptroller and Auditor-General of India for the years 1977-78 and 1978-79 (Revenue Receipts). (part-1) Twenty first Report)   | 11 <sup>th</sup> April 1983    |



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|----|---|------------------------------|
| 6. | Report on the paragraphs pertaining to certain Departments in the Report of the Comptroller and auditor-General of India for the years 1977-78 and 1978-79 (Revenue Receipts) (Part-II) (Twenty Second Report). | 11 <sup>th</sup> April 1983. |
| 7. | Report on the paragraphs pertaining to certain Departments in the Accounts and the Report of the Comptroller and Auditor-General of India for the years 1977-78 and 1978-79 (Civil) (Twenty-Third Report).      | 15 <sup>th</sup> April 1983. |

#### **D. STUDY TOUR IN OTHER STATES**

The Committee undertook in October 1982 a study tour in New Delhi, Uttar Pradesh, Rajasthan, Jammu and Kashmir and Punjab.

#### **E. VISITS OF COMMITTEES FROM OTHER STATES**

- |    |  | <i>Date of visits.</i>   |
|----|--|--|
| 1. | Committee on Public Accounts of Karnataka Legislative Assembly.                  | 24 <sup>th</sup> August 1982 to 26 <sup>th</sup> August 1982         |
| 2. | Committee on Public accounts of Lok Sabha (Study Group-II).                      | 16 <sup>th</sup> September 1982 and 17 <sup>th</sup> September 1982. |
| 3. | Committee on Public Accounts of Kerala Legislative Assembly.                     | 16 <sup>th</sup> October 1982 and 17 <sup>th</sup> October 1982.     |
| 4. | Committee on Public Account of Haryana Legislative Assembly.                     | 11 <sup>th</sup> October 1982 to 15 <sup>th</sup> October 1982.      |
| 5. | Committee on Public Accounts of Lok Sabha (Study Group-I).                       | 23 <sup>rd</sup> January 1983 and 24 <sup>th</sup> January 1983.     |
| 6. | Committee on Public Accounts of Meghalaya (Chairman, Public Accounts Committee). | 12 <sup>th</sup> January 1983 to 15 <sup>th</sup> January 1983.      |
| 7. | Committee on Public accounts of West Bengal Legislative Assembly.                | 28 <sup>th</sup> January 1983 and 29 <sup>th</sup> January 1983.     |

#### **COMMITTEE FOR 1983-84**

##### **A. CONSTITUTION, CHAIRMAN AND SITTINGS**

The Committee for the year 1983-84 was constituted on 18<sup>th</sup> April 1983. Thiru K.S.G. Haja Sheriff was nominated as Chairman of the Committee. The Committee held 35 sittings (5 sitting outside Madras and 30 sittings at Madras).

## B. DETAILS OF SUBJECTS CONSIDERED

(i) Explanatory notes in the Report of the Comptroller and Auditor-General of India for the years 1977-78 and 1978-79 (Revenue Receipts) in respect of certain departments.

(ii) Explanatory notes in the Report of the Comptroller and Auditor-General of India for the years 1977-78 and 1978-79 (Civil) in respect of certain departments.

(iii) Express Expenditure for the year 1978-79.

(iv) Reasons for delay in regularization of Excess Expenditure.

(v) Statement of action taken by the Government on the recommendations contained in the 7<sup>th</sup> and 8<sup>th</sup> Reports for the year 1973-74 (Civil).

(vi) Clearance of arrears in the consideration of Audit Reports.

(vii) Reduction in the size of the Appropriation Accounts of Government of Tamil Nadu.

(viii) Explanatory notes on the Report of the Comptroller and Auditor-General of India for the years 1979-80 and 1980-81 (Civil) relating to certain departments.

(ix) Selection of important points in the Report of the Comptroller and Auditor-General of India for the year 1981-82 (Civil) for examination by the Committee.

## C. DETAILS OF REPORTS PRESENTED

| <i>Name of the Report</i>   | <i>Date of Presentation,</i> |
|---|------------------------------|
| 1. Report on the action taken by the Government on the recommendations contained in the Eighth Report of the Committee on Public Accounts (1977-79) on the Accounts of the Government of Tamil Nadu and the Report (Civil) of the Comptroller and Auditor-General of India for the year 1973-74 (Twenty-fourth Report). | 18 <sup>th</sup> April 1984. |
| 2. Report on the delay in regularization of Excess Expenditure. (Twenty-fifth Report).  | 18 <sup>th</sup> April 1984. |
| 3. Report on the Excess over Voted Grants and Charged Appropriation for the year 1978-79 (Twenty-sixth Report).   | 28 <sup>th</sup> April 1984. |
| 4. Report on the Report of the Comptroller and Auditor General of India for the years 1977-78 and 1978-79 (Revenue Receipts) (Twenty seventh Report).   | 28 <sup>th</sup> April 1984. |
| 5. Report on the action taken by the Government on the recommendations contained in the Seventh Report of the Committee on Public Accounts (1977-79) on the Supplementary Report (Civil) of the Comptroller and Auditor General of India for the year 1973-74. (Twenty-eight Report).                                   | 28 <sup>th</sup> April 1984. |
| 6. Report on the action taken by the Government on the recommendations contained in the earlier Reports of the Committee on Public Accounts (1980-81) on the Excesses over Voted Grants and Charged Appropriations for the years 1974-75 and 1975-76. (Twenty-ninth Report).  | 28 <sup>th</sup> April 1984. |

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|----|--|------------------------------|
| 7. | Report on the paragraphs pertaining to certain departments in the Accounts of the Government of Tamil Nadu and the Reports of the Comptroller and Auditor General of India for the years 1979-80 and 190-81 (Civil.) (Thirtieth Report).     | 28 <sup>th</sup> April 1984. |
| 8. | Report on the paragraphs pertaining to certain Departments in the Accounts of the Government of Tamil Nadu and the Reports of the Comptroller and Auditor-General of India for the years 1977-78 and 1978-79 (Civil.) (Thirty-first Report). | 28 <sup>th</sup> April 1984. |

#### **D. STUDY TOUR IN OTHER STATES**

The Committee undertook in November-December 1983 a study tour in Karnataka, Goa, New Delhi, Rajasthan, Uttar Pradesh, West Bengal, Tripura and Andaman-Nicobar Islands.

#### **E. VISITS OF COMMITTEES FROM OTHER STATES**

- |   | <i>Date of visits.</i>   |
|---|--|
| 1. Committee on Public Account of Lok Sabha (Study Group-I).            | 27 <sup>th</sup> June 1983.  |
| 2. Committee on Public Accounts of Madhya Pradesh Legislative Assembly. | 14 <sup>th</sup> September 1983 and 15 <sup>th</sup> September 1983.   |
| 3. Committee on Public Accounts of Tripura Legislative Assembly.        | 13 <sup>th</sup> February 1984 and 14 <sup>th</sup> February 1984.   |
| 4. Sub-committee IV of Bihar Legislative Assembly.                      | 23 <sup>rd</sup> February 1984, 24 <sup>th</sup> February 1984, 5 <sup>th</sup> March 1984 and 6 <sup>th</sup> March 1984. |

#### **COMMITTEE FOR 1984-85**

##### **A.COMPOSITION, CHAIRMAN AND SITTINGS**

The Committee for the year 1984-5 was constituted on 30<sup>th</sup> April 1984. Thiru N. Sankariah, was nominated as the Chairman of the Committee. The Committee held 2 sittings (3 sittings outside Madras and 25 sittings at Madras).

##### **B. DETAILS OF SUBJECTS CONSIDERED**

- (i) Excess Expenditure for the year 1979-80.
- (ii) Explanatory notes on the Report of the Comptroller and Auditor-General of India for the years 1979-80, 1980-81 and 1981-82 (Civil) in respect of certain departments.
- (iii) Committee considered the statement of action taken by the Government on the recommendations contained in the Ninth Report (Sixth Assembly), 5<sup>th</sup> and 10<sup>th</sup> Reports (Seven Assembly) and the 4<sup>th</sup> Report (Seventh Assembly) on the earlier Reports of the

Committee relating to six departments (Education, Science and Technology, Finance, Housing, Home, C.T. & R.E. and Industries).

(iv) Selection of important points in the report of the Comptroller and Auditor-General of India for the year 1982-83 (Civil) for examination by the Committee.

(v) Action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

### C. DETAILS OF REPORTS PRESENTED

|  | <i>Date of presentation<br/>to the Hon. Speaker<br/>for publication.</i> |
|--|--|
| *1. Report on the Excess over Voted Grants and Charged appropriations for the year 1979-80 (Thirty-second Report).   | 14 <sup>th</sup> November 1984.  |
| *2. Report on the paragraphs pertaining to certain departments in the Accounts of the Government of Tamil Nadu and the Reports of the Comptroller and Auditor-General of India for the years 1979-80, 1980-81 and 1981-82 (Civil) (Part-I) (Thirty-third Report).  | 14 <sup>th</sup> November 1984.  |
| *3. Report on the paragraph pertaining to certain Departments in the Accounts of the Government of Tamil Nadu and the Reports of the Comptroller and Auditor-General of India for the years 1979-80, 1980-81 and 1981-82 (Civil) (Part-II) (Thirty-fourth Report). | 14 <sup>th</sup> November 1984.  |

The Committee considered the following statements of action taken and the explanatory notes of the Departments but could not present its Reports due to the dissolution of the Legislative assembly on 15<sup>th</sup> November 1984, a.n.:-

(1) Statement of action taken by the Government on the recommendations contained in the Ninth Report (Sixth Assembly), Fifth and Tenth Reports (Seventh Assembly) and the Fourth Report (Seventh Assembly) on the earlier Reports of the Committee relating to seven Departments (Education, Science and Technology, Finance, Housing, Home, Commercial Taxes and Religious Endowments and Industries) but could not present the Report in view of the dissolution of the Legislative Assembly on 15<sup>th</sup> November 1984, a.n.

(2) Paragraphs relating to Rural Development, Forests and Fisheries Industries and Transport Departments on the Accounts of Government of Tamil Nadu and the Reports of Comptroller and Auditor-General of India for the years 1979-80, 1980-81 and 1981-82 (Civil).

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\*These Reports were presented to the Hon. Speaker on 14<sup>th</sup> November 1984 and ordered to be published by him on 20<sup>th</sup> November 1984 under Rule 311 of Tamil Nadu Legislative Assembly Rules.

## D. STUDY TOUR IN OTHER STATES

Nil.

## E. VISITS OF COMMITTEES FROM OTHER STATES

- |  | <i>Date of visits.</i>  |
|--|---|
| 1. Committee on Public Accounts of Lok Sabha (Study Group-II).   | 24 <sup>th</sup> September 1984<br>to 26 <sup>th</sup> September<br>1984. |
| 2. Committee on Public Accounts of Haryana Legislative Assembly. | 7 <sup>th</sup> October 1984.   |

### *General*

1. Certain important decisions were taken by the Committee/Hon. Speaker regarding the consideration of Audit Reports and Accounts, furnishing of explanatory notes and tendering of evidenced before the Committee. These are detailed below.

2. *Reduction in the size of Appropriation Accounts:-* The Committee at its meeting held on 28<sup>th</sup> January 1984 discussed the proposal of the Accountant-General for further reducing the size of the Appropriation Accounts and agreed for adoption of revised monetary limits proposed by the Account-General for compilation of the Appropriation Accounts. Important and essential items would continue to be commented upon, notwithstanding the limits suggested, keeping in view the import and purpose of the Appropriation Accounts.

3. *Selection of important paras and clearance of arrears:-* In order to overtake the arrears in the examination of Audit Reports, the Committee decided to not only select more important points in the Audit Reports (Civil) and (Revenue Receipts) for its consideration but also took up for examination of witnesses and consideration of Audit Reports (Civil) for group of years viz., 1979-80, 1980-81 and 1981-82.

4. *Consideration of Audit Reports by the Committees:-* On the directions (April 84) of the Hon. Speaker, whenever necessity arises, the Audit Report (Civil), (Revenue Receipts) and (Commercial) could be taken up for examination by the Public Accounts Committee/Public Undertakings Committee even before they are placed on the Table of the House subject to the following conditions:-

(i) Copies of the Audit Reports may be made available to the members of the Committees and the concerned departments with a request to keep them confidential and not

to publish the Report in any manner till it is placed on the Table of the House and (ii) the Report of the Committee can be presented to the Assembly only after the Audit Report is placed on the Table of the House.

For the purpose of item (i) above, only limited number of copies may be obtained from the Finance Department.

5. The Committee decided at its meeting held on 7<sup>th</sup> December 1982 that paragraph 3 of the Directions of the Committee, appearing in Appendix IV of the Brochure of the Committee on Public Accounts should be revised as follows:-

“The explanatory notes furnished by the department should contain complete details relating to the Audit points and should be supported by documentary evidence. It is always presumed that the facts mentioned in the Audit paras are indisputable as the department had an opportunity to offer their comments when the Drafts para was included in the Audit Report. If the department wants to point out any factual disagreement, it should be clear and it should also be indicated as to why it was not pointed out to Audit before inclusion of the Draft para in the audit Report. Replies should not be based on surmises or prepared on hypothetical basis. The facts furnished in the explanatory notes should not be controverted when tendering oral evidence before the Committee. The departmental Secretary is personally responsible to the Committee for the correctness of the facts placed before it. The reply besides being complete and comprehensive should indicate further development, explanations, for the lapse pointed out, corrective action/remedial measures taken and any additional information that may be relevant for consideration of the paragraph/review, without reproducing the points mentioned therein. The replies should also contain the current stage of the particular item if it is a continuing activity.

It is open to the Committee to base its recommendation with reference to the explanatory notes furnished by the department without giving further opportunity to the department to submit the oral evidence before the Committee.

The department should not dispute the factual position mentioned in the recommendation of the Committee at a later stage viz., at the time of consideration of action taken”.

6. The Committee at its meeting held on 5<sup>th</sup> August 1984 decided that in future Reports of the Committee on the action/further action taken by the department could be approved by the Chairman and presented to the Assembly without being considered by the Committee again so long as there is no change in the recommendation already approved by the Committee.

The Composition of the Committee on the Public Accounts for the years 1980-85 is given in Section II Table No. XXIX (Page No. 416).

The important recommendations made by the Committee on Public Accounts are given in Section II Table No. XXX (Page No. 420)

### **(C) COMMITTEE ON PUBLIC UNDERTAKINGS**

#### ***General***

The Committee on Public Undertakings, one of the three financial Committees of the House, was constituted for the first time with effect from 2<sup>nd</sup> April 1973.

#### ***Composition***

Under Rule 235 (2) of the Tamil Nadu Legislative Assembly Rules, the Committee shall consist of 21 Members, of whom not more than 16 Members shall be elected by the Assembly from among its Members, according to the principle of proportional representation by means of single transferable vote and not more than 5 Members shall likewise be elected by the Council from among its Members to be associated with the Committee. The chairman of the Committee on Estimates shall be a Member ex-officio. The Members of the Council shall be Members of the Committee for all purposes, except for voting.

The Chairman of the Committee is appointed by the Speaker from among the Members of the Committee.

A Minister is not eligible to become a Member of the Committee. If a Member after his election to the Committee is appointed as Minister, he ceases to be a Member of the Committee from the date of such appointment.

The term of the Committee shall not exceed one year. The quorum for a meeting of the Committee is five including the Chairman or the Member presiding.

### *Functions*

The Committee has to examine the reports and accounts of the Undertakings, which have been specifically allotted to it, and the Reports of the Comptroller and Auditor-General of India on these undertakings and ascertain whether the affairs of the Undertakings are being managed in accordance with sound business principles and prudent commercial practices having regard to autonomy and efficiency in management. The Committee may also consider what economics and improvement in organisation, efficiency or administrative reform consistent with the general policy of the Undertakings can be effected in them. The Committee shall not examine and investigate any matters of day-to-day administration and matters of major Government policy as distinct from business or commercial functions of the Undertakings. In short, the function of the Committee is generally to evaluate the performance of Undertakings covering all aspects like implementation of policies, programmes, management and financial working.

### *Procedure*

Under Rule 235 (1) of the Tamil Nadu Legislative Assembly Rules, Honourable Speaker may notify from time to time names of Public Undertakings which will come under the purview of the Public Undertaking Committee. Accordingly, 6 Statutory Corporations and 17 government Companies were referred to the Committee in the first instance.

At present, there are 10 Statutory Corporations, 62 Government Companies and 1 other company under the purview of the Committee, vide Notification No. 14320/83-10, TNLAS (B. III), dated 17<sup>th</sup> April 1984.

The Committee during its term of office invariably select two or three Undertakings or subjects for a detailed examination. The Committee may, from time to time, appoint one or more sub-committees to examine any matter that may be referred to them.

## **COMMITTEE FOR 1980-82**

### **A. CONSTITUTION, CHAIRMAN AND SITTINGS**

The Committee for the year 1980-81 was constituted on 26<sup>th</sup> July 1980 and Thiru T. Anbazhagan, M.L.A., was appointed as Chairman of the Committee. The term of this committee was extended till 31<sup>st</sup> March 1982 by a resolution adopted by the Legislative Assembly on 11<sup>th</sup> May 1981.



The Committee met for 85 days (47days at Madras, 8 days at Courtallam, 3 days at Rameswaram, 3 days at Udthagamandalam, 3 days at Tuticorin, 1 day at Arkonam and 20 days study tour in other States)

## **B. DETAILS OF SUBJECTS CONSIDERED BY THE COMMITTEE**

- (i) Working of Thanthai Periyar Transport Corporation Limited.
- (ii) Report (Civil) of the Comptroller and Auditor General of India for the years 1974-75 and 1975-76.
- (iii) Paragraphs pertaining to Transport Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1974-75 and 1977-78.
- (iv) Audit Report on the accounts of Tamil Nadu Electricity Board for the years 1976-77 and 1977-78.
- (v) Report (Commercial) of the Comptroller and Auditor-General of India for the year 1976-77 and 1977-78 relating to Agriculture, Forests and Fisheries, Food and Co-operation, Home, Public Works, social Welfare Department.
- (vi) Report (Civil) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78.
- (vii) working of Tamil Nadu Industrial Development Corporation Limited.
- (viii) Statements of Action Taken by Government on the earlier Reports of the Committee as indicated in section 'C' below.

The Committee also visited the following places/undertakings and held discussions with the officials concerned:-

- (i) Ashok Leyland Limited.
- (ii) Pallavan Transport Corporation Limited.
- (iii) Fish Meal Plant, Mandapam.
- (iv) Tamil Nadu Cement Factory, Alangulam.
- (v) Southern Petro-chemical Industries Corporation Limited Tuticorin.
- (vi) Thermal Power Plant, Tuticorin.
- (vii) Arkonam Steel Plant, Arkonam.

## **C. DETAILS OF REPORTS PRESENTED**

|        | <i>Subject of the Report.</i>   | <i>Date of presentation.</i>    |
|--------|---|---------------------------------|
|        | (1)   | (2)                             |
| * (i)  | Report on the paragraphs relating to the Tamil Nadu Electricity Board in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1974-75 and 1975-76. | 7 <sup>th</sup> February 1981.  |
| * (ii) | Report on the Reports (Commercial) for the years 1974-75 and 1975-76 (Departments other than Tamil Nadu Electricity Board in Public Works Department and Transport Department.      | 12 <sup>th</sup> February 1981. |

- |        |   |                                 |
|--------|---|---------------------------------|
| *(iii) | Report on the Tamil Nadu Small Industries Development Corporation Limited.  | 12 <sup>th</sup> February 1981. |
| *(iv)  | Report on the Audit Report on the Accounts of Tamil Nadu Electricity Board for the years 1972-73 to 1975-76.  | 12 <sup>th</sup> February 1981. |
| *(v)   | Report on the Action Taken by Government on the recommendations contained in the Second Report of the Committee on Public Undertakings (1974-75) on the points relating to Tamil Nadu Electricity Board in the Report of the Comptroller and Auditor-General of India for the year 1970-71. | 12 <sup>th</sup> February 1981. |
| (vi)   | Report on the working of the Thanthai Periyar Transport Corporation Limited.  | 4 <sup>th</sup> May 1981.       |
| (vii)  | Report on the paragraphs relating to water Supply Schemes in the Reports (Civil) of the Comptroller and Auditor General of India for the years 1974-75 and 1975-76.   | 14 <sup>th</sup> May 1981.      |
| (viii) | Report on the paragraphs pertaining to Transport Department in the Reports (Commercial) of the Comptroller and auditor General of India for the years 1974-75 and 1975-76.  | 14 <sup>th</sup> May 1981.      |
| (ix)   | Report on the Accounts of Tamil Nadu Electricity Board for the years 1976-77 and 1977-78.   | 22 <sup>nd</sup> August 1981.   |
| (x)    | Report on the Action Taken by the Government on the recommendations contained in the Second Report of the Committee on Public Undertaking (1973-74) on the Report of the Comptroller and Auditor General of India for the year 1970-71.   | 1 <sup>st</sup> September 1981  |
| (xi)   | Report on the Action Taken by the Government on the recommendations contained in the fourth Report of the Committee on Public Undertakings (1977-78) on the report of the Comptroller and Auditor-General of India for the year 1972-73 (Commercial).                                       | 1 <sup>st</sup> September 1981  |
| (xii)  | Report on the Action Taken by the Government on the recommendations contained in the First Report of the Committee on Public Undertaking (1977-78) on the Audit Report on the Accounts of Tamil Nadu Electricity Board for the year 1971-72.  | 4 <sup>th</sup> February 1982.  |
| (xiii) | Report on the Action Taken by the Government on the recommendations contained in the First Report of the Committee on Public Undertakings (1974-75) on the Annual Accounts of Tamil Nadu Khadi and Village Industries Board for the years 1960-61 to 1965-66.                               | 4 <sup>th</sup> February 1882.  |
| (xiv)  | Report on the Action Taken by Government on the recommendations contained in the Seventh Report of the Committee on Public Undertakings (1977-78) on the Report (Commercial) of the Comptroller and Auditor General of India for the year 1973-74.  | 4 <sup>th</sup> February 1982.  |
| (xv)   | Report on the Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78 relating to Agriculture, Forests and Fisheries and Food, Co-operation and Home Departments.  | 18 <sup>th</sup> March 1982.    |

- |         |   |                              |
|---------|---|------------------------------|
| (xvi)   | Report on the Reports (Civil) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78 relating to Housing and Urban Development Department.                   | 20 <sup>th</sup> March 1982. |
| (xvii)  | Report on the working of the Tamil Nadu Industrial Development Corporation Limited.   | 29 <sup>th</sup> March 1982. |
| (xviii) | Report on the Reports (Commercial) of the comptroller and Auditor General of India for the years 1976-77 and 1977-78 relating to Public works Department and Social Welfare Department. | 31 <sup>st</sup> march 1982. |
| (xix)   | Report on the paragraph pertaining to Tamil Nadu Housing Board in the Reports (Civil) of the Comptroller and Auditor-General of India for the years 1974-75 and 1975-76.                | 31 <sup>st</sup> March 1982. |

\*In respect of these items, the subjects were considered by the Committee for the year 1979-80 which could not present the Report due to dissolution of the Legislative Assembly on 17<sup>th</sup> February 1980.

#### **D. STUDY TOUR IN OTHER STATES**

The committee undertook Study Tour in November 1980 and visited Calcutta, New Delhi, Srinagar and Chandigarh.

#### **E. VISITS OF COMMITTEES FROM OTHER STATE**

- |   | <i>Date of visit</i>  |
|---|---|
| (1) Committee on public Undertakings of Haryana Legislature.          | 23 <sup>rd</sup> September 1980 to 25 <sup>th</sup> September 1980.   |
| (2) Committee on Public Undertakings of Kerala Legislature.           | 22 <sup>nd</sup> September 1980 to and 23 <sup>rd</sup> September 1980.   |
| (3) Committee on Public Undertakings of Orissa Legislature.           | 25 <sup>th</sup> December 1980 to 29 <sup>th</sup> December 1980.   |
| (4) Committee on Public Undertakings of Himachal Pradesh Legislature. | 5 <sup>th</sup> January 1981 to 9 <sup>th</sup> January 1981.   |
| (5) Committee on Public Undertakings of Maharashtra Legislature.      | 21 <sup>st</sup> January 1981 to 27 <sup>th</sup> January 1981.   |
| (6) Committee on Public Undertaking of Gujarat Legislature.           | 28 <sup>th</sup> September 1981 to 9 <sup>th</sup> October 1981.  |
| (7) Committee on Public Undertaking of Manipur Legislature.           | 13 <sup>th</sup> October 1981 and 14 <sup>th</sup> October 1981.  |
| (8) Committee on Public Undertaking of Uttar Pradesh Legislature.     | 6 <sup>th</sup> December 1981 to 15 <sup>th</sup> December 1981.  |
| (9) Committee on Public Undertaking of Karnataka Legislature.         | 11 <sup>th</sup> January 1982 to 14 <sup>th</sup> January 1982, 4 <sup>th</sup> November 1982 to 8 <sup>th</sup> November 1982. |

## COMMITTEE FOR 1982-83

### A. CONSTITUTION, CHAIRMAN AND SITTINGS

The Committee for the year 1982-83 was constituted on 1<sup>st</sup> April 1982. Thiru K. Kuppusamy, M.L.A., was appointed as its Chairman.

The Committee met for 54 days (29 days at Madras, 3 days at Udthagamandalam, 4 days at Courtallam, 3 days at Kanyakumari and 15 days study tour in other States).

### B.DETAILS OF SUBJECTS CONSIDERED BY THE COMMITTEE

(i) Audit Report on the Accounts of the Tamil Nadu Housing Board for the years 1966-67, 1967-68 and 1968-69.

(ii) Audit Report on the Annual Accounts of Tamil Nadu Water Supply and Drainage Board for the year 1971-72.

(iii) Report (Commercial) of the Comptroller and Auditor General of India for the year 1978-79.

(iv) Reports (Civil) of the Comptroller and Auditor-General of India for the year 1976-77 and 1977-78.

(v) Statements of Action Taken by Government on the earlier Reports of the Committee as indicated in Section 'C' below.

The Committee visited the following place/Undertakings and held discussions with the concerned officials:-

- (i) Southern Brick works Limited, Orakkad.
- (ii) Poultry Research Station, Nandanam.
- (iii) Poultry Feed Mixing Unit, Nandanam.
- (iv) Marketing Centre of Poultry Development Corporation, Adyar.
- (v) Maryur-Valinokkam Salt Complex and Veppalodai Salt Complex
- (vi) Southern Petrochemical Industries Corporation Limited, Tuticorin.
- (vii) Tamil Nadu Alkaline and Fertilizers Limited, Tuticorin.
- (viii) Thermal Power Station, Tuticorin.
- (ix) Pandiyan Roadways Corporation Limited, Madurai.
- (x) Madurai Milk Project, Madurai.
- (xi) Vaigai Dam, Thekkadi, Periyar Lower Camp.
- (xii) Suruliyar Power House.

### C. DETAILS OF REPORTS PRESENTED

| <i>Subject of the Report</i>  | <i>Date of Presentation</i>    |
|---|--------------------------------|
| *(1) Report on the Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78 relating to Transport and Industries Departments.               | 4 <sup>th</sup> February 1983. |
| *(ii) Report on the paragraphs 3.01 to 3.05 of the report (Commercial) of the Comptroller and Auditor-General of India for the year 1976-77 relating to the Southern Brick Works Limited. | 4 <sup>th</sup> February 1983. |
| *(iii) Report on the Action Taken by the Government on the recommendations contained in the Ninth Report of the   | 4 <sup>th</sup> February 1983. |

- Committee on Public Undertakings (1977-79) on the points pertaining to Tamil Nadu Electricity Board in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1972-73.
- (iv) Report on the Action Taken by Government on the recommendations contained in the earlier Reports of the Committee on Public Accounts on the Accounts of the Government of Tamil Nadu for the years 1960-61. 1962-63 to 1969-70 on the paragraphs relating to Public Undertakings. 9<sup>th</sup> March 1983.
- (v) Reports on the Action Taken by Government on the recommendations contained in the Third report of the Committee (1974-75) on the Audit Report on the Annual Accounts of Tamil Nadu Electricity Board for the years 1962-63 to 1970-71. 9<sup>th</sup> March 1983.
- (vi) Report on the Action Taken by government on the recommendations contained in the Third Report of the Committee (1977-78) on the Report (civil) of the Comptroller and Auditor-General of India for the year 1972-73. 8<sup>th</sup> April 1983.
- (vii) Report on the Audit Report on the Accounts of Tamil Nadu Housing Board for the years 1966-67, 1967-68 and 1968-69. 8<sup>th</sup> April 1983.
- (viii) Report on the Auditor Reports on the Annual Accounts of Tamil Nadu Water Supply and Drainage Board for the year 1971-72. 8<sup>th</sup> April 1983.
- (ix) Report on the Report (Commercial) of the comptroller and auditor-General of India for the year 1978-79 relating to Food and Co-operation, Forests and Fisheries, Public Works, Rural Development and Local Administration and Agriculture Departments. 13<sup>th</sup> April 1983.
- (x) Report on the paragraphs pertaining to Tamil Nadu Water Supply and Drainage Board in the Reports (Civil) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78. 13<sup>th</sup> April 1983.
- (xi) Report on the Report (Commercial) of the Comptroller and Auditor-general of India for the year 1978-79 relating to the Transport and Industries Departments. 15<sup>th</sup> April 1983.

\*In respect of these items, the subjects were considered by the Committee for the year 1980-82 which could not, however, present the Reports.

#### **D. STUDY TOUR IN OTHER STATES**

The Committee undertook a Study Tour during September 1982 and visited Bombay, Goa, New Delhi, Srinagar, Amritsar and Chandigarh.

#### **E. VISITS OF COMMITTEES FROM OTHER STATES**

- |   | <i>Date of visit</i>                                    |
|---|---|
| (1) Committee on Public Undertakings of Andhra Pradesh Legislature.     | 25 <sup>th</sup> May 1982 to 30 <sup>th</sup> May 1982. |
| (2) Study Group-I of the Committee on Public Undertakings of Lok Sabha. | 1 <sup>st</sup> November 1982.                          |

- |  |  |
|--|--|
| (3) Committee on Public undertakings of Haryana Legislature.     | 24 <sup>th</sup> December 1982.                                    |
| (4) Committee on Public Undertakings of West Bengal Legislature. | 15 <sup>th</sup> January 1983 to<br>23 <sup>rd</sup> January 1983. |

### **COMMITTEE FOR 1983-84**

#### **A. CONSTITUTION, CHAIRMAN AND SITTINGS**

The Committee for the year 1983-84 was constituted on 18<sup>th</sup> April 1983. Thiru S. Semmalai, M.L.A., was appointed as its Chairman.

The Committee met for 54 days (29 days at Madras, 3 days at Udhamandalam, 4 days at Courtallam, 3 days at Kanyakumari and 15 days study tour in other States).

#### **B. DETAILS OF SUBJECTS CONSIDERED BY THE COMMITTEE**

(i) Audit Report on the Account of Tamil Nadu Slum Clearance Board for the years 1971-72 to 1976-77.

(ii) Setting up of Audit Boards to conduct comprehensive appraisal of Performance of Public Sector Undertakings and examination of witness from the Finance Department.

(iii) Report (Commercial) of the Comptroller and Auditor-General of India for the year 1979-80.

(iv) Report (Civil) of the Comptroller and Auditor-General of India for the years 1978-79 and 1979-80.

(v) Audit Reports on the Annual Accounts of Tamil Nadu Khadi and Village Industries Board for the years 1971-72 to 1975-76.

(vi) working of the Tamil Nadu Agro Industries Corporation Limited.

(vii) Audit Reports on the Annual Accounts of Tamil Nadu Water Supply and Drainage Board for the years 1972-73 to 1977-78.

(viii) Report (Commercial) of the Comptroller and Auditor General of India for the year 1980-81 relating to Transport Department.

(ix) Statements of Action Taken by Government on the earlier Reports of the Committee as indicated in Section 'C' below.

The Committee visited the following places/Undertakings and held discussions with the officials concerned:-

- (i) Tea Plantation Corporation Factory, Cherangode.
- (ii) Borewells at Theni and Vadipatti in Madurai district.
- (iii) Rubber Plantation at Keeriparai, Kanyakumari.
- (iv) Nesamony Transport Corporation Limited, Nagercoil.

**C. DETIAL OF REPORTS PRESENTED**

| <i>Subject of the Report</i>   | <i>Date of presentation</i>     |
|--|---------------------------------|
| (1)  | (2)                             |
| (i) Report on the Action Taken by Government on the recommendations contained in the Second Report of the Committee (1977-78) on the Report (Civil) of the Comptroller and Auditor-General of India for the year 1971-72.  | 20 <sup>th</sup> February 1984. |
| (ii) Report on the Audit Report on the Accounts of Tamil Nadu Slum Clearance Board for the years 1971-72 to 1976-77.   | 20 <sup>th</sup> February 1984. |
| (iii) Report on the Action Taken by Government on the recommendations in the Tenth Report of the Committee (1979-80) on the Tamil Nadu Housing Board.  | 23 <sup>rd</sup> March 1984.    |
| (iv) Report on the Action Taken by Government on the recommendations contained in the Sixteenth Report on the paragraphs pertaining to certain Departments in the Report (Civil) of the Comptroller and Auditor General of India for the years 1976-77 and 1977-78.        | 23 <sup>rd</sup> March 1984.    |
| (v) Report on the setting up of Audit Board to conduct comprehensive appraisal of performance of Public Sector Undertakings .  | Do.                             |
| (vi) Report on the Action Taken by Government on the recommendations contained in the Eighth Report on the paragraphs pertaining to the Transport Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1974-75 and 1975-76. | Do.                             |
| (vii) Report on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1979-80 relating to Agriculture, Social Welfare, Food and Co-operation, Transport and Information, Tourism and (Tamil) Culture Departments.                           | 30 <sup>th</sup> March 1984.    |
| (viii) Report on the Report (Civil) of the Comptroller and Auditor-General of India for the years 1978-79 and 1979-80.   | 30 <sup>th</sup> March 1984.    |
| (ix) Report on the Accounts of the Tamil Nadu Khadi and Village Industries Board for the years 1971-72 to 1975-76.   | Do.                             |
| (x) Report on the working of the Tamil Nadu Agro Industries Corporation Limited.   | Do.                             |
| (xi) Report on the annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years 1972-73 to 1977-78.   | 27 <sup>th</sup> April 1984.    |
| (xii) Report on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1979-80 relating to Industries and Public Works Departments.  | Do.                             |
| (xiii) Report on the Action Taken by the Government on the recommendations contained in the Seventeenth Report on the working of Tamil Nadu Industrial Development Corporation Limited.  | Do.                             |

### **D. STUDY TOURS IN OTHERS STATES**

The Committee undertook study Tours during November 1983 and also during January 1984 and visited Port Blair, Calcutta, Bangalore and Goa.

### **E. VISITS OF COMMITTEES FROM OTHER STATES**

|   | <i>Dates of visit.</i>  |
|---|---|
| (1) Committee on Public Undertakings of Madhya Pradesh Legislature. | 19 <sup>th</sup> November to 21 <sup>st</sup> November 1983.    |
| (2) Committee on Public Undertakings of Tripura Legislature.        | 31 <sup>st</sup> January 1984 to 3 <sup>rd</sup> February 1984. |

### **COMMITTEE FOR 1984-85**

#### **A. CONSTITUTION, CHAIRMAN AND SITTINGS**

The Committee for 1984-85 was constituted on 30<sup>th</sup> April 1984. Thiru. A. Vellaisamy, M.L.A., was appointed as its Chairman.

The Committee met for 31 days (12 days at Madras, 3 days at Udthagamandalam, 3 days at Courtallam and 13 days Study Tour in other States).

#### **B. DETAILS OF SUBJECTS CONSIDERED BY THE COMMITTEE**

(i) Report (Commercial) of the Comptroller and Auditor-General of India for the year 1980-81 relating to Industries and Public works Departments.

(ii) Report (Civil) of the Comptroller and Auditor-General of India for the year 1980-81.

(iii) Audit Report on the Annual Accounts of Tamil Nadu Water Supply and Drainage Board for the year 1978-79.

(iv) Statement of action token by the Government on the recommendations contained in the eight Report (Sixth Assembly) of the Committee on Public Undertakings (1977-79) on the Report (civil) the Comptroller and auditor-General of India for the year 1973-74.

(v) Statement of Action Taken by the Government on the recommendations contained in the Twenty Seventh Report (Seventh Assembly) on the Audit Report on the Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1971-72.

The Committee visited the following places/Undertakings and held discussions with the officials concerned:-

(i) Tiger Hill Tea Factory of the Tamil Nadu Tea Plantation Corporation Limited, Coonoor.



(ii) Papanasam, Servalar and Karayar Power Projects.

### C. REPORT PRESENTED BY THE COMMITTEE

The Committee could not present any Report since the Legislative Assembly was dissolved on 15<sup>th</sup> November 1984.

### D. STUDY TOURS IN OTHER STATES

The Committee undertook Study Tours during September 1984 and visited Bhubaneswar, Calcutta, Varnasi, Allahabad, Jabalpur and Bhopal.

### E. VISITS OF COMMITTEES FROM OTHER STATES

|  | <i>Dates of visit.</i>  |
|--|---|
| (1) Study Group II of the Committee on Public Undertakings of Lok Sabha.         | 19 <sup>th</sup> June 1984 to 23 <sup>rd</sup> June 1984.       |
| (2) Sub-Committee on Public Undertakings of Bihar legislature.                   | 13 <sup>th</sup> July 1984 to 20 <sup>th</sup> July 1984.       |
| (3) Committee on Public Undertakings of Orissa Legislature.                      | 11 <sup>th</sup> July 1984 to 14 <sup>th</sup> July 1984.       |
| (4) Committee on Public Undertakings of Assam Legislature.                       | 10 <sup>th</sup> August 1984 to 12 <sup>th</sup> August 1984.   |
| (5) Study Group I of the Committee on Public Undertakings of Orissa Legislature. | 11 <sup>th</sup> October 1984 to 15 <sup>th</sup> October 1984. |
| (6) Committee on Public Undertakings of Haryana Legislature.                     | 1 <sup>st</sup> November 1984 to 3 <sup>rd</sup> November 1984. |

#### *General*

#### **1. Undertaking under the purview of the Committee on Public Undertakings:**

The Tamil Nadu Newsprint and Papers Limited was originally started as a Government Company and notified as one of the public Undertakings under the purview of the Committee on Public Undertakings. In December 1982, it ceased to be a Government Company and was covered by Section 619-B of the Companies Act, 1956 as the paid-up share capital of State Government became less than 51 per cent. Hon. Speaker has ordered on 19<sup>th</sup> December 1983 that the Company may continue to be under the purview of the Committee on Public Undertakings.

#### **2. Conference of Chairmen of Public Undertakings Committees:**

The Chairman of the Committee on Public Undertakings of Tamil Nadu Legislative Assembly (1982-83) attended the Conference of Chairmen of Public Undertakings

Committees of Parliament and State Legislatures held in New Delhi on 24<sup>th</sup> and 25<sup>th</sup> April 1982.

### **3. Internal Working Rules:**

The Committee approved the Internal Working Rules at its meeting held on 3<sup>rd</sup> June 1981.

4. The composition of the Committee on Public Undertakings for the years 1980-84 is given in Section II Table No. XXXI. (Page No. 431)

5. The important recommendations made by the Committee on Public Undertakings are given in Section II Table No. XXXII (Page No. 435).

### **(D) BUSINESS ADVISORY COMMITTEE**

Under sub-rule (1) of Rule 256, the Speaker may nominate a Business Advisory Committee at the Commencement of the House or from time to time as the case may be, consisting of seventeen members including the Speaker and the Leader of the House. The Speaker shall be the Chairman of the Committee.

The main function of the Committee is to draw up the programme of the sittings of the House and to recommend the time that should be allocated for the discussion of the stage or stages of such Government Bill and other business that may be referred to by the Speaker. The Committee met on 78 occasions in Seventh Assembly.

The Committee shall also have such other functions as may be assigned to it by the Speaker from time to time. During this period one such matter was referred to the Committee.

In 1983, in the course of a discussion in the House, a member of the House raised a point of order and referred to an allegation made outside the House by Thiru P. Kolandaivelu, Minister for Local Administration alleging that Thiru M. Karunanidhi, Leader of Opposition was having some benami holdings in Madurai district. The Minister maintained to his earlier stand and stated that he never made any allegation without any proof. The allegation was refuted by Thiru M. Karunanidhi who asserted that he would also produce documents in support of his denial. The Minister asserted in the House that he would produce documents to prove his charges. The matter was referred to the Business Advisory Committee in consonance of the sense of the House. The Business advisory Committee of the House to

which the issue was referred went through the documents produced by both Thiru M. Karunanidhi and Thiru. P. Kolandaivelu, unanimously felt that there was no basis for the allegations made by the Minister. Based on this, the Speaker on 15<sup>th</sup> April, 1983 ruled that the documents produced by the Minister were not acceptable.

Besides its normal functions, the Business Advisory Committee was asked to consider certain matters referred to it by the Speaker and it functioned as a Select Committee to find out facts.

During the period under review, the Speaker nominated the Committee six time and the Members who served on these Committees are listed in Section II Table No. XXXIII (Page No. 446).

### **(E) COMMITTEE ON DELEGATED LEGISLATION**

In the various legislations enacted by the Legislature, the power to make Rules, Regulations, etc., to carry out the purposes of the Act of Legislature is entrusted with the Executive. The delegation of such power is due to pressure on parliamentary time. However, it is the primary responsibility of the Legislature to see that the power delegated by it is properly exercised by the Executive within the powers delegated. The Committee on Delegated Legislation is entrusted with the above responsibility and hence, the Committee on Delegated legislation is considered as one of the Legislatures' "watch-dogs" over the Executive. Before 1955, there was no Committee of the Legislature to perform the above functions. In the year 1955, the Madras Assembly Rules were amended providing for the constitution of the Committee on Subordinate Legislation on the pattern of the Committee functioning in the House of Commons and in the Lok Sabha. The First Committee on Delegated (Subordinate) Legislation was constituted on the 14<sup>th</sup> February 1955.

**Scope and Functions:-** The Committee on Delegated Legation is constituted under Rule 263 of the Tamil Nadu Legislative Assembly Rules. The regulations, rules, sub-rules, bye-laws, etc., which are made in pursuance of the provisions of the constitution or in exercise of the powers delegated by Parliament or State Legislature and laid on the Table of the House or published in the *Tamil Nadu Government Gazette* are subject to scrutiny by the committee. Reports containing the recommendations of the Committee on the scrutiny are presented to the House.

Constitution:- Rule 264 of the Tamil Nadu Legislative Assembly Rules provides for nomination of 17 Members to the Committee for each financial year. 12 Members from the Assembly and 5 Members from the Council are nominated by the speaker and the Chairman respectively. The Chairman of the Committee is also nominated by the Speaker from among the Members of the Committee.

### **SEVENTH ASSEMBLY (1980-84)**

**Committee for 1980-82:-** The Committee for the year 1980-81 was constituted on the 6<sup>th</sup> August, 1980. Thiru V.P. Balasubramanian was nominated as Chairman of the Committee. The term of the Committee was extended up to 31<sup>st</sup> March, 1982.

The Committee for 1980-82 held 13 sittings for consideration of 31 draft amendments, notifications, etc., 428 amendments to notifications, rules, etc., and 12 original Rule which were either laid on the Table of the House or published in the *Government Gazette*.

The Committee undertook a study tour in the State of Maharashtra, Rajasthan, Jammu and Kashmir, Haryana and Punjab and in the Union Territory of New Delhi from 3<sup>rd</sup> June 1981 to 24<sup>th</sup> June 1981.

As the committee for 1979-80 could not present any report due to the dissolution of the assembly with effect from 17<sup>th</sup> February 1980, the Committee for 1980-82 considered, approved and presented its First, Second and Third Reports as mentioned below:

|               |    | <i>Date of consideration</i> | <i>Date of approval</i> | <i>Date of presentation.</i> |
|---------------|----|------------------------------|-------------------------|------------------------------|
| First Report  | .. | 18-3-1981<br>19-3-1981       | 19-3-1981               | 31-3-1981                    |
| Second Report | .. | 11-9-1981<br>13-9-1981       | 23-1-1982               | 25-3-1982                    |
| Third Report  | .. | 25-3-1982                    | 25-3-1982               | 2-4-1982                     |

The First and Second Reports are concerned exclusively with the outstanding recommendations, statements of action/further action taken on the recommendations of the Committee made during the Sixth Assembly in its First, Second, Third and fourth Reports.

The Committee met for 19 days for consideration of 240 notifications amendments to Rules, etc.

The Committee undertook a study tour in the states of West Bengal, Uttar Pradesh, Rajasthan and in the Union Territory of New Delhi from 22<sup>nd</sup> October 1982 to 5<sup>th</sup> November 1982.

***Committee for 1983-84:-*** the Committee for 19u83-u84 was constituted on 22<sup>nd</sup> April, 1983. Thiru P.H. Pandian, Deputy Speaker was nominated as the Chairman of the Committee.

The Committee approved the Fifth Report on 22<sup>nd</sup> March 1984 and presented it to the Assembly on 25<sup>th</sup> April 1984.

The Committee met for 11 days for consideration of 127 Notifications, 14 Rules, 19 draft amendments to Rules and 2 orders, etc.

The Committee undertook a study tour in the States of Jammu and Kashmir, Punjab, Rajasthan and in the Union Territory of New Delhi from 3<sup>rd</sup> October 1983 to 16<sup>th</sup> October 1983.

In all those four Reports of the Sixth Assembly, 47 recommendations were made, of which 31 recommendations have been accepted by the Government. It has also been decided not to pursue 6 of the recommendations on the basis of replies/further replies furnished by the Government.

***Committee for 1982-83:-*** The Committee for 1982-83 was constituted on 3<sup>rd</sup> April 1982. Thiru M. Chinnaraj was nominated as the Chairman of the Committee.

In response to the invitation of the Chairman, Commonwealth Parliamentary Association (Canada Branch), Thiru M. Chinnaraj, M.L.A Chairman, Committee on Delegated Legislation for 1982-83 attended the second Common wealth conference on Delegated Legislation Committees held at Ottawa, Canada from 11<sup>th</sup> April 1983 to 14<sup>th</sup> April 1983, on behalf of Common wealth Parliamentary Association (Tamil Nadu Branch). The participant also circulated a paper entitled "Parliamentary control of Subordinate or Delegated Legislation in Tamil Nadu of India" at the conference.

The Committee for 1982-83 approved the Fourth Report on 24<sup>th</sup> March 1983 and presented the same to the Assembly on 18<sup>th</sup> April 1983.

*Committee for 1984-85:-* the Committee for 1984-85 was constituted on 30<sup>th</sup> April 1984. Thiru C. Gopal was nominated as the Chairman of the Committee.

The Committee met for 21 days for consideration of 200 Notifications 7 rules, etc.

No report was presented to the Assembly as the Committee ceased to function before its expiry of term due to the dissolution of the Seventh Assembly with effect from 15<sup>th</sup> November 1984.

The following other State Committees on Subordinate Legislation undertook study tours in Tamil Nadu on the dates noted against them:-

|  |   |
|--|---|
| 1 Committee on Subordinate Legislation of Haryana Vidhan Sabha .. .. .           | 18 <sup>th</sup> December 1982.                                     |
| 2 Committee on Subordinate Legislation of Lok Sabha .. .. .                      | 30 <sup>th</sup> September 1983.                                    |
| 3 Committee on Subordinate Legislation of Haryana Vidhan Sabha .. .. .           | 18 <sup>th</sup> August 1984 to 20 <sup>th</sup> August 1984.       |
| 4 Committee on Subordinate Legislation of Kerala Legislation Assembly .. .. .    | 14 <sup>th</sup> September 1984 to 17 <sup>th</sup> September 1984. |
| 5 Committee on Subordinate Legislation of Rajasthan Legislative Assembly .. .. . | 22 <sup>nd</sup> September 1984 to 27 <sup>th</sup> September 1984. |

The composition of the Committee for the years 1980-82, 1982-83, 1983-84 and 1984-1985 and the statistics relating to number of sittings, number of papers considered etc., are given in Section II Table Nos. XXXIV (Page No. 452) and XXXV (Page No. 456).

The important recommendations made by the Committee on Delegated Legislation are given in Section II Table No XXXVI (Page No. 457).

#### (F) COMMITTEE ON GOVERNMENT ASSURANCES

**Scope and Functions:-** While replying to questions, call attention notices, adjournment motions and during discussions on Budget, Bills, Resolutions, etc., on the floor of the Assembly, Ministers sometimes give assurances or undertakings either to consider a matter or to take action or to furnish the House with further information later. But, these by themselves will not suffice unless these assurances, promises, etc., are fulfilled by the Government. The House is also entitled to know whether the Ministers have fulfilled the assurances, promises, etc., made by them on the floor of the House. In order to watch the implementation of such assurances, promises, etc., the Rules of the Tamil Nadu Legislative Assembly provide for the constitution of a committee on Government Assurances. The

functions of the Committee are to scrutinise the assurances, promises and undertakings given by Ministers from time to time on the floor of the House and to report to the House on:-

(a) the extent to which such assurances have been implemented: and

(b) Where implemented, whether such implementation has taken place within the minimum time necessary for the purpose.

The assurances, undertakings, promises, etc., given on the floor of the House by the Ministers are called out by the legislative Assembly Secretariat from the proceedings of the Assembly with the yard stick of approved list of assurances and placed before the Committee for its approval. After approval by the committee, they are sent to the Departments of Secretariat for further action on them. On receipt of replies from the Departments of Secretariat as to the action taken on the assurances, a Statement showing the action taken on each assurance is placed before the Committee for its consideration. The assurances which are treated by the Committee as “implemented” or “read and recorded” are included in the report as an appendix and placed before the House. The Committee has to report to the House at least once in six Months. The committee has presented six reports during the period under review.

***Constitution of the Committee:-*** The Committee shall consist of not more than twelve members nominated by the Speaker [Rule 279-(1)] of Tamil Nadu Legislative Assembly Rules.] The term of Office of the Members of the committee shall expire at the end of each financial year. If, under any circumstances, such a nomination is not made, the existing members of the Committee will continue to hold office until new members are nominated [Rule 279(2)]. Casual vacancies in the Committee shall be filled up by the Speaker and any person nominated, to fill such a vacancy, shall hold office for the period for which the person in whose place he is nominated would, under the provisions of sub-rule (2), have held Office [Rule 279 (3)]. The Chairman of the Committee shall be nominated by Speaker Rule 280(1).]

The Compositions of the Committee during the period under review is given in Section II Table No. XXXVII (Page 460).

***Committee for the year 1980-81:-*** The Committee for the year 1980-81 was constituted on 6<sup>th</sup> August 1980. Thiru K. Sattanatha Karayalar was nominated as Chairman of the Committee.

The Committee held 12 sittings and pursued 809 assurances out of which 723 assurances have been treated as read and recorded. The 723 assurances include 699 assurances relating to previous periods as indicated below:-

|                 |    |    |    |    |            |
|-----------------|----|----|----|----|------------|
| Fourth Assembly | .. | .. | .. | .. | 3          |
| Fifth Assembly  | .. | .. | .. | .. | 61         |
| Sixth Assembly  | .. | .. | .. | .. | <u>635</u> |
|                 |    |    |    |    | <u>699</u> |

The Committee presented one report on 31<sup>st</sup> March 1981. 102 assurances that were treated as implemented or read and recorded by the Committee on Government Assurances for the year 1979-80 of the Sixth Assembly which could not be reported to the House earlier due to dissolution of that Assembly have been included in the report.

***Committee for the year 1981-82:-*** The term of Office of the Committee constituted for 1980-81 was extended for the year 1981-82 by a motion moved and adopted by the assembly on 11<sup>th</sup> May, 1981.

The Committee held 6 sittings and pursued 716 assurances out of which 626 assurances have been treated as read and recorded. The 626 assurances include 568 assurances relating to previous periods as indicated below:-

|                 |    |    |    |    |            |
|-----------------|----|----|----|----|------------|
| Fourth Assembly | .. | .. | .. | .. | 9          |
| Fifth Assembly  | .. | .. | .. | .. | 174        |
| Sixth Assembly  | .. | .. | .. | .. | <u>358</u> |
|                 |    |    |    |    | <u>568</u> |

The Committee presented one Report one Report on 31<sup>st</sup> March, 1982.

***Committee on Government assurances for the year 1982-83:-*** The Committee for the year 1982-83 was constituted on 3<sup>rd</sup> April 1982 Thiru K. Paramalai was nominated as Chairman of the Committee.

The Committee held 11 sittings and pursued 515 assurances out of which 379 assurances have been treated as read and recorded. The 379 assurances include 185 assurances relating to previous periods indicated below:-

|                |    |    |    |    |            |
|----------------|----|----|----|----|------------|
| Fifth assembly | .. | .. | .. | .. | 15         |
| Sixth assembly | .. | .. | .. | .. | <u>170</u> |
|                |    |    |    |    | <u>185</u> |



The Committee for the year presented 2 Reports on the following days:-

|            |    |    |    |    |    |                                 |
|------------|----|----|----|----|----|---------------------------------|
| III Report | .. | .. | .. | .. | .. | 10 <sup>th</sup> February 1983. |
| IV Report  | .. | .. | .. | .. | .. | 31 <sup>st</sup> March 1983.    |

**Committee for the year 1983-84:-** The Committee for the year 1983-84 was constituted on 22<sup>nd</sup> April, 1983. Thiru P. Mohamed Ismail was nominated as Chairman of the Committee.

The Committee held 12 sittings and pursued 395 assurances out of which 279 assurances have been treated as read and recorded. The assurances include 123 assurances relating to previous periods as indicated below:-

|                |    |    |    |    |            |
|----------------|----|----|----|----|------------|
| Fifth Assembly | .. | .. | .. | .. | 4          |
| Sixth Assembly | .. | .. | .. | .. | <u>119</u> |
|                |    |    |    |    | <u>123</u> |

The Committee for the year presented 2 Reports on the following dates:-

|           |    |    |    |    |    |                              |
|-----------|----|----|----|----|----|------------------------------|
| V Report  | .. | .. | .. | .. | .. | 23 <sup>rd</sup> April 1983. |
| VI Report | .. | .. | .. | .. | .. | 12 <sup>th</sup> March 1984. |

**Committee for the year 1984-85:-** The Committee for the year 1984-85 was constituted on 28<sup>th</sup> April, 1984, Thiru G. Moorthy was nominated as Chairman of the Committee.

The Committee held 5 sitting and pursued 307 assurances out of which 240 assurances have been treated as read and recorded. The 240 assurances include 140 assurances relating to previous periods as indicated below:-

|                |    |    |    |    |            |
|----------------|----|----|----|----|------------|
| Fifth Assembly | .. | .. | .. | .. | 21         |
| Sixth Assembly | .. | .. | .. | .. | <u>119</u> |
|                |    |    |    |    | <u>140</u> |

The Committee examined 85 long pending assurances up to the period of 1977 and the Committee decided to pursue 11 assurances and to treat the remaining 74 assurances as closed. 240 assurances that were treated as read and recorded by the Committee during its meetings held during the period from 16<sup>th</sup> May, 1984 to 29<sup>th</sup> August, 1984 could not be reported to the House due to the dissolution of the Seventh Assembly on 15<sup>th</sup> November, 1984.

A Statement showing the number of Assurances given, implemented and pending during the period under review is given in Section II. Table No. XXXVIII (Page No. 464) and a Statement showing the number of assurances still pending, department-wise and year-wise are given in Section II. Table No, XXXIX (Page No. 466).

A Statement showing the Committee on Government Assurances of other Legislatures that visited this State during the period 1980-84 and a statement showing the States visited by the Committee on Government Assurances during the period of 1980-84 are given in section II, Table No. XL page No. 468 respectively.

### **(G) HOUSE COMMITTEE**

Rule 288 of the Tamil Nadu Legislative assembly Rules, provides for the constitution of the House Committee for each financial year to consider and advice upon all matters connected with the comforts and convenience of the Members. The Committee consists of 13 members to be elected by the Assembly in accordance with the principle of proportional representation by means of single transferable vote with the Deputy Speaker as the Chairman, Ex-officio. In addition, the speaker may at his discretion nominate four members to the Committee.

During the period under review, the Committee met 8 times and passed 11 resolutions out of which 9 have been implemented. In one of the resolutions, the Committee has recommended and increased rate of rent for such of those members of Parliament, former Members of Parliament and former Members of Legislature who stay continuously for more than five days in the Legislators' Hostel. Accordingly the increased rent for the days exceeding five days is charged at Rs. 20 per head per day ate for single rook and Rs. 30 per day for double room.

The composition of the Committee for each Financial year is given in Section II. Table No. XLI (Page No. 470).

**CHAPTER XXVI**  
**PAPER PLACED ON THE TABLE OF THE HOUSE**

The paper to be placed on the Table of the House are classified into two categories viz., “A. Statutory Rules and Orders” and “B. Reports, Notifications and Other Papers”.

**PART-A**

Statutory Rules, Regulations and Notifications made and issued in the exercise of the powers conferred on the Government by acts of parliament and State Legislature and also by the Constitution are required to be placed on the Table of the Assembly or before both Houses of Legislature, as the case may be.

**PART-B**

Other important documents which are considered to be useful to the Members such as white papers, Reports of Committees constituted by the Government, annual Reports of Companies and corporations, etc., are also laid on the Table of the House.

Certain statutes provide that the rules, notifications, orders, etc., issued in pursuant to delegated legislation shall be laid on the Table of both the Houses of the legislature and shall be subject to modification or annulment within the prescribed time.

During the period under review, four notices of amendments to the Rules laid on the Table of the House were received in respect of the cases mentioned below:-

On the 10<sup>th</sup> September 1982, Thiru R. Umanath moved the following amendments and spoke thereon:-

(1) Amendments to the notification issued in G.O. Ms. No. 2813, Labour and Employment, dated the 24<sup>th</sup> December 1981 about the framing of the Tamil Nadu Industrial Establishments (Conferment of Permanent Status to workmen) Rules, 1981, published in the *Tamil Nadu Government Gazette*, dated 28<sup>th</sup> December 1981 and laid on the Table of the House on 6<sup>th</sup> March 1982.

The Minister for Labour explained the views of the Government. The amendment was withdrawn with the leave of the House.

(2) Amendments to the notification issued in G.O. Ms. No. 2838, Labour and Employment, dated 29<sup>th</sup> December 19u81 about the framing of the Tamil Nadu Payment of

subsistence Allowance Rules, 1981, published in the *Tamil Nadu Government Gazette*, dated 30<sup>th</sup> December 1981 and laid on the Table of the House on 6<sup>th</sup> March 1981.

The Minister for Labour explained the view of the Government. The amendment was withdrawn with the leave of the House.

(3) Amendments to the Notification issued in G.O. Ms. No. 581, Housing and Urban Development, dated 18<sup>th</sup> July 1981, about the framing of the Tamil Nadu Slum Clearance Board Servants Recognition of Service Association Rules, 1981, published in the *Tamil Nadu Government Gazette*, dated 5<sup>th</sup> August 1981 and laid on the Table of the House on 2<sup>nd</sup> February 1982.

The Minister for labour explained the views of the Government.

The amendment was pressed, put to the vote of the House and declared lost.

(4) Amendments to the Notification issued in G.O. Ms. No. 1620, Education, dated 31<sup>st</sup> July 1981, in regard to certain amendment to the Tamil Nadu Private Colleges (Regulation) Rules, 1976, published in the *Tamil Nadu Government Gazette*, dated the 19<sup>th</sup> August 1981 and laid on the Table of the House on 2<sup>nd</sup> February 1982.

The Minister for Education explained the views of the Government. The amendment was pressed and put to the vote of the House and declared lost.

Under sub-rule (5) of Rule 30, a paper shall be deemed to have been placed on the Table of the Assembly or laid before the Assembly on the date on which a note to that effect is made in the list of business for that day or is found in the proceedings of the Assembly. Copies of all such papers shall be made available to the Members. If the Assembly is in session, such papers are actually laid on the Table of the House and during the inter-session period, they are circulated to the Members by post and entries to that effect made in the agenda for the first day of the following meeting.

Besides, the papers placed under statutory provisions, a number of other papers such as statements in answer to questions and statements with reference to assurances by the Ministers, etc., are also placed on the Table of the House.

During the period of Seventh assembly, 3,287 papers were placed on the Table of the Assembly. Statistical information regarding the papers laid on the Table of the Assembly year-wise and session-wise is given below:-

| <i>Session-wise</i> |    |    |    | <i>A. Statutory Rules and orders</i> | <i>B. Reports, Notifications and other papers.</i> |
|---------------------|----|----|----|--------------------------------------|--|
| (1)                 |    |    |    | (2)                                  | (3)  |
| I Session           | .. | .. | .. | 94                                   | 144  |
| II Session          | .. | .. | .. | 718                                  | 333  |
| III Session         | .. | .. | .. | 112                                  | 50   |
| IV Session          | .. | .. | .. | 172                                  | 186  |
| V session           | .. | .. | .. | 122                                  | 32   |
| VI Session          | .. | .. | .. | 264                                  | 209  |
| VII Session         | .. | .. | .. | 222                                  | 64   |
| VIII Session        | .. | .. | .. | 171                                  | 199  |
| IX Session          | .. | .. | .. | 162                                  | 33   |
|                     |    |    |    | 2,037                                | 1,250  |

| <i>Year-wise</i> |    |    |    | <i>A. Statutory Rules and Orders</i> | <i>B. Reports, Notifications and other papers</i> |
|------------------|----|----|----|--------------------------------------|---|
| (1)              |    |    |    | (2)                                  | (3)   |
| 1980             | .. | .. | .. | 94                                   | 144   |
| 1981             | .. | .. | .. | 830                                  | 383   |
| 1982             | .. | .. | .. | 294                                  | 218   |
| 1983             | .. | .. | .. | 486                                  | 273   |
| 1984             | .. | .. | .. | 333                                  | 232   |
|                  |    |    |    | 2,037                                | 1,250   |

***Reports of Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952 (Central Act 60 of 1952) placed on the Table of the House.***

The following Reports together with action taken by the Government thereon are laid on the Table of the House under section 3 of the Commissions of Inquiry Act, 1952 (Central Act 60 of 1952) on the dates noted against each:-

| <i>Serial number and name of the Report</i> |  | <i>Laid on</i>   |
|---|--|--|
| (1)   |  | (2)  |
| 1   | Fourth Interim Report of Hon. Justice W.S. Krishnaswamy Naidu, Commission of Inquiry appointed to inquire into the alleged excesses committed during the pre-emergency period from 1 <sup>st</sup> January 1972 to 31 <sup>st</sup> May 1975 (Tamil) | 23 <sup>rd</sup> June 1980<br>(Agenda for 23 <sup>rd</sup> June 1980). |
| 2   | The Report of Hon. Justice C.J.R. Paul Commission of Inquiry appointed to Inquire into the incidents that took place at Thirupparankundram Police Station on the 24 <sup>th</sup> February 1979.   | 23 <sup>rd</sup> June 1980<br>(Agenda for 23 <sup>rd</sup> June 1980). |

- | (1)   | (2)   |
|---|---|
| 3 Fifth Interim Report of Justice Thiru W.S. Krishnaswamy Naidu, One man Commission appointed to inquire the excesses committed during the pre-emergency period between 1 <sup>st</sup> January 1972 and 31 <sup>st</sup> May 1975.   | 7 <sup>th</sup> August 1980<br>(Agenda for 8 <sup>th</sup> August 1980).        |
| 4 One man Commission Report of Justice Thiru K.S. Venkataraman, appointed to enquire into the facts and circumstances leading to, and the cause of the disastrous fire which took place in the Lakshmi Touring Talkies at Lourdhammalpuram in Tuticorin on 29 <sup>th</sup> July 1979.  | 22 <sup>nd</sup> January 1981<br>(Agenda for 23 <sup>rd</sup> January 1981).    |
| 5 Sixth Interim Report of Justice Thiru W.S. Krishnaswamy Naidu, One man Commission appointed to inquire into the excesses committed during the pre-emergency period between 1 <sup>st</sup> January, 1972 and 31 <sup>st</sup> May, 1975.  | 23 <sup>rd</sup> March 1981<br>(Agenda for 23 <sup>rd</sup> March 1981).        |
| 6 Report of Thiru R. Natarajan, I.A.S., One man Commission of Inquiry appointed to inquire into the incident leading to the death of one Pitchandi Thevar of Sundarapandiapuram Village in Tenkasi Taluk, Tirunelveli District on the 12 <sup>th</sup> November, 1978 in the custody of the Tenkasi Police.   | 10 <sup>th</sup> April 1981<br>(Agenda for 10 <sup>th</sup> April 1981).        |
| 7 Report of Thiru M.D. Murugesan, Additional District and Sessions Judge, Madurai, One man Commission of Inquiry appointed to inquire into the death of two life convicts in the Central Prison, Trichy in August, 1979.  | 30 <sup>th</sup> April<br>1981(Agenda for 4 <sup>th</sup> May 1981).            |
| 8 Report of Thiru R. Natarajan, I.A.S. One man Commission of Inquiry appointed to enquire into the circumstances leading to and the cause of the death of one Marimuthu in Police Custody in Manalmedu Police Station Thanjavur District on the 13 <sup>th</sup> September, 1978.   | 13 <sup>th</sup> May 1981<br>(Agenda for 13 <sup>th</sup> May 1981).            |
| 9 One man Commission Report of Thiru T.S. Sankaran, I.A.S., appointed to enquire into the police firing incident at Madurai on 4 <sup>th</sup> January, 1980.   | 1 <sup>st</sup> September 19u81<br>(Agenda for 1 <sup>st</sup> September 1981). |
| 10 Seventh interim Report of Hon. Late Justice W.S. Krishnaswamy Naidu Commission of Inquiry appointed to inquire into the alleged excesses committed during the Pre-emergency period between 1 <sup>st</sup> January 1972 to 31 <sup>st</sup> May 1975 (Tamil).  | 2 <sup>nd</sup> February 1982<br>(Agenda for 2 <sup>nd</sup> February 1982).    |
| 11 One man Commission Report of Justice Thiru C.J.R. Paul, Retired Judge of Madras High Court, appointed to enquire into the facts and circumstances leading to the death of Thiru C. Subramania Pillai, Verification Officer, Hindu Religious and Charitable Endowments Department at the Inspection Bungalow belonging to Tiruchendur Devasthanam on 26 <sup>th</sup> November, 1980 and to recommend suitable measures to prevent the recurrence of such incident (Tamil). | 2 <sup>nd</sup> February 1982<br>(Agenda for 2 <sup>nd</sup> February 1982).    |
| 12 Eighth Interim Report of Justice Thiru N.S. Ramaswami, Retired Judge of the Madras High Court, One man Commission appointed to inquire into the excesses committed during the pre-emergency period between 1 <sup>st</sup> January, 1972 and 31 <sup>st</sup> May, 1975.   | 24 <sup>th</sup> March, 1982<br>(Agenda for 24 <sup>th</sup> March, 1982).      |

- | (1)   | (2)   |
|---|---|
| 13 Ninth and Final Report of Justice Thiru N.S. Ramaswami, Commission of Inquiry appointed to inquire into the excesses committed during the Pre-emergency period between 1 <sup>st</sup> January 1972 and 31 <sup>st</sup> May 1975.   | 31 <sup>st</sup> March, 1982<br>(Agenda for 31 <sup>st</sup> March, 1982).  |
| 14 The findings and observations of the Report of justice Ramaprasad Rao Commission of Inquiry into certain allegations against Hon. Chief Minister other Ministers of Tamil Nadu and other Public Servants in granting and issue of licences for manufacture of arrack and Indian made Foreign Spirits and for the wholesale supply and retail supply of the same and matters connected with such grant (English). | 15 March, 1984<br>(Agenda for 16 <sup>th</sup> March, 1984).                |
| A copy of the Report was kept in Library on 14 <sup>th</sup> March, 1984 with the permission of the Speaker printed copies of the Report were circulated to the Members from 14 <sup>th</sup> September, 1984.  |   |
| 15 Report of Thiru A.M. Nanjappan, Commission of Inquiry appointed to inquire, into the death of 'Daivamani' alias 'Kullundu' in Police lock-up on 15 <sup>th</sup> March, 1983 in Kitchilipalayam Police Station at Salem Town.  | 29 <sup>th</sup> March, 19u84<br>(Agenda for 30 <sup>th</sup> March, 1984). |

**CHAPTER XXVII**  
**SPEAKER'S IMPORTANT RULINGS**

During the period the Speaker gave the following three important Rulings:-

(1) On the 24<sup>th</sup> March 1983, Hon. Speaker gave the following ruling when Thiru R. Umanath raised a point of order in regard to the admission of a Writ petition in the High Court against certain remarks of Hon. Chief Minister in the course of his speech made on the floor of the House about the High Court Judges on 2<sup>nd</sup> February 1983. Hon. Member has raised the issue only on the basis of newspaper reports published to day.

“It is not appropriate for us to say that the Courts should not entertain any such case. But if a case filed in the Court questions the privileges of the Legislature or affects the privileges of the Members, there by preventing them from taking part in the proceedings of the House it has been the parliamentary tradition to advise and direct the members that they need not obey the summons issued by the Court and that they need not subject themselves to the jurisdiction of the Court and direct the Government to apprise the Courts about the clear constitutional provisions in this regard, thought their Law Officers.

As far as this issue is concerned, there is no information whether the Hon'ble Chief Minister has received any notice or summons from the Court. If such a summons is received, and if this House is informed about it, steps would be taken to protect the rights of this House.”

On the 30<sup>th</sup> March 1983, Hon. Speaker announced that he has received a letter from the Hon. Chief Minister, stating that he has received a Notice in W.P. No. 2074/83 of the High Court and placing the same before the Hon. Speaker for suitable directions in the matter. Hon. Speaker gave the following ruling:-

“The Court proceedings have initiated questioning the speech delivered by him on the floor of this House. Even if the examine it superficially it clearly impinges not only the privileges of this House but also questions certain fundamental and basic concepts of our Constitution itself.

As I require sometime to examine all these questions, till I give my final decision in this matter to this House, Hon. Thiru M.G. Ramachandran, as a Member of this House and



Chief Minister need not submit himself to the summons received by him from the High Court and he also need not enter appearance in the Writ Petition in compliance with the notice received from the Court.

I would give my ruling on this question within a week.

On the 5<sup>th</sup> April 1983, Hon. Speaker gave the following final ruling in the above matter:-

“Article 194 of the Constitution of India reads as follows:-

194(2) No Member of the Legislature of the State shall be liable to any proceedings in any Court in respect of anything said or any vote<sup>4</sup> given by him in the Legislature.....”

Hence it is the fundamental right conferred on either House to a State Legislature and no Court can take action or Prosecute any member in respect of anything said or any vote given by him in the Legislative Assembly or Council Whoever does not recognize this right of this House and questions or whoever attempts to contravene or diminish this right would be committing a contempt of this House. No court has any jurisdiction or right to question or tamper this privilege.

As far as I am concerned, the writ filed against the Chief Minister for the speech delivered by him on the Floor of this House is not in any way violative of Article 211 of the Constitution. Even if it is violative, it is against the constitution to initiate any action against him in any Court. That will not only affect the rights and Privileges of this House, but would also be a gross contempt of this House.

Further as already declared by me on 30<sup>th</sup> March 1983, so long as the Ministry retains the confidence and support of this House, it could continue in office. On the other hand unless the Courts transform themselves as the Legislature they cannot vote the Chief Minister out of office having contravened certain provisions of the Constitution. So I hold, following precedents and provisions of the Constitution. So I hold, following precedents and privileges followed in Parliament and other State Legislatures under similar circumstances and also in pursuance of the privileges of this House, the Hon’ble Chief Minister shall not appear in Court and argue his case. But law officers of the Government should bring to the notice of the Courts about the special privileges guaranteed in the Constitution of India for the State

Legislatures and impress upon the Court the need to dismiss the case against the Chief Minister which is based on the proceeding of the House.”

(2) On the 17<sup>th</sup> February, 1984. Hon. Speaker gave the following ruling:-

“I have seen to-day in the news papers that a ‘writ of Quo Warranto’ has been filed against the secretary, Tamil Nadu Legislative Assembly. I have already announced in this House how the secretariat of the Tamil Nadu Legislative Assembly has functioned so far and how it will function in the future. Only this House has the sole jurisdiction to consider under what authority he is functioning as the Secretary of House. Nobody else has any right to discuss this matter or raise it in any Court of Law or any forum. If that is done, it will amount to committing contempt of the House.

The Secretary is appointed by the Governor under Article 187 of the Constitution of India in consultation with the Speaker and functioning in accordance with the Tamil Nadu Legislative Assembly Secretariat Service Rules.

Further I request the State Government to explain the Constitutional position in this regard before the High Court through its Law Officers”.

The High Court ultimately dismissed the petition for issue of Writ of Quo Warrant to Thiru G.M. Alagarwamy who was appointed as Commissioner and secretary Legislative Assembly Secretariat by a Government Order, dated 11<sup>th</sup> January, 1984.

(3) On the 17<sup>th</sup> February, 1984, the Speaker made the following announcement regarding independence of the Legislative Assembly Secretariat under the control of the Speaker.

“There are misconception over the functioning of the Legislative Assembly Department, eventhough it is under my full control and functions without any interference from the Government in accordance with the Legislative Assembly Rules framed under the Constitution. Therefore to clear the above misconception, the Governor in consultation with me has issued as order that the legislative Assembly Secretariat will be under the independent control of the Speaker from 16<sup>th</sup> February 1984.

This Department will hereafter function as Legislative Assembly secretariat from 16<sup>th</sup> February 1984. The secretary will be called as Secretary for this House and, Commissioner and Secretary for the Secretariat. It is because that he is equivalent to that of the other Commissioner and secretaries of the Government”.

## CHAPTER XXVIII

### SPECIAL REFERENCES

During the period, Special references were made on 8 occasions. The details are as follows:-

(1) On the 19<sup>th</sup> July 1980, Leader of the House, on behalf of the House made a land tributary reference to the national achievement about successful launching of 'S.L.V.3. Rohini' in to the orbit and conveyed felicitations to the Indian scientists on behalf of the House. The Speaker also associated himself with the compliments paid to the scientists.

(2) On the 30<sup>th</sup> July 1980, the Leader of the House on behalf of the House expressed appreciation to the Indian Hockey Team for its success in the Olympics held at Moscow and congratulated its members. The speaker also associated himself with the compliments paid to the team.

(3) On the 4<sup>th</sup> April, 1981 the speaker extended his warm welcome on behalf of the House to the Parliamentary Delegation from Indonesia, who were witnessing the proceedings of the assembly on that day.

(4) On the 14<sup>th</sup> May, 1981, the speaker referring to the shocking incident in which Pope John Paul II was shot at on 13<sup>th</sup> May 1981 in Vatican City and his serious condition, expressed his anguish and conveyed the good will of the House and wished him speedy recovery and long life.

(5) On the 26<sup>th</sup> August 1981, The Speaker was felicitated on his 56<sup>th</sup> Birthday by the Members of various parties on behalf of their parties, the Leader of the House and the Chief Minister.

(6) On the 7<sup>th</sup> March 1983, the Speaker, the Leader of the House, Thiruvalluvar N. Sankaraiah, S. Alargarsamy, P. Nedumaran, P. Mohammed Ismail, R. Navaneethakrishnan Pandian, K.S.G. Haja shareef and K. Anbazhagan extended their warm welcome to the beginning of the Non-Alligned Conference at New Delhi on 7<sup>th</sup> March, 1983.

(7) On the 16<sup>th</sup> march 1983, the speaker, on behalf of the House paid Homage to Karl Marx, for his 100<sup>th</sup> Death Anniversary.

(8) On the 9<sup>th</sup> April 1984, the speaker on behalf of the Tamil Nadu Legislative Assembly and himself congratulated Indian Cosmonaut Rakesh Sharma for his pioneering effort as the First Indian in space through the Russian Space ship 'SOYUZ-D 11' and commended that it was a proud moment for the Indian space Technology and the Joint Indio-U.S.S.R. efforts.

## **CHAPTER XXIX**

### **DISCLOSURE OF ASSETS OF MEMBERS OF THE LEGISLATURE**

On 27<sup>th</sup> August 1969 the following resolution was passed in the Tamil Nadu Legislative Assembly:-

“Whereas the citizens of India are engaged in the great experiment of democratic socialism;

And whereas the practice of democracy has to be nurtured in our country based on high principles, political and moral;

And whereas the people should be convinced that their representatives holding office either as members of the Legislature or as Ministers hold such offices for the public benefit only and not to benefit themselves either directly or indirectly;

And whereas it is necessary in the public interest to avoid even the slightest degree of suspicion in the mind of the Common people regarding the absolute integrity of the Members of the Legislature and the Ministers;

And whereas for the purpose of achieving the above object, this House considers that Members of the Legislature including the Ministers and Presiding Officers of both the Houses should disclose their assets to the House concerned at regular intervals;

Now, therefore this House resolves that the following provisions shall be observed by all the Members of the Legislature including the Ministers and presiding Officers of both the House.

**1. Periodical disclosure of assets of Members of the State Legislature:-** Every member including Ministers and Presiding Officers of both the Houses shall-

(a) If he holds office as such on the date of this resolution, as soon as may be after such date; or

(b) If he is elected or nominated after such date, as soon as may be after such election or nomination; and

(c) Thereafter, at intervals or every twelve months ending with the 31<sup>st</sup> day of March submit to the House of which he is a member a return in the form appended of all properties owned, acquired or inherited by the Member or held by him on lease or mortgage either in his own name or in the name of any member of his family, together with details of the means by which, or the sources from which, such property was acquired or inherited.

***2. Return to be placed on the Table of the legislature and to be public documents:-***

Every return submitted under paragraph 1 shall-

(1) as soon as possible after it is submitted be placed on the table of booth House of the Legislature; and

(2) be deemed to be a public document and the authority to whom the return is submitted may, subject to such conditions including payment of fees as may be prescribed by such authority, give to any person on demand a copy of such return;

(3) Retrospective effect of the resolution- This resolution shall be deemed to have been passed by both the Houses and to have come into force on the 6<sup>th</sup> March, 1967.

Provided that the returns due on the 30<sup>th</sup> April, 1967 and the 30<sup>th</sup> April 1968 shall be submitted along with the return due on the 30<sup>th</sup> April, 1969 on or before the 30<sup>th</sup> September, 1969.

(4) This house further resolves that the Government of India may be requested to bring forward legislation incorporating the contents of this resolution.

The above resolution was passed in the legislative Council also on 28<sup>th</sup> august, 1969.

The particulars of Return of Assets furnished by the Members of the Tamil Nadu Legislative Assembly during the period 1980 to 1984 are furnished in section II Table No. XLII (Page No. 474).

**CHAPTER XXX****DIVISIONS**

Rule 95 (1) provides that if the opinion of the Speaker as to the decision of the House on a question is challenged, he shall take the vote of the House by division. During the period under review divisions were taken on four occasions, the details of which are given below:

| <i>Serial number<br/>and date on<br/>which division<br/>was taken</i> | <i>Subject</i>   | <i>4ves</i> | <i>Noes</i> | <i>Neutrals</i> | <i>Result</i> |
|---|--|-------------|-------------|-----------------|---------------|
| (1)   | (2)  | (3)         | (4)         | (5)             | (6)           |
| 1. 12 <sup>th</sup> February,<br>1981                                 | Motion moved by Thiru R. Umanath disapproving the Labour Policy of the Government under Rule 77(1) of Assembly Rules.  | 57          | 130         | 19              | Lost.         |
| 2. 1 <sup>st</sup> April, 1982  | The motion moved by Dr. V.R. Nedunchezhiyan Minister for finance for leave to introduce the Prevention of Insult to National Honour (Amendment) Bill 1982 (L.A. Bill No. 28 of 1982) | 98          | 5           | 1               | Carried.      |
| 3. 16 <sup>th</sup> November,<br>1983                                 | No confidence Motion moved by Thiru. R. Umanath expressing want of confidence in the Council of Ministers headed by the Chief Minister Dr. M.G. Ramachandran.                        | 49          | 125         | Nil.            | Lost          |
| 4. 23 <sup>rd</sup> February,<br>1984                                 | Amendment to clause (9) of the Tamil Nadu Exhibition of Films through Video cassette Recorders (Regulation) Bill, 1984 (L.A. Bill No. 8 of 1984) moved by Thiru N.S.V. Chitthan.     | 43          | 91          |                 | Lost          |

**CHAPTER XXXI****1. OFFICIAL REPORT OF THE PROCEEDINGS OF THE ASSEMBLY**

***Publication of Official Report:-*** An Official report of the day-to-day proceedings of the Legislative Assembly is published under the authority of the Hon. Speaker and the supervision of the Commissioner and Secretary, Legislative Assembly secretariat. Copies of the same are made available to every Member of the Legislative Assembly. Copies of Debates are also supplied to the Members of the Legislative Council and the Members of parliament from Tamil Nadu. Besides this, copies are sent to all Departments of Secretariat, Heads of Departments and National Libraries in the country and are exchanged with other state Legislatures on a reciprocal basis. In addition to the above, copies are dispatched to important institutions and persons inside and outside India such as:-

- (i) The Registrars of Universities;
- (ii) Chamber of Commerce;
- (iii) The Director of International Labour Office, Geneva.
- (iv) The National Librarian, National Library of Australia, Canberra;
- (v) The Secretary, chamber of Nationalities, Union of Burma Parliament, Rangoon.
- (vi) The Secretary to the Government, Union of Burma, Ministry of Judicial Affairs, Rangoon.

Mostly, the copies of debates are supplied free of cost or on exchange basis. New copies of the same are also made available to the general public for sale at the Government Press Sales Depot, Anna Salai, Madras-2.

***Number of days of Meeting and Sessions:-*** The seventh legislative Assembly met in all 301 days. The meetings were spread over 9 sessions.



The Official Report of the Proceedings have been published in 69 volumes as detailed below:-

| Year | Sessions | Date                            |                                  | Volume |     | Number of<br>volumes | Number of<br>meeting days |
|------|----------|---------------------------------|----------------------------------|--------|-----|----------------------|---------------------------|
|      |          | From                            | To                               | From   | To  |                      |                           |
| (1)  | (2)      | (3)                             | (4)                              | (5)    | (6) | (7)                  | (8)                       |
| 1880 | I        | 19 <sup>th</sup> June 1980.     | 12 <sup>th</sup> august 1980.    | 1      | 8   | 8                    | 39                        |
| 1981 | II       | 22 <sup>nd</sup> January 1981.  | 14 <sup>th</sup> May 1981.       | 9      | 23  | 15                   | 67                        |
|      | III      | 21 <sup>st</sup> August 1981.   | 1 <sup>st</sup> September 1981.  | 24     | 25  | 2                    | 10                        |
| 1982 | IV       | 2 <sup>nd</sup> February 1982.  | 7 <sup>th</sup> April 1982.      | 26     | 37  | 12                   | 47                        |
|      | V        | 6 <sup>th</sup> September 1982. | 10 <sup>th</sup> September 1982. | 38     | ..  | 1                    | 5                         |
| 1983 | VI       | 25 <sup>th</sup> January 1983.  | 27 <sup>th</sup> April 1983.     | 39     | 51  | 13                   | 61                        |
|      | VII      | 24 <sup>th</sup> October 1983.  | 18 <sup>th</sup> November 1983.  | 52     | 55  | 4                    | 17                        |
| 1984 | VIII     | 14 <sup>th</sup> February 1984. | 28 <sup>th</sup> April 1984.     | 56     | 67  | 12                   | 48                        |
|      | IX       | 8 <sup>th</sup> October 1984.   | 15 <sup>th</sup> October 1984.   | 68     | 69  | 2                    | 7                         |
|      |          |                                 |                                  |        |     | 69                   | 301                       |

*Languages of the House:-* Under Rule 85 of the Tamil Nadu Legislative assembly Rules, the business of the assembly shall be transacted in Tamil or in English or in both, provided that any Member may address the Assembly in any recognized language of the State (Telugu, Malayalam, or Kannada) or in Hindi, and provided further that the Speaker may permit any Member who cannot adequately express himself in any of the aforesaid languages to address the Assembly in his mother-tongue.

During the period under review, the Proceedings of the Assembly were generally in Tamil. There were certain occasions when some, speeches or quotations were in English.

Particulars on matters of statistical importance, viz.

- (a) Number of meetings days and volumes.
- (b) Number of speeches made by Members.
- (c) Ministers who spoke on more than 100 times.
- (d) Members who spoke on more than 100 times.
- (e) Ministers who spoke for more than 10 hours.

(f) Members who spoke for more than 10 hours.

(g) Number of supplementaries put in Tamil and English.

(h) Name of the Members who put large number of supplementary questions are furnished separately in Section II, Table No. XLIII (page No. 475)

*Expunction from Official Report:-* If the Speaker is of opinion that a word or words has or have been used in the debate which is or are defamatory or indecent, or unparliamentary or undignified or grossly irregular, he may, in his discretion order that such word or words be expunged from the Official Report of the Proceedings of the House, and all consequential alterations made in such report and make an announcement in the Assembly of the fact of his having made such order. The expunctions so ordered are indicated by an \*mark in the proceedings with a foot-note in this regard. (vide Rules 304 and 305 of the Tamil Nadu Legislative Assembly Rules).

During the term of the Seventh Assembly expunctions have been ordered on 791 occasions.

## **2. SPECIAL OCCASIONS, OTHER THAN THE PROCEEDINGS HELD IN THE HOUSE**

*Unveiling the portraits of National Leaders:-* On 9<sup>th</sup> August 1980, the portraits of

(i) Late Thiru Thanthai Periyar.

(ii) Late Dr. Ambethkar.

(iii) Late Thiru Quid-E-Millat Mohamad Ismail, and

(iv) Late Thiru Pasumpon Muthuramalinga Thevar.

were unveiled in the House by the then Governor of Kerala State Thirumathi Jothi Venkatachellum, at a gathering of Members of the Legislative Assembly and Council.

**CHAPTER XXXII**  
**ELECTION BY MEMBERS**  
**(A) PRESIDENTIAL ELECTION**

Under Article 54 of the Constitution, the President of India shall be elected by the Members of an electoral college consisting of the elected members of both the Houses of Parliament and the elected members of the State Legislative Assemblies.

The eighth Presidential Election was held in June-July 1982 and the election was conducted according to the provisions of the Presidential and vice-Presidential Elections Act 1952 and the rules made thereunder. Under Section 3 (1) of the said Act, the Election Commission had appointed the Secretary-General, Rajya Sabha as the Returning Officer and the Secretary, Tamil Nadu Legislative Assembly as one of the Assistant Returning Officers for the election. The Election Commission had fixed 12<sup>th</sup> July 1982 as the date on which poll shall, if necessary, be taken. The poll was taken on 12<sup>th</sup> July 1982. The elected Members of the Tamil Nadu Legislative assembly and one Member of Parliament specially permitted by the Election Commission to vote at Madras, cast their votes. One member of the Tamil Nadu Legislative Assembly Thiru J. Hemachandran was specially permitted by the Election Commission to vote at Delhi. The Members who voted at the Election were:-

|   |     |
|---|-----|
| Members of the Tamil Nadu Legislative Assembly ..               | 233 |
| Members of the Council of States (Thirumathi Noorjagan Razack). | 1   |

Thiru Zail Singh was declared duly elected as President of India on the 15<sup>th</sup> July 1982.

**(B) INDIRECT ELECTION TO THE COUNCIL OF STATES AND THE TAMIL  
 NADU LEGISLATIVE COUNCIL**

**Council of States**

1. *Biennial Election*:- The number of seats allotted to this State in the Council of States is 18. Of which six members retire biennially. The election to the Council of States is conducted by this Secretariat according to the principle of proportional representation by means of single transferable vote. The elected members of the Assembly are the electors for this election.

During the period under review three biennial elections were conducted to the Council of States in June 1980, July 1983 and March 1984. The biennial Election to the Council of States to fill the vacancies caused due to retirement of six members, whose term expired on 2<sup>nd</sup> April 1980 was not conducted due to dissolution of the Assembly and imposition of President's Rule in the State on 17<sup>th</sup> February 1980. The Election was however conducted in June 1980 after the constitution of seventh Tamil Nadu Legislative assembly.

The Election Commission fixed the following programme of dates for the biennial Election, held in June 1980.

- (1) 17<sup>th</sup> June 1980 as the date for the issue of notice of election in Form I.
- (2) 24<sup>th</sup> June 1980 as the last date for filing nominations;
- (3) 25<sup>th</sup> June 1980 as the date for scrutiny of nominations;
- (4) 27<sup>th</sup> June 1980 as the last date for withdrawal of Candidatures;
- (5) From 10.00 a.m. to 2.00 p.m. on 4<sup>th</sup> July 1980 as the time and date on which poll shall, if necessary, be taken.

Seven candidates had filed their nominations for six seats. Of these seven, one candidate withdrew his candidature in time. As the number of candidates was equal to the number of vacancies to be filled in, all the candidates were declared duly elected on the date of withdrawal i.e., 27<sup>th</sup> June 1980. The names of the members are furnished below:

- (1) Thiru L. Ganesan (D.M.K.)
- (2) Thiru M.Kalyanasundaram (CPI)
- (3) Thiru R. Mohanarangam (A.I.A.D.M.K.)
- (4) Thiru R. Ramakrishnan (A.I.A.D.M.K.)
- (5) Thiru M.S. Ramachandran (I.N.C.)
- (6) Thiru D. Heerachand (A.I.A.D.M.K.)

The following programme of dates was fixed by the Election Commission for the various states of biennial election, held in July, 1983.

1. 4<sup>th</sup> July 1983 as the date for the issue of notice of Election in Form I;
2. 11<sup>th</sup> July 1983 as the last date for filing nominations;
3. 12<sup>th</sup> July 1983 as the date for the scrutiny of nominations;
4. 14<sup>th</sup> July 1983 as the last date for the withdrawal of candidatures;
5. From 10.00 a.m. to 2.00 p.m. on 22<sup>nd</sup> July, 1983 as the time and date on which poll shall, if necessary, be taken.

Seven candidates had filed their nominations for six vacancies. As seven candidates contested for six seats, poll was taken on 22<sup>nd</sup> July 1983 and the following six candidates were declared duly elected on the same day:-

- (1) Thiru Aladi Aruna alias V. Arunachalam (A.I.A.D.M.K.)
- (2) Thiru M. Kadharsha (A.I.A.D.M.K.)
- (3) Thiru Era Sambasivam (A.I.A.D.M.K.)
- (4) Thiru G. Varadaraj (A.I.A.D.M.K.)
- (5) Thiru Murasoli Maran (D.M.K.)
- (6) Thiru G. Karuppaiya Mooppanar (I.N.C.)

The following programme of dates was fixed by the Election Commission for the various stages of biennial Election, held in March, 1984.

1. 12<sup>th</sup> March, 1984 as the date for the issue of notice of Election in Form I,
2. 19<sup>th</sup> March 1984 as the last date for making nominations;
3. 20<sup>th</sup> March 1984 as the date for scrutiny of nominations;
4. 22<sup>nd</sup> March 1984 as the last date for withdrawal of candidatures;
5. From 10.00 a.m. to 2.00 p.m. on 29<sup>th</sup> March, 1984 as the time and date on which the poll shall, if necessary, be taken.

Seven candidates had filed their nominations for six vacancies. As seven candidates contested for six seats, poll was taken on 29<sup>th</sup> March 1984 and the following six candidates were declared duly elected on the same day.

- (1) Selvi Jayalalitha (A.I.A.D.M.K.)
- (2) Thiru Valampuri John (A.I.A.D.M.K.)
- (3) Thiru V. Ramanathan (A.I.A.D.M.K.)
- (4) Thiru N. Rajangam (A.I.A.D.M.K.)
- (5) Thiru V. Gopalsamy (D.M.K.)
- (6) Thiru R. Thangabalu (I.N.C.)

## **B. COUNCIL OF STATES**

Bye-election:- Bye-elections to the Council of States are also held and the same procedure adopted for the biennial election is followed for these elections except that the notifications calling on elected members to fill the vacancies is issued by the election Commission instead of by the President. During the period under review two bye-elections were held in 1980 and 1983. In the year 1980, a bye-election to fill the vacancy caused by

the resignation of Thiru V.V. Swaminathan was held. Thiru P. Anbalagan the only candidate who filed his nomination for the election was declared duly elected in the above vacancy on 24<sup>th</sup> July 1980. In the year 1983, a bye-election to fill a vacancy caused due to the disqualification of Thiru R. Mohanarangam by the President under Article 102 (1) (a) of the Constitution, was conducted by this Secretariat. Thiru R. Mohanarangam, the only candidate who filed his nomination, for the Election was declared duly elected on 31<sup>st</sup> January, 1983.

### **C. TAMIL NADU LEGISLATIVE COUNCIL**

*Biennial Elections:-* the Tamil Nadu Legislative Council consists of 63 Members of whom 21 members are elected by the Members of the legislative Assembly. One third of the members of the Council retire every two years. In the biennial elections to the Tamil Nadu Legislative Council all the members of the Assembly including the nominated members are entitled to vote. The Election is conducted according to the principle of proportional representation by means of single transferable vote. Three biennial elections to the Legislative Council were held in June, 1980, July, 1983 and March, 1984.

The biennial election to the Tamil Nadu Legislative Council to fill the vacancies caused due to the retirement of seven members whose term expired on 20<sup>th</sup> April, 1980, was not conducted due to dissolution of the Assembly and imposition of President's rule in the State on 17<sup>th</sup> February 1980. The election was however conducted in June 1980 after the constitution of seventh Tamil Nadu Legislative Assembly.

The following programme of dates was fixed by the Election Commission for the various stages of the biennial election held in June-July, 1980.

- (1) 17<sup>th</sup> June 1980 as the date for the issue of notice of election in Form I;
- (2) 24<sup>th</sup> June 1980 as the date for making nominations;
- (3) 25<sup>th</sup> June 1980 as the date for the scrutiny of nominations;
- (4) 27<sup>th</sup> June 1980 as the last date for the withdrawal of candidatures;
- (5) From 10.00 a.m. to 2.00 p.m. on 4<sup>th</sup> July 1980 as the time and date on which poll shall, if necessary, be taken.

Eight candidates had filed their nominations for seven vacancies of these eight, one candidate withdrew his candidature in time. As the number of candidates was equal to the number of vacancies to be filled in, all the candidates were declared duly elected on the date of withdrawal (i.e.) 27<sup>th</sup> June 1980. The names of the elected members are furnished below:-

- (1) Thiru V.V.V. Anandam (G.K.N.C.)
- (2) Thiru S.R. Eradha (A.I.A.D.M.K.)
- (3) Thiru Kaduvetti Kannappan (A.I.A.D.M.K.)
- (4) Thiru R.D. Seethapathi (D.M.K.)
- (5) Thiru A.J. Doss (I.N.C.)
- (6) Thiru S. Muthu (A.I.A.D.M.K.)
- (7) Thiru E.V.A. Vallimuthu (A.I.A.D.M.K.)

The following programme of dates was fixed by the Election Commission for the biennial Election held in July 1983.

- (1) 4<sup>th</sup> July 1983 as the date for the issue of Notice of Election in Form I;
- (2) 11<sup>th</sup> July 1983 as the last date for making nomination;
- (3) 12<sup>th</sup> July 1983 as the date for scrutiny of nominations;
- (4) 14<sup>th</sup> July 1983 as the last date for withdrawal of nominations;
- (5) From 10.00 a.m. to 2.00 p.m. on 21<sup>st</sup> July 19u83 as the time and date on which poll shall, if necessary, be taken.

As the 12<sup>th</sup> July 1983 as declared as Public Holiday due to Ramzan, the scrutiny of nomination was held on 13<sup>th</sup> July 1983 and the last date for receipt of withdrawal of candidature was fixed as 15<sup>th</sup> July 1983.

Seven candidates had filed their nominations for seven vacancies. As the number of candidates was equal to the number of vacancies to be filled in all the candidates were declared duly elected on the date of withdrawal (i.e.) on 15th July 1983.

- (1) Thiru P. Manickam (C.P.I.)
- (2) Thiru R.M. Veerappan (A.I.A.D.M.K.)
- (3) Thiru S. Raghavanandam (A.I.A.D.M.K.)
- (4) Thiru K.Kalaimani (A.I.A.D.M.K.)
- (5) Thiru Y.S.M. Yusuff (A.I.A.D.M.K.)
- (6) Thiru S.J. Sadiq Pasha (D.M.K.)
- (7) Thiru M.P. Subramanyam (I.N.C.)

The following programme of dates was fixed by the election Commission for the various stages of the biennial election held in March 1984:-

- (1) 12<sup>th</sup> March 1984 as the date for the issue of notice of Election in Form, I;
- (2) 19<sup>th</sup> March 1984 as the last date for making nominations;
- (3) 20<sup>th</sup> March 1984 as the for scrutiny of nominations;
- (4) 22<sup>nd</sup> March 1984 as the last date for withdrawal of candidatures;
- (5) From 10.00 a.m. to 2.00 p.m. on 30<sup>th</sup> March 1984 as the time and date on which poll shall, if necessary, be taken.

Eight candidates had filed their nominations for seven vacancies. As eight candidates contested for seven seats, poll was taken on 30<sup>th</sup> March 1984 and the following seven candidates were declared duly elected on the same day:-

1. Thiru M. Karunanidhi (DMK)
2. Thiru E. Mathusudanan (AIADMK)
3. Thiru C. Ramalingam (AIADMK)
4. Thiru R. Rajendran (AIADMK)
5. Thiru A.P. Sivaraman (AIADMK)
6. Thiru Jeppiar (AIADMK)
7. Thirumathi V. Jeyalakshmi (Cong. I)

2. *Bye-election:-* During the period under review, four bye-elections to the Tamil Nadu Legislative Council were held. In the year 1980, two bye-elections were conducted by this Secretariat to fill the vacancies caused by the resignation of Thiru K. Narayanasamy Mudaliar and by the election of Thiru S.D. Somasundaram to the Tamil Nadu Legislative Assembly. As both the elections were uncontested, Thiru O.S. Duraisamy, was declared duly elected in the vacancy of Thiru K. Narayanasamy Mudaliar and Thiru Jeppiar was declared duly elected in the vacancy of Thiru S.D. Somasundaram on 27<sup>th</sup> June 1980.

In the year 1981, a bye-election to fill a vacancy caused by the election of Thiru K.A. Krishnasamy to Tamil Nadu Legislative Assembly was held. Thiru P.U. Shanmugam, the only candidate who filed his nomination for the election was declared duly elected on 23<sup>rd</sup> January 1981.

In the year 1983, a bye-election to fill a vacancy caused by the resignation of Thiru P.U. Shanmugam, was conducted by this Secretariat Thiru Valampuri John, the only candidate who filed his nomination for the election was declared duly elected in the above vacancy, on 26<sup>th</sup> February 1983.



**(D) ELECTIONS TO STATUTORY BODIES**

1. *Election to the Senate of the Madras University:-* Under section 14 of the Madras University Act, 1923 (Tamil Nadu Act VI of 1923) as amended in 1966, six members are to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its Members in accordance with the system of proportional representation by means of single transferable vote.

In 1981, the following six members filed their nominations for the six vacancies in the Senate of the madras University and they were declared duly elected on 5<sup>th</sup> February 1981:-

1. Thiru Durai Murugan.
2. Thiru C. Palanimuthu.
3. Thiru A.C. Shanmugham.
4. Thiru S. Jagathrakshakan.
5. Thiru K.Balasubramanian.
6. Dr. K.P. Ramalingam.

In 1984 the following six members filed their nominations for the six vacancies in the Senate of the Madras University and they were declared duly elected on 22<sup>nd</sup> February 1984:-

1. Dr. K. Samarasam.
2. Thiru C. Gopal.
3. Thiru Anoor P. Jagadeesan.
4. Thiru P. Venkatasubramanian.
5. Thiru L. Elayaperumal.
6. Thiru N.V.N. Somu.

2. *Election to the Senate of the Madurai Kamaraj University:-* Section 15 of the Madurai University Act, 1965 (Tamil Nadu Act 33 of 1965) provides for the election of four members to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its members in accordance with the directions of the Speaker. As regards the method of election, the principle of proportional representation will not apply to this election.

In 1982, the following four members filed their nominations for four vacancies in the Senate and they were declared duly elected on 11<sup>th</sup> February 1982:-

1. Thiru C.T. Chidambaram.

2. Thiru A. Chandrasekaran.
3. Thiru V. Balakrishnan.
4. Thiru R.T. Gopalan.

3. *Election to the Senate of the Annamalai University:-* Section 15 of the Annamalai University Act (Tamil Nadu Act I of 1919) provides for the election of three members to the Senate of the Annamalai University by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.

In 1981, the following three members filed their nominations for three vacancies in the Senate and they were declared duly elected on 5<sup>th</sup> February 1981:-

1. Thiru N. Ramachandran.
2. Thiru A. Chinnadurai.
3. Thiru K.M. Thangamani.

In 1984 the following three members filed their nominations for three vacancies in the Senate and they were declared duly elected on 22<sup>nd</sup> February 1984:-

1. Thiru A. Thangarasu.
2. Thiru R. Thiagarajan.
3. Thiru E. Ramalingam.

4. *Election to the Syndicate of Perarignar Anna University of Technology:-* Section 17 (2) (g) of the Perarignar Anna University of Technology Act, 1978 (Tamil Nadu Act 30 of 1978) provides for the election of one member to the syndicate of Periarignar Anna University of Technology by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.

In 1980, Thiru J.C.D. Prabhakaran, member of the Tamil Nadu Assembly filed his nomination for one vacancy in the Syndicate and he was declared duly elected on 5<sup>th</sup> August 1980 and continued till the period under review.

5. *Election to the Board of Management of the Tamil Nadu Agricultural University:-* Under section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971), one member has be elected to the Board of Management of the Tamil Nadu

Agricultural University from among the members of the Assembly in accordance with the directions of the Speaker.

In 1981, Thiru K. Kuppusami, filed his nomination for the one vacancy in the Board of Management and he was declared duly elected on 31<sup>st</sup> January 1981.

Consequent on the expiry of the term of office of Thiru K. Kuppusamy Hon. Minister for Agriculture moved a motion on 15<sup>th</sup> February 1984 for such election and Thiru M. Chinnaraj, was declared duly elected on 22<sup>nd</sup> February 1984.

6. *Election to the Tamil Nadu Land Improvement Board:-* Section 8 of the Tamil Nadu Land Improvement Schemes Act, 1959 (Tamil Nadu Act 31 of 1959) provides for the election of three members to the Tamil Nadu Land Improvement Board by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.

In 1981, the following three members filed their nominations for three vacancies in the Board and they were declared duly elected on the 31<sup>st</sup> January 1981:-

1. Thiru P.M. Thangavelraj.
2. Thiru S. Ramalingam.
3. Thiru K.R. Ganapathi.

Consequent on the expiry of the term of office, Hon. Minister for Agriculture moved a motion on 10<sup>th</sup> April 1984 for such election and the following members were declared duly elected on the 19<sup>th</sup> April 1984:-

1. Thiru K.M. Thangamani.
2. Dr. K. Samarasam.
3. Thiru Anbil P. Dharmalingam.

7. *Election to the Senate of Tamil University:-* Under section 18 of the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982 two members are to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its members according to the directions of the Speaker.

In 1982, the following two members filed their nominations for the two vacancies in the Senate of the Tamil University and they were declared duly elected on 10<sup>th</sup> September 1982.

1. Thiru T. Veeraswamy.
2. Thiru S. Ramalingam

8. *Election to the Senate of the Bharathiar University:-* Under section 20 of the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982) two members are to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its members according to the directions of the Speaker.

A motion for such election was moved by the Hon. Leader of the House on 17<sup>th</sup> November 1983 and the following two members were declared duly elected as members of the Senate on 17<sup>th</sup> November 1983.

1. Thiru Thiruppur R. Manimaran.
2. Thiru K. Kallan.

9. *Electyion to the Senate of the Bharathidasan University:-* Under section 25 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982) two members are to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its members according to the directions of the Speaker.

A motion for such election was moved by the Hon. Leader of the House on 17<sup>th</sup> November 1983 and the following two members were declared duly elected as members of the Senate on 17<sup>th</sup> November 1983.

1. Thiru Musiriputhan.
2. Thiru J.S. Raju.

**CHAPTER XXXIII**  
**LEGISLATIVE ASSEMBLY SECRETARIAT**

**(A) GENERAL**

Article 187 (1) of the Constitution of India requires that there shall be a separate Secretariat Staff for the House or each House of the Legislature of a State with a bicameral legislature.

In accordance with the above provisions a separate Legislature Department was formed in August 1956 like any other Departments of Secretariat. This Department was bifurcated as Legislative Assembly and Legislative Council Departments in May, 1960. As the nomenclature namely Legislative assembly Department has led to certain misconceptions, orders were issued in G.O. Ms. No. 28, Legislative Assembly Department, dated 16<sup>th</sup> February 1984, to the effect that the Legislative Assembly Department will be known as "The Legislative Assembly Secretariat" with in pendent status and powers of a Department of Government in the Secretariat including the powers of circulation.

Thiru G.M. Alagarwamy, Secretary to Government, Legislative Assembly Department was posted to act as Commissioner and Secretary of Legislative Assembly Department on 11<sup>th</sup> January 1984.

Secretary, Tamil Nadu Legislative Assembly was selected as one of the Secretaries to the Indian Delegation to the 28<sup>th</sup> Commonwealth Parliamentary Association Conference held at Nasa, Bahamas and attended the same in October 1982. During August-September 1982 Thiru T. Radhakrishnan, Deputy Secretary accompanied the study tour to Far East Countries organized by Commonwealth Parliamentary Association, Tamil Nadu Branch.

During this period, the post of the sergeant of the Assembly was upgraded as Sergeant of the Assembly, Grade-I on 20<sup>th</sup> March 1984. The post of Editor of Debates was also upgraded as Deputy Secretary (Editor) with effect from 16<sup>th</sup> October 1984.

The following additional posts were created to attend to the increase in work load during the period under review:-

|                      |    |    |    |  |
|----------------------|----|----|----|--|
| 1. Joint Secretary   | .. | .. | .. | 1 (By upgrading one existing post of Deputy Secretary) |
| 2. Deputy Secretary  | .. | .. | .. | 1  |
| 3. Committee Officer | .. | .. | .. | 1  |
| 4. Estate Officer    | .. | .. | .. | 1  |

|   |    |    |    |    |
|---|----|----|----|----|
| 5. Under Secretary                        | .. | .. | .. | 2  |
| 6. Section Officer                        | .. | .. | .. | 3  |
| 7. Tamil Reporter                         | .. | .. | .. | 2  |
| 8. Gazetted Personal Assistant to Speaker | .. | .. | .. | 1  |
| 9. Assistant                              | .. | .. | .. | 8  |
| 10. Junior Assistant                      | .. | .. | .. | 1  |
| 11. Steno-Typist                          | .. | .. | .. | 1  |
| 12. Typists                               | .. | .. | .. | 2  |
| 13. Sanitary Inspector                    | .. | .. | .. | 1  |
| 14. Record Clerk                          | .. | .. | .. | 1  |
| 15. Office Assistant                      | .. | .. | .. | 15 |
| 16. Telephone Supervisors                 | .. | .. | .. | 2  |
| 17. Cashier                               | .. | .. | .. | 1  |

During the period under review, a service association for the welfare of the staff of the Legislative Assembly Secretariat was formed with effect from 27<sup>th</sup> February 1984. The association was christened as the “Tamil Nadu Legislative Assembly Secretariat Service Association”.

There are at present 24 sections in this secretariat.

The Hostel and Library Sections continue to be common to both Legislative assembly and Legislative Council Secretariats. But they are under the administrative control of Legislative Assembly Secretariat. The Telephone Exchange is also common to both Legislative assembly and Legislative Council Secretariat though it functions under the control of Legislative Assembly Secretariat.

A separate and self contained set of rules issued in 1954 called the Tamil Nadu Legislative assembly Secretariat Service Rules issued under Clause 3 of Article 187 of Constitution of India governs the appointment and the service conditions of the Officers and staff of this Secretariat.

Adhoc Rules were issued to govern the service conditions of the newly created posts of Telephone Supervisors and Gazetted Personal assistant to Hon. Speaker. Adhoc Rules in respect of other new posts not covered by the Service Rules are under consideration.

### **SALARY OF OFFICERS AND STAFF**

During the years 1980-81 to 1984-85 the expenditure on salary and allowances of Officers and Staff of Legislative Assembly Secretariat came to Rs. 1,34,92,751.00. During

the above period the expenditure on Office expenses which includes telephone charges, other contingent expenses and purchase of books to Legislature Library came to Rs. 69,57,782.00. The details of expenditure are shown in Section II TABLE No. XLIV. (Page No. 479).

### **(B) ACCOUNTS**

#### *Salaries and Allowances of Officers of the House*

(i) *Salaries and Allowances of Speaker and Deputy Speaker:-* Article 186 of the Constitution of India provides for the payment of salaries and allowances to the Speaker and Deputy Speaker. The Tamil Nadu Payment of Salaries Act, 1951, as amended from time to time have fixed the pay and allowances of the Speaker and Deputy Speaker.

Prior to 1<sup>st</sup> April 1982, the Speaker was eligible for a salary of Rs. 1,000 and a house rent allowance of Rs. 250 per mensem. But the House Rent Allowance shall not be paid if he occupies a house provided by the State Government free of rent. Consequent on the amendment to the payment of Salaries Act 1951 the salary is enhanced to Rs. 1,500 with effect from 1<sup>st</sup> April 1982. He is also eligible for a house rent not exceeding two thousand rupees per mensem as may be fixed by the Public Works Department of the State Government for the house, the Speaker occupies in the City of Madras, but the house rent allowance shall not be paid to the Speaker, if he occupies a house provided by the State Government free of rent. This has been given effect to from 9<sup>th</sup> June 1980. In addition he is allowed the cost of 12 liters of petrol per day at the current market rate. He is provided with a conveyance, by the State during the tenure of his office. In the warrant of precedence he comes under Article 16, along with the Chairman, Legislative Council and the Chief Justice. The expenditure on telephones installed at his residence as well as in the office are met from State funds.

Similarly, prior to 1<sup>st</sup> April 1982 the Deputy Speaker was eligible for a salary of Rs. 750 and a house rent allowance of Rs. 100 per mensem. But the House Rent allowance shall not be paid if he occupies a house provided by the State Government free of Rent. Consequent on the amendment to the payment of salaries Act, 1951, the salary is enhanced to Rs. 1,200 with effect from 1<sup>st</sup> April 1982. He is also eligible for a house rent, not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government of the house the Deputy Speaker occupies in the City of Madras; but the house rent allowance shall not be paid to the Deputy Speaker if he occupies a house provided by the State Government free of rent. This has been given effect to from 9<sup>th</sup>

June 1980. In addition to the above he is allowed the cost of 12 litres of petrol per day at the current market rate. As in the case of Speaker, he is provided with conveyance, as well as telephones at the residence and in the office, the expenditure of which, is met from the State Funds, In the warrant of precedence, the Deputy Speaker comes under Article 19, along with the Deputy Chairman of Legislative Council, Judge of High Court and Visiting Ministers of other States. The expenditure on telephones installed at his residence as well as in the office are met from State funds.

The salaries and allowances of Speaker and Deputy Speaker are charged on the consolidated fund of the State under Clause 3 (a) of Article 202 of the Constitution of India.

(ii) *Functionary of the House:-* Prior to 1<sup>st</sup> April 1982, the Leader of Opposition was eligible for a salary of Rs. 750 and a house rent allowance of Rs. 100 per mensem. But the house rent allowance shall not be paid if he occupies a house provided by the State Government free of rent. Consequent on the amendment to the payment of Salaries Act, 1951, the salary is enhanced to Rs. 1,200 with effect from 1<sup>st</sup> April 1982. He is also eligible for a house rent, not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government for the house the leader of Opposition in the Legislative Assembly occupies in the City of Madras; but the house rent allowance shall not be paid to the Leader of Opposition in the Legislative Assembly if he occupies a house provided by the State Government free of rent. This has been given effect to from 9<sup>th</sup> June 1980. In addition, he is allowed the cost of 10 litres of petrol per day at the current market rate. He is provided with a Government conveyance and a telephone at Government expense at his residence. The expenditure on rental charges and local call charges are met from State Funds. In respect of expenditure on trunk call charges incurred by him at his residence it is limited to Rs. 100 per mensem. The Leader of opposition has to meet the trunk call charges over and above Rs. 100 per mensem. The salary and allowances of the Leader of Opposition are now met from the Budget of the State Legislative Assembly.

During the period under review, the expenditure incurred towards pay and allowances of the Speaker, Deputy Speaker and Leader of Opposition including travel expenses, are given in Section II-Table No. XLV (Page No. 481)



**(C) SALARIES AND ALLOWANCES AND MEDICAL FACILITIES  
TO MEMBERS AND FAMILY ALLOWANCES TO  
THE FAMILY OF THE DECEASED MEMBERS**

(i) *Salary and allowances to Members:-* Members of the Legislative Assembly of a State shall be entitled to receive salaries and allowances under Article 195 of the Constitution as may from time to time be determined by the Legislature of the State. In accordance with the above Article, provision has been made in the Tamil Nadu Payment of Salaries, Act 1951, for the payment of salary and allowances to every member of the Legislative Assembly.

*The Salary and allowances of the Members are as detailed below:-*

| <i>Period</i>                       | <i>Salary per month</i> | <i>Other Allowances p.m.</i> |  | <i>Other charges</i>   |
|-------------------------------------|-------------------------|------------------------------|--|--|
|                                     |                         | <i>Comp. Allws.</i>          | <i>Tel. Allws.</i>   |  |
| (1)                                 | (2)                     | (3)                          | (4)  | (5)  |
|                                     | Rs.                     | Rs.                          | Rs.  | Rs.  |
| Prior to 1 <sup>st</sup> April 1964 | 150                     | ..                           | ..   | ..   |
| From 1 <sup>st</sup> April 1964     | 250                     | ..                           | ..   | ..   |
| From 1 <sup>st</sup> October 1971   | 250                     | 100                          | ..   | ..   |
| From 1 <sup>st</sup> March 1974     | 250                     | 200                          | ..   | ..   |
| From 1 <sup>st</sup> April 1975     | 250                     | 200                          | 100  | ..   |
| From 1 <sup>st</sup> April 1978     | 250                     | 350                          | 150  | ..   |
| From 1 <sup>st</sup> July 1980      | 250                     | 350                          | If the Member has a Telephone at his residence Rs. 150.      | Quarterly rental charges for Telephone at Rs. 175 per quarter. |
|                                     | ..                      | ..                           | If the Member has no Telephone at his residence Rs. 200.     | ..   |
| From 1 <sup>st</sup> May 1981       | 250                     | 400                          | If the Member has a Telephone at his residence Rs. 250 p.m.  | Quarterly rental charges of Telephone at Rs. 175 per quarter.  |
|                                     | ..                      | ..                           | If the Member has no Telephone at his residence Rs. 300 p.m. | ..   |
| From 1 <sup>st</sup> April 1982     | 300                     | 400                          | 350  | ..   |

The Government announced an increase in the salary from Rs. 300 to Rs. 500 p.m. with effect from 1<sup>st</sup> April 1984. This could not be implemented since the Legislative Assembly has been dissolved before the relevant legislation could be passed and assented to.

(ii) *Medical facilities to Members of Legislature:-* Under Section 12(4) of the Tamil Nadu Payment of salaries Act, 1951 and the rules framed thereunder, Members of the

Legislative Assembly and their family members are entitled to free of charge, accommodation in the Hospitals maintained by the State Government and also medical treatment for the period of the membership. For this purpose, every Member of the Legislature is provided with an Identity Card (Prior to 13<sup>th</sup> March 1980 only Members were entitled for these facilities). The Members are also entitled to reimburse the cost of drugs purchased in the open market in connection with the treatment taken for themselves and for their family members without any ceiling in respect of the amount involved.

(iii) *Family allowance to the family of the Deceased Members of Legislature:-* Provision has been made in the Tamil Nadu Payment of Salaries Act, 1951 for payment of a sum of Rs. 250 p.m. to the family of the deceased member for the unexpired portion of the term of office, viz., till the date of dissolution of the Assembly. This has come into force with effect from 30<sup>th</sup> June 1977 (Prior to 30<sup>th</sup> June 1977 family allowance was paid at Rs. 100 p.m.).

A statement of Salary, other allowances, details of Medical Reimbursement Bill together with list of Deceased Members whose families were benefited under the family allowance scheme are given in Section II, Table No. XLVI (Page No. 482).

#### **(D) TRAVELLING ALLOWANCE AND DAILY ALLOWANCE**

Travelling and Daily Allowance are paid at such rates as may be determined by rules made by the Government.

According to the Tamil Nadu Legislature Travelling allowance Rule, 1955, a member is eligible for every journey performed to attend the meetings of the Legislature and Committee thereof.

The daily allowance for attending the meetings of the Legislative Assembly or Committees thereof is Rs. 50 per day, in respect of members who have not relinquished the whole of their salary, and for members who have relinquished whole of their salary the Daily Allowance is Rs. 70 per day.

During the period under review, no member has relinquished whole of his salary.

Members of the Legislature are appointed as members of various Government Committees constituted by the Departments of the Government. The Travelling Allowance

and Daily Allowance for attendance at these meetings are payable by the Departments with which the subject matter is concerned. In order to avoid double payments, a non-drawal certificate is obtained from this Secretariat before the claim is counter signed by the Head of the departments concerned.

During the period under review, the Members Allowance Rules Committee of Gujarat Legislative Assembly visited Tamil Nadu from 3<sup>rd</sup> to 18<sup>th</sup> October 1984.

A statement of Travelling allowance drawn by the members together, with the number of bills countersigned and the number of non-drawal certificates issued in respect of claims for attending Government Committees, is given in Section II, Table No. XLVII (Page No. 483)

**(E) BUS PASSES AND RAIL TRAVEL COUPONS; TO MEMBERS OF THE LEGISLATURE**

Members of the Legislature are provided with free non-transferable bus pass which entitles them to travel either singly or with his or her spouse or with any other companion at any time in any part of the State of Tamil Nadu, by any bus run and operated by any Transport Corporations owned by the State Government. The Bus Pass is valid during the term of the office.

Members are also provided with Railway Travel Coupons for every financial year which shall entitle them to travel either singly or with his or her spouse or any other relative in one or more journeys by any class by any Railway in India. The value of Rail Travel Coupons supplied to members in only Rs. 2,000 till 30<sup>th</sup> April 1981. This was raised to Rs. 2,500 from 1<sup>st</sup> May 1981 and to Rs. 3,000 from 1<sup>st</sup> April 1982.

The Government announced increase of Railway Coupons from Rs. 3,000 to Rs. 4,000 per annum with effect from 1<sup>st</sup> April 1984. This could not be implemented since the Legislative Assembly has been dissolved before the relevant legislation could be passed and assented to.

A statement of expenditure incurred towards the issue of the Bus passes and Rail Travel Coupons supplied to Members during the period is given in Section II-Table No. XLVIII (Page No. 484).

**(F) REIMBURSEMENT OF TELEPHONE INSTALLATION CHARGES**

Under sub-section (47-c) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951 every Member shall be entitled to have a Telephone at his residence. The installation charge is alone met by Government and other charges in relation to deposit, rental, local calls, Trunk Calls or charges for reconnection, shifting, etc., will have to be met by the members themselves. The expenses on account of installation charges will be initially met by the members and will be reimbursed subsequently on production of receipt from the Telephone Department for having installed the telephone at their residence. The reimbursement is allowed only once during the term.

They are also eligible to get an interest free advance which shall be recovered in 24 equal instalments to meet the expenses in connection with the payment of deposit for installation of a Telephone at his residence.

A statement of expenditure towards the reimbursement of Telephone installation charges and the amount of advance paid to members to meet the expenses towards deposit for installation of Telephone at residence of members is given in Section II-Table No. XLIX (Page No. 485).

**(G) PENSION TO FORMER MEMBERS OF THE LEGISLATURE**

The scheme for payment of pension to former Legislators was first introduced in 1975, by an amendment to the Tamil Nadu payment on Salaries Act, 1951. Such of those persons who have served for a period of ten years or two terms in the Legislative Assembly after the 1<sup>st</sup> day of March 1952 were paid pension at the rate of Rs. 250 per mensem.

In 1980, the term of membership for eligibility for payment of pension was reduced to one term by an amendment to the relevant provisions of the Act. The term was also completed as not less than one year and not more than five years. It also provided for the payment of an additional pension of Rs. 50 for every further period of one year, exceeding five years subject to a maximum of Rs. 500 per mensem. These provisions came into force with effect from 13<sup>th</sup> March 1980.

Pension was sanctioned to 637 former members by virtue of the above amendment including those who were already drawing pension under the 1975 scheme.

Pension is now claimed by the Authorised Officer without any claim preferred by the pensioner and credited to the account of the pensioner in the Bank, nominated by the Pensioner, every month.

Tamil Nadu Payment of Salaries Act 1951, was again amended by Act No. 10 of 1982, extending the pension scheme to all those who were members of the Tamil Nadu legislature after 15<sup>th</sup> August 1947. Necessary provisions were also made extending the pensionary benefits to those persons who had served in the erstwhile Travancore Cochin State Legislature and Andhra Pradesh State Legislature and represented the territories which have been transferred to the State of Tamil Nadu after 1<sup>st</sup> November 1956 and 1<sup>st</sup> April 1960 respectively.

By this amendment 36 former members from Travancore Cochin Legislature and Andhra Pradesh Legislature became eligible for pension in addition to those who were receiving pension in accordance with the earlier provisions.

Legislators pension will not be paid to any person for the period during which such person was or is in receipt of pension for having been a member of the Parliament or any other State Legislature or honorarium either from any state or the central Government or from any Company or Statutory body owned or controlled by any State or the Central Government, and if the amount of such pension or honorarium is less than the pension to which he is entitled under the Payment of salaries Act, 1951 such person is entitled to receive only, the difference as pension.

As on date (15<sup>th</sup> November 1984) 556 former members are drawing their pension.

The Tamil Nadu Payment of salaries Act, 1951 as amended by Act 10 of 1982 also provides Medical facilities to former members of the Legislature from 13<sup>th</sup> March 1980. They are entitled to accommodation in 'B' Class wards and treatment in the hospitals maintained by the State Government free of charge including diet. They are also entitled to reimbursement of cost of drugs purchased in the open market for a maximum limit of Rs. 200 per year. This limit has been enhanced to Rs. 400 per year with effect from 1<sup>st</sup> April 1984.

The statement of expenditure incurred towards the payment of pension and medical reimbursement to former members of the Legislature Assembly up to and inclusive of 15<sup>th</sup> November 1984 year wise during the period is given in Section II-Table No. L (Page.486).

### **(H) A SEARCH FOR SEPARATE BUILDING COMPLEX FOR THE TWO HOUSE AND ITS SECRETARIATS**

The Legislative assembly is at present situated in Fort St. George. This is a historical place. The site was obtained by East India Company in 1640. The old Fort was demolished in 1711 and new structures were built and assumed its present shape in 1781. The present Legislative Assembly Chamber and the block was built in 1910.

The question of construction of a suitable building for housing the Legislative assembly, Legislative Council and their secretariat has been engaging the attention of the different Government and the legislature from time to time beginning from 1909. The Chamber was built to serve the then Governor-General in Council-the council consisting of 20 members. This was remodeled in 12921 by addition of Galleries to house the enlarged provincial Legislative council consisting of 50 members, constituted under the Government of India Act, 1919.

In 1937, when the State Legislature became bicameral under the Government of India Act, 1935, the assembly had its sitting in the Senate House after remodeling it to suit the needs of the Assembly at a cost over Rs. 2 lakhs. It was stated then that a 'suitable Parliamentary House will have to be constructed in Madras some day'. This never came to be realized.

Again, when the Assembly was constituted after Independence in 1947, a temporary building was constructed in the government Estate, Anna Salai in 1952 and the assembly functioned there till 1957. This building was later converted as Kalaivanar Arangam. The Legislative Council held its sitting in the assembly Chamber in Fort St. George. The Secretariats for the legislative assembly and Legislative Council were scattered in Anna Salai and in Fort St. George.

In 1957, the Assembly and its Secretariat was also again shifted to Fort St. George for the convenience in view of lesser number of members in the Assembly after the reorganisation of States. The accommodation provided for his Secretariat in Fort St. George then was by no mean sufficient to meet the needs of a modern Legislature and their Secretariats and the members were not provided with any facilities-not even an adequate lounge. Only a part of Library was shifted from Government Estate to Fort St. George in

view of limited accommodation provided for and the Library continued to function in the cellar of the Rajaji Hall.

In 1975, the Government sanctioned the construction of a Multistoreyed building in fort St. George to provide accommodation for the assembly and Council in the Old Building by shifting some of the Departments of Secretariat in the proposed building. Though some of the Departments of the Government were shifted to the Multi-storeyed Building after its construction, sufficient accommodation was originally thought was not released to the assembly and Council to provide necessary facilities to Members and for accommodating the Library and other requirements of the legislature Secretariats.

During the course of discussion of Budget in 1979, when Members raised the inadequacy of accommodation for Legislature and Legislature Secretariats and lack of facilities for Members, the Hon. Minister (Finance) announced in the House that the Government have decided to construct a new building to house the legislature. As the Assembly was dissolved thereafter in 1980 immediate follow up action could not be initiated.

This issue was again taken up soon after the Constitution of the seventh Assembly and it was decided to go ahead with the proposal.

In pursuance of the above decision, a High Level Ministerial Committee consisting of Hon. Chief Minister as the Chairman and an official High level Committee under the Chairmanship of Chief Secretary were constituted in G.O. Ms. No. 174, dated 22<sup>nd</sup> September 1980 to implement expeditiously the Government decision to build the Legislature Building Complex with all modern amenities and facilities for the Chambers of both the Houses, their Committees, their Secretariats, Library, other requirements of Legislature and the executives.

It has also been decided that the matter be dealt with in three stages, namely (i) to acquire the selected site or select a site; (ii) to have necessary designs and plans drawn up and accord sanction therefore after approval.

#### **EFFORTS TAKEN DURING THE PERIOD FOR CONSTRUCTION OF LEGISLATURE BUILDING COMPLEX**

The late Prime Minister Mrs. Indira Gandhi readily agreed to make available one site where old buildings are standing. When the proposal was published archeological Department of Government of India raised certain objections to pull down buildings now in

this place and also the local Defense establishments wanted not only space just opposite to Fort but also cost of construction of new buildings of equal area and also compensation for the land. In view of these difficulties, the State Government decided to locate the new Legislature Building in a site of its own. The official Level Committee met several times for identifying a suitable site for the purpose. At its meeting held on 15<sup>th</sup> June 1982, the official level Committee recommended the site of about 19 acres opposite to Fort St. George. This recommendation was accepted by the Ministerial high Level Committee on 19<sup>th</sup> January 1983.

Thereafter the Ministerial High Level Committee informally examined the details of consumer's requirements of the building with the Chief Engineer (Buildings), and the Chief Architect for the Government of Tamil Nadu on 7<sup>th</sup> April 1983 and finalised and approved the consumer's requirement at its informal meeting held on 22<sup>nd</sup> July 1983. It was decided that the Legislature Building Complex should be designed to have a basement and upper stories not exceeding four for the present with foundation to carry two more stories in the future. The basement will accommodate Legislature archives, printing press, Workshops and Stores, A/C Plant, Electricity station, Generator Room, Telephone Exchange etc., The Main assembly and Council chamber will be on the first floor (2<sup>nd</sup> Store above basement).

The Assembly Chamber should have a capacity to seat 29 Members now to be expanded to 470 later. Similarly the Council Chamber will have a capacity to seat 80 members now to be expanded to 120 later. Apart from these main areas, the Complex should also have modern facilities for the proper functioning of a Legislature and with sufficient provision for expansion to suit the needs. Any Complex planned must serve for centuries.

It was further decided on 7<sup>th</sup> April 1983 to conduct an open architectural competition in order to obtain an outstanding design concepts for the construction of the proposed Legislature Building Complex and to award prize for outstanding designs as follows:

|                 |    |    |    |                                    |
|-----------------|----|----|----|------------------------------------|
| 1. First Prize  | .. | .. | .. | Rs. 1,00,000 (One lakh)            |
| 2. Second Prize | .. | .. | .. | Rs. 75,000 (Seventy five thousand) |
| 3. Third Prize  | .. | .. | .. | Rs. 50,000 (Fifty thousand)        |

It was also decided that the First Prize winning architect would be retained for rendering architectural services on mutually acceptable terms and conditions. A sum of Rs.



3,00,000 (Three lakhs) was sanctioned for this purpose in G.O. Ms. No. 88, Legislative Assembly Department, dated 2<sup>nd</sup> May 1983.

A Board of Assessors for judging the architectural competition was also constituted as follows:-

1. Hon. Chairman, Legislative Council.
2. Hon. Speaker, Legislative Assembly.
3. Hon. Minister for Finance.
4. Hon. Minister for Public Works.
5. Chief Engineer (Buildings), Public works.
6. Government Chief Architect; and 5 Architects from the India Institute of Architects.

In the Competition, 39 designs were received for selection by the Board of Assessors. At its meeting held on 16<sup>th</sup> and 17<sup>th</sup> of December 1983, the Board of assessors short listed six designs for detailed examination. Though none of the designs complied with all the requirements, they selected three designs for awarding prizes at the meeting held on 20<sup>th</sup> September 1984 so that the architect can be asked to evolve a design to suit the needs. The architects also opined if a better site could be selected (as the site opposite to Fort St. George did not site could be selected (as the site opposite to Fort St. George did nor have sufficient breadth) it would be better in the long run. The first prize went to the design received from Thiru Madhav V. Naik, Ne4w Delhi, the second to Thiru C.P. Sabharwal and Associates, New Delhi and the third to Thiruvargal Patel and Grower Kanti and Paresh associate, Baroda. The Board of assessors also decided to award two more consolation prizes of Rs. 25,000 each for the other two designs also.

In view of the Architects Opinion no final decision as to the choice of the site has been made by the Government. This matter will have to be pursued in future if mere facilities are to be provided for the functioning of the Legislature.

#### **I. INSTALLATION OF METAL DETECTORS IN THE ASSEMBLY**

To have a better security check of the Visitors to the Galleries, two metal Detectors have been installed on the advice of the Security Officers.

#### **J. PORTRAITS IN THE ASSEMBLY CHAMBER**

The following portraits adorn the Assembly Chamber:-

1. Mahatma Gandhi .. .. (Unveiled in 1948)
2. Thiru Rajaji .. .. (Unveiled in 1948)

- |  |    |    |                    |
|--|----|----|--------------------|
| 3. Saint Thiruvalluvar                         | .. | .. | (Unveiled in 1964) |
| 4. Thiru C.N. Annadurai                        | .. | .. | (Unveiled in 1969) |
| 5. Thiru K. Kamaraj                            | .. | .. | (Unveiled in 1977) |
| 6. Thanthai Periyar                            | .. | .. | (Unveiled in 1980) |
| 7. Dr. Ambedkar                                | .. | .. | (Unveiled in 1980) |
| 8. Pasumpon Semmal Muthuramalinga<br>Thevar .. | .. | .. | (Unveiled in 1980) |
| 9. and Quaid-e-Millath Muhamed Ismail          |    |    | (Unveiled in 1980) |

The busts of Thiruvalargal L.D. Swamikkannu Pillai, President, Madras Legislative Council and Rajagopalachariyar, President, Madras Legislative Council also adorn the assembly Lobby.

## CHAPTER XXXIV

### TAMIL NADU LEGISLATURE LIBRARY

#### 1 LEGISLATURE LIBRARY

The Tamil Nadu Legislature Library, which was established in the year 1920 on a regular basis and in the course of the years it has acquired very useful collections of books brought out by the book trade as well as the Government (Central and State) publications. The Library is located in the Ground Floor of the old Secretariat building at Fort St. George. The Legislature Library is mainly intended for the use of the members of the Tamil Nadu legislature. However, Officers of the Legislature secretariat and the Departments of the Secretariat are allowed to consult books and other publications for official purposes. Besides bonafide research scholars are allowed to make use of the Library for their thesis work. The Library is kept open during regular office hours except on Sundays and other Government holidays. During meeting days of the Legislative Assembly and the Legislative Council, the Library is kept open from 8.00 a.m. to 7.00 p.m. The reading room located at the Legislators' Hostel function from 10.30 a.m. to 5.00 p.m. during non-meeting days and during meeting days 8 a.m. to 8 p.m.

The Library has a good collection of book on Humanities, especially in the disciplines of History, Politics, Law, Economics, Geography, Industrial managements, Physiology, Literature and Sociology, besides Codes and Manuals, House of Common debates, Congressional Records of U.A.S., Proceedings of the parliament of Australia, assembly and Council Debates of various States, Lok Sabha Debates, Act of Central and State Government and Law reports.

Books are classified according to the Colon Classification current issues of all leading periodicals and daily newspapers are made available in the reading room of the main Library at Fort St. George.

Dailies in English, Tamil and some other Indian Languages are received on complimentary basis various magazines dailies and journals both Indian and Foreign are being subscribed for.

Year-wise particulars of receipt of such periodicals and Newspapers are as follows:-

|    |                                |    |    | <i>Year</i> |      |      |      |      |
|----|--------------------------------|----|----|-------------|------|------|------|------|
|    |                                |    |    | 1980        | 1981 | 1982 | 1983 | 1984 |
| 1. | <i>Magazines and Journals-</i> |    |    |             |      |      |      |      |
|    | Subscribed                     | .. | .. | 56          | 59   | 59   | 68   | 82   |
|    | Complimentary                  | .. | .. | 87          | 90   | 90   | 97   | 97   |
| 2. | <i>Newspapers-</i>             |    |    |             |      |      |      |      |
|    | Subscribed                     | .. | .. | 25          | 25   | 26   | 26   | 26   |
|    | Complimentary                  | .. | .. | 36          | 32   | 34   | 36   | 38   |

The Library has a collection of 32,081 publications as on 15-11-1984 which includes publications received on complimentary basis also. The figures is exclusive of Back Volumes of Periodicals, Parliamentary Debates and other publications.

Year-wise particulars of books purchased during 1980-1984 are as follows:

|    |                        |    |    | <i>Year</i>      |      |      |      |      |
|----|------------------------|----|----|------------------|------|------|------|------|
|    |                        |    |    | 1980             | 1981 | 1982 | 1983 | 1984 |
|    |                        |    |    | (as on 15-11-84) |      |      |      |      |
| 1. | Books purchased        | .. | .. | 297              | 535  | 469  | 409  | 361  |
| 2. | Complimentary received | .. | .. | 26               | 117  | 68   | 365  | 98   |

### **(B) CURRENT AWARENESS SERVICE**

“LIGIS ALERT”- A Current Awareness Service is being brought out with a view to keep the Members of the Legislature informed of some of the articles which appear in the Newspapers/Periodicals received at the Legislature Library.

|  | <i>Year</i> |      |      |      |      |
|--|-------------|------|------|------|------|
|  | 1980        | 1981 | 1982 | 1983 | 1984 |
| Number of issue of Legis alert Brought out | 8           | 15   | 9    | 6    | 4    |
| Number of articles indexed .. ..           | 217         | 1192 | 601  | 421  | 434  |
| Number of requests supplied .. ..          | 51          | 61   | 42   | 36   | 10   |

The Library receives the Administrative Reports of the various Government Departments of the state Government as well as Government of India. Reports of the Co-operative Societies, the Municipalities and the Public Undertakings besides reports of Inquiry Commissions and Committees appointed by the Government of Tamil Nadu and Government of India are also being received in the Library. Year-wise particulars in respect of such reports received during the years 1980 to 1984 are furnished below:-

|                                    | <i>Year</i> |      |      |      |      |
|------------------------------------|-------------|------|------|------|------|
|                                    | 1980        | 1981 | 1982 | 1983 | 1984 |
| Number of reports received .. .. . | 97          | 101  | 122  | 134  | 128  |

Members of Parliament as well as other prominent persons also make use of the Legislature Library.

### **VISIT OF OTHER STATE LEGISLATURE LIBRARY COMMITTEES**

During the period under review the following State Legislature Library Committees visited the Library.

#### **1982**

Library Sub-Committee of Andhra Pradesh Legislative Assembly to Madras from 6<sup>th</sup> to 9<sup>th</sup> June 1982.

#### **1983**

Library Committee of Assam Legislative Assembly to Madras from 10<sup>th</sup> and 11<sup>th</sup> October, 1983.

#### **1984**

Andhra Pradesh Library Committee to madras on 18<sup>th</sup> January 1984

Library sub Committee-II of Bihar Legislature to Madras from 18<sup>th</sup> October to 1<sup>st</sup> November 1984.

### **(C) SERVICES TO MEMBERS**

(Reference and Research Section)

In order to achieve better co-ordination of the work done by the Research Reference and Library Sections, the Reference and Research Section, which was constituted on the 12<sup>th</sup> April 1957 to assist the members of the Legislature in the discharge of their Legislative Functions was redesignated as Library II Section with effect from 1<sup>st</sup> October 1980.

The following are some of the important items of work attended to by the section during the period under review:-

1. Issue of Information Sheets and Bulletins of matter of interest to Members.
2. Preparation of Brief Record of Proceedings of each day of the meetings of the Assembly.
3. Furnishing information relating to activities of various Departments of the Government and other Statistical Information, as and when required by the Members.
4. Issue of Identity Cards and V.I.P. Bus passes to Members after every General Elections.
5. Distribution of books and Publications of the State Government and Government of India which are not placed on the Table of the House, to the Members.
6. Supply of stationery obtained from the Government Press to the Members.
7. Preparation of Who's who after the General Election.

### **(1) ASSISTANCE TO MEMBERS**

During meeting days a "NOTICE AND ENQUIRY OFFICE" is also opened in this section. Every assistance is rendered to the Members in drafting, Questions, Resolutions, Amendments to Bills and any other assistance that may be required by them like making out typed copies of notice, letters, etc., in connection with their work as Legislators.

### **(II) PUBLICATIONS**

- (i) Who's who of Members of the Tamil Nadu Legislative Assembly, 1980 after General Election and Four supplements thereof.
- (ii) Hand Book for Members 1980-Both in Tamil and in English.
- (iii) Legislator's Diary for the years from 1980 to 1984.

### (III) BRIEF RECORD OF PROCEEDINGS

During meeting days, as soon as the House rose for the day. A Brief Record of the Proceedings is prepared and circulated to the Members as far as possible on the same evening itself. Three hundred and one such Brief Record of Proceedings were issued during the period under review.

### (IV) INFORMATION SHEETS

Any information which is of interest to the Members, such as seating arrangements in the legislative Assembly Chamber, arrangements for distribution of books and publications, availability in the Library of reference books and reports of various Committees appointed by the State Government and the Government of India or other statutory bodies and film shows arranged for the Members is communicated to the Members of the Assembly by means of Information Sheets in Tamil and in English. Three hundred and twenty five such Information sheets were issued during the period under review.

### (V) INSTALLATION OF PORTRAITS IN THE ASSEMBLY CHAMBER

Thirumathi Jothi Vencatachalam, Governor of Kerala, unveiled the portraits of Thiru Pasumpon Muthuramalinga Thever, Thanthai Periyar, Dr. Ambedkar and Thiru Quaid-E-Millat Mohamed Ismail in the Assembly Chamber on 9<sup>th</sup> august 1980.

### (VI) ANNUAL FREE SUPPLY OF STATIONERY TO MEMBERS

As per the revised orders issued in G.O. Ms. No. 192, Legislative Assembly, dated 16<sup>th</sup> September 1981 the following articles of stationery are supplied free to each member, annually from the year 1982 on wards.

- |   |  |              |
|---|--|--------------|
| 1. Letter pads of 100 leaves bearing the Member's State Emblem in Tamil in Royal blue colour (1/8 size) .. .. . |  | 25 pads      |
| 2. Envelopes bearing members' State Emblem in Tamil in Royal Blue colour with Glued closing ends.               | Oblong size covers. Small size covers. | 500<br>1,000 |
| 3. Jotter type of Ball point pen with Two jotter type refills either in Black or Blue colour                    |  | 1 set        |
| 4. White cut sheets .. .. .   | 1 Ream (or) 500 sheets.                |              |

## **CHAPTER XXXV**

### **COMMONWEALTH PARLIAMENTARY ASSOCIATION**

The commonwealth Parliamentary Association is an organisation formed to aid and promote understanding and co-operation between the Countries of the Commonwealth which have Parliamentary System of Government. It arranges for exchange of individuals or groups from one country to another. The Headquarters of the Association is in London.

The Commonwealth Parliamentary Association was founded in 1911 as the Empire Parliamentary Association and its affairs were administered by the United Kingdom Branch. Evolving with the Commonwealth, the Commonwealth Parliamentary Association adopted in 1948 its present name and changed its rules to enable all member Branches to participate in the Association's management.

A Branch of the Association was formed at madras on a resolution passed by the Assembly on 28<sup>th</sup> September, 1955 and by the Council on 30<sup>th</sup> September 1955.

### **OFFICE BEARERS**

The Speaker, Tamil Nadu Legislative Assembly and the Chairman, Tamil Nadu Legislative Council are the ex-officio Joint Presidents of the Tamil Nadu Branch of the Association. The Leader of the Houses and the Leaders of the Opposition in the Assembly and Council are ex-officio vice-Presidents of the Association.

Dr. M.P. Sivagnanam, Chairman, Legislative Council continued to be the Joint President after his election as Chairman from 26<sup>th</sup> April, 1978. Thiru K. Rajaram, who was elected as Speaker, Legislative Assembly on 21<sup>st</sup> June 1980 became the Joint President of the Association. The Leader of both the Houses, Thiru K. Raja Mohammed, for the Council, Dr. V.R. Nedunchezhan for the Assembly and Dr. M. Karunanidhi Leader of the Opposition in the Legislative Assembly became the Vice-Presidents of the Association. Consequent on the expire of the term of Office of Thiru K. Raja Mohammed, with effect from 8<sup>th</sup> September, 1983 and with the resignation of Membership of Legislative Assembly tendered by Dr. M.Karunanidhi with effect from 18<sup>th</sup> August, 1983, Thiru R.M. Veerappan, Minister for Information and Religious Endowments who assumed charge as Leader of the House, Legislative Council and Thiru K.S.G. Haja Shareff who assumed charge as Leader of Opposition Legislative Assembly

became the Vice-Presidents of the Association with effect from 23<sup>rd</sup> September 1983, and 29<sup>th</sup> August 1983 respectively. Thiru S. Ramachandran, Minister for Electricity was elected as Treasurer of this Branch on the 20<sup>th</sup> April 1981 and continued as such during the period under review.

Thiru G.M. Alagarwamy, Commissioner and Secretary, Tamil Nadu Legislative Assembly continued to be the Secretary of the Branch and Thiru C.K. Ramaswamy, Commissioner and Secretary, Tamil Nadu Legislative Council continued to be the Joint Secretary of the Association during the period under review.

The name of the Members of the Executive Committee for the years under review are given in Section II Table No. LI (Page 487).

### **MEMBERSHIP**

The Members of the Tamil Nadu Legislative are eligible to become members of the Branch. Any member of the Branch who ceases to be a Member of the Legislature or an ex-member of any Branch of the Association permanently residing in Madras may become an Associate Member of the Branch subject to the approval of the Executive Committee. The Annual subscription or ordinary membership or Associate Membership is Rs. 10 and the subscription for the Life Membership is Rs. 100.

### **ACTIVITIES OF THE BRANCH**

#### ***I. Film show***

The following Lecture, Video Programmes, Film Shows were arranged under the auspices of Commonwealth Parliamentary Association (Tamil Nadu Branch):-

1. Temples of Tamil Nadu - Screened at Kalaivanar Arangam on 12-8-1980.
2. Kumari Kandam and Cultural Programme. - At Kalaivanar Arangam on 10-2-1981.
3. Film Show-Gandhi - At Kalaivanar Arangam on 14-3-1983.

#### ***II. Video Programmes arranged through U.S.I.S.***

1. An Act of Congress .. .. At Multi-stored Legislators' Hostel, Madras-2 on 30-1-1981.
2. Biographical sketch-President elect Reagan and Vice-President elect Bush. At Multi-stored Legislator's Hostel, Madras-2 on 9-2-1981.



### III. Lectures.

1. Lecture on 'Budget' and North-South –A Programme for Survival addressed by Thiru K. Venkatesan and Thiru S. Guhan, former Finance Secretaries respectively. At Legislators' Hostel (Old), Madras-2 on 5-8-1981.
- \*2. Lecture on 'Problems of Sri Lanka Tamils' addressed by Thiru A. Amirthalingam General Secretary, TULF, Sri Lanka. At Kalaivanar Arangan on 19-8-1983.
3. Lecture on 'Understanding the Budget' addressed by Thiru C. Ramachandran, Commissioner and Secretary, Finance Department. At Legislators' Hostel (Old) Madras-2 on 8-3-1984.
4. Lecture by Hon. Thiru S. Ramachandran, Treasurer, Commonwealth Parliamentary Association (Tamil Nadu Branch). At Rajaji Hall on 28-3-1984.

The Association during the years 1980, 1981 and 1982 organised tours to Far Eastern Countries and to United Kingdom and Europe for the benefit of the Members to enable them to have first hand information and knowledge of those countries and during these tours the Members also visited the Branches of the Commonwealth Parliamentary Association wherever such Branches existed, and also visited parliaments of those Countries. The cost of the tours were met by the participating with a subvention to the Association from the Government. The following tours were organised for the Members of the Association.

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\*The full text of the Speech was printed and circulated to all the Branches of Commonwealth Parliamentary Association in Commonwealth which was appreciated by many Branches.

- 1980 Sep.-Oct. (22days) 17 Members of this Branch accompanied by the Secretary, Legislative Council, visited Japan, Hong Kong, Bangkok, Malaysia and Singapore. The Government granted an amount of Rs. 94,520 being one-third grant towards the expenditure on the study tour.
- 1981 Jul.-Aug. (22 days) 17 Members of this Branch accompanied by the Secretary, Legislative assembly visited Japan, Hong Kong, Bangkok, Malaysia and Singapore. The Government of Tamil Nadu has sanctioned an amount of Rs. 99,280 being one-third grant towards the expenditure of the study tour.
- 1982 June (21 days) 19 Members of this Branch accompanied by the Deputy Secretary, Legislative assembly visited Japan, Hong Kong, Bangkok, Malaysia and Singapore. The Government of Tamil Nadu granted an amount of Rs. 1,25,200 being one-third grant towards the expenditure of the study tour.
- 1982 Aug.-Sept. 26 days 33 Members of this Branch accompanied by the Secretary, Legislative Council visited United Kingdom and Europe. The tour in Europe was performed in a coach. The Government of Tamil Nadu granted an amount of Rs. 2,36,511 being the one-third grant towards the expenditure of the study tour.

The tours were very much appreciated by the Members. The Members who participated in last tour visited House of Commons and had a tour of the same.

The Association's Annual General Body meetings were held on 20<sup>th</sup> April, 1981, 31<sup>st</sup> March, 1982, 5<sup>th</sup> April, 1983 and 24<sup>th</sup> March 1984 and the Association's Executive Committee meetings were held on 4<sup>th</sup> April 1981, 11<sup>th</sup> March, 1982, 16<sup>th</sup> March 1983 and 10<sup>th</sup> March, 1984. In March 1982 the Association decided to contribute to be Capital Fund of the Association and contributed £1440.

### **PARLIAMENTARY CONFERENCES, SEMINARS AND VISITS**

The following Members of the Branch attended the Parliamentary Conferences etc, during the period under review.

- |  |  |
|--|--|
| 1. Thiru K. Rajaram, Speaker, Tamil Nadu Legislative Assembly            | 26 <sup>th</sup> Commonwealth Parliamentary Conference at Lusaka (Zambia) in 1980 as Delegate. |
| 2. Thiru P.H. Pandian, Deputy Speaker and Tmt. Tara Cherian, M.L.C.      | First Commonwealth Parliamentary Seminar organized by the Indian Branch at New Delhi 1980.     |
| 3. Thiru Pulamaipithan, Deputy Chairman, Tamil Nadu Legislative Council. | 27 <sup>th</sup> Commonwealth Parliamentary Conference at Suva (Fiji) in 1981 as Delegate.     |

- |     |   |   |
|-----|---|---|
| 4.  | Thiru G.M. Alagarwamy, Secretary,<br>Tamil Nadu Legislative Assembly.       | Commonwealth Parliamentary visit at Sri Lanka in June 1981 as a Special invitee.  |
| 5.  | Thiru K. Rajaram, Speaker, Tamil Nadu Legislative Assembly.                 | 28 <sup>th</sup> Commonwealth Parliamentary Conference at Bahamas in 1982 as a Delegate.                                      |
|     | Thiru G.M. Alagarwamy, Secretary,<br>Tamil Nadu legislative Assembly.       | 28 <sup>th</sup> Commonwealth Parliamentary Conference at Bahamas in 1982 s Secretary to the Indian Delegation.               |
| 6.  | Thiru S. Semmalai, M.L.A.   | Second Commonwealth Parliamentary Regional Seminar organized by the Indian Branch at New Delhi, 1983.                         |
| 7.  | Thiru M. Chinnaraj, M.L.A.  | Second Commonwealth Delegated Legislation Committee Conference at Ottawa during March 1983.                                   |
| 8.  | Hon. Thiru G. Swaminathan, Deputy Chairman, Tamil Nadu Legislative Council. | 30 <sup>th</sup> Commonwealth Parliamentary Conference at Douglas, Isle of Man in 1984.                                       |
| 9.  | Thiru V.P. Balasubramanian, M.L.A.  | 33 <sup>rd</sup> Seminar on West minister Parliamentary Regional Seminar organized by the Indian Branch at New Delhi in 1984. |
| 10. | Thiru V.P. Balasubramanian, M.L.A.  | 33 <sup>rd</sup> Seminar on west minister Parliamentary practice and Procedure at London during March 1984.                   |

In addition to the above, the Secretariat has also assisted the Presiding Officers and members in their visits abroad when they attended certain Conference and visits.

**SEMINAR ARRANGED BY THE BUREAU IOF PARLIAMENTARY STUDIES AND TRAINING AT NEW DELHI**

- |    |  |  |
|----|--|--|
| 1. | Thiru A.C. Shanmugam                             | Seminar on Privileges of Legislative at new Delhi held under the auspices of the Bureau of Parliamentary Studies and Practice (2 <sup>nd</sup> August, 1980).  |
| 2. | Thiru N. Kulasekara Pandian and Thiru J.S. Raju. | The Seminar on Social Legislation and Problems of Implementation held under the auspices of the Bureau of Parliamentary Studies and Practice (12 <sup>th</sup> December, 1980)   |
| 3. | Thiru V.P. Balasubramanian                       | The Seminar on Financial accountability of the Executive to the Legislature at New Delhi held under the auspices of the Bureau of Parliamentary Studies and Practice (4 <sup>th</sup> to 6 <sup>th</sup> December. 1981) |
| 4. | Thiru S. Semmalai,                               | The Seminar on Question Hour and Public Sector Enterprises held at new Delhi under the auspices of the Bureau of Parliamentary Studies and Practice (21 <sup>st</sup> to 25 <sup>th</sup> January 1982)                  |

5. Thiru J.C.D. Prabhakaran                      The Seminar on Budgetary Process held at New Delhi under the auspices of the Bureau of Parliamentary Studies and Practice (22<sup>nd</sup> to 24<sup>th</sup> April, 1983).
6. Thiru P. Venkatasubramanian                The Seminar on Financial Committees held at new Delhi under the auspices of the Bureau of Parliamentary Studies and Practice (16<sup>th</sup> to 18<sup>th</sup> December, 1983).
7. Thiru S. Jagathrakshagan                    The Seminar on Facilities for effective functioning of Legislators held at New Delhi under the auspices of the Bureau of Parliamentary Studies and Practice (17<sup>th</sup> 19<sup>th</sup> August, 1984).

### **Letter of Introduction**

Letters of introduction were given to the Members of the Tamil Nadu Branch who visited some of the Commonwealth Countries, the details of which are given below:-

- |                                 |    |    |                                    |
|---------------------------------|----|----|------------------------------------|
| 1. Dr. K.P. Ramalingam, M.L.A.  | .. | .. | United Kingdom.                    |
| 2. Thiru Vasantha Pai, M.L.C.   | .. | .. | Australia, Malaysia and Singapore. |
| 3. Thiru N. Vijayabalan, M.L.A. | .. | .. | Singapore.                         |
| 4. Thiru K. Ramamurthy, M.L.C.  | .. | .. | United Kingdom.                    |
| 5. Thiru K.S.G. Haja Shareef    | .. | .. | Mauritius.                         |

### **VISITS**

During the period under review, the following Dignitaries Delegation visited the Branch on the dates noted against each:-

|   | <i>Date of visit</i>    |
|---|-------------------------|
| <i>Name of Dignitaries/Delegation</i>   | <i>(1)</i>              |
| <i>(1)</i>  | <i>(2)</i>              |
| 1. Mr. Joe Stephen Foote, the Press Secretary to Speaker, of U.S., House of Representatives.                              | September, 1980         |
| 2. Ambassador of Japan in Sri Lanka and Madam Chiba   | November, 1980.         |
| 3. Mr. Bakeer Markar, Speaker, Sri Lanka accompanied by his wife.   | January, 1981.          |
| 4. C.P.A. Delegates from Malaysia   | January, 1981.          |
| 5. Mrs. And Mr. M.T. Ryle, Clerk of the Overseas Office, London.  | September-October 1981. |
| 6. Parliamentary Delegation from Bangladesh   | December, 1981.         |
| 7. His Excellency Mr. Thompson, High Commissioner for United Kingdom in India.  | January, 1982.          |
| 8. Mr. Veerasinghe, Assistant Secretary-General, Commonwealth Parliamentary Association Headquarters Secretariat, London. | January, 1982.          |
| 9. Thiru A.V. Chettiar, Minister, government of Mauritius   | January, 1982.          |
| 10. Parliamentary Delegation from Bulgaria  | February, 1982.         |
| 11. His Excellency Mr. Leon Bollendorff, President, Chamber of Deputies of Luxembourg.                                    | February, 1982.         |

- |     |  |                  |
|-----|--|------------------|
| 12. | Thiru Subramanian, Deputy Minister for Housing, Malaysia.  | July, 1982.      |
| 13. | Thiru B.P. Narayanan, Labour Leader, Malaysia  | February, 1983.  |
| 14. | Thiru A. Amirthalingam, M.P. Leader of Opposition, Sri Lanka Parliament and General secretary, TULE. | August, 1983.    |
| 15. | Thiru Sivachidambaram, M.P., President, TULF,  | September, 1983. |
| 16. | Parliamentary Delegation from Mauritius  | November, 1983.  |
| 17. | Delegation of the National Conference of State Legislature, of U.S.A.                                | November, 1983.  |
| 18. | Mr. Mario Pitche, Chairman, Building and Infrastructure Technology, Nairobi.                         | December, 1983.  |
| 19. | Mr. Lim Kit Siang, Leader of Opposition, Malaysian Parliament.                                       | December, 1983.  |
| 20. | Thiru G.R. Ottenheimer, Chairman, C.P.A. Executive Committee.  | January, 1984.   |
| 21. | Overseas Delegates of A.P.A.   | January 1984.    |
| 22. | Thiru Veerasamy Ringdoo, Former Finance Minister, Mauritius.   | April, 1984.     |

## CHAPTER XXXVI

### VISITS

During the period the following V.I.Ps. and Committees from other States visited this state and accommodation and other arrangements have been made by this Secretariat.

#### (A) VISITS OF V.I.P. FROM OTHER STATES

1. The Deputy Speaker, Kerala Legislative Assembly during November 1980.
2. The Speaker, Orissa Legislative Assembly during December 1980.
3. The Speaker, Haryana Legislative Assembly during December 1980.
4. The Speaker, West Bengal Legislative Assembly during January 1981.
5. The Speaker, Manipur Legislative Assembly during January 1981.
6. The Speaker, and Deputy Speaker, Madhya Pradesh Legislative Assembly during January 1981.
7. The Speaker, Assam Legislative Assembly during January 1981.
8. The Speaker, Bihar Legislative Assembly during January 1981.
9. The Speaker, Uttar Pradesh Legislative Assembly during January 1981.
10. The Deputy Speaker, Uttar Pradesh Legislative Assembly during January 1981.
11. The Deputy Speaker, Mizoram Legislative Assembly during January 1981.
12. The Chairman, Metropolitan Council, New Delhi during January 1981.
13. The Chairman, Karnataka Legislative Assembly during January 1981.
14. The Speaker, Punjab Legislative Assembly during June, 1981.
15. The Deputy Speaker, Goa, Diu and Daman Legislative Assembly during November 1981.
16. The Deputy Speaker, Sikkim Legislative Assembly during December 1981 and January 1982.
17. The Speaker and Deputy Speaker of Arunachal Pradesh Legislative Assembly during December 1981 and July 1982.
18. The Speaker, Bihar Legislative Assembly during December 1981 and January 1982.
19. Thiru Rajendran Singh, Leader of Opposition of U.P. legislative Assembly during May-June 1982.
20. Thirumathi Sushila Rohatgi, Chairman, Central Social Welfare Board, during February 1982.

21. Thiru Babanrao Dhakane, Leader of Opposition, Maharashtra Legislative Assembly during June 1982.
22. The Speaker, Kerala Legislative Assembly during December 1982.
23. The Deputy Speaker, Bihar Legislative Assembly during December 1982.
24. The Speaker, Karnataka Legislative Assembly during April, 1983.
25. The Speaker, Karnataka Legislative Assembly during May 1983.
26. The Speaker, Himachal Pradesh Legislative Assembly during May 1983.
27. The Deputy Chairman, Rajya Sabha during June, 1983.
28. The Speaker, Arunachal Pradesh Legislative Assembly during September 1983.
29. The Speaker, Maharashtra Legislative Assembly during November 1983.
30. The Speaker, West Bengal Legislative Assembly during December 1983.
31. Thiru T.N. Narasimha Murthy, Leader of Opposition, Karnataka Legislative Assembly during December 1983.
32. The Chairman, Metropolitan Council, Delhi during January 1984.
33. The Speaker, J & K Legislative Assembly during January 1984.
34. The Speaker, Maharashtra Legislative assembly during February 1984.
35. The Speaker, Kerala Legislative Assembly during April 1984.
36. The Speaker, Kerala Legislative Assembly during May 1984.
37. The Speaker, Andhra Pradesh Legislative Assembly during May 1984.
38. The Speaker, Goa, Assembly, during May 1984.
39. The Speaker, Pondicherry legislative Assembly during July 1984.
40. The Speaker, Kerala Legislative Assembly during August 1984.
41. The Speaker, Mizoram Legislative Assembly during September 1984.
42. The Speaker, Goa, Legislative Assembly during September 1984.
43. The Deputy Speaker, Bihar Legislative assembly during October 1984.
44. The Speaker, Kerala Legislative Assembly during October 1984.
45. The Speaker, Assam Legislative Assembly during December, 1984.

#### **(B) VISITS OF OTHER STATE COMMITTEES**

1. Parliamentary Study Group-I on welfare of the S.C. and S.Ts. during October, 1980.
2. Committee on Petitions of Rajasthan Legislative Assembly during October, 1980.
3. Select Committee on the Kerala Town and Country Planning during November, 1980.

4. Study Group of Members of Orissa Legislative Assembly during December, 1980.
5. Study Group of Members of J & K Legislative Assembly during January, 1981.
6. Committee on Welfare of the S.C. and S.Ts of Himachal Pradesh during January, 1981.
7. Parliamentary Study Group-II on Welfare of the SC and S.Ts. during July 1981.
8. Parliamentary Study Group-I on Welfare of the S.C and S.Ts. during July 1981.
9. Committee on the Welfare of the Backward Classes of the Andhra Pradesh during July 1981.
10. Committee on S.C. and S.Ts. of Karnataka Legislative during September, 1981.
11. Committee on Developments of Similiphad of Orissa Legislative Assembly during November 1981.
12. Committee on the Welfare of the S.C. and S.Ts. of Bihar during November, 1981.
13. Committee on Petitions of Orissa Legislative Assembly during November, 1981.
14. Select Committee on School Education Bill of Goa Legislative Assembly during November, 1981.
15. Committee on welfare of S.C and S.Ts of Maharashtra Legislature during November 1981.
16. Joint Committee of the Houses of Parliament of the Indian Veterinary Council Bill during August 1981.
17. Parliamentary Study Group-I on the Welfare of S.C. and S.Ts. during September 1981.
18. Committee on the Welfare of S.C. and S.Ts. of Gujarat Legislative Assembly during October, 1982.
19. Committee on the Welfare of S.C. and S.Ts. of Kerala Legislative Assembly during October, 1982.
20. Joint Committee on the Maharashtra Agricultural Universities (Krishi Vidyapeeth) Bill, 1981 during November, 1982.
22. Committee on the Welfare of S.C and S.Ts. from Karnataka Legislative Assembly during November, 1982.
23. Committee on the Welfare of the S.C. and S.Ts. of Himachal Pradesh during January 1983.
24. Committee on Petitions of Bihar Legislative Assembly during January 1983.



25. Press Gallery Advisory Committee of M.P. Legislative Assembly during august, 1983.
26. Committee on Education Bill 1983 of Karnataka Legislative Assembly during October, 1983.
27. Select Committee on the Public Trust Bill 1983 of M.P. Legislative Assembly during October, 1983.
28. Committee on the Welfare of the S.C. and S.Ts. of the Orissa Legislative Assembly during December 1983.
29. Committee on the Welfare of the S.C. and S.Ts. and of M.P. Legislative Assembly during December, 1983.
30. Committee on Petitions of U.P. Legislative Assembly during December, 1983.
31. Committee on the Welfare of S.C. and S.Ts. of U.P. Legislative Assembly during January 1984.
32. Committee on the Welfare of S.C. and S.Ts. of Rajasthan Legislative assembly during January 1984.
33. Pradesh Council Members of Andaman and Nicobar Islands during May, 1984.
34. First Sub-Committee of the Committee on parliamentary Official Language during May 1984.
35. Parliamentary Joint Committee on the Life Insurance Corporations Bill, 1983 during May 1984.
36. Committee on Parliamentary Research Reference and Studies of Uttar Pradesh Legislative Assembly during July 1984.
37. Committee on Petition of Karnataka Legislative Assembly during September, 1984.
38. Committee on Welfare of S.C. and S.Ts. of Assam Legislative Assembly during October, 1984.
39. Select Committee on the Agricultural Produce Markets of Orissa Legislative Assembly during July, 1984.
40. Committee on Petitions of Rajya Sabha during August and September 1984.

**SECTION II**  
**TABLE I TO LI**

**TABLE NO.I**  
(Vide page No. 8)

**DISSOLUTION NOTIFICATION OF TAMIL NADU LEGISLATIVE ASSEMBLY**

As Published in the *Tamil Nadu Government gazette Extraordinary*, dated 15<sup>th</sup> November 1984-(Vide S.O. Ms. No. 200, Legislative Assembly Secretariat, dated 15<sup>th</sup> November 1984).

The following notification by the Governor of Tamil Nadu will be published in an extraordinary issue of the *Tamil Nadu Government Gazette*, dated the 15<sup>th</sup> November 1984.

**NOTIFICATION**

In exercise of the powers conferred by sub-clause (b) of clause(2) of article 174 of the Constitution of India, I, sunder Lal Khurana, Governor of Tamil Nadu, hereby dissolve the Tamil Nadu Legislative Assembly with effect on and from the afternoon of Thursday, the 15<sup>th</sup> November 1984.

Guindy,  
15<sup>th</sup> November 1984.

**SUNDER LAL KHURANA,**  
*Governor of Tamil Nadu.*

**G.M. ALAGARSWAMY,**  
*Commissioner and Secretary.*

**TABLE NO. II**  
(Vide Page No. 11)

**DETAILS SHOWING THE NAME OF POLITICAL PARTY AND NO. OF SEATS CONTESTED, WON, AND NUMBER OF SEATS RESERVED FOR S.C. AND S.T. AND WOMEN MEMBERS ELECTED IN GENERAL ELECTIONS HELD FROM 1952 TO 1977.**

| S.No | Year and<br>Assembly         | Name of political Party                   | Number<br>of seats<br>contested | Number<br>of seats<br>won. | Number<br>of seats<br>reserved<br>for S.C.<br>and S.T. | Number<br>of<br>Women<br>Members<br>elected |
|------|------------------------------|---|---------------------------------|----------------------------|--|---|
| (1)  | (2)                          | (3)                                       | (4)                             | (5)                        | (6)  | (7)   |
| 1    | 1952 (First<br>Assembly )    | Indian National Congress.                 | 367                             | 152                        | 62/4   | 2   |
|      |                              | Socialist Party                           | 163                             | 13                         | ..   | ..  |
|      |                              | Kisan Mazdoor Praja Party                 | 148                             | 35                         | ..   | ..  |
|      |                              | Krishikar Lok Party                       | 63                              | 15                         | ..   | ..  |
|      |                              | Communist Party of India                  | 131                             | 62                         | ..   | ..  |
|      |                              | Tamil Nadu Toilers Party                  | 34                              | 19                         | ..   | ..  |
|      |                              | Commonwealth Party                        | 13                              | 6                          | ..   | ..  |
|      |                              | All India Scheduled Castes<br>Federation. | 37                              | 2                          | ..   | ..  |
|      |                              | All India Forward Bloc                    | 6                               | 3                          | ..   | ..  |
|      |                              | Justice Party                             | 9                               | 1                          | ..   | ..  |
|      |                              | Madras State Muslim League<br>Party.      | 13                              | 5                          | ..   | ..  |
|      |                              | All India Agriculture Union               | 1                               | ..                         | ..   | ..  |
|      |                              | All India Republican Party                | 6                               | ..                         | ..   | ..  |
|      |                              | Akhil Bharatiya Ram Rajya<br>Parishad.    | 2                               | ..                         | ..   | ..  |
|      |                              | All India Forward Bloc<br>(Raikar Group)  | 5                               | ..                         | ..   | ..  |
|      |                              | Akhil Bharatiya Hindu Maha<br>Sabha       | 10                              | ..                         | ..   | ..  |
|      |                              | All India Bharatiya Jan Sangh             | 2                               | ..                         | ..   | ..  |
|      |                              | Independents                              | 306                             | 62                         | ..   | ..  |
| 2    | 1957<br>(Second<br>Assembly) | Independents                              | 366                             | 22                         | 37/1   | 12  |
|      |                              | Congress                                  | 201                             | 151                        | ..   | ..  |
|      |                              | Dravida Munnetra Kazhagam                 | 100                             | 13                         | ..   | ..  |
|      |                              | Communist Party of India                  | 55                              | 4                          | ..   | ..  |
|      |                              | Congress Reforms Committee                | 35                              | 9                          | ..   | ..  |
|      |                              | Praja Socialist Party                     | 22                              | 2                          | ..   | ..  |
|      |                              | Socialist                                 | 4                               | 1                          | ..   | ..  |
|      |                              | Forward Bloc                              | 4                               | 3                          | ..   | ..  |
| 3    | 1962 (Third<br>assembly)     | Congress                                  | 206                             | 139                        | 37/1   | 13  |
|      |                              | Communist Party of India                  | 68                              | 2                          | ..   | ..  |

| (1) | (2)                          | (3)   | (4) | (5) | (6)  | (7) |
|-----|------------------------------|---|-----|-----|------|-----|
|     |                              | Praja Socialist                             | 21  | ..  | ..   | ..  |
|     |                              | Dravida Munnetra Kazhagam                   | 143 | 50  | ..   | ..  |
|     |                              | Swantantra                                  | 94  | 6   | ..   | ..  |
|     |                              | Jana Sangh                                  | 4   | ..  | ..   | ..  |
|     |                              | Socialist                                   | 7   | 1   | ..   | ..  |
|     |                              | Republican                                  | 4   | ..  | ..   | ..  |
|     |                              | Forward Bloc                                | 6   | 3   | ..   | ..  |
|     |                              | Muslim League                               | 6   | ..  | ..   | ..  |
|     |                              | Socialist Labour                            | 7   | ..  | ..   | ..  |
|     |                              | Tamil National                              | 9   | ..  | ..   | ..  |
|     |                              | We Tamils                                   | 16  | ..  | ..   | ..  |
|     |                              | Independents                                | 207 | 5   | ..   | ..  |
| 4   | 1967<br>(Fourth<br>assembly) | Congress                                    | 234 | 49  | ..   | ..  |
|     |                              | Dravida Munnetra Kazhagam                   | 173 | 138 | ..   | ..  |
|     |                              | Communists Party of India                   | 32  | 2   | ..   | ..  |
|     |                              | Swantantra                                  | 27  | 20  | ..   | ..  |
|     |                              | Jana Sangh                                  | 24  | ..  | ..   | ..  |
|     |                              | Communists (M)                              | 22  | 11  | ..   | ..  |
|     |                              | Republican                                  | 14  | ..  | ..   | ..  |
|     |                              | Praja Socialist                             | 4   | 4   | ..   | ..  |
|     |                              | Samyuktha Socialist                         | 3   | 2   | ..   | ..  |
|     |                              | Samyuktha Socialist Party                   | 245 | 7   | ..   | ..  |
|     |                              | Independents                                | 245 | 7   | ..   | ..  |
| 5   | 1971 (Fifth<br>Assembly)     | Dravida Munnetra Kazhagam                   | 203 | 184 | 42/2 | ..  |
|     |                              | Congress (Old)                              | 201 | 15  | ..   | ..  |
|     |                              | Communist Party of India (M)                | 37  | ..  | ..   | ..  |
|     |                              | Swatantra                                   | 19  | 6   | ..   | ..  |
|     |                              | Communist Party of India                    | 10  | 8   | ..   | ..  |
|     |                              | Forward Bloc                                | 9   | 7   | ..   | ..  |
|     |                              | Bharatiya Jana Sangh                        | 5   | ..  | ..   | ..  |
|     |                              | Praja Socialist Party                       | 4   | 4   | ..   | ..  |
|     |                              | Samyukta Socialist Party                    | 2   | ..  | ..   | ..  |
|     |                              | Independents                                | 258 | 10  | ..   | ..  |
| 6   | 1977 (Sixth<br>Assembly)     | All India Anna Dravida<br>Munnetra Kazhagam | 200 | 130 | 42/2 | 2   |
|     |                              | Dravida Munnetra Kazhagam                   | 230 | 48  | ..   | ..  |
|     |                              | Indian National Congress                    | 198 | 27  | ..   | ..  |
|     |                              | Janata                                      | 233 | 10  | ..   | ..  |
|     |                              | Communist Party of India                    | 32  | 5   | ..   | ..  |
|     |                              | Communist Party of India (M)                | 20  | 12  | ..   | ..  |
|     |                              | All India Forward Bloc                      | 6   | 1   | ..   | ..  |
|     |                              | Republican Party                            | 3   | ..  | ..   | ..  |
|     |                              | Independents                                | 468 | 1   | ..   | ..  |



**PARTY POSITION AS ON 1<sup>ST</sup> JANUARY 1982**

|   |    |    |    |       |    |    |            |
|---|----|----|----|-------|----|----|------------|
| 1. All India Anna Dravida Munnetra Kazhagam | .. | .. | .. | ..    | .. | .. | 130        |
| 2. Dravida Munnetra Kazhagam                | .. | .. | .. | ..    | .. | .. | 35         |
| 3. Indian National Congress (I)             | .. | .. | .. | ..    | .. | .. | 30         |
| 4. Communist Party of India (Marxist)       | .. | .. | .. | ..    | .. | .. | 11         |
| 5. Communist Party of India                 | .. | .. | .. | ..    | .. | .. | 10         |
| 6. Gandhi-Kamaraj National Congress         | .. | .. | .. | ..    | .. | .. | 5          |
| 7. All India Forward Bloc                   | .. | .. | .. | ..    | .. | .. | 3          |
| 8. Tamil Nadu Kamaraj Congress              | .. | .. | .. | ..    | .. | .. | 3          |
| 9. Janata                                   | .. | .. | .. | ..    | .. | .. | 2          |
| 10. Nominated Member                        | .. | .. | .. | ..    | .. | .. | 1          |
| 11. Independents                            | .. | .. | .. | ..    | .. | .. | 4          |
| HON. SPEAKER                                | .. | .. | .. | ..    | .. | .. | <u>1</u>   |
|   |    |    |    | Total | .. | .. | <u>235</u> |

**PARTY POSITION AS ON 1<sup>ST</sup> JANUARY 1983**

|   |    |    |    |       |    |    |            |
|---|----|----|----|-------|----|----|------------|
| 1. All India Anna Dravida Munnetra Kazhagam | .. | .. | .. | ..    | .. | .. | 130        |
| 2. Dravida Munnetra Kazhagam                | .. | .. | .. | ..    | .. | .. | 34         |
| 3. Indian National Congress (I)             | .. | .. | .. | ..    | .. | .. | 31         |
| 4. Communist Party of India (Marxist)       | .. | .. | .. | ..    | .. | .. | 14         |
| 5. Communist Party of India                 | .. | .. | .. | ..    | .. | .. | 10         |
| 6. Gandhi-Kamaraj National Congress         | .. | .. | .. | ..    | .. | .. | 1          |
| 7. All India Forward Bloc                   | .. | .. | .. | ..    | .. | .. | 3          |
| 8. Tamil Nadu Kamaraj Congress              | .. | .. | .. | ..    | .. | .. | 3          |
| 9. Janata                                   | .. | .. | .. | ..    | .. | .. | 2          |
| 10. Nominated Member                        | .. | .. | .. | ..    | .. | .. | 1          |
| 11. Independents                            | .. | .. | .. | ..    | .. | .. | 4          |
| HON. SPEAKER                                | .. | .. | .. | ..    | .. | .. | 1          |
| Vacant                                      | .. | .. | .. | ..    | .. | .. | <u>1</u>   |
|   |    |    |    | Total | .. | .. | <u>235</u> |

**PARTY POSITION AS ON 1<sup>ST</sup> SEPTEMBER 1983**

|   |    |    |    |    |       |    |     |
|---|----|----|----|----|-------|----|-----|
| 1. All India Anna Dravida Munnetra Kazhagam | .. | .. | .. | .. | ..    | .. | 133 |
| 2. Indian National Congress (I)             | .. | .. | .. | .. | ..    | .. | 32  |
| 3. Dravida Munnetra Kazhagam                | .. | .. | .. | .. | ..    | .. | 31  |
| 4. Communist Party of India (Marxist)       | .. | .. | .. | .. | ..    | .. | 11  |
| 5. Communist Party of India                 | .. | .. | .. | .. | ..    | .. | 10  |
| 6. Gandhi-Kamaraj National Congress         | .. | .. | .. | .. | ..    | .. | 3   |
| 7. All India Forward Bloc                   | .. | .. | .. | .. | ..    | .. | 3   |
| 8. Tamil Nadu Kamaraj Congress              | .. | .. | .. | .. | ..    | .. | 3   |
| 9. Janata                                   | .. | .. | .. | .. | ..    | .. | 2   |
| 10. Independents                            | .. | .. | .. | .. | ..    | .. | 3   |
| 11. Nominated Member                        | .. | .. | .. | .. | ..    | .. | 1   |
|   |    |    |    |    | Total | .. | 232 |
| HON.SPEAKER                                 | .. | .. | .. | .. | ..    | .. | 1   |
| <i>Vacant</i>                               | .. | .. | .. | .. | ..    | .. | 2   |
|   |    |    |    |    | Total | .. | 235 |

**PARTY POSITION AS ON 1<sup>ST</sup> NOVEMBER 1983**

|   |    |    |    |    |       |    |     |
|---|----|----|----|----|-------|----|-----|
| 1. All India Anna Dravida Munnetra Kazhagam | .. | .. | .. | .. | ..    | .. | 133 |
| 2. Indian National Congress (I)             | .. | .. | .. | .. | ..    | .. | 32  |
| 3. Dravida Munnetra Kazhagam                | .. | .. | .. | .. | ..    | .. | 31  |
| 4. Communist Party of India (Marxist)       | .. | .. | .. | .. | ..    | .. | 11  |
| 5. Communist Party of India                 | .. | .. | .. | .. | ..    | .. | 10  |
| 6. Janata                                   | .. | .. | .. | .. | ..    | .. | 5   |
| 7. All India Forward Bloc                   | .. | .. | .. | .. | ..    | .. | 3   |
| 8. Nominated Member                         | .. | .. | .. | .. | ..    | .. | 1   |
| 9. Independents                             | .. | .. | .. | .. | ..    | .. | 6   |
| HON.SPEAKER                                 | .. | .. | .. | .. | ..    | .. | 1   |
| <i>Vacant</i>                               | .. | .. | .. | .. | ..    | .. | 2   |
|   |    |    |    |    | Total | .. | 235 |





**PARTY POSITION AS ON 15<sup>TH</sup> NOVEMBER 1984**  
(On the eve of dissolution)

|   |    |    |    |    |    |    |     |
|---|----|----|----|----|----|----|-----|
| 1. All India Anna Dravida Munnetra Kazhagam | .. | .. | .. | .. | .. | .. | 130 |
| 2. Indian National Congress (I)             | .. | .. | .. | .. | .. | .. | 33  |
| 3. Dravida Munnetra Kazhagam                | .. | .. | .. | .. | .. | .. | 32  |
| 4. Communist Party of India (Marxist)       | .. | .. | .. | .. | .. | .. | 11  |
| 5. Communist Party of India                 | .. | .. | .. | .. | .. | .. | 8   |
| 6. S.D. Somasundaram's Group                | .. | .. | .. | .. | .. | .. | 4   |
| 7. All India Forward Bloc                   | .. | .. | .. | .. | .. | .. | 3   |
| 8. Gandhi-Kamaraj National Congress         | .. | .. | .. | .. | .. | .. | 3   |
| 9. Independents                             | .. | .. | .. | .. | .. | .. | 7   |
| 10. Nominated Member                        | .. | .. | .. | .. | .. | .. | 1   |
| HON. SPEAKER                                | .. | .. | .. | .. | .. | .. | 1   |
| <i>Vacant</i>                               | .. | .. | .. | .. | .. | .. | 2   |
|   |    |    |    |    |    |    | 235 |
|   |    |    |    |    |    |    | 235 |

## TABLE NO. IV

(Vide Page No.13)

**MEMBERS OF THE ASSEMBLY WITH THEIR THREE CONSTITUENCIES,  
1980-84. SEVENTH ASSEMBLY CONSTITUTED ON 9<sup>TH</sup> JUNE 1980 UNDER  
SECTION 73 OF THE REPRESENTATION OF THE PEOPLE ACT, 1951 AND  
MET FOR THE FIRST TIME ON 19<sup>TH</sup> JUNE 1980.**

| <i>Serial number and name of the member.</i> | <i>Party to which the member belongs.</i> | <i>Name and Class of constituency.</i> |
|--|---|--|
| (1)  | (2)                                       | (3)                                    |
| 1 Thiru K.M. Abdul Razack                    | A.I.A.D.M.K.                              | Alandur.                               |
| 2 Thiru S. Alagarwamy                        | C.P.I.                                    | Koilpatti.                             |
| 3 Thiru M. Ambikapathy*                      | C.P.I.                                    | Mannargudi.                            |
| 4 Thiru R. Amirtharaj@*                      | A.I.A.D.M.K.                              | Thiruchendur.                          |
| 5 Thiru K. Anbazhagan@                       | D.M.K.                                    | Purasawalkam.                          |
| 6 Thiru T. Anbazhagan                        | A.I.A.D.M.K.                              | Natrampalli.                           |
| 7 Thiru M. Andi Ambalam                      | I.N.C.                                    | Natham.                                |
| 8 Thiru S. Andi Thevar                       | A.I.F.B.                                  | Usilampatti.                           |
| 9 Thiru S. Anguchamy                         | A.I.A.D.M.K.                              | Thiruvadanai.                          |
| 10 Thiru M. Annadasan                        | A.I.A.D.M.K.                              | Thiruvermbur.                          |
| 11 Thiru M. Appaduri                         | C.P.I.                                    | Ottapidaram (SC).                      |
| 12 Thiru S. Aranganathan                     | A.I.A.D.M.K.                              | Dharmapuri.                            |
| 13 Thiru C. Aranganayagam                    | A.I.A.D.M.K.                              | Coimbatore west.                       |
| 14 Thiru V. Arengarajan ***                  | A.I.A.D.M.K.                              | Uppiliapuram (ST)                      |
| 15 Thiru Salem M. Arumugam                   | A.I.A.D.M.K.                              | Salem-II.                              |
| 16 Thiru M. Arumugam                         | C.P.I.                                    | Avanasi (SC).                          |
| 17 Thiru T. Arumugam                         | D.M.K.                                    | Ariyalur.                              |
| 18 Thiru R. Arunachalam                      | A.I.A.D.M.K.                              | Namakkal (SC).                         |
| 19 Thiru R. Arunagiri **%                    | I.N.C.                                    | Tiruppathur.                           |
| 20 Thiru K. Ayyaru Vandayar **% %            | I.N.C.                                    | Thanjavur.                             |
| 21 Thiru Babu Govindarajan **% % %           | D.M.K.                                    | Cuddalore.                             |
| 22 Thiru Babu Janarthanan                    | D.M.K.                                    | Cheyyar.                               |
| 23 Thiru S. Balakrishnan                     | A.I.A.D.M.K.                              | Modakurichi.                           |
| 24 Thiru V. Balakrishnan                     | A.I.A.D.M.K.                              | Sivakasi.                              |
| 25 Thiru S. Balan                            | D.M.K.                                    | Perambur (SC).                         |
| 26 Thiru L. Balaraman                        | I.N.C.                                    | Polur.                                 |
| 27 Thiru K. Balasubramanian                  | A.I.A.D.M.K.                              | Sirkali (SC).                          |
| 28 Thiru V.P. Balasubramanian                | A.I.A.D.M.K.                              | Vedasandur.                            |
| 29 Thiru A. Baluchamy                        | A.I.A.D.M.K.                              | Samayanallur (SC).                     |
| 30 Thiru R. Chakrapani                       | A.I.A.D.M.K.                              | Ponneri (SC).                          |
| 31 Thiru A. Chandrasekaran                   | I.N.C.                                    | Sholavandan.                           |
| 32 Thiru C.T. Chidambaram                    | D.M.K.                                    | Karaikudi.                             |
| 33 Thiru A. Chinnadurai                      | A.I.A.D.M.K.                              | Melmalayanur.                          |
| 34 Thiru M. Chinnaraj                        | A.I.A.D.M.K.                              | Thondamuthur.                          |
| 35 Thiru K.R. Chinnarasu                     | A.I.A.D.M.K.                              | Krishnagiri.                           |
| 36 Thiru M. Chinnasamy                       | A.I.A.D.M.K.                              | Karur.                                 |
| 37 Thiru N.S.V. Chitthan                     | I.N.C.                                    | Thirumangalam.                         |
| 38 Thiru G. Chockalingam                     | D.M.K.                                    | Tirupporur (SC).                       |
| 39 Thiru P. Danapal                          | A.I.A.D.M.K.                              | Sankari (SC).                          |

| (1)                                     | (2)          | (3)                         |
|---|--------------|-----------------------------|
| 40 Thiru V.M. Devaraj                   | D.M.K.       | Vellore.                    |
| 41 Thiru K. Dhanukkodi Thevar           | A.I.F.B.     | Mudukulathur.               |
| 42 Thiru Anbil P. Dharmalingam          | D.M.K.       | Lalgudi.                    |
| 43 Thiru B.S. Doraisamy                 | A.I.A.D.M.K. | Bargur.                     |
| 44 Thiru Durai Murgan                   | D.M.K.       | Ranipet.                    |
| 45 Thiru P. Durairaj                    | A.I.A.D.M.K. | Sankaranayanarkoil<br>(SC). |
| 46 Thiru P. Eswaramoorthy alias Soranam | C.P.I. (M)   | Ambasamudram.               |
| 47 Thiru L. Elayaperumal                | I.N.C.       | Egmore (SC).                |
| 48 Thiru K.R. Ganapathy                 | A.I.A.D.M.K. | Chidambaram.                |
| 49 Thiru C. Ganesan                     | A.I.A.D.M.K. | Acharapakkam (SC).          |
| 50 Thiru I. Ganesan                     | A.I.A.D.M.K. | Edappadi.                   |
| 51 Thirumathi Gomathi Srinivasan        | A.I.A.D.M.K. | Valangaiman (SC).           |
| 52 Thiru C. Gopal                       | A.I.A.D.M.K. | Sholinghur.                 |
| 53 Thiru K. Gopalakrishnan              | A.I.A.D.M.K. | Periyakulam.                |
| 54 Thiru R.T. Gopalan                   | A.I.A.D.M.K. | Cumbum.                     |
| 55 Thiru .R. Govendan                   | A.I.A.D.M.K. | Peravurani.                 |
| 56 Thiru P. Gurusamy                    | A.I.A.D.M.K. | Anthiyur (SC).              |
| 57 Thiru K.S.G. Haja Shareef            | I.N.C.       | Thiplicane.                 |
| 58 Thiru J. Hemachandran                | C.P.I. (M)   | Thiruvattar.                |
| 59 Thiru K.Hutchi                       | D.M.K.       | Gudalur.                    |
| 60 Thiru P. G. Jagadeesan, Anoor        | A.I.A.D.M.K. | Chengalpattu.               |
| 61 Thiru S. Jagathrakshakan             | A.I.A.D.M.K. | Uthiramerur.                |
| 62 Thiru V.R. Jeyaraman                 | A.I.A.D.M.K. | Theni.                      |
| 63 Thiru M. John Vincent                | A.I.A.D.M.K. | Nanguneri.                  |
| 64 Thiru Kalairasan, Nannilam, A.       | A.I.A.D.M.K. | Nannilam (SC).              |
| 65 Thiru P. Kaliamoorthi                | A.I.A.D.M.K. | Mangalur (SC).              |
| 66 Thiru K. Kalimuthu                   | A.I.A.D.M.K. | Thirupparankundram.         |
| 67 Thiru S. Kalitheerthan               | A.I.A.D.M.K. | Sankaranpuram.              |
| 68 Thiru K. Kallan                      | I.N.C.       | Udhagamandalam.             |
| 69 Thiru K.V. Kandasamy                 | A.I.A.D.M.K. | Kinathukadavu.              |
| 70 Thiru P. Kandaswamy                  | A.I.A.D.M.K. | Pongalur.                   |
| 71 Thiru M. Kannan                      | A.I.A.D.M.K. | Kandamangalam(SC)           |
| 72 Thiru T.K. Kapali                    | A.I.A.D.M.K. | Mylapore.                   |
| 73 Thiru Dr. M. Karunanidhi @           | D.M.K.       | Annanagar.                  |
| 74 Thiru V. Karuppasami Pandian         | A.I.A.D.M.K. | Palayamkottai.              |
| 75 Thiru T. Karuppaiah                  | C.P.I.       | Kulithalai.                 |
| 76 Thiru A.T. Karuppaiah                | C.P.I.       | Valparai (SC).              |
| 77 Thiru S. Kesava Athithan @@          | A.I.A.D.M.K. | Thiruchendur.               |
| 78 Thiru N. Kittappa @@@                | D.M.K.       | Mayuram.                    |
| 79 Thiru P. Kolandaivelu                | A.I.A.D.M.K. | Udumalpet.                  |
| 80 Thiru Kovaitambi                     | A.I.A.D.M.K. | Perur.                      |
| 81 Thiru V. Krishnamurthi               | D.M.K.       | Nellikuppam.                |
| 82 Thiru S. Krishnamoorthi              | A.I.A.D.M.K. | Andimadam.                  |
| 83 Thiru R. Krishnan                    | C.P.I. (M).  | Vasudevanallur (SC)         |
| 84 Thiru G. Krishnaraj                  | A.I.A.D.M.K. | Salem-I.                    |
| 85 Thiru K.A. Krishnaswamy              | A.I.A.D.M.K. | Thousand Lights.            |
| 86 Thiru K.G. Krishnaswamy              | A.I.A.D.M.K. | Kangayam.                   |
| 87 Thiru A.D. Kulasekar                 | D.M.K.       | Singanallur.                |

| (1)                                    | (2)                         | (3)               |
|--|-----------------------------|-------------------|
| 88 Thiru N. Kulasekara Pandian         | A.I.A.D.M.K.                | Vaniyambadi.      |
| 89 Thiru Kumari Anandan                | G.K.N.G.                    | Thiruvottiyur.    |
| 90 Thiru C.Kuppusamy                   | A.I.A.D.M.K.                | Vandavasi (SC).   |
| 91 Thiru N. Kuppusamy                  | A.I.A.D.M.K.                | Morappur.         |
| 92 Thiru K. Kuppusamy                  | A.I.A.D.M.K.                | Oddanchatram.     |
| 93 Thiru M.S. Manickam                 | A.I.A.D.M.K.                | Vedaranyam.       |
| 94 Thiru R. Manimaran                  | A.I.A.D.M.K.                | Thiruppur.        |
| 95 Thirumathi Margaret Feliex          | Nominated                   |                   |
| 96 Thiru T. Marimuthu                  | A.I.A.D.M.K.                | Kolathur (SC).    |
| 97 Thiru P. Mokkaian                   | A.I.F.B.                    | Rajapalayam (SC). |
| 98 Thiru D. Moni                       | C.P.I. (M)                  | Vilavancode.      |
| 99 Thiru G. Moorthy                    | Republican Party<br>(Gavai) | Peranambut (SC).  |
| 100 Thiru P. Mohamed Ismail            | Janatha                     | Padmanabhapuram.  |
| 101 Thiru R.S. Munirathinam            | A.I.A.D.M.K.                | Gummidipundi.     |
| 102 Thiru M.B. Munuswamy               | D.M.K.                      | Palacode.         |
| 103 Thiru P. Musiriputhan              | A.I.A.D.M.K.                | Tiruchirappalli-I |
| 104 Thiru R. Muthiah                   | A.I.A.D.M.K.                | Sedapatti.        |
| 105 Thiru S. Muthukrishnan             | A.I.A.D.M.K.                | Kanniyakumari.    |
| 106 Thiru E. Muthuramalingam %         | G.K.N.C.                    | Radhapuram.       |
| 107 Thiru S. Muthusamy                 | A.I.A.D.M.K.                | Erode.            |
| 108 Thiru N. Muthuvel                  | D.M.K.                      | Vanur (SC).       |
| 109 Thiru K.P. Nachimuthu              | A.I.A.D.M.K.                | Mettur.           |
| 110 Thiru T.K. Nallappan               | C.P.I.                      | Perundururai.     |
| 111 Thiru P.M. Narasimhan              | A.I.A.D.M.K.                | Pallipet.         |
| 112 Thiru P.G. Narayanan               | A.I.A.D.M.K.                | Bhavani.          |
| 113 Thiru K. Narayanasamy              | I.N.C.                      | Thiruvannamalai.  |
| 114 Thiru S. Natarajan £*              | D.M.K.                      | Thanjavur.        |
| 115 Thiru R. Navaneethakrishna Pandian | G.K.N.C.                    | Alangulam.        |
| 116 Thiru P. Nedumaran                 | T.N.K.C.                    | Madurai Central.  |
| 117 Dr. V.R. Nedunchezhiyan            | A.I.A.D.M.K.                | Tirunelvel.       |
| 118 Thiru E.S.M. Pakeer Mohammed       | I.N.C.                      | Kumbakonam.       |
| 119 Thiru K.P.Palaniyappan             | D.M.K.                      | Villupuram.       |
| 120 Thiru C. Palanimuthu               | I.N.C.                      | Attur.            |
| 121 Thiru S. Palanisamy                | A.I.A.D.M.K.                | Mettupalayam.     |
| 122 Thiru N. Palanivel                 | C.P.I. (M)                  | Palani (SC).      |
| 123 Thiru Pammal Nallathambi           | D.M.K.                      | Tambaram.         |
| 124 Thiru P.H. Pandian                 | A.I.A.D.M.K.                | Cheranmadevi.     |
| 125 Thiru K. Paramalai %%              | T.N.K.C.                    | Manamadurai (SC)  |
| 126 Thiru P.N. Paramasiva Gounder      | A.I.A.D.M.K.                | Palladam.         |
| 127 Thiru S. Pattabiraman              | A.I.A.D.M.K.                | Thiruvallur.      |
| 128 Thiru A. Periasamy                 | A.I.A.D.M.K.                | Dharapuram (SC).  |
| 129 Thiru R. Periyasamy                | I.N.C.                      | Thottiyam.        |
| 130 Thiru R.K. Perumal                 | A.I.A.D.M.K.                | Vilathikulam.     |
| 131 Thiru N. Perumal                   | A.I.A.D.M.K.                | Varahur (SC)      |
| 132 Thiru M. Pitchai                   | A.I.A.D.M.K.                | Aruppukottai.     |
| 133 Thiru C. Ponnaiyan                 | A.I.A.D.M.K.                | Tiruchengode.     |
| 134 Thirumathi A.S. Pannammal *%       | T.N.K.C.                    | Nilokottai (SC)   |
| 135 Thiru P. Ponnurangam               | D.M.K.                      | Rayapuram.        |

| (1)   | (2)           | (3)                         |
|---|---------------|-----------------------------|
| 136 Thiru N.A. Poongavanam                    | C.P.I.        | Katpadi.                    |
| 137 Thiru J.C.D. Prabhakaran                  | A.I.A.D.M.K.  | Villivakkam.                |
| 138 Thiru D. Purushothaman                    | D.M.K.        | Saidapet.                   |
| 139 Thiru A. Rahman Khan                      | D.M.K.        | Chepauk.                    |
| 140 Thiru M.K. Rajamanickam                   | A.I.A.D.M.K.  | Musiri.                     |
| 141 Thiru R. Rajamanickam                     | D.M.K.        | Kuttalam.                   |
| 142 Thirumathi T. Rajambal                    | I.N.C.        | Thalavasal (SC).            |
| 143 Thiru K. Rajaram                          | A.I.A.D.M.K.  | Panimarathupatti.           |
| 144 Thiru S. Rajaraman                        | I.N.C.        | Papanasam.                  |
| 145 Thiru D.R. Rajaram Naidu                  | I.N.C.        | Thalli.                     |
| 146 Thiru D. Rajarathinam                     | D.M.K.        | Poonamalli.                 |
| 147 Thiru V. Rajasekaran                      | I.N.C.        | Dr. Radhakrishna<br>Nagar.  |
| 148 Thiru S.N. Rajendaran                     | A.I.A.D.M.K.  | Tuticorin.                  |
| 149 Thiru S.S. Rajendran                      | A.I.A.D.M.K.  | Andipatti.                  |
| 150 Thiru M.A. Rajkumar                       | A.I.A.D.M.K.  | Marungapuri.                |
| 151 Thiru J.S. Raju                           | D.M.K.        | Perambalur (SC)             |
| 152 Dr. M.G. Ramachandran                     | A.I.A.D.M.K.  | Madurai West.               |
| 153 Thiru N. Ramachandran                     | D.M.K.        | Gingee.                     |
| 154 Thiru K.K.S.S.R. Ramachandran             | A.I.A.D.M.K.  | Sattur.                     |
| 155 Thiru S. Ramachandran                     | A.I.A.D.M.K.  | Panruti.                    |
| 156 Thiru S.M. Ramachandran @*                | D.M.K.        | Anna Nagar.                 |
| 157 Thiru E. Ramalingam                       | D.M.K.        | Kattumannarkoil<br>(SC)     |
| 158 Dr. K.P. Ramalingam                       | A.I.A.D.M.K.  | Rasipuram.                  |
| 159 Thiru S. Ramalingam                       | D.M.K.        | Thiruvidadamarudur.         |
| 160 Thiru K. Ramani                           | C.P.I. (M)    | Coimbatore East.            |
| 161 Thiru D. Ramaswamy                        | A.I.A.D.M.K.  | Vellakoil.                  |
| 162 Thiru S.N. Ramasamy                       | G.K.N.C.      | Sattankulam.                |
| 163 Thiru T. Ramasamy                         | A.I.A.D.M.K.  | Ramanathapuram.             |
| 164 Thiru E. Ramasubramanian                  | A.I.A.D.M.K.  | Srivaikuntam.               |
| 165 Thiru M. Ranganathan                      | D.M.K.        | Coonoor (SC).               |
| 166 Thiru K. Rangasamy £                      | D.M.K.        | Ulundurpet (SC).            |
| 167 Thiru R. Rangasamy                        | A.I.A.D.M.K.  | Sathyamangalam.             |
| 168 Thiru M.V. Rathinam                       | A.I.A.D.M.K.  | Pollachi.                   |
| 169 Thiru S. Retnaraj                         | D.M.K.        | Colachel.                   |
| 170 Thiru C. Sabapathy                        | A.I.A.D.M.K.  | Harur (SC).                 |
| 171 Dr. K. Samarasam                          | A.I.A.D.M.K.  | Kaveripattinam.             |
| 172 Thiru N. Sankariah                        | C.P.I. (M)    | Madurai-East.               |
| 173 Thirumathi R. Saroja ££                   | A.I.A.D.M.K.  | Uppiliyapuram (ST).         |
| 174 Thiru V. Sathiamoorthy                    | A.I.A.D.M.K.  | Kadaladi.                   |
| 175 Thiru K. Sathiyaseelan £££                | D.M.K.        | Mayuram<br>(Mayiladuthurai) |
| 176 Thiru K. Sattanathakarayalar              | Makkal Katchi | Tenkasi.                    |
| 177 Thiru M. Sellamuthu                       | C.P.I. (M)    | Thiruvarur (SC).            |
| 178 Thiru A. Selvarasan                       | D.M.K.        | Harbour.                    |
| 179 Thiru S. Semmalai                         | A.I.A.D.M.K.  | Taramangalam.               |
| 180 Thiru K.A. Sengottayan                    | A.I.A.D.M.K.  | Gobichettipalayam.          |
| 181 Thiru P.S. Sennimalai alias Kandaswamy \$ | A.I.A.D.M.K.  | Aravakurichi.               |

| (1)                              | (2)           | (3)                         |
|----------------------------------|---------------|-----------------------------|
| 182 Thiru A.M. Sethuraman        | A.I.A.D.M.K.  | Arcot.                      |
| 183 Thiru A. Shahul Hameed @@@@  | Muslim League | Kadayanallur.               |
| 184 Thiru A.C. Shanmugam         | A.I.A.D.M.K.  | Arani.                      |
| 185 Thiru R. Shanmugam           | A.I.A.D.M.K.  | Tiruttani.                  |
| 186 Thiru N. Sivagnanam          | I.N.C.        | Tiruvonam.                  |
| 187 Thiru M. Sivaperuman         | A.I.A.D.M.K.  | Omalur.                     |
| 188 Thiru S. Sivaprakasam        | A.I.A.D.M.K.  | Sendamangalam (ST)          |
| 189 Thiru S. Sivaraman           | I.N.C.        | Chinnasalem.                |
| 190 Thiru S. Sivasamy @%         | C.P.I.        | Illayangudi.                |
| 191 Thiru S.D. Somasundaram \$\$ | A.I.A.D.M.K.  | Pattukottai.                |
| 192 Thiru N.V.N. Somu            | D.M.K.        | Park Town.                  |
| 193 Thiru K. Soundararajan       | A.I.A.D.M.K.  | Tiruchirappalli-II          |
| 194 Thiru R. Soundararajan       | A.I.A.D.M.K.  | Srirangam.                  |
| 195 Dr. K. Sourirajan %@         | G.K.N.C.      | Theagarayanagar             |
| 196 Thiru G.K. Subramanian       | A.I.A.D.M.K.  | Bhavanisagar.               |
| 197 Thiru M. Subramanian &       | A.I.A.D.M.K.  | Thiruvaiyaru.               |
| 198 Thiru O. Subramanian         | I.N.C.        | Sivaganga.                  |
| 199 Thiru K.M.S. Subramanian     | A.I.A.D.M.K.  | Bodinaichkanur.             |
| 200 Thiru V. Subramanian **%%%   | D.M.K.        | Thirunavallur.              |
| 201 Thiru B. Sundaram            | D.M.K.        | Tirupattur.                 |
| 202 Thiru M. Sundaram **         | I.N.C.        | Rshivandiam.                |
| 203 Thiru K.R. Sundaram          | C.P.I. (M)    | Gudiyatham.                 |
| 204 Thiru R. Sundaramurthy       | I.N.C.        | Mugaiyar.                   |
| 205 Thiru N. Sundararaj          | I.N.C.        | Thirumayam.                 |
| 206 Thiru M. Sundararajan        | A.I.A.D.M.K.  | Virudhunagar.               |
| 207 Thiru T. Swamikannu          | A.I.A.D.M.K.  | Chengam (SC)                |
| 208 Thiru V.V. Swaminathan       | A.I.A.D.M.K.  | Bhuvanagiri.                |
| 209 Thiru R. Thamaraiakkani      | A.I.A.D.M.K.  | Srivilliputhur.             |
| 210 Thiru K.M. Thangamani        | I.N.C.        | Thindivanam.                |
| 211 Thiru A. Thangarasu          | A.I.A.D.M.K.  | Kurinjpadi.                 |
| 212 Thiru P.M. Thangavelraj      | I.N.C.        | Krishnarayanapuram<br>(SC). |
| 213 Thiru P. Thangavelu          | I.N.C.        | Jayamkondam.                |
| 214 Thiru R. Thavasi             | A.I.A.D.M.K.  | Paramkudi (SC).             |
| 215 Thiru P. Theertharaman £     | G.K.N.C.      | Pennagaram.                 |
| 216 Thiru R. Thiruman            | A.I.A.D.M.K.  | Yercaud (ST).               |
| 217 Thiru P. thirumaran          | A.I.A.D.M.K.  | Alangudi.                   |
| 218 Thiru S. Thirunavukkarasu    | A.I.A.D.M.K.  | Aranthgani.                 |
| 219 Thiru P.S. Thiruvengadam     | D.M.K.        | Kalasapakkam.               |
| 220 Thiru R. Thiyagarajan        | I.N.C.        | Virudhachalam.              |
| 221 Thiru S.D. Ugamchand         | A.I.A.D.M.K.  | Madurantakam.               |
| 222 Thiru R. Umanath             | C.P.I. (M)    | Nagapattinam.               |
| 223 Thiru P. Uthirapathi         | C.P.I.        | Thiruthuraiipoondi<br>(SC)  |
| 224 Thiru V. Valmigi &££         | I.N.C.        | Thiruppathur.               |
| 225 Thiru M. Varadarajan         | C.P.I. (M)    | Dindigul.                   |
| 226 Thiru K.V. Veeranambalam     | I.N.C.        | Melur.                      |
| 227 Thiru T. Veeraswamy          | A.I.A.D.M.K.  | Orathanad.                  |
| 228 Thiru C.V. Velappan          | A.I.A.D.M.K.  | Kapilamalai.                |

| (1)                                      | (2)          | (3)                 |
|--|--------------|---------------------|
| 229 Thiru A. Vellaisamy                  | A.I.A.D.M.K. | Athoor.             |
| 230 Thiru T. Venkata Reddy               | I.N.C.       | Hosur.              |
| 231 Thiru P. Venkatasubramanian          | A.I.A.D.M.K. | Kancheepuram.       |
| 232 Thiru P.M. Venkatesan \$\$\$         | A.I.A.D.M.K. | Pernamallui.        |
| 233 Thiru D. Venugopal                   | D.M.K.       | Thandarambattu.     |
| 234 Thiru N. Vijayabalam                 | A.I.A.D.M.K. | Poompuhar.          |
| 235 Selvi P. Vijayalakshmi               | A.I.A.D.M.K. | Veerapandi.         |
| 236 Thiru P. Vijayaraghavan              | Janata       | Killiyoor.          |
| 237 Thiru R. Vijaya Raghunatha Tondaiman | I.N.C.       | Pudukkottai.        |
|  | % @ £        |                     |
| 238 Thiru M. Vijayarasarathi             | A.I.A.D.M.K. | Arakkonam (SC).     |
| 239 Thiru M. Vincent                     | A.I.A.D.M.K. | Nagercoil.          |
| 240 Thiru G. Viswanathan                 | A.I.A.D.M.K. | Anaicut.            |
| 241 Thirumathi D. Yasodha                | I.N.C.       | Sriperumbudur (SC). |

\*Resigned from Communist Party of India and remained as Independent from 29<sup>th</sup> February 1984-Joined A.I.A.D.M.K. from 28<sup>th</sup> March 1984.

@\*Elected in the Bye-election from Tiruchendur Constituency on 4<sup>th</sup> March 1983 in the vacancy caused by the demise of Thiru S. Desava Adithan.

@Resigned his membership from 18<sup>th</sup> August, 1983. Vacancy caused not filled up till the dissolution of the Assembly.

\*\*\*Ceased to be a member consequent on the election set aside by the Supreme Court on 7<sup>th</sup> December 1983.

\*\*% Elected in the bye-election from Tiruppathur Constituency on 4<sup>th</sup> December, 1981 in the vacancy caused by the demise of Thiru V. Valmigi.

\*\*%% Elected in the Bye-election from thanjavur Constituency on 25<sup>th</sup> May, 1984 in the vacancy caused by the demise of Thiru S. Natarajan.

\*\*%% Resigned from D.M.K. and Joined A.I.A.D.M.K. on 13<sup>th</sup> January 1981.

+Resigned from D.M.K. and Joined A.I.A.D.M.K. on 13<sup>th</sup> January 1981.

£@Resigned his membership from 18<sup>th</sup> August, 1983.

@@ Died on 26<sup>th</sup> November 1982.

@@@Resigned from D.M.K. and Joined A.I.A.D.M.K. on 13<sup>th</sup> July 1983; Died on 11<sup>th</sup> November, 1983.

%Resigned from G.K.N.C. and Joined A.I.A.D.M.K. on 22<sup>nd</sup> February 1983.

£\*Died on 23<sup>rd</sup> February 1984.

%% Resigned from Tamil Nadu Kamaraj Congress and remained as Independent from 6<sup>th</sup> October 1983.

\*% Resigned from T.N.K.C. and Joined I.N.C. from 18<sup>th</sup> September 1984.

@\* Elected in the bye-election from Annanagar Constituency on 22<sup>th</sup> May 1984 in the vacancy caused by the resignation of Dr. M. Karunanidhi.

£ Resigned from D.M.K. and Joined A.I.A.D.M.K. on 21<sup>st</sup> July 1980.

££ Elected in the bye-election from Uppliyapuram Constituency on 21<sup>st</sup> May, 1984 in the vacancy caused by the setting a side the election of Thiru V. Arengarajan.

£££ Elected in the bye-election from Mayuram Constituency on 21<sup>st</sup> May, 1984 in the vacancy caused by the denise of Thiru N. Kittappan.

& Resigned from A.I.A.D.M.K. and Joined with S.D. Somasundaram group with effect from 5<sup>th</sup> October 1984.

@@@ Expelled from Indian Union Muslim League from 14<sup>th</sup> May 1984.

@% Resinged from C.P.L. with effect from 12<sup>th</sup> April 1984 and remained Independent for sometime and then Joined A.I.A.D.M.K. with effect from 8<sup>th</sup> October 1984.

£& Expelled from A.I.A.D.M.K. party on 27<sup>th</sup> September 1984 and formed a Separate-Group. His group is styled as/S.D.S. Group.

% @ Resigned from G.K.N.C. and remained as Independent from 12<sup>th</sup> August 1981; Joined I.N.C. from 26<sup>th</sup> July 1983.

&s Resigned from G.K.N.C. and Joined I.N.C. on 1<sup>st</sup> March 1982.

&££ Died on 28<sup>th</sup> December, 1980.

&&£ Resigned from A.I.A.D.M.K. nand Joined D.M.K. on 13<sup>th</sup> January 1981; Again resigned from D.M.K. and rejoined A.I.A.D.M.K. on 10<sup>th</sup> September 1982.

% @£ Died on 24<sup>th</sup> July, 1984. Vacancy caused not filled up.



**TABLE NO. V**  
(Vide Page No. 28)

Statement showing the Number of visitors who have visited Assembly During  
Meeting days of Seventh Assembly.

|  | <i>Number of Sessions</i> |    |    |    |    | <i>Speaker's</i> | <i>Visitor's</i> | <i>Ladies</i>   | <i>Totals.</i>  |
|--|---------------------------|----|----|----|----|------------------|------------------|-----------------|-----------------|
|  |                           |    |    |    |    | <i>gallery.</i>  | <i>gallery.</i>  | <i>gallery.</i> |                 |
|  | (1)                       |    |    |    |    | (2)              | (3)              | (4)             | (5)             |
| 1 <sup>st</sup> Session                          | ..                        | .. | .. | .. | .. | 9,258            | 41,688           | 6,364           | 57,310          |
| 2 <sup>nd</sup> Session                          | ..                        | .. | .. | .. | .. | 18,157           | 45,362           | 4,960           | 68,479          |
| 3 <sup>rd</sup> Session                          | ..                        | .. | .. | .. | .. | 2,448            | 6,120            | 672             | 9,240           |
| 4 <sup>th</sup> Session                          | ..                        | .. | .. | .. | .. | 16,281           | 45,874           | 6,050           | 68,205          |
| 5 <sup>th</sup> Session                          | ..                        | .. | .. | .. | .. | 1,146            | 3,336            | 459             | 4,941           |
| 6 <sup>th</sup> Session                          | ..                        | .. | .. | .. | .. | 14,427           | 18,956           | 3,992           | 37,375          |
| 7 <sup>th</sup> Session                          | ..                        | .. | .. | .. | .. | 4,810            | 6,318            | 1,326           | 12,454          |
| 8 <sup>th</sup> Session                          | ..                        | .. | .. | .. | .. | 15,623           | 19,971           | 2,451           | 38,045          |
| 9 <sup>th</sup> Session                          | ..                        | .. | .. | .. | .. | 1,645            | 2,046            | 312             | 3,903           |
|  |                           |    |    |    |    |                  |                  | Total           | <u>2,99,952</u> |
| Total number of Visitors during Seventh Assembly |                           |    |    |    |    |                  | 2,99,952         |                 |                 |

**TABLE NO.VI**  
(Vide Page No. 29)

**PRESS ADVISORY COMMITTEE FOR 1980-81 AND 1981-82**

*Chairman*

1. Press Trust of India (Thiru L. Venkatraman).

*Vice-Chirman*

2. Anna (Thiru R. Renganathan).

*Members*

3. The Hindu
4. Murasoli.
5. Dinamani.
6. Dailt Thanthi.
7. A.I.R. (Madras).
8. Dina Malar.
9. Makkal Cheithi.
10. Dinakaran.
11. The Times of India.
12. Public (I. & P.R.).

**PRESS ADVISORY COMMITTEE FOR 1982-83 AND 1983-84**

*Chairman*

1. The Hindu (Thiru R. Krishnaswamy).

*Vice-Chairman*

2. Makkal Kural (Thiru H. Alagirisamy).

*Members*

3. Murasoli.
4. Press Trust of India.
5. Dinamani.
6. Daily Thanthi.
7. A.I.R. (Madras).
8. Anna.
9. Dina Malar.
10. Dinakaran.
11. The Times of India.
12. Public (I. & P.R.).

**PRESS ADVISORY COMMITTEE FOR 1984-85**

*Chairman*

1. U.N.I. (Thiru K.V. Narayanan).

*Vice-Chairman*

2. Dina Malar (Thiru M.Rajaram).

**Members**

3. The Hindu

4. Murasoli.

5. Dinamani.

6. Dailt Thanthi.

7. A.I.R. (Madras).

8. Anna.

9. Makkal Kural.

10. Statesman.

11. Dinakaran.

12. Public (I. & P.R.).

**TABLE NO. VII**  
(Vide Page No. 29)

**STATEMENT SHOWING THE DATES OF COMMENCEMENT, ADJOURNMENT AND PROROGATION OF THE SESSIONS OF THE LEGISLATIVE ASSEMBLY FOR 1980**

| <i>Session</i>              | <i>Date of commencement</i>    | <i>Date of adjournment</i>     | <i>Date of prorogation</i>   | <i>Actual dates of sittings of the Assembly</i>   | <i>Total number of days the Assembly sat</i> | <i>Total number of Hours &amp; Minutes</i> |                       |
|-----------------------------|--------------------------------|--------------------------------|------------------------------|---|--|--|-----------------------|
| (1)                         | (2)                            | (3)                            | (4)                          | (5)   | (6)  | (7)  | (8) (9)               |
| I session                   | 19 <sup>th</sup> June 1980     | 12 <sup>th</sup> August 1980   | 27 <sup>th</sup> August 1980 | 19 <sup>th</sup> , 21 <sup>st</sup> , 23 <sup>rd</sup> , 25 <sup>th</sup> to 28 <sup>th</sup> June 1980. 2 <sup>nd</sup> , 4 <sup>th</sup> , 5 <sup>th</sup> , 7 <sup>th</sup> to 12 <sup>th</sup> , 14 <sup>th</sup> to 19 <sup>th</sup> , 21 <sup>st</sup> to 26 <sup>th</sup> , 28 <sup>th</sup> July to 1 <sup>st</sup> August, 5 <sup>th</sup> to 8 <sup>th</sup> , 11 <sup>th</sup> and 12 <sup>th</sup> August 1980.   | 39 days.                                     | 189  | Hours and 18 Minutes. |
| II Session (First Meeting)  | 21 <sup>st</sup> January 1981  | 12 <sup>th</sup> February 1981 |                              | 22 <sup>nd</sup> to 24 <sup>th</sup> , 27 <sup>th</sup> to 31 <sup>st</sup> January, 2 <sup>nd</sup> , 4 <sup>th</sup> to 7 <sup>th</sup> , 9 <sup>th</sup> to 12 <sup>th</sup> February 1981.  | 17 days                                      | 72   | Hours and 5 minutes.  |
| II Session (Second meeting) | 26 <sup>th</sup> February 1981 | 7 <sup>th</sup> March 1981     |                              | 26 <sup>th</sup> to 28 <sup>th</sup> February and 2 <sup>nd</sup> to 7 <sup>th</sup> March 1981.  | 9 days                                       | 45   | Hours and 31 Minutes. |
| II Session (Third Meeting)  | 21 <sup>st</sup> March 1981    | 14 <sup>th</sup> May 1981      | 18 <sup>th</sup> May 1981    | 21 <sup>st</sup> , 23 <sup>rd</sup> , 24 <sup>th</sup> , 25 <sup>th</sup> , 27 <sup>th</sup> , 28 <sup>th</sup> , 30 <sup>th</sup> and 31 <sup>st</sup> March 1981. 1 <sup>st</sup> , 2 <sup>nd</sup> , 3 <sup>rd</sup> , 4 <sup>th</sup> , 6 <sup>th</sup> , 7 <sup>th</sup> , 8 <sup>th</sup> , 9 <sup>th</sup> , 10 <sup>th</sup> , 14 <sup>th</sup> to 16 <sup>th</sup> , 29 <sup>th</sup> to 25 <sup>th</sup> , 27 <sup>th</sup> to 30 <sup>th</sup> April 1981, 4 <sup>th</sup> to 9 <sup>th</sup> , 11 <sup>th</sup> to 14 <sup>th</sup> May 1981. | 41 days                                      | 196  | Hours and 46 Minutes  |
|                             |                                |                                |                              |   | 67 days.                                     | 313  | Hours and 10 minutes. |

| (1)                               | (2)                               | (3)                                   | (4)                                   | (5)  | (6)     | (7)      | (8)                                | (9)               |
|-----------------------------------|-----------------------------------|---------------------------------------|---------------------------------------|--|---------|----------|------------------------------------|-------------------|
| III Session                       | 21 <sup>st</sup> August<br>1981   | 1 <sup>st</sup> September<br>1981     | 10 <sup>th</sup><br>September<br>1981 | 21 <sup>st</sup> , 22 <sup>nd</sup> , 24 <sup>th</sup> to 29 <sup>th</sup> , 31 <sup>st</sup><br>August 1981 and 1 <sup>st</sup> September<br>1981.  | 10 days |          | 47 Hours<br>and 49<br>minutes      |                   |
| IV Session<br>(First<br>Meeting)  | 1 <sup>st</sup> February<br>1982  | 19 <sup>th</sup> February<br>1982     |                                       | 2 <sup>nd</sup> , 4 <sup>th</sup> to 6 <sup>th</sup> , 8 <sup>th</sup> to 13 <sup>th</sup> and 15 <sup>th</sup><br>to 19 <sup>th</sup> February 1982.  | 15 days |          | 73 Hours<br>and 37<br>Minutes.     | 252<br>Hours      |
| IV Session<br>(Second<br>Meeting) | 26 <sup>th</sup> February<br>1982 | 7 <sup>th</sup> April 1982            | 10 <sup>th</sup> May<br>1982          | 26 <sup>th</sup> February 1982, 1 <sup>st</sup> to 6 <sup>th</sup> , 8 <sup>th</sup><br>to 13 <sup>th</sup> 15 <sup>th</sup> to 20 <sup>th</sup> 22 <sup>nd</sup> to 25 <sup>th</sup> ,<br>27 <sup>th</sup> , 29 <sup>th</sup> to 31 <sup>st</sup> March 1982, 1 <sup>st</sup> ,<br>3 <sup>rd</sup> , 5 <sup>th</sup> and 7 <sup>th</sup> April 1982.  | 32 days | 47 days. | 178<br>Hours<br>and 37<br>Nimutes. | and 13<br>Minutes |
| V Session                         | 6 <sup>th</sup> September<br>1982 | 10 <sup>th</sup><br>September<br>1982 | 11 <sup>th</sup><br>November<br>1982  | 6 <sup>th</sup> to 10 <sup>th</sup> September 1982   | 5 days  |          | 22 Hours<br>and 6<br>Minutes.      |                   |
| VI Session<br>(First<br>Meeting)  | 25 <sup>th</sup> January<br>1983  | 15 <sup>th</sup> February<br>1983     |                                       | 25 <sup>th</sup> , 27 <sup>th</sup> to 29 <sup>th</sup> , 31 <sup>st</sup> January<br>1983, 1 <sup>st</sup> , 2 <sup>nd</sup> , 4 <sup>th</sup> , 5 <sup>th</sup> , 7 <sup>th</sup> to 12 <sup>th</sup><br>February 1983 and 14 <sup>th</sup> and 15 <sup>th</sup><br>February 1983.   | 17 days |          | 78 Hours<br>and 46<br>Minutes      | 308<br>Hours      |
| VI Seeeion<br>(Second<br>Meeting) | 3 <sup>rd</sup> March<br>1983.    | 27 <sup>th</sup> April<br>1983        | 11 <sup>th</sup> May<br>1983          | 3 <sup>rd</sup> to 5 <sup>th</sup> , 7 <sup>th</sup> to 12 <sup>th</sup> , 14 <sup>th</sup> to 19 <sup>th</sup> ,<br>21 <sup>st</sup> to 26 <sup>th</sup> , 28 <sup>th</sup> to 31 <sup>st</sup> March<br>1983. 4 <sup>th</sup> to 9 <sup>th</sup> , 11 <sup>th</sup> to 13 <sup>th</sup> , 15 <sup>th</sup><br>16 <sup>th</sup> , 18 <sup>th</sup> to 23 <sup>rd</sup> , 26 <sup>th</sup> and 27 <sup>th</sup><br>April 1983. | 44 days | 61 days. | 22 Hours<br>and 46<br>Minutes.     | and<br>Minutes    |
| VII Session                       | 24 <sup>th</sup> October<br>1983. | 18 <sup>th</sup><br>November<br>1983  | 3 <sup>rd</sup><br>December<br>1983   | 24 <sup>th</sup> to 29 <sup>th</sup> and 31 <sup>st</sup> October<br>1983, 1 <sup>st</sup> 8 <sup>th</sup> to 11 <sup>th</sup> , 14 <sup>th</sup> to 18 <sup>th</sup><br>November 1983.  | 17 days |          | 72 Hours<br>and 4<br>Minutes       |                   |

| (1)                                 | (2)                                | (3)                               | (4)                                 | (5)   | (6)     | (7)      | (8)                                | (9)                                |
|-------------------------------------|------------------------------------|-----------------------------------|-------------------------------------|---|---------|----------|------------------------------------|------------------------------------|
| VIII Session<br>(First<br>meeting). | 14 <sup>th</sup> February<br>1984. | 24 <sup>th</sup> February<br>1984 | ..                                  | 14 <sup>th</sup> to 18 <sup>th</sup> , 20 <sup>th</sup> to 24 <sup>th</sup> February<br>1984  | 10 days |          | 44 hours<br>and 49<br>minutes.     | 241<br>hours<br>and 44<br>minutes. |
| VIII Session<br>(Second<br>Metting) | 3 <sup>rd</sup> March 1984         | 28 <sup>th</sup> April<br>1984.   | 14 <sup>th</sup> May<br>1984.       | 3 <sup>rd</sup> , 5 <sup>th</sup> to 10 <sup>th</sup> , 12 <sup>th</sup> to 16 <sup>th</sup> , 19 <sup>th</sup> to<br>24 <sup>th</sup> , 26 <sup>th</sup> to 31 <sup>st</sup> March 1984. 9 <sup>th</sup><br>to 12 <sup>th</sup> , 16 <sup>th</sup> to 19 <sup>th</sup> , 23 <sup>rd</sup> to 28 <sup>th</sup><br>April 1984. | 38 days | 48 days. | 196<br>hours<br>and 55<br>minutes. |                                    |
| IX Session                          | 8 <sup>th</sup> October<br>1984    | 15 <sup>th</sup> October<br>1984  | 31 <sup>st</sup><br>October<br>1984 | 8 <sup>th</sup> , 9 <sup>th</sup> , 10 <sup>th</sup> , 11 <sup>th</sup> , 12 <sup>th</sup> , 13 <sup>th</sup> and 7<br>days 15 <sup>th</sup> October 1984.  | 7 days  |          | 28 hours<br>and 32<br>minutes.     |                                    |

**TABLE NO. VIII**  
(Vide Page No. 35)  
**PANEL OF CHAIRMEN**

*First Session:*

1. Thiru R. Muthiah
2. Thiru G. Viswanathan
3. Thiru P.S. Thiruvengadam
4. Thiru O. Subramanian
5. Thiru C.V. Velappan (From 12<sup>th</sup> July 1980)

*Second Session- First Meeting and Second Meeting:*

1. Thiru V.V. Swaminathan
2. Thiru J.S. Raju
3. Thiru N.S.V. Chitthan
4. S. Sivasamy

*Third Meeting*

1. Thiru V.V. Swaminathan
2. Thiru J.S. Raju
3. Thiru N.S.V. Chitthan
4. S. Sivasamy
5. Thiru J.C.D. Prabhakaran (From 28<sup>th</sup> March 1981)

*Third Session:*

1. Thiru N. Kulasekara Pandian
2. Thiru S. Semmalai
3. Thiru R. Rajamanickam
4. Thiru L. Elayaperumal
5. Thirumathi A.S. Ponnammal

*Fourth Session- First Meeting and Second Meeting:*

1. Thiru V. P. Balasubramanian
2. Thiru P. Venkatasubramanian
3. Thiru Durai Murugan
4. Thiru L. Balaraman

*Fifth Session:*

1. Thiru K. Balasubramanian
2. Thiru R.T. Gopalan
3. Thiru P. Ponnurangam
4. Thirumathi T. Rajambal
5. Thiru K. Ramani

*Sixth Session-First Meeting*

1. Thiru K. Balasubramanian
2. Thiru R.T. Gopalan
3. Thiru P. Ponnurangam

4. Thirumathi T. Rajambal
5. Thiru K. Ramani

*Sixth Session-Second Meeting*

1. Thiru C. Gopal
2. Thiru M.S. Manickam
3. Thiru K.P. Palaniappan
4. Thiru E.S.M. Pakeer Mohamed
5. Thiru R. Krishnan

*Seventh Session:*

1. Thiru S. Jagathrakshakan
2. Thiru M. Chinnaraj
3. Thirumathi D. Yasodha
4. Thiru Babu Janarthanan
5. Thiru N. Varadarajan

*Eighth Sesion:*

1. Thiru V.R. Jayaraman
2. Dr. K. Samarasam
3. Dr. K. Sourirajan
4. Thiru S. Balan
5. Thiru P. Eswaramoorthy alias Soranam

*Ninth Session*

1. Thiru V.P. Balasubramanian
2. Thiru M.A. Rajkumar
3. Thiru P.S. Thiruvengadam
4. Thiru L. Elayaperumal
5. Thiru T.K. Nallappan
6. Thiru A.C. Shanmugam



**TABLE NO. IX**  
(Vide page No. 40)

**NAME OF THE LEADER OF THE HOUSE, LEADER OF THE OPPOSITION AND  
GOVERNMENT CHIEF WHIP OF TAMIL NADU LEGISLATIVE ASSEMBLY  
SINCE 1952**

| <i>Serial number</i> | <i>Year</i> | <i>Leader of the House</i>   | <i>Leader of the Opposition</i>   | <i>Government Chief Whip</i> |
|----------------------|-------------|--|---|------------------------------|
| (1)                  | (2)         | (3)  | (4)   | (5)                          |
| 1.                   | 1952-57     | Thiru C. Subramanian   | Thiru T. Nagi Reddy (1952 to 1-10-1953)<br>Thiru P. Ramamurthy (December, 1953 to 1957).        | Thiru K. Rajaram Naidu       |
| 2.                   | 1957-62     | Thiru C. Subramanian   | Thiru V.K. Ramaswamy Madaliar.  | Thiru P.G. Karuthiruman.     |
| 3.                   | 1962-67     | Thiru M. Bhaktavatsalam  | Thiru V.R. Nedunchezhiyan.  | Thiru. P. Ramachandran.      |
| 4.                   | 1967-71     | Thiru V. R. Nedunchezhiyan (6-3-1967 to 10-2-1969)<br>Thiru M. Karunanidhi (13-2-1969 to 13-8-1969)<br>Thiru V.R. Nedunchezhiyan (14-8-1969 to 5-1-1971) | Thiru P.G. Karuthiruman   | Thiru T.P. Alagamuthu        |
| 5.                   | 1971-76     | Thiru V.R. Nedunchezhiyan  | ....  | Thiru T.P. Alagamuthu.       |
| 6.                   | 1977-80     | Thiru K. Manoharan   | Dr. M. Karunanidhi  | Thiru Durai Govindarajan.    |
| 7.                   | 1980-84     | Dr. V.R. Nedunchezhiyan  | Dr. M. Karunanidhi (till 18-8-1983).<br>Thiru K.S.G. Haja Shareef (with effect from 29-8-1983). | Thiru Tiruppur R. Manimaran. |

**TABLE NO. X**  
(Vide page No. 43)

**GOVERNOR'S ADDRESS**

| Serial number and Year | Date of Address | Motion of Thanks               |                                | Days Allotted for Discussion | Number of Members took part in the discussion  | Number of Amendments received of which number admitted and disallowed |          |             | Date on which amendments moved and number of amendments moved and how disposed |           |                               | Date on which the original motion was adopted |    |                                 |
|------------------------|-----------------|--------------------------------|--------------------------------|------------------------------|--|---|----------|-------------|--|-----------|-------------------------------|---|----|---------------------------------|
|                        |                 | Moved by                       | Second by                      |                              |  | Received  | Admitted | Dis-allowed | Moved  | withdrawn | Lost                          |   |    |                                 |
| (1)                    | (2)             | (3)                            | (4)                            | (5)                          | (6)  | (7)   | (8)      | (9)         | (10)   | (11)      | (12)                          | (13)  |    |                                 |
| 1                      | 1980            | 21 <sup>st</sup> June 1980.    | Thiru Tiruchy R. Soundararajan | Dr. K. Samarasam             | 26 <sup>th</sup> , 27 <sup>th</sup> and 28 <sup>th</sup> June 1980 (3 days).   | 56  | 66       | 63          | ..   | 8         | 27 <sup>th</sup> June 1980    | 8   | .. | 28 <sup>th</sup> June 1980.     |
| 2                      | 1981            | 21 <sup>st</sup> January 1981. | Thiru G. Viswanathan           | Thiru V.V. Swaminathan       | 23 <sup>rd</sup> , 24 <sup>th</sup> , 27 <sup>th</sup> , 28 <sup>th</sup> , 29 <sup>th</sup> , 30 <sup>th</sup> January 1981 and 4 <sup>th</sup> and 5 <sup>th</sup> February 1981. (8 days) | 63  | 74       | 74          | ..   | 8         | 27 <sup>th</sup> January 1981 | 5   | 3  | 5 <sup>th</sup> February 1981.  |
| 3                      | 1982            | 1 <sup>st</sup> February 1982  | Thiru J.C.D. Prabhakaran       | Thiru V.P. Balasubramanian   | 2 <sup>nd</sup> , 4 <sup>th</sup> , 5 <sup>th</sup> , 6 <sup>th</sup> , 8 <sup>th</sup> , 9 <sup>th</sup> , 10 <sup>th</sup> and 11 <sup>th</sup> February 1982 (8 days).                    | 48  | 34       | 34          | ..   | 18        | 6 <sup>th</sup> February 1982 | 10  | 8  | 11 <sup>th</sup> February 1982. |

| (1) | (2)  | (3)                                   | (4)                               | (5)                   | (6)  | (7) | (8) | (9) | (10) | (11)                                       | (12) | (13) |  |
|-----|------|---------------------------------------|-----------------------------------|-----------------------|--|-----|-----|-----|------|--|------|------|--|
| 4   | 1983 | 24 <sup>th</sup><br>January<br>1983   | Thiru K.<br>Kuppuswa<br>my        | Thiru M.<br>Chinnaraj | 27 <sup>th</sup> , 28 <sup>th</sup> ,<br>29 <sup>th</sup> and 31 <sup>st</sup><br>January<br>1983 and<br>1 <sup>st</sup> , 2 <sup>nd</sup> and<br>4 <sup>th</sup> February<br>1983 (7<br>days) | 59  | 50  | 50  | ..   | 5<br>31 <sup>st</sup><br>January<br>1983   | ..   | 5    | 4 <sup>th</sup><br>Februar<br>y 1983.  |
| 5   | 1984 | 13 <sup>th</sup><br>Februar<br>y 1984 | Thiru V.P.<br>Balasubra<br>manian | Thiru S.<br>Semmalai  | 15 <sup>th</sup> , 16 <sup>th</sup> ,<br>17 <sup>th</sup> , 18 <sup>th</sup> ,<br>20 <sup>th</sup> and 21 <sup>st</sup><br>February<br>1984 (6<br>days)  | 49  | 52  | 52  | ..   | 5<br>18 <sup>th</sup><br>Februar<br>y 1984 | ..   | 5    | 21 <sup>st</sup><br>Februar<br>y 1984. |

**TABLE NO. XI**(Vide Page No. 47)  
**COMMITTEE ON RULES FOR THE YEAR 1980-81**  
(Constituted on 6<sup>th</sup> August 1980)

*Chairman*

1. Hon. Thiru K. Rajaram, *Speaker*.

*Members*

2. Hon. Thiru M.G. Ramachandran, *Chief Minister*.
3. Hon. Dr. V.R. Nedunchezhiyan, *Leader of the House*.
4. Hon. Thiru C. Ponnaiyan, *Minister for Co-operation and Law*
5. Hon. Thiru P.H. Pandiyan, *Deputy Speaker*.
6. Thiru K. Anbazhagan, *Deputy Leader of the Opposition*.
7. Thiru K.S.G. Haja Shareef
8. Thiru Tiruppur R. Manimaran, *Chief Government Whip*.
9. Thiru M. Ambikapathy
10. Thiru V. Arengarajan
11. Thiru P. Eswaramoorthy alias Soranam
12. Thiru I. Ganesan
13. Thiru K. Gopalakrishnan.
14. Thiru E. Muthuramalingam.
15. Thiru K.P. Palaniappan.
16. Thiru M. Subramaniam.
17. Thiru N. Sundararaj.

**FOR THE YEAR 1982-83**  
(Constituted on 3<sup>rd</sup> April 1982)

*Chairman*

1. Hon. Thiru K. Rajaram, *Speaker*.

*Members*

2. Hon. Thiru M.G. Ramachandran, *Chief Minister*.
3. Hon. Dr. V.R. Nedunchezhiyan, *Leader of the House*.
4. Hon. Thiru C. Ponnaiyan, *Minister for Co-operation and Law*
5. Hon. Thiru P.H. Pandiyan, *Deputy Speaker*.
6. Thiru K.S.G. Haja Shareef
7. Thiru Thiruppur R. Manimaran, *Chief Government Whip*.
8. Thiru Salem M. Arumugam
9. Thiru C. Gopal.
10. Thiru K. Sattanathakarayalar.
11. Thiru N.S.V. Chitthan.
12. Thiru K.R. Sundaram.
13. Thiru P. Sundaram.
14. Thiru K. Soundararajan.
15. Thiru P.G. Narayanan.
16. Thiru E. Muthukrishnan.
17. Thiru N. Muthuvel.

**FOR THE YEAR 1983-84**  
(Constituted on 22<sup>nd</sup> April 1983)

*Chairman*

1. Hon. Thiru K. Rajaram, *Speaker*.

**MEMBERS**

2. Hon. Dr. V.R. Nedunchezhiyan, *Leader of the House*.

3. Hon. Thiru C. Ponnaiyan, *Minister for Law and Industries*.

4. Hon. Thiru P.H. Pandiyan, *Deputy Speaker*.

5. Thiru Tiruppur R. Manimaran, *Chief Government Whip*.

6. Thiru L. Balaraman.

7. Thiru Thondamuthur M. Chinnaraj.

8. Thiru Durai Ramasamy.

9. Thiru Anoor P.G. Jagadeesan.

10. Thiru K. Kuppusamy.

11. Thiru P. Mohamed Ismail.

12. Thiru N. Palanivel.

13. Thiru N. Palanivel.

14. Thiru M.A. Rajkumar.

15. Thiru P. Uthirapathi.

16. Thiru O. Subramanian.

17. Thiru P.S. Thiruvengadar

**TABLE NO. XII**  
(Vide Page No. 50)

(h) Particulars regarding Question Hour--

| <i>Year</i> |    |    |    |    | <i>Number of days on which Question Hours was</i> |                       |                     |
|-------------|----|----|----|----|---|-----------------------|---------------------|
|             |    |    |    |    | <i>Suspended</i>                                  | <i>Extended after</i> | <i>Ended before</i> |
|             |    |    |    |    | <i>Waived</i>                                     | <i>one hour</i>       | <i>one hour</i>     |
| (1)         |    |    |    |    | (2)   | (3)                   | (4)                 |
| 1980        | .. | .. | .. | .. | 8   | 8                     | 23                  |
| 1981        | .. | .. | .. | .. | 10  | 51                    | 16                  |
| 1982        | .. | .. | .. | .. | 9   | 36                    | 7                   |
| 1983        | .. | .. | .. | .. | 9   | 42                    | 27                  |
| 1984        | .. | .. | .. | .. | 8   | 34                    | 13                  |
|             |    |    |    |    | 44  | 171                   | 86                  |

**TABLE NO. XIII**  
(Vide Page No. 50)

**MEMBER-WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS  
RECEIVED DISALLOWED, ADMITED AND ANSWERED DURING THE  
SEVENTH ASSEMBLY (1980-1984)**

| Serial<br>number | Name of the Member         | Number of Questions |             |           |           |
|------------------|----------------------------|---------------------|-------------|-----------|-----------|
|                  |                            | Given<br>Notice     | Disallowed. | Admitted. | Answered. |
| (1)              | (2)                        | (3)                 | (4)         | (5)       | (6)       |
| 1                | Thiru S. Alagarswamy       | 88                  | 21          | 67        | 56        |
| 2                | Thiru M. ambigapathy       | 87                  | 30          | 57        | 46        |
| 3                | Thiru R. Amirtharaj        | 7                   | 2           | 5         | 3         |
| 4                | Thiru T. Anbazhagan        | 58                  | 14          | 44        | 44        |
| 5                | Thiru M. Andiambalam       | 279                 | 49          | 230       | 83        |
| 6                | Thiru S. Andithevar        | 55                  | 17          | 38        | 28        |
| 7                | Thiru S. Anguchamy         | 133                 | 42          | 91        | 73        |
| 8                | Thiru M. Annadasan         | 8                   | ..          | 8         | 8         |
| 9                | Thiru M. Appadurai         | 272                 | 91          | 181       | 118       |
| 10               | Thiru S. Aranganathan      | 43                  | ..          | 34        | 33        |
| 11               | Thiru V. Arangarajan       | 33                  | 3           | 30        | 18        |
| 12               | Thiru Salem M. Arumugam    | 23                  | 19          | 4         | 4         |
| 13               | Thiru M. Arumugam          | 158                 | 63          | 95        | 75        |
| 14               | Thiru Ariyalur T. Arumugam | 68                  | 20          | 48        | 44        |
| 15               | Thiru R. Arunachalam       | 1                   | ..          | 1         | 1         |
| 16               | Thiru R. Arunagiri         | 20                  | 5           | 15        | 12        |
| 17               | Thiru Babu Govindarajan    | 18                  | 2           | 16        | 12        |
| 18               | Thiru Babujanardhanam      | 137                 | 61          | 76        | 35        |
| 19               | Thiru S. Balakrishnan      | 160                 | 44          | 116       | 93        |
| 20               | Thiru V. Balakrishnan      | 62                  | 11          | 51        | 40        |
| 21               | Thiru S. Balan             | 6                   | ..          | 6         | 5         |
| 22               | Thiru L. Balaraman         | 291                 | 64          | 227       | 175       |
| 23               | Thiru K. Balasubramanian   | 43                  | 15          | 28        | 20        |
| 24               | Thiru V.P. Balasubramanian | 1,260               | 451         | 809       | 459       |
| 25               | Thiru A. Baluchamy         | 32                  | 14          | 18        | 9         |
| 26               | Thiru R. Chakrapani        | 5                   | 3           | 2         | 2         |



| (1) | (2)                                | (3) | (4) | (5) | (6) |
|-----|------------------------------------|-----|-----|-----|-----|
| 27  | Thiru A. Chandrasekarn             | 12  | ..  | 12  | 11  |
| 28  | Thiru C.T. Chindambaram            | 21  | 5   | 16  | 10  |
| 29  | Thiru M. chinnaraj                 | 69  | 11  | 58  | 26  |
| 30  | Thiru K.R. Chinnarasu              | 30  | 5   | 25  | 24  |
| 31  | Thiru M. Chinnaamy                 | 427 | 127 | 300 | 212 |
| 32  | Thiru N.S.V. Chitthan              | 367 | 142 | 225 | 173 |
| 33  | Thiru G. Chockalingam              | 50  | 22  | 28  | 26  |
| 34  | Thiru V.M. Devaraj                 | 5   | 2   | 3   | 1   |
| 35  | Thiru K. Dhanukkodithevar          | 41  | 8   | 33  | 29  |
| 36  | Thiru B.S. Duraisamy               | 100 | 40  | 60  | 36  |
| 37  | Thiru P. Durairaj                  | 81  | 26  | 55  | 45  |
| 38  | Thiru P. Eswaramurthy alias Sornam | 316 | 96  | 220 | 218 |
| 39  | Thiru L. Elayaperumal              | 332 | 165 | 167 | 139 |
| 40  | Thiru K.R. Ganapathy               | 4   | ..  | 4   | 3   |
| 41  | Thiru C. Ganesan                   | 889 | 470 | 419 | 156 |
| 42  | Thiru I. Ganesan                   | 94  | 11  | 83  | 64  |
| 43  | Thiru C. Gopal                     | 132 | 47  | 85  | 59  |
| 44  | Thiru K. Gopalakrishnan            | 146 | 44  | 102 | 77  |
| 45  | Thiru R.T. Gopalan                 | 47  | 10  | 37  | 80  |
| 46  | Thiru M.R. Govendhan               | 27  | 2   | 25  | 17  |
| 47  | Thiru J. Hemachandran              | 121 | 43  | 78  | 50  |
| 48  | Thiru K. Hutchi                    | 56  | 8   | 48  | 32  |
| 49  | Thiru P.G. Jagadeesan Anoor        | 22  | 3   | 19  | 13  |
| 50  | Thiru S. Jagathrakshakan           | 7   | ..  | 7   | 5   |
| 51  | Thiru V.R. Jeyaraman               | 36  | 7   | 29  | 28  |
| 52  | Thiru M. John Vicent               | 82  | 42  | 40  | 38  |
| 53  | Thiru A. Kalaiarasan               | 26  | 3   | 23  | 19  |
| 54  | Thiru S. Kalitheerthan             | 59  | 11  | 48  | 34  |
| 55  | Thiru K. Kallan                    | 18  | 7   | 11  | 8   |
| 56  | Thiru K.V. Kandasamy               | 11  | 1   | 10  | 6   |
| 57  | Thiru P. Kandasamy                 | 4   | ..  | 4   | 4   |

| (1) | (2)                                | (3) | (4) | (5) | (6) |
|-----|------------------------------------|-----|-----|-----|-----|
| 58  | Thiru V. Karuppasami Pandian       | 2   | 1   | 1   | ..  |
| 59  | Thiru R. Karuppiaiah               | 89  | 15  | 74  | 57  |
| 60  | Thiru A.T. Karuppaiah              | 71  | 1u8 | 53  | 41  |
| 61  | Thiru S. Kesava Adithan            | 111 | 33  | 78  | 30  |
| 62  | Thiru N. Kittappa                  | 297 | 179 | 118 | 59  |
| 63  | Thiru Kovai Thambi                 | 1   | ..  | 1   | 1   |
| 64  | Thiru R. Krishnan                  | 320 | 140 | 180 | 125 |
| 65  | Thiru A.D. Kulasekar               | 81  | 54  | 27  | 24  |
| 66  | Thiru N.Kulasekarapandian          | 27  | 1   | 26  | 23  |
| 67  | Thiru Kumari Anandan               | 111 | 31  | 80  | 62  |
| 68  | Thiru C. Kuppusamy                 | 12  | 1   | 11  | 1   |
| 69  | Thiru N. Kuppusamy                 | 4   | ..  | 4   | ..  |
| 70  | Thiru K. Kuppusamy                 | 5   | 2   | 3   | 1   |
| 71  | Thiru M.S. Manickam                | 162 | 30  | 132 | 90  |
| 72  | Thiru R. Manimaran, Thiruppur      | 39  | 5   | 34  | 31  |
| 73  | Thiru T. Marimuthu                 | 97  | 28  | 69  | 29  |
| 74  | Thiru P. Mokkaian                  | 6   | 4   | 2   | 1   |
| 75  | Thiru D. Mony                      | 370 | 126 | 244 | 148 |
| 76  | Thiru G. Moorth                    | 49  | 28  | 21  | 17  |
| 77  | Thiru P. Mohamed Ismail            | 2   | ..  | 2   | 2   |
| 78  | Thiru M.B. Munuswamy               | 34  | 14  | 20  | 14  |
| 79  | Thiru R. Muthiah                   | 122 | 28  | 94  | 65  |
| 80  | Thiru S. Muthukrishan              | 127 | 35  | 92  | 62  |
| 81  | Thiru E. Muthuramalingam           | 42  | 17  | 25  | 19  |
| 82  | Thiru N. Muthuvel                  | 20  | 12  | 8   | 6   |
| 83  | Thiru T.K. Nallappan               | 471 | 219 | 252 | 124 |
| 84  | Thiru P.M. Narasimhan              | 53  | 14  | 39  | 33  |
| 85  | Thiru P.G. Narayanan               | 5   | ..  | 5   | 3   |
| 86  | Thiru K. Narayanasamy              | 33  | 13  | 20  | 18  |
| 87  | Thiru R. Navaneethakrishna pandian | 41  | 11  | 30  | 27  |
| 88  | Thiru P. Nedumaran                 | 97  | 28  | 69  | 56  |

| (1) | (2)                          | (3) | (4) | (5) | (6) |
|-----|------------------------------|-----|-----|-----|-----|
| 89  | Thiru E.S.M. Pakeer Mohamed  | 17  | 2   | 15  | 15  |
| 90  | Thiru K.P. Palaniyappan      | 43  | 13  | 40  | 38  |
| 91  | Thiru C. Palanimuthu         | 37  | 12  | 25  | 23  |
| 92  | Thiru N. Palanivel           | 864 | 331 | 533 | 322 |
| 93  | Thiru Pammal Nallathambi     | 136 | 58  | 78  | 54  |
| 94  | Thiru K. Paramala            | 146 | 28  | 118 | 73  |
| 95  | Thiru R. Periyasamy          | 2   | ..  | 2   | 2   |
| 96  | Thiru R.K. Perumal           | 245 | 86  | 159 | 125 |
| 97  | Thiru N. Perumal             | 15  | ..  | 15  | 14  |
| 98  | Thiru M. Pitchai             | 8   | ..  | 8   | 8   |
| 99  | Thirumathi A.S. Ponnammal    | 157 | 42  | 115 | 107 |
| 100 | Thiru P. Poonurangam         | 54  | 20  | 34  | 24  |
| 101 | Thiru N.A. Poongavanam       | 100 | 35  | 65  | 45  |
| 102 | Thiru J.C.D. Prabhakaran     | 31  | 2   | 29  | 26  |
| 103 | Thiru D. Purushothman        | 558 | 268 | 290 | 191 |
| 104 | Thiru M.K. Rajamaankckam     | 83  | 22  | 61  | 46  |
| 105 | Thiru R. Rajamanickam        | 21  | 50  | 161 | 141 |
| 106 | Thirumathi T. Rajambal       | 76  | 23  | 53  | 43  |
| 107 | Thiru S. Rajaraman           | 780 | 494 | 286 | 175 |
| 108 | Thiru D.R. Rajaram Nadiu     | 5   | 3   | 2   | 2   |
| 109 | Thiru D. Rajasekaran         | 3   | ..  | 3   | 3   |
| 110 | Thiru V. rajasekaran         | 25  | 7   | 18  | 6   |
| 111 | Thiru M.A. Rajkumar          | 115 | 22  | 93  | 63  |
| 112 | Thiru J.S. Raju              | 86  | 22  | 64  | 54  |
| 113 | Thiru Gingee N. Ramaohandran | 92  | 26  | 66  | 45  |
| 114 | Thiru E. Ramalingam          | 26  | 5   | 21  | 3   |
| 115 | Dr. K.P. Ramalingam          | 19  | 2   | 17  | 17  |
| 116 | Thiru S. Ramalingam          | 195 | 53  | 142 | 65  |
| 117 | Thiru K. Ramani              | 570 | 158 | 412 | 242 |
| 118 | Thiru D. Ramaswamy           | 1   | ..  | 1   | ..  |
| 119 | Thiru S.N. Ramasamy          | 68  | 29  | 39  | 25  |

| (1) | (2)                                   | (3) | (4) | (5) | (6) |
|-----|---------------------------------------|-----|-----|-----|-----|
| 120 | Thiru T. Ramasamy                     | 42  | 12  | 30  | 28  |
| 121 | Thiru M. Ranganathan                  | 49  | 15  | 34  | 12  |
| 122 | Thiru K. Rangasamy                    | 12  | 5   | 7   | 7   |
| 123 | Thiru R. Rangasamy                    | 55  | 10  | 45  | 23  |
| (1) | (2)                                   | (3) | (4) | (5) | (6) |
| 124 | Thiru M.V. Rathinam                   | 29  | 5   | 24  | 20  |
| 125 | Thiru S. Retnaraj                     | 26  | 12  | 14  | 8   |
| 126 | Thiru C. Sabapathy                    | 11  | 3   | 8   | 7   |
| 127 | Dr. K. Samarasam                      | 103 | 30  | 73  | 57  |
| 128 | Thiru V. Sathiamoorthy                | 68  | 17  | 51  | 39  |
| 129 | Thiru M. Sellamuthu                   | 43  | 5   | 38  | 11  |
| 130 | Thiru A. Selvarasan                   | 3   | ..  | 3   | 3   |
| 131 | Thiru S. Semmalai                     | 531 | 135 | 396 | 184 |
| 132 | Thiru K.A. Sengottaiyan               | 72  | 14  | 58  | 48  |
| 133 | Thiru Sennimalai alais P.S. Kandasamy | 138 | 40  | 98  | 73  |
| 134 | Thiru A.M. Sethuraman                 | 216 | 83  | 133 | 94  |
| 135 | Thiru A. Shahul Hameed                | 36  | 7   | 29  | 29  |
| 136 | Thiru A.C. Shanmugam                  | 36  | 9   | 27  | 21  |
| 137 | Thiru R. Shanmugam                    | 59  | 22  | 37  | 31  |
| 138 | Thiru N. Sivagnam                     | 23  | 9   | 14  | 14  |
| 139 | Thiru M. Sivaperuman                  | 6   | ..  | 6   | ..  |
| 140 | Thiru S. Sivapraksam                  | 249 | 93  | 156 | 100 |
| 141 | Thiru S. Sivaraman                    | 44  | 2   | 42  | 37  |
| 142 | Thiru S. Sivasamy                     | 312 | 136 | 176 | 128 |
| 143 | Thiru N.V.N. Somu                     | 1   | ..  | 1   | 1   |
| 144 | Thiru K. Soundararajan                | 25  | ..  | 25  | 16  |
| 145 | Thiru R. Soundararajan                | 4   | ..  | 4   | 1   |
| 146 | Thiru G.K. Subramanian                | 39  | 6   | 34  | 31  |
| 147 | Thiru M. Subramanian                  | 84  | 19  | 65  | 27  |
| 148 | Thiru O. Subramanian                  | 16  | 6   | 10  | 6   |
| 149 | Thiru K.M.S. Subramanian              | 47  | 10  | 37  | 34  |
| 150 | Thiru B. Sundaram                     | 247 | 100 | 147 | 110 |

| (1) | (2)                                    | (3)   | (4)   | (5)   | (6)  |
|-----|--|-------|-------|-------|------|
| 151 | Thiru K.R. Sundaram                    | 102   | 45    | 57    | 27   |
| 152 | Thiru R. Sundaramurthy                 | 25    | 1     | 24    | 17   |
| 153 | Thiru N. Sundararaj                    | 1     | 1     | ..    | ..   |
| 154 | Thiru M. Sundararaju                   | 25    | 1     | 24    | 22   |
| 155 | Thiru T. Swamikannan                   | 5     | ..    | 5     | 4    |
| 156 | Thiru V.V. Swaminathan                 | 26    | 3     | 23    | 23   |
| 157 | Thiru R. Thamaraikani                  | 2,272 | 1,034 | 1,238 | U883 |
| 158 | Thiru K.M. Thangamani                  | 342   | 100   | 242   | 127  |
| 159 | Thiru A. Thangarasu                    | 30    | 9     | 21    | 17   |
| 160 | Thiru P.M. Thangavelraj                | 21    | 11    | 10    | 9    |
| 161 | Thiru P. Thangavel                     | 22    | 1     | 21    | 20   |
| 162 | Thiru R. thavasi                       | 23    | 6     | 17    | 6    |
| 163 | Thiru P. theertharaman                 | 77    | 54    | 23    | 17   |
| 164 | Thiru R. Thiruman                      | 10    | ..    | 10    | 9    |
| 165 | Thiru P. Thirumaran                    | 33    | 8     | 23    | 21   |
| 166 | Thiru P.S. Thiruvengadam               | 728   | 210   | 518   | 316  |
| 167 | Thiru R. Thiagarajan                   | 140   | 25    | 115   | 78   |
| 168 | Thiru S.D. Ugamchand                   | 674   | 275   | 399   | 230  |
| 169 | Thiru R. Umanath                       | 119   | 43    | 76    | 69   |
| 170 | Thiru P. Uthirapathy                   | 159   | 75    | 84    | 57   |
| 171 | Thiru V. Valmiki                       | 13    | 4     | 49    | 1    |
| 172 | Thiru N. Varadarajan                   | 48    | 9     | 39    | 22   |
| 173 | Thiru T. Veeran Ambalam                | 76    | 42    | 34    | 6    |
| 174 | Thiru T. Veeraswamy                    | 15    | 4     | 11    | 5    |
| 175 | Thiru A. Vellaisamy                    | 8     | 1     | 7     | 6    |
| 176 | Thiru T. Venkatarreddy                 | 11    | 2     | 9     | 6    |
| 177 | Thiru P. Venkatasubramanian            | 521   | 215   | 306   | 214  |
| 178 | Thiru P.M. Venkitesan                  | 29    | 8     | 21    | 21   |
| 179 | Thiru D. Venugopal                     | 545   | 209   | 336   | 184  |
| 180 | Thiru N. Vijayabalan                   | 17    | 6     | 11    | 10   |
| 181 | Thirumathi P. Vijayalakshmi Palanisamy | 80    | 18    | 62    | 23   |

| (1)   | (2)                                 | (3)    | (4)   | (5)    | (6)    |
|-------|-------------------------------------|--------|-------|--------|--------|
| 182   | Thiru P. Vijayaraghavan             | 48     | 17    | 31     | 26     |
| 183   | Thiru R. Vijayaregunatha Thondaiman | 4      | ..    | 4      | 4      |
| 184   | Thiru M. Vincent                    | 70     | 10    | 60     | 54     |
| 185   | Thiru G. Visvanathan                | 21     | 8     | 13     | 8      |
| 186   | Thirumathi D. Yasodha               | 17     | 5     | 12     | 11     |
| Total |                                     | 23,695 | 8,729 | 14,966 | 10,105 |

**LIST OF MEMBERS WHO HAD GIVEN NOTICE OF MORE THAN THOUSAND QUESTIONS**

| <i>Serial number and name of Member</i> | <i>Number of Questions given notice</i> | <i>Number of Questions disallowed</i> | <i>Number of Questions admitted</i> |
|---|---|---------------------------------------|-------------------------------------|
| (1)                                     | (2)                                     | (3)                                   | (4)                                 |
| 1. Thiru R. Thamaraikani                | 2,272                                   | 1,034                                 | 1,238                               |
| 2. Thiru V.P. Balasubramanian           | 1,260                                   | 451                                   | 809                                 |

**STATEMENT SHOWING THE TOTAL NUMBER OR STARRED, UNSTARRED AND SHORT-NOTICE QUESTIONS RECEIVED, ADMITTED AND ANSWERED**

| <i>Serial number and Nature of Question</i> | <i>Number of Questions given notice</i> | <i>Number of questions admitted</i> | <i>Number of Questions answered</i> |
|---|---|-------------------------------------|-------------------------------------|
| (1)   | (2)                                     | (3)                                 | (4)                                 |
| 1. Starred Questions                        | 17,067                                  | 8,396                               | 4,148                               |
| 2. Unstarred Questions                      | 5,974                                   | 5,974                               | 5,847                               |
| 3. Short-Notice Questions                   | 654                                     | 596                                 | 110                                 |
| Total                                       | 23,695                                  | 14,966                              | 10,105                              |

**DEPARTMENT-WISE STATEMENT, SHOWING THE NUMBER OF QUESTIONS  
ADMITTED AND ANSWERED DURING THE SEVENTH ASSEMBLY**

| <i>Serial number and name of department</i>   | <i>Number of questions admitted and communicated</i> | <i>Number of questions answered</i> |
|---|--|-------------------------------------|
| 1. Revenue                                    | 587  | 495                                 |
| 2. Public Works                               | 1,249  | 946                                 |
| 3. Forests and Fisheries                      | 421  | 405                                 |
| 4. Information, Tourism and (Tamil) Culture   | 337  | 303                                 |
| 5. Commercial Taxes and Religious Endowments  | 526  | 303                                 |
| 6. Education                                  | 1,408  | 880                                 |
| 7. Health                                     | 1,606  | 814                                 |
| 8. Home                                       | 1,063  | 472                                 |
| 9. Rural Development and Local Administration | 1,932  | 1,632                               |
| 10. Transport                                 | 1,323  | 854                                 |
| 11. Agriculture                               | 773  | 593                                 |
| 12. Finance                                   | 80   | 55                                  |
| 13. Industries                                | 1,061  | 831                                 |
| 14. Social Welfare                            | 1,235  | 581                                 |
| 15. Housing and Urban Development             | 226  | 179                                 |
| 16. Food                                      | 207  | 126                                 |
| 17. Law                                       | 8  | 6                                   |
| 18. Labour                                    | 235  | 149                                 |
| 19. Co-operation                              | 310  | 271                                 |
| 20. Prohibition and Excise                    | 18   | 17                                  |
| 21. Personnel and Administrative Reforms      | 25   | 19                                  |
| 22. Public                                    | 204  | 74                                  |
| 23. Employment Services                       | 102  | 82                                  |
| 24. Environmental Pollution Control           | 14   | 14                                  |
| 25. Institutional Finance                     | 2  | ..                                  |
| 26. Planning and Development                  | 5  | 4                                   |
| 27. Tamil Development and Culture             | 2  | ..                                  |
| 28. Municipal Administration and Water Supply | 7  | ..                                  |
| Total   | <u>14,966</u>  | <u>10,105</u>                       |

**[IN THE FORM OF A TABLE]****MINISTER-WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS  
ADMITTED AND ANSWERED DURING THE SEVENTH ASSEMBLY**

| <i>Serial number and Minister</i>                     | <i>Number of<br/>questions<br/>communicated</i> | <i>Number of<br/>questions<br/>answered</i> |
|---|---|---|
| (1)   | (2)   | (3)   |
| 1. Chief Minister                                     | 539   | 265   |
| 2. Minister for Finance                               | 573   | 426   |
| 3. Minister for Electricity                           | 429   | 335   |
| 4. Minister for Rural Industries                      | 401   | 349   |
| 5. Minister for Transport                             | 1,020   | 781   |
| 6. Minister for Irrigation                            | 824   | 626   |
| 7. Minister for Handlooms and Commercial Taxes        | 480   | 309   |
| 8. Minister for Adi-Draavidar Welfare                 | 824   | 546   |
| 9. Minister for Revenue                               | 588   | 325   |
| 10. Minister for Health                               | 1,606   | 816   |
| 11. Minister for Education                            | 1,343   | 867   |
| 12. Minister for Information and Religious Endowments | 773   | 713   |
| 13. Minister for Local Administration                 | 1,916   | 1,198                                       |
| 14. Minister for Labour                               | 1,048   | 681   |
| 15. Minister for Law and Industries                   | 872   | 623   |
| 16. Minister for Agriculture                          | 421   | 411   |
| 17. Minister for Social Welfare                       | 694   | 442   |
| 18. Minister for Public Works                         | 152   | 115   |
| 19. Minister for Environmental Pollution Control      | 34  | 25  |
| 20. Minister for Backward Classes                     | 38  | 29  |
| 21. Minister for Fisheries                            | 42  | 32  |
| 22. Minister for Khadi                                | 97  | 62  |
| 23. Minister for Dairy Development                    | 90  | 37  |
| 24. Minister for Nutritious Meals                     | 123   | 55  |
| 25. Minister for Co-operation                         | 20  | 15  |
| 26. Minister for Foods                                | 19  | 16  |
| Total   | 14,966  | 10,105                                      |



**TABLE NO. XIV**  
(Vide Page No. 50).

**(i) CORRECTION STATEMENTS BY MINISTERS MADE WITH REFERENCE TO ANSWERS GIVEN BY THEM TO QUESTIONS**

| <i>Serial No.</i> | <i>Minister who made the statement</i>                                       | <i>Date on which statement was made</i> | <i>Date and number of question with reference to which correction was made</i>               |
|-------------------|--|---|--|
| (1)               | (2)  | (3)                                     | (4)  |
| 1                 | Hon. Thiru R.M. Veerappan, Minister for Information and Religious Endowments | 11 <sup>th</sup> August 1980            | Answer to Supplementary to Starred question No. 148 given on 11 <sup>th</sup> August 1980    |
| 2                 | Hon. Thiru K. Raja Mohamed, Minister for Irrigation.                         | 10 <sup>th</sup> February 1981          | Answer to Supplementary to Starred question No. 125 given on 7 <sup>th</sup> August 1980.    |
| 3                 | Hon. Thirumathi Gomathi Srinivasan, Minister for Social Welfare              | 6 <sup>th</sup> March 1981              | Answer to Supplementary to Starred question No. 117 given on 6 <sup>th</sup> August 1980.    |
| 4                 | Hon. Thiru K.A. Krishnaswamy, Minister for Rural Industries.                 | 6 <sup>th</sup> April 1981              | Answer to Supplementary to Starred question No. 225 given on 7 <sup>th</sup> February 1981.  |
| 5                 | Hon. Thiru K. Kalimuthu, Minister for Agriculture.                           | 9 <sup>th</sup> March 1982              | Answer to Supplementary to Starred question No. 31 given on 4 <sup>th</sup> February 1982.   |
| 6                 | Hon. Thiru S. Ramachandran, Minister for Electricity                         | 16 <sup>th</sup> March 1982             | Answer to Supplementary to Starred question No. 141 given on 11 <sup>th</sup> February 1982. |
| 7                 | Hon. Thiru V.R. Nedunchezhiyan Minister for Finance.                         | 19 <sup>th</sup> March 1982             | Answer to Supplementary to Starred question No. 201 given on 15 <sup>th</sup> February 1982. |
| 8                 | Hon. Thiru S. Muthusamy, Minister for Transport.                             | 7 <sup>th</sup> April 1982              | Answer to Supplementary to Starred question No. 694 given on 30 <sup>th</sup> March 1982.    |
| 9                 | Hon. Thiru P. Kolandeivelu, Minister for Local Administration.               | 10 <sup>th</sup> September 1982         | Answer to Supplementary to Starred question No. 650 given on 25 <sup>th</sup> March 1982.    |
| 10                | Hon. Thiru S.N. Rajendran, Minister for Public Works and Khadi.              | 5 <sup>th</sup> February 1983           | Answer to Supplementary to Starred question No. 582 given on 20 <sup>th</sup> March 1982.    |
| 11                | Hon. Thiru K.A. Krishnaswamy, Minister for Rural Industries.                 | 19 <sup>th</sup> March 1983             | Answer to Supplementary to Starred question No. 43 given on 29 <sup>th</sup> January 1983.   |
| 12                | Hon. Thiru V.R. Nedunchezhiyan, Minister for Finance.                        | 7 <sup>th</sup> April 1983              | Answer to Supplementary to Starred question No. 365 given on 11 <sup>th</sup> March 1983.    |
| 13                | Hon. Thiru S. Raghavanandam, Minister for Labour.                            | 22 <sup>nd</sup> March 1984             | Answer to Supplementary to Starred question No. 273 given on 12 <sup>th</sup> March 1984.    |
| 14                | Hon. Thiru Y.S.M. Yusuf, Minister for Irrigation.                            | 12 <sup>th</sup> October 1984           | Answer to Supplementary to Starred question No. 777 given on 16 <sup>th</sup> April 1983.    |

**(ii) CORRECTION STATEMENT BY MINISTERS UNDER RULE 107 ON OTHER  
OTHER SUBJECT**

| <i>Serial No.</i> | <i>Minister who made the statement</i>   | <i>Date on which statement was made</i> | <i>Subject</i>   |
|-------------------|--|---|--|
| (1)               | (2)  | (3)                                     | (4)  |
| 1                 | Hon. Thiru C. Aranganayakam,<br>Minister for Education.  | 12 <sup>th</sup> February<br>1981       | Correcting his reply given whom the discussion for the consideration of the Pachiappas Trust (Taking over of Management) Bill, 1981, took place on 12 <sup>th</sup> February 1981. |
| 2                 | Hon. Dr. V.R. Nedunchezhan,<br>Minister for Finance for<br>Finance on behalf of Chief<br>Minister. | 27 <sup>th</sup> February<br>1981       | Correcting a factual error of the answer given by Chief Minister relating to cost of production of the film 'Kumari Kandam'  |
| 3                 | Hon. Dr. V.R. Nedunchezhan,<br>Minister for Finance  | 2 <sup>nd</sup> March<br>1982           | Correcting certain factual errors in the Budget Speech.  |
| 4                 | Hon. Thiru S. Raghavanandam,<br>Minister for Labour.   | 5 <sup>th</sup> April 1983              | Correcting his reply given on 26 <sup>th</sup> March 1983 in the House.  |
| 5                 | Hon. Dr. V.R. Nedunchezhan,<br>Minister for Finance  | 29 <sup>th</sup> October<br>1983        | Correcting his reply given on the floor of the House on 14 <sup>th</sup> April 1983 to the discussion on the adjournment motion.   |
| 6                 | Hon. Thiru S. Muthusamy,<br>Minister for Transport.  | 20 <sup>th</sup> March<br>1984          | Correcting the reply given on the floor of the House on 20 <sup>th</sup> March 1984 on the discussion and voting of Demands for the year 1984-85.                                  |

**TABLE NO.XV**  
(Vide Page No. 60)

**STATEMENTS MADE BY MINISTERS UNDER RULE 106 OF THE ASSEMBLY  
RULES**

| <i>Serial No.</i> | <i>Date on Which Statement was made.</i> | <i>Minister who made the statement</i>                | <i>Subject Matter</i>  |
|-------------------|--|---|--|
| (1)               | (2)                                      | (3)   | (4)  |
| 1                 | 4 <sup>th</sup> July 1980                | Hon. Thiru S. Ramachandran, Minister for Electricity. | Power position in the State.   |
| 2                 | 4 <sup>th</sup> July 1980                | Hon. Thiru S.D. Somasundaram, Minister for Revenue.   | Relief measures to the hut dwellers affected by fire accident.   |
| 3                 | 16 <sup>th</sup> July 1980               | Hon. Thiru S. Ramachandran, Minister for Electricity. | Removal of power cut in Tamil Nadu.  |
| 4                 | 8 <sup>th</sup> August 1980              | Hon. Thiru S. Ramachandran, Minister for Electricity. | On the statement made by the Union Minister for Petroleum about pilferage of Oil from pipes in Madras owned by Indian Oil Corporation.           |
| 5                 | 8 <sup>th</sup> August 1980              | Hon. Thiru S. Ramachandran, Minister for Electricity. | Incidents happened at Tirupathur, North Arcot district on 6 <sup>th</sup> August 1980 resulting in the death of one Police Inspector and others. |
| 6                 | 27 <sup>th</sup> January 1981            | Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance.   | Payment of pension for freedom fighters at enhanced rates.   |
| 7                 | 10 <sup>th</sup> February 1981           | Hon. Thiru S.D. Somasundaram, Minister for Revenue.   | Drought Relief Measures.   |
| 8                 | 4 <sup>th</sup> March 1981               | Hon. Thiru S. Ramachandran, Minister for Electricity. | Constitution of High Level Committee of Agriculture under the Chairmanship of Thiru Munu Adhi.   |
| 9                 | 7 <sup>th</sup> March 1981               | Hon. Thiru S. Ramachandran, Minister for Electricity. | Power position in the State.   |
| 10                | 16 <sup>th</sup> April 1981              | Hon. Thiru C. Aranganayagam, Minister for Education.  | Agitation by the Elementary School Teachers.   |
| 11                | 12 <sup>th</sup> May 1981                | Hon. Thiru S. Ramachandran, Minister for Electricity. | Power supply for Agricultural pumpsets.  |
| 12                | 27 <sup>th</sup> August 1981             | Hon. Thiru S. Ramachandran, Minister for Electricity. | Removal of the restrictions on the supply of Electricity with effect from 1 <sup>st</sup> September 1981.  |
| 13                | 16 <sup>th</sup> February 1982           | Hon. Thiru K. Raja Mohammed, Minister for Irrigation. | Letting of water from Mettur and Sattanoor Dame for Agriculture purpose.   |

| (1) | (2)                           | (3)   | (4)  |
|-----|-------------------------------|---|--|
| 14  | 5 <sup>th</sup> March 1982    | Hon. Thiru K. Raja Mohammed, Minister for Irrigation.                         | Selection of pilgrims for Haj during 1982 from Tamil Nadu and Pondicherry through Sea.   |
| 15  | 17 <sup>th</sup> March 1982   | Hon. Dr. M.G. Ramachandran, Chief Minister                                    | Communal disturbance in Mandaikadu in Kanyakumari District.  |
| 16  | 1 <sup>st</sup> April 1982    | Hon. Dr. M.G. Ramachandran, Chief Minister (read by Hon. Leader of the House) | Affidavit filed by the former Inspector General of Police, Thiru R.N. Manickam to the Ramamoorthy Commission.  |
| 17  | 1 <sup>st</sup> April 1982    | Hon. Thiru C. Ponnaiyan, Minister for Co-operation and Law.                   | Affidavit filed by the former Inspector General of Police Thiru R.N. Manickam to the Ramamoorthy Commission.   |
| 18  | 1 <sup>st</sup> April 1982    | Hon. Thiru M. Vijayasathy, Minister for Adi Dravidar Welfare.                 | Affidavit filed by the former Inspector General of Police Thiru R.N. Manickam to the Ramamoorthy Commission.   |
| 19  | 28 <sup>th</sup> January 1983 | Hon. Thiru S. ramachandran, Minister for Electricity.                         | Agreement entered into between the Electricity Ministers of Kerala and Tamil Nadu on the supply of surplus power to Tamil Nadu.                        |
| 20  | 15 <sup>th</sup> March 1983   | Hon. Thiru P. Kolandaivelu, Minister for Local Administration.                | Decisions taken at the all party Meeting or the proposed elections to the Panchayats, Municipal and Corporation.                                       |
| 21  | 17 <sup>th</sup> March 1983   | Hon. Thiru K. Kalimuthu, Minister for Agriculture.                            | Enhancement of price for the Sugarcane.  |
| 22  | 26 <sup>th</sup> March 1983   | Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance.                           | Free distribution of dhotis and sarees to the landless poor peasants on the eve of Tamil New Year's Day i.e. on 14 <sup>th</sup> april 1983.           |
| 23  | 28 <sup>th</sup> March 1983   | Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance.                           | Removal of income limit for granting pension of freedom fighters.  |
| 24  | 7 <sup>th</sup> April 1983    | Hon. Thiru S. Rahavanandam, Minister for Labour.                              | Water supply to Madras City through Railway Wagons by the Southern Railways.   |
| 25  | 8 <sup>th</sup> April 1983    | Hon. Thiru S. Raghavanandam, Minister for Labour.                             | Further Progress in the Water Supply to Madras City through Railway Wagons by the Southern Railways.   |
| 26  | 9 <sup>th</sup> April 1983    | Hon. Thiru S.D. Somasundaram, Minister for Revenue.                           | Appointment of Thiru Ramaprasad Rao, retired Chief Justice of the Madras High Court, as the One Man Commission in the Place of Thiru K.S. Ramamoorthy. |
| 27  | 19 <sup>th</sup> April 1983   | Hon. Dr. M.G. Ramachandran, Chief Minister                                    | Signing of the Krishna River Water Accord for bringing water to Madras City.   |

| (1) | (2)                            | (3)  | (4)   |
|-----|--------------------------------|--|---|
| 28  | 22 <sup>nd</sup> April 1983    | Hon. Thiru S. Raghavanandam, Minister for labour.  | A dead body said to be found in the water supply conduit channel near Kilpauk.  |
| 29  | 26 <sup>th</sup> April 1983    | Hon. Dr. M.G. Ramachandran, Chief Minister (read by Hon. Dr. V.R. Nedunchezhiyan Minister for Finance) | Krishna River Water Accord for bringing water to Madras City.   |
| 30  | 27 <sup>th</sup> October 1983  | Hon. Thiru S.D. Somasundaram, Minister for Revenue.  | Damages due to the heavy rain in City and the relief measures taken thereon by the Government.  |
| 31  | 18 <sup>th</sup> February 1984 | Hon. Thiru S. Ramachandran, Minister for Electricity.  | Relaxation of Powercut in Tamil Nadu with effect from 20 <sup>th</sup> February, 1984 due to the performance of Tuticorin thermal power Station and due to the recent heavy rain. |
| 32  | 8 <sup>th</sup> March 1984     | Hon. Thiru S.D. Somasundaram, Minister for Revenue.  | The damages caused by the heavy rain and flood in Madurai and Ramanathapuram districts on 6 <sup>th</sup> March 1984 to 8 <sup>th</sup> March 1984.                               |
| 33  | 12 <sup>th</sup> March 1984    | Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance.  | Damages caused by the flood in Ramanathapuram Madurai and Tirunelveli Districts and on the Relief works given to the Public.  |
| 34  | 15 <sup>th</sup> March 1984    | Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance.  | Findings of the Justice T. Ramaprasada Rao's Commission of Inquiry.   |
| 35  | 30 <sup>th</sup> March 1984    | Hon. Thiru K. Kalimuthu Minister for Agriculture.  | Acceptance of certain demands of the student of Agricultural and Annamalai Universities who were on an indefinite fast.   |
| 36  | 11 <sup>th</sup> April 1984    | Hon. Thiru C. Aranganayagam, Minister for Education  | The decision of the Government on the demands of the Teaching and Non-Teaching staff of the Tamil Nadu Government and Private Colleges.   |

**TABLE NO. XVI**  
(Vide Page No. 74)

**LIST OF BILLS WHICH WERE PASSED BY THE TAMIL NADU LEGISLATURE  
AND BECAME ACTS DURING THE PERIOD FROM 1980-84 (YEAR-WISE)**

**1980**

1. The Madras City Municipal Corporation (Amendment) Bill, 1980 (L.A. Bill No. 17 of 1980) (Tamil Nadu Act No. 19 of 1980).
2. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1980 (L.A. Bill No. 19 of 1980) (Tamil Nadu Act No. 21 of 1980).
3. The Tamil Nadu Hindu Religious and Charitable endowments (Amendment and Special Provisions) Amendment Bill, 1980. (L.A. Bill No. 20 of 1980) (Tamil Nadu Act No. 22 of 1980).
4. The Land Acquisition (Tamil Nadu Amendment) Bill, 1980. (L.A. Bill No. 21 of 1980) (Tamil Nadu Act No. 36 of 1980).
5. The Tamil Nadu Board of Revenue Abolition Bill, 1980. (L.A. Bill No. 22 of 1980) (Tamil Nadu Act No. 36 of 1980).
6. The Tamil Nadu Agricultural Produce Market (Amendment and Special Provisions) Amendment Bill, 1980 (L.A. Bill No. 25 of 1980) (Tamil Nadu Act No. 24 of 1980).
7. The Tamil Nadu Pawnbrokers and Debt Relief Laws (Amendment) Bill, 1980 (L.A. Bill No. 24 of 1980).
8. The Tamil Nadu General Sales Tax (Amendment) Bill, 1980, (L.A. Bill No. 29 of 1980) (Tamil Nadu Act No. 28 of 1980).
9. The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Amendment Bill, 1981 (L.A. Bill No. 30 of 1980) (Tamil Nadu Act No. 37 of 1980).
10. The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants Arrears of Rent (Relief) Amendment Bill, 1980. (L.A. Bill No. 31 of 1980) (Tamil Nadu Act No. 40 of 1980).
11. The Tamil Nadu Appropriation (No. 2) Bill, 1980 (L.A. Bill No. 32 of 1980) (Tamil Nadu Act No. 20 of 1980).
12. The Tamil Nadu Public Trusts (Regulation of Administration of Agricultural Lands) Second Amendment Bill, 1980 (L.A. Bill NO. 33 of 1980) (Tamil Nadu Act No. 38 of 1980).

13. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1980 (L.A. Bill No. 34 of 1980) (Tamil Nadu Act No. 23 of 1980).

14. The India Electricity (Tamil Nadu Amendment) Bill, 1980. (L.A. Bill No. 35 of 1980) (Tamil Nadu Act No. 39 of 1980).

15. The Tamil Nadu general Sales Tax (Second Amendment) Bill, 1980 (L.A. Bill No. 36 of 1980) Tamil Nadu Act NO. 29 of 1980)

16. The Tamil Nadu Municipal Councils (Appointment of Special Officer) Amendment Bill, 1980 (L.A. Bill No. of 1980) (Tamil Nadu Act No. 31 of 1980)

17. The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Bill, 1980 (L.A. Bill No. 38 of 1980) (Tamil Nadu Act No. 31 of 1980).

18. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 19u80 (L.A. Bill No. 39 of 1980) (Tamil Nadu Act No. 26 of 1980)

19. The Tamil Nadu Panchayats (Amendment) Bill, 1980 (L.A. Bill No. 40 of 1980) (Tamil Nadu Act No. 27 of 1980).

20. The Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Bill, 1980 (L.A. Bill No. 41 of 1980) (Tamil Nadu Act No. 30 of 1980).

21. The Tamil Nadu Local Authorities Laws (Amendment) Bill, 1980. (L.A. Bill No. 42 of 1980) (Tamil Nadu Act No. 32 of 1980).

22. The Tamil Nadu Civil Courts and the Madras City Civil Courts (Amendment) Bill, 1980 (L.A. Bill No. 44 of 1980) (Tamil Nadu Act No. 33 of 1980).

23. The Tamil Nadu Reference to Magistrates in Law (Special Provisions) Bill, 1980 (L.A. Bill No. 44 of 1980) (Tamil Nadu Act No. 33 of 1980).

24. The Tamil Nadu Public works Engineering Corporation Limited (Acquisition and Miscellaneous Provisions) Bill, 1980. (L.A. Bill No. 46 of 1980) (Tamil Nadu Act No. 43 of 1980).

25. The Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 1980 (L.A. Bill No. 49 of 1980) Tamil Nadu Act No. 42 of 1980)

## 1981

1. The Tamil Nadu Commercial Crops Assessment (Repeal) Bill, 1980 (L.A. Bill No. 18 of 1980) (Tamil Nadu Act No. 24 of 1981).

2. The Tamil Nadu Additional Assessment, Additional Water, Cess Special Assessment and Special water-cess (Amendment) Bill-1980 (L.A. Bill No. 24 of 1980) (Tamil Nadu act No. 39 of 1981).

3. The Tamil Nadu Private Colleges (Regulation) Amendment, Bill, 1980 (L.A. Bill No. 47 of 1980) (Tamil Nadu Act No. 2 of 1981)
4. The Tamil Nadu Sales Tax Laws (Amendment and Repeal) Bill, 1981 (L.A. Bill No. 1 of 1981) (Tamil Nadu Act No. 7 of 1981).
5. The Tamil Nadu Entertainment Tax (Amendment) Bill, 1981 (L.A. Bill No. 2 of 1981) (Tamil Nadu Act No. 20 of 1981).
6. The Public Wakf (Extension of Limitation) Tamil Nadu Amendment Bill, 1981 (L.A. Bill No. 3 of 1981) (Tamil Nadu Act No. 8 of 1981).
7. The Tamil Nadu Tax on Luxuries in Hostels and Lodging Houses Bill, 1981 (L.A. Bill No. 4 of 1981) (Tamil Nadu Act No. 6 of 1981).
8. The Tamil Nadu Revenue Recovery (Amendment) Bill, 1981 (L.A. Bill No. 5 of 1981) (Tamil Nadu Act No. 19 of 1981).
9. The Tamil Nadu Cultivating Tenants arrears of Rent (Relief) Amendment Bill, 1981 (L.A. Bill No. 6 of 1981) (Tamil Nadu Act No. 31 of 1981).
10. The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants Arrears of Rent Relief (Amendment) Bill, 1981 (L.A. Bill No. 7 of 1981) (Tamil Nadu Act No. 32 of 1981).
11. The Tamil Nadu Debt Relief (Amendment) Bill, 1981 (L.A. Bill No. 8 of 1981) (Tamil Nadu Act No. 10 of 1981).
12. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No. 9 of 1981) (Tamil Nadu Act No. 4 of 1981).
13. The Registration (Tamil Nadu Amendment) Bill, 1981, (L.A. Bill No. 10 of 1981) (Tamil Nadu Act No. 26 of 1981).
14. The Tamil Nadu Prevention of Incitement to Refuse or Defer Payment of Tax Bill, 1981 (L.A. Bill No. 11 of 1981) (Tamil Nadu Act No. 9 of 1981).
15. The Tamil Nadu Abolition of Posts of Part-time Village Officers Bill, 1981 (L.A. Bill No. 12 of 1981) (Tamil Nadu Act No. 3 of 1981).
16. The Tamil Nadu Payment of Subsistence Allowance Bill, 1981, (L.A. Bill No. 13 of 1981) (Tamil Nadu Act No. 43 of 1981).
17. The Tamil Nadu Cattle-disease (Amendment) Bill, 1981 (L.A. Bill No. 14 of 1981) (Tamil Nadu Act No. 36 of 1981).
18. The Tamil Nadu State Housing Board (Amendment) Bill 1981. (L.A. Bill No. 15 of 1981) (Tamil Nadu Act No. 36 of 1981).



19. The Tamil Nadu Registration of Veterinary Practitioners (Amendment) Bill, 1981 (L.A. Bill No. 17 of 1981) (Tamil Nadu Act No. 5 of 1981).

20. The Tamil Nadu Agricultural Produce Markets (Amendment) Bill, 1981 (L.A. Bill No. 17 of 1981) (Tamil Nadu Act No. 5 of 1981).

21. The Tamil Nadu Appropriation Bill, 1981 (L.A. Bill No. 18 of 1981) (Tamil Nadu Act No. 1 of 1981).

22. The Pachaiyappa's Trust (Taking over of Management) Bill, 1981 (L.A. Bill No. 19 of 1981) (Tamil Nadu Act No.11 of 1981).

23. The Identification of Prisoner (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No. 22 of 1981) (Tamil Nadu Act No. 44 of 1981).

24. The Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No. 23 of 1981) (Tamil Nadu Act No. 12 of 1981).

25. The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No. 24 of 1981) (Tamil Nadu Act No. 13 of 1981).

26. The Tamil Nadu Panchayats (Amendment) Bill, 1981 (L.A. Bill No. 25 of 1981) (Tamil Nadu Act No. 14 of 1981).

27. The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No. 26 of 1981) (Tamil Nadu Act No. 15 of 1981).

28. The Coimbatore Municipal council (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No. 27 of 1981) (Tamil Nadu Act No. 16 of 1981).

29. The Madras City Municipal Corporation (Amendment) Bill, 1981 (L.A. Bill No. 28 of 1981) (Tamil Nadu Act No. 17 of 1981).

30. The Tamil Nadu Appropriation (No.2) Bill, 1981 (L.A. Bill No. 30 of 1981) (Tamil Nadu Act No. 21 of 1981).

31. The Tamil Nadu Appropriation (Vote on Account) Bill, 1981. (L.A. Bill No. 31 of 1981) (Tamil Nadu Act No. 22 of 1981).

32. The Coimbatore City Municipal Corporation Bill, 1981 (L.A. Bill No. 32 of 1981) (Tamil Nadu Act No. 25 of 1981).

33. The Tamil Nadu District Police and the Madras City Police (Amendment) Bill, 1981 (L.A. Bill No. 33 of 1981) (Tamil Nadu Act No. 35 of 1981).

34. The Tamil Nadu Debt Relief (Second Amendment) Bill, 1981 (L.A. Bill No. 34 of 1981) (Tamil Nadu Act No. 48 of 1981).

35. The Tamil Nadu Town and Country Planning Planning (Amendment) Bill, 1981 (L.A. Bill No. 36 of 1981) (Tamil Nadu Act No. 40 of 1981).

36. The Tamil Nadu Prohibition (Amendment) Bill, 1981 (L.A. Bill No. 37 of 1981) (Tamil Nadu Act No. 23 of 1981).

37. The Tamil Nadu Forest (Amendment) Bill, 1981 (L.A. Bill No. 38 of 1981) (Tamil Nadu Act No. 41 of 1981).

38. The Minimum Wages (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No. 39 of 1981) (Tamil Nadu Act No. 47 of 1981).

39. The Tamil Nadu Industrial Establishments (Conferment of Permanent Status to Workman) Bill, 1981 (L.A. Bill No. 40 of 1981) (Tamil Nadu Act No. 46 of 1981).

40. The Tamil Nadu Agricultural Lands Record of Tenance Rights (Amendment) Bill, 1981 (L.A. Bill No. 41 of 1981) (Tamil Nadu Act No. 45 of 1981).

41. The Tamil Nadu Handloom Works (Conditions of Employment and Miscellaneous Provision) Bill, 1981 (L.A. Bill No. 42 of 1981) (Tamil Nadu Act No. 61 of 1981).

42. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Special Provision) amendment Bill, 1981 (L.A. Bill No. 44 of 1981) (Tamil Nadu Act No. 30 of 1981).

43. The Tamil Nadu Contingency Fund (Amendment) Bill, 1981 (L.A. Bill No. 45 of 1981) (Tamil Nadu Act No. 28 of 1981).

44. The Tamil Nadu Appropriation (No.3) Bill, 1981 (L.A. Bill No. 46 of 1981) (Tamil Nadu Act No. 29 of 1981).

45. The Tamil Nadu Sales Tax (Surcharge Amendment) Bill, 1981 (L.A. Bill No. 47 of 1981) (Tamil Nadu Act No. 33 of 1981).

46. The Tamil Nadu General Sales Tax (Amendment) Bill, 1981 (L.A. Bill No. 48 of 1981) (Tamil Nadu Act No. 34 of 1981).

47. The Indian Stamp (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No. 50 of 1981) (Tamil Nadu Act No. 42 of 1981).

48. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1981 (L.A. Bill No. 51 of 1981) (Tamil Nadu Act No. 37 of 1981).

49. The Tamil Nadu Places of Public resort (Amendment) Bill, 1981 (L.A. Bill No. 52 of 1981) (Tamil Nadu Act No. 54 of 1981).

50. The Tamil Nadu Agricultural Produce Market (Second Amendment) Bill, 1981 (L.A. Bill No. 54 of 1981) (Tamil Nadu Act No. 53 of 1981).

51. The Tamil Nadu Payment of Salaries (Second Amendment) Bill, 1981 (L.A. Bill No. 55 of 1981) (Tamil Nadu Act No. 38 of 1981).

52. The Tamil Nadu Land reforms (Fixat6ion of Ceiling on Land) Amendment Bill, 1981 (L.A. Bill No. 56 of 1981) (Tamil Nadu Act No. 59 of 1981).

53. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendmment Bill, 1981 (L.A. Bill No. 57 of 1981) (Tamil Nadu Act No. 62 of 1981).

54. The Tamil Nadu Urban Land (Ceiling and Regulation) Second Amendment Bill, 1981 (L.A. Bill No. 58 of 1981) (Tamil Nadu Act No. 63 of 1981).

55. The Tamil Nadu Co-operative Socueties (Appointment of Special Officers) Second Amendment Bill, 1981 (L.A. Bill No. 59 of 1981) (Tamil Nadu Act No. 52 of 1981).

56. The Tamil Nadu Agricultural labour Fair wages (Amendment) Bill, 1981 (L.A. Bill No. 60 of 1981) (Tamil Nadu Act No. 64 of 1981).

57. The Madurai Kamaraj University (Amendment) Bill, 1981 (L.A. Bill No. 68 of 1981) (Tamil Nadu Act No. 60 of 1981).

58. The Pachaiyappa's Trust (Taking over of Management) Amendment Bill, 1981 (L.A. Bill No. 69 of 1981) (Tamil Nadu Act No. 66 of 1981).

59. The Tamil Nadu Prohibition (second amendment) Bill, 1981 (L.A. Bill No. 71 of 1981) (Tamil Nadu Act No. 51 of 1981).

60. The Tamil Nadu Agricultural Labourer Fair Wages (Second Amendment) Bill, 1981 (L.A. Bill No. 72 of 1981) (Tamil Nadu Act No. 65 of 1981).

61. The Tamil Nadu Panchayats (Second Amendment) Bill, 1981 (L.A. Bill No. 74 of 1981) (Tamil Nadu Act No. 55 of 1981).

62. The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1981 (L.A. Bill No. 75 of 1981) (Tamil Nadu Act No. 49 of 1981).

63. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill, 1981 (L.A. Bill No. 76 of 1981) (Tamil Nadu Act No. 50 of 1981).

64. The Tamil Nadu Panchayats (Third Amendment) Bill, 1981 (L.A. Bill No. 77 of 1981) (Tamil Nadu Act No. 56 of 1981).

65. The Tamil Nadu Appropriation (No.4) Bill, 1981 (L.A. Bill No. 78 of 1981) (Tamil Nadu Act No. 57 of 1981).

66. The Tamil Nadu Payment of Salaries (Third Amendment) Bill, 1981 (L.A. Bill No. 81 of 1981) (Tamil Nadu Act No. 58 of 1981).

## 1982

1. The Tamil Nadu Electricity Board (Recovery of Dues) Amendment Bill, 1981 (L.A. Bill No. 30 of 1981) (Tamil Nadu Act No. 3 of 1981).

2. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1981 (L.A. Bill No. 62 of 1981) (Tamil Nadu Act No. 22 of 1982).
3. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1981 (L.A. Bill No. 63 of 1981) (Tamil Nadu Act No. 4 of 1982).
4. The Tamil Nadu Agricultural Pests and Disease (Amendment) Bill, 1982 (L.A. Bill No. 65 of 1981) (Tamil Nadu Act No. 28 of 1982).
5. The Tamil Nadu Kudiruppu Laws (Amendment) Bill, 1982 (L.A. Bill No. 67 of 1981) (Tamil Nadu Act No. 35 of 1982).
6. The Wakfs (Tamil Nadu Amendment) Bill, 1982 (L.A. Bill No. 70 of 1981) (Tamil Nadu Act No. 34 of 1982).
7. The Bharathiar University Bill, 1982 (L.A. Bill No. 79 of 1981) (Tamil Nadu Act No. 1 of 1982).
8. The Bharathidasan University Bill, 1981 (L.A. Bill No. 80 of 1981) (Tamil Nadu Act No. 2 of 1981).
9. The Tamil Nadu Contingency Fund (amendment) Bill, 1982 (L.A. Bill No. 1 of 1982) (Tamil Nadu Act No. 5 of 1982).
10. The Tamil Nadu Debt Relief (Amendment) Bill, 1982 (L.A. Bill No. 2 of 1982) (Tamil Nadu Act No. 12 of 1982).
11. The Indian Penal Code and the Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 1982 (L.A. Bill No. 3 of 1982) (Tamil Nadu Act No. 13 of 1982).
12. The Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Bill, 1982 (L.A. Bill No. 4 of 1982) (Tamil Nadu Act No. 6 of 1982).
13. The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Amendment Bill, 1982 (L.A. Bill No. 5 of 1982) (Tamil Nadu Act No. 7 of 1982).
14. The Tamil Nadu Panchayats (Amendment) Bill, 1982 (L.A. Bill No. 6 of 1982) (Tamil Nadu Act No. 8 of 1982).
15. The Tamil Nadu Prevention of Dangerous Activities of Boot Leggers, Drug-Offenders, Goondas Immoral Traffic Offenders and Slum Grabbers Bill, 1982 (L.A. Bill No. 7 of 1982) (Tamil Nadu Act No. 14 of 1982).
16. The Madras University Annamalai University and Peraringna Anna University of technology (Amendment) Bill, 1982 (L.A. Bill No. 8 of 1982) (Tamil Nadu Act No. 11 of 1982).
17. The Tamil Nadu University Bill, 1982 (L.A. Bill No. 9 of 1982) (Tamil Nadu Act No. 9 of 1982).

18. The Perarignar Anna University of Technology (Amendment and Special Provisions) Bill, 1982 (L.A. Bill No. 10 of 1982) (Tamil Nadu Act No. 26 of 1982).

19. The Tamil Nadu Relief Undertakings (Special Provisions) Amendment Bill, 1982 (L.A. Bill No. 11 of 1982) (Tamil Nadu Act No. 15 of 1982).

20. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1982 (L.A. Bill No. 12 of 1982) (Tamil Nadu Act No. 10 of 1982).

21. The Tamil Nadu Public Property (Prevention of Destruction and Loss) Bill, 1982 (L.A. Bill No. 13 of 1982) (Tamil Nadu Act No. 29 of 1982).

22. The Provincial Small Cause Courts (Tamil Nadu Amendment) Bill, 1982 (L.A. Bill No. 14 of 1982) (Tamil Nadu Act No. 32 of 1982).

23. The Madras City Civil Courts and Presidence Small Cause Courts (Amendment) Repeal Bill, 1982 (L.A. Bill No. 15 of 1982) (Tamil Nadu Act No. 30 of 1982).

24. The Registration (Tamil Nadu Amendment) Bill, 1982 (L.A. Bill No. 16 of 1982) (Tamil Nadu Act No. 31 of 1982).

25. The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill, 1982 (L.A. Bill No. 18 of 1982) (Tamil Nadu Act No. 16 of 1982).

26. The Coimbatore City Municipal Corporation (Amendment) Bill, 1982 (L.A. Bill No. 17 of 1982) (Tamil Nadu Act No. 17 of 1982).

27. The Madras City Municipal Corporation (Amendment) Bill, 1982 (L.A. Bill No. 18 of 1982) (Tamil Nadu Act No. 18 of 1982).

28. The Tamil Nadu Appropriation Bill, 1982 (L.A. Bill No. 22 of 1982) (Tamil Nadu Act No. 19 of 1982).

29. The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Bill, 1982 (L.A. Bill No. 23 of 1982) (Tamil Nadu Act No. 33 of 1982).

30. The Industrial Disputes (Tamil Nadu Amendment) Bill, 1982 (L.A. Bill No. 24 of 1982) (Tamil Nadu Act No. 36 of 1982).

31. The Tamil Nadu Panchayats (Validation of Local Cess Surcharges) Bill, 1982 (L.A. Bill No. 25 of 1982) (Tamil Nadu Act No. 27 of 1982).

32. The Tamil Nadu Appropriation (No. 2) Bill, 1982 (L.A. Bill No. 26 of 1982) (Tamil Nadu Act No. 20 of 1982).

33. The Indian Partnership (Tamil Nadu Amendment) Bill, 1982 (L.A. Bill No. 27 of 1982) (Tamil Nadu Act No. 38 of 1982).

34. The Tamil Nadu contingency Fund (Second Amendment) Bill, 1982 (L.A. Bill No. 29 of 1982) (Tamil Nadu Act No. 21 of 1982).

35. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1982 (L.A. Bill No. 30 of 1982) (Tamil Nadu Act No. 23 of 1982).

36. The Tamil Nadu labour Welfare Fund (Amendment) Bill, 1982 (L.A. Bill No. 32 of 1982) (Tamil Nadu Act No. 37 of 1982).

37. The Tamil Nadu Payment of Salaries (Second Amendment) Bill, 1982 (L.A. Bill No. 33 of 1982) (Tamil Nadu Act No. 24 of 1982).

38. The Tamil Nadu Entertainments Tax (Amendment) Bill, 1982 (L.A. Bill No. 34 of 1982) (Tamil Nadu Act No. 25 of 1982).

39. The Tamil Nadu Contingency Fund (Third Amendment) Bill, 1982 (L.A. Bill No. 35 of 1982) (Tamil Nadu Act No. 44 of 1982).

40. The Tamil Nadu Recognised Private Schools (Regulation) and Private Colleges (Regulation) Amendment Bill, 1982 (L.A. Bill No. 36 of 1982) (Tamil Nadu Act No. 48 of 1982).

41. The Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Amendment Bill, 1982 (L.A. Bill No. 37 of 1982) (Tamil Nadu Act No. 47 of 1982).

42. The Tamil Nadu Money-Leader (Amendment) Bill, 1982 (L.A. Bill No. 38 of 1982) (Tamil Nadu Act No. 51 of 1982).

43. The Tamil Nadu Co-operative Societies (Appointment as Special Officers) Amendment Bill, 1982 (L.A. Bill No. 39 of 1982) (Tamil Nadu Act No. 45 of 1982).

44. The Tamil Nadu panchayats (Appointment of Special Officers) Second Amendment Bill, 1982 (L.A. Bill No. 40 of 1982) (Tamil Nadu Act No. 39 of 1982).

45. The Tamil Nadu Panchayats Union Councils (Appointment of special Officers) Second Amendment Bill, 1982 (L.A. Bill No. 41 of 1982) (Tamil Nadu Act No. 40 of 1982).

46. The Tamil Nadu panchayats (Second Amendment) Bill, 1982 (L.A. Bill No. 42 of 1982) (Tamil Nadu Act No. 41 of 1982).

47. The Annamalai University (Amendment) Bill, 1982 (L.A. Bill No. 43 of 1982) (Tamil Nadu Act No. 49 of 1982).

48. The Tamil Nadu Prohibition (Amendment) Bill, 1982 (L.A. Bill No. 44 of 1982) (Tamil Nadu Act No. 42 of 1982).

49. The Tamil Nadu Debt Relief Bill, 1982 (L.A. Bill No. 45 of 1982) (Tamil Nadu Act No. 50 of 1982).

50. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1982 (L.A. Bill No. 46 of 1982) (Tamil Nadu Act No. 46 of 1982).

51. The Tamil Nadu Appropriation (No.3) Bill, 1982 (L.A. Bill No. 49 of 1982) (Tamil Nadu Act No. 52 of 1982).

52. The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 1982 (L.A. Bill No. 50 of 1982) (Tamil Nadu Act No. 43 of 1982).

### 1983

1. The Tamil Nadu Co-operative Societies Bill, 1983 (L.A. Bill NO. 45 of 1980) (Tamil Nadu Act No. 30 of 1983).

2. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1982 (L.A. Bill No. 66 of 1981) (Tamil Nadu Act No. 29 of 1983).

3. The Tamil Nadu Payment of Pension to Tamil Scholars and Miscellaneous Provisions Bill, 1983(L.A. Bill No. 47 of 1982) (Tamil Nadu Act No. 23 of 1983).

4. The Tamil Nadu Pawn-Brokers (Amendment) Bill, 1983 (L.A. Bill No. 48 of 1982) (Tamil Naadu Act No. 47 of 1983)

5. The Tamil Nadu General Sales Tax (Amendment) Bill, 1983 (L.A. Bill No. 2 of 1983) (Tamil Nadu Act No. 21 of 1983).

6. The Tamil Nadu Prohibition (Amendment) Bill, 1983 (L.A. Bill No. 3 of 1983) (Tamil Nadu Act No. 2 of 1983).

7. The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 1983 (L.A. Bill No. 5 of 1983) (Tamil Nadu Act No. 1 of 1983).

8. The Tamil Nadu Entertainments Tax (Second amendment) Bill, 1983 (L.A. Bill No. 6 of 1983) (Tamil Nadu Act No. 19 of 1983).

9. The Letters Patend Providing for Sheriff Appoinment (Tamil Nadu Amend) Bill, 1983 (L.A. Bill No. 7 of 1983) (Tamil Nadu Act No. 6 of 1983).

10. The Pachiyappa's Trust (Taking over of Management) Amendment Bill, 1983 (L.A. Bill No. 9 of 1983) (Tamil Nadu Act No. 7 of 1983).

11. The Tamil Nadu Marine Fishing (Regulations) Bill, 1983 (L.A. Bill No. 10 of 1983) (Tamil Nadu Act No. 8 of 1983).

12. The Tamil Nadu Agricultural Produce market (Amendment and Special Provisions) Amendment Bill, 1983 (L.A. Bill No. 11 of 1983) (Tamil Nadu Act No. 3 of 1983).

13. The Tamil Nadu Agricultural Produce Markets (Amendment) Bill, 1983 (L.A. Bill No. 12 of 1983) (Tamil Nadu Act No. 4 of 1983).

14. The Tamil Nadu Legislature (Prevention of Disqualification) Amendment Bill, 1983 (L.A. Bill No. 13 of 1983) (Tamil Nadu Act No. 5 of 1983).

15. The Tamil Nadu Cultivating Tenants (Protection from Eviction) Bill, 1983 (L.A. Bill No. 15 of 1983) (Tamil Nadu Act No. 26 of 1983).

16. The Tamil Nadu Debt Relief (Amendment) Bill, 1983 (L.A. Bill No. 16 of 1983) (Tamil Nadu Act No. 28 of 1983).

17. The Bharathiar University (Amendment) Bill, 1983 (L.A. Bill No. 17 of 1983) (Tamil Nadu Act No. 45 of 1983).

18. The Tamil Nadu Panchayats (Appointment of Special Officers Amendment Bill, 1983 (L.A. Bill No. 19 of 1983) (Tamil Nadu Act No. 8 of 1983).

19. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 1983 (L.A. Bill No. 20 of 1983) (Tamil Nadu Act No. 10 of 1983).

20. The Tamil Nadu Panchayats (Amendment) Bill, 1983 (L.A. Bill No. 21 of 1983) (Tamil Nadu Act No. 11 of 1983).

21. The Tamil Nadu Municipal Councils (Appointment of special Officers) Amendment Bill, 1983 (L.A. Bill No. 22 of 1983) (Tamil Nadu Act No. 12 of 1983).

22. The Madras City Municipal Corporation (Amendment) Bill, 1983 (L.A. Bill No. 23 of 1983) (Tamil Nadu Act No. 13 of 1983).

23. The Coimbatore City Municipal Corporation (Amendment) Bill, 1983 (L.A. Bill No. 24 of 1983) (Tamil Nadu Act No. 14 of 1983).

24. The Tamil Nadu Appropriation (Vote on Account) Bill, 1983 (L.A. Bill No. 25 of 1983) (Tamil Nadu Act No. 15 of 1983).

25. The Tamil Nadu Appropriation Bill, 1983 (L.A. Bill No. 27 of 1983) (Tamil Nadu Act No. 16 of 1983).

26. The Tamil Nadu Advertisement Tax Bill, 1983 (L.A. Bill No. 28 of 1983) (Tamil Nadu Act No. 22 of 1983).

27. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1983 (L.A. Bill No. 29 of 1983) (Tamil Nadu Act No. 25 of 1983).

28. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1983 (L.A. Bill No. 30 of 1983) (Tamil Nadu Act No. 27 of 1983).

29. The Tamil Nadu District Municipalities (Amendment) Bill, 1983 (L.A. Bill No. 31 of 1983) (Tamil Nadu Act No. 24 of 1983).



30. The Tamil Nadu Appropriation (No.3) Bill, 1983 (L.A. Bill No. 32 of 1983) (Tamil Nadu Act No. 17 of 1983).

31. The Tamil Nadu Appropriation (No.3) Bill, 1983 (L.A. Bill No. 33 of 1983) (Tamil Nadu Act No. 18 of 1983).

32. The Tamil Nadu Entertainments Tax (Third Amendment) Bill, 1983 (L.A. Bill No. 35 of 1983) (Tamil Nadu Act No. 20 of 1983).

33. The Tamil Nadu Prohibition (second Amendment) Bill, 1983 (L.A. Bill No. 36 of 1983) (Tamil Nadu Act No. 33 of 1983).

34. The Tamil Nadu Contingency Fund (Amendment) Bill, 1983 (L.A. Bill No. 37 of 1983) (Tamil Nadu Act No. 31 of 1983).

35. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and validation) Bill, 1983 (L.A. Bill No. 38 of 1983) (Tamil Nadu Act No. 48 of 1983).

36. The Madras University and the Madurai-Kamaraj University (Amendment) Bill, 1983 (L.A. Bill No. 39 of 1983) (Tamil Nadu Act No. 46 of 1983).

37. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1983 (L.A. Bill No. 41 of 1983) (Tamil Nadu Act No. 39 of 1983).

38. The Tamil Nadu Entertainment Tax (Fourth Amendment) Bill, 1983 (L.A. Bill No. 42 of 1983) (Tamil Nadu Act No. 34 of 1983).

39. The Tamil Nadu Appropriation (No. 4) Bill, 1983 (L.A. Bill No. 46 of 1983) (Tamil Nadu Act No. 35 of 1983).

40. The Tamil Nadu Appropriation (No. 6) Bill, 1983 (L.A. Bill No. 47 of 1983) (Tamil Nadu Act No. 36 of 1983).

41. The Tamil Nadu Appropriation (No. 6) Bill, 1983 (L.A. Bill No. 48 of 1983) (Tamil Nadu Act No. 37 of 1983).

42. The Tamil Nadu Appropriation (No. 7) Bill, 1983 (L.A. Bill No. 49 of 1983) (Tamil Nadu Act No. 38 of 1983).

43. The Tamil Nadu panchayats (Appointment of Special Officers) Second Amendment Bill, 1983 (L.A. Bill No. 50 of 1983) (Tamil Nadu Act No. 40 of 1983).

44. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill, 1983 (L.A. Bill No. 51 of 1983) (Tamil Nadu Act No. 41 of 1983).

45. The Tamil Nadu Panchayats (Second Amendment) Bill, 1983 (L.A. Bill No. 52 of 1983) (Tamil Nadu Act No. 42 of 1983).

46. The Tamil Nadu Panchayats (Third Amendment) Bill, 1983 (L.A. Bill No. 53 of 1983) (Tamil Nadu Act No. 44 of 1983).

47. The Madurai City Municipal Corporation (Amendment) Bill, 1983 (L.A. Bill No. 54 of 1983) (Tamil Nadu Act No. 43 of 1983).

48. The Tamil Nadu Agricultural Produce Markets (Second Amendment) Bill, 1983 (L.A. Bill No. 58 of 1983) (Tamil Nadu Act No. 32 of 1983).

### **1984**

1. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1983 (L.A. Bill No. 1 of 1983) (Tamil Nadu Act No. 3 of 1983).

2. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill, 1983 (L.A. Bill No. 18 of 1983) (Tamil Nadu Act No. 2 of 1984).

3. The Madras City Police and the Tamil Nadu District Police (Second Amendment) Bill, 1983 (L.A. Bill No. 40 of 1983) (Tamil Nadu Act No. 19 of 1983).

4. The Tamil Nadu Debt Relief (Second Amendment) Bill, 1983 (L.A. Bill No. 43 1983) (Tamil Nadu Act No. 1 of 1984).

5. The Tamil Nadu Building and Construction Workers (Conditions of Employment and Miscellaneous Provisions) Bill, 1983 (L.A. Bill No. 44 of 1983)

6. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment and (Amendment) Bill, 1983 (L.A. Bill No 55 of 1983) (Tamil Nadu Act No. 6 of 1984).

7. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1984 (L.A. Bill No. 1 of 1984) (Tamil Nadu Act No. 11 of 1984).

8. The Tamil Nadu Cinemas (regulation) Amendment Bill, 1984 (L.A. Bill No. 2 of 1984) (Tamil Nadu Act No. 12 of 1984).

9. The Madura Sugars Limited (Acquishion and Transfer of Undertaking) Bill, 1984 (L.A. Bill No. 3 of 1984) (Tamil Nadu Act No. 18 of 1984).

10. The Tamil Nadu Panchayats (Appointment of Special Officers) amendment Bill, 1984 (L.A. Bill No. 4 of 1984) (Tamil Nadu Act No. 5 of 1984).

11. The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Amendment Bill, 1984 (L.A. Bill No. 5 of 1984) (Tamil Nadu Act No. 8 of 1984).

12. The Tamil Nadu Panchayats (Amendment) Bill, 1984 (L.A. Bill No. 6 of 1984) (Tamil Nadu Act No. 9 of 1984).

13. The Tamil Nadu Municipal Council (Appointment of Special Officers) Amendment Bill, 1984 (L.A. Bill No. 7 of 1984) (Tamil Nadu Act No. 10 of 1984).

14. The Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) Bill, 1984 (L.A. Bill No. 8 of 1984) (Tamil Nadu Act No. 7 of 1984).

15. The Pachaiyappa's Trust (Taking over Management) Amendment Bill, 1984 (L.A. Bill No. 9 of 1984) (Tamil Nadu Act No. 16 of 1984).

16. The Tamil Nadu Stage Carriages and Contract Carriages (Acquisition) Amendment Bill, 1984 (L.A. Bill No. 10 of 1984) (Tamil Nadu Act No. 17 of 1984).

17. The Tamil Nadu General Sales Tax (amendment) Bill, 1984 (L.A. Bill No. 11 of 1984) (Tamil Nadu Act No. 14 of 1984).

18. The Mother Teresa Women's University Bill, 1984 (L.A. Bill No. 12 of 1984) (Tamil Nadu Act No. 15 of 1984).

19. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1984 (L.A. Bill No. 13 of 1984) (Tamil Nadu Act No. 4 of 1984).

20. The Tamil Nadu Agricultural Produce markets and the Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Amendment Bill, 1984 (L.A. Bill No. 15 of 1984) (Tamil Nadu Act No. 13 of 1984).

21. The Indian Penal code and the Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 1984 (L.A. Bill No. 18 of 1984) (Tamil Nadu Act No. 30 of 1984).

22. The Tamil Nadu Cultivating Tenants (Special Provision) Bill, 1984 (L.A. Bill No. 21 of 1984) (Tamil Nadu Act No. 29 of 1984).

23. The Tamil Nadu Flood Affected Areas Cultivating Tenants (Temporary Relief) Bill, 1984 (L.A. Bill No. 22 of 1984) (Tamil Nadu Act No. 32 of 1984).

24. The Tamil Nadu General Sales Tax (second Amendment) Bill, 1984 (L.A. Bill No. 23 of 1984) (Tamil Nadu Act No. 22 of 1984).

25. The Tamil Appropriation (Vote on Account) Bill, 1984 (L.A. Bill No. 25 of 1984) (Tamil Nadu Act No. 20 of 1984).

26. The Tamil Nadu Appropriation Bill, 1984 (L.A. Bill No. 26 of 1984) (Tamil Nadu Act No. 21 of 1984).

27. The Tamil Nadu Debt Relief (Amendment) Bill, 1984 (L.A. Bill No. 27 of 1984) (Tamil Nadu Act No. 31 of 1984).

28. The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1984 (L.A. Bill No. 28 of 1984) (Tamil Nadu Act No. 25 of 1984).

29. The Tamil Nadu Entertainments Tax (Swecond Amendment) Bill, 1984 (L.A. Bill No. 29 of 1984) (Tamil Nadu Act No. 27 of 1984).

30. The Tamil Nadu General Sales (third Amendment) Bill, 1984 (L.A. Bill No. 30 of 1984) (Tamil Nadu Act No. 23 of 1984).

31. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1984 (L.A. Bill No. 31 of 1984) (Tamil Nadu Act No. 28 of 1984).

32. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 1984 (L.A. Bill No. 32 of 1984) (Tamil Nadu Act No. 26 of 1984).

33. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment and validation Bill, 1984 (L.A. Bill No. 34 of 1984) (Tamil Nadu Act No. 35 of 1984).

34. The Tamil Nadu Appropriation (NO. 2) Bill, 1984 (L.A. Bill No. 35 of 1984) (Tamil Nadu Act No. 24 of 1984).

35. The Tamil Nadu Appropriation (No.3) Bill, 1984 (L.A. Bill No. 51 of 1984) (Tamil Nadu Act No. 33 of 1984).

36. The Tamil Nadu Appropriation (No.4) Bill, 1984 (L.A. Bill No. 52 of 1984) (Tamil Nadu Act No. 34 of 1984).

**TABLE NO. XVII**  
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**BILLS REFERRED TO SELECT COMMITTEES AND  
NAMES OF MEMBERS OF THE SELECT COMMITTEES**

**1. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1980 (L.A. Bill No. 23 of 1980).**

*Chairman*

1. Hon. Thiru S.D. Somasundaram, Minister for Revenue

*Members*

2. @Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance.
3. Thiru M. Aranganathan
4. Thiru Salem M. Arumugham
5. Thiru K.R. Ganapathy.
6. Thiru R. Karuppiah
7. Thiru V. karuppasamipandian
8. Thiru R. Manimaran
9. Thiru T. Marimuthu
10. Thiru C. Palanimuthu
11. Thiru K.P. Palaniappan
12. Thiru P.N. Paramasiva Gounder
13. Thiru S. Pattabhiraman
14. Thirumathi A.S. Ponnammal
15. Thiru D. Purushothaman
16. Thiru T. Ramasamy
17. Thiru N. Sivagnanam
18. Thiru M. Sivaperuman
19. Thiru O. Subramanian
20. Thiru K.R. Sundaram
21. Thiru N.V. Somu
22. Dr. K. Sourirajan

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@ Nominated as a Member of the Committee by Hon. Speaker with effect from 7<sup>th</sup> August 1984.

**2. The Tamil Nadu Urban Land Tax (Amendment) Bill, 19u80 (L.A. Bill NO. 27 of 1980)**

Chairman

1. Hon. Thiru S. D. Somasundaram, Minister for Revenue

Members

\*2. Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance.

3. Thiru M. Ambikapathy

4. Thiru S. Anguchamy

5. Thiru A. Chandresekaran

6. Thiru K. Dhanakkodi Thevar

7. Thiru Durai Murugan

8. Thiru Durai Ramasamy

9. Thiru L. Elayaperumal

10. Thiru L. Elayaperumal

11. Thiru P. Mohammed Ismail

12. Thiru S. Muthukrishan

13. Thiru M. Pitchai

14. Thiru A. Rahman Khan

15. Thiru S. Ramalingam

16. Thiru N. Sankaraiah

17. Thiru K.A. Sengottaiyan

18. Thiru R. Shanmugham

19. Thiru T. Swamikannu

20. Thiru N. Sundararaj

21. Thiru P. Thirumaran

22. Thiru G. Viswanathan

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\* Nominated as a Member of the Committee by Hon. Speaker with effect from 7<sup>th</sup>

August 1984

### 3. The Tamil Nadu Co-operative Societies Bill, 1980 (L.A. Bill No. 45 of 1980)

#### *Chairman*

1. Hon. Thiru C. Ponnaiyan, Minister for Co-operation and Law

#### *Members*

2. Thiru S. Alagarsamy
3. Thiru Anbil P. Dharmalingam
4. Thiru L. Balaraman
5. Thiru Babu Janarthanan
6. Thiru V.P. Balasubramanian
7. Thiru A. Chinnadurai
8. Thiru C. Gopal
9. Thiru K. Hutchi
10. Thiru K.Hutchi
11. Thiru R. Krishnan
12. Thiru Kumari Anandan
13. Thiru S. Natarajan
14. Thiru K. Paramalai
15. Thiru T. Ramasamy
16. Dr. K. Samarasam
17. Thiru P.S. Sennimalai alias Kandasamy
18. Thiru A.M. Sethuraman
19. Thiru K.M.S. Subramanian
20. Thiru T. Veeraswamy
21. Thiru T. Venkata Reddy

#### *Associate Members*

22. Thiru S. Arumugam
23. Thiru A.R. Damodaran
24. Dr. T.R. Janarthanam
25. Thiru C.R. Lakshmikandhan
26. Thirumathi Mandakini Krishnamoorthy
27. Thiru P. Manickam
28. Thiru J.M. Miakhan
29. Thiru A. Nallasivan
30. Thiru C. Ramalingam
31. Thiru K. Ramamoorthi

**4. The Tamil Nadu Essential Services Maintenance Bill, 1981 (L.A. Bill No. 21 of 1981)**

*Chairman*

1. Hon. Thiru C. Ponnaiyan, Minister for Co-operation and Law

*Members*

2. Thiru M. Ambigapathy
3. Thiru S. Andi Thevar
4. Thiru Salem M. Arumugam
5. Thiru V.P. Balasubramanian
6. Thiru M. Chinnaraj
7. Thiru C. Gopal
8. Thiru J. Hemachandran
9. Thiru S. Jagathrakshakan
10. Thiru R. Karuppiah
11. Thiru K. Kuppusamy
12. Thiru Kumari Anandan
13. Thiru R. Manimaran
14. Thiru p. Mohammed Ismail
15. Thiru P. Nedumaran
16. Thiru J.C.D. Prabhakaran
17. Dr. K. Samarasam
18. Thiru N. Sundararaj
19. Thiru S. Semmalai
20. Thiru N. Sundararaj
21. Thiru K.M. Thangamani
22. Thiru A. Vellaisamy
23. Thiru M. Vincent,
24. Thiru G. Viswanathan



**5. The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1981 (L.A. Bill No. 61 of 1981)**

*Chairman*

1. Hon. Thiru S.D. Somasundaram, Minister for Revenue

*Members*

@2. Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance

3. Thiru S. Andi Thevar

4. Thiru V. Arengarajan

5. Thiru A. Chinnadurai

6. Thiru I. Ganeasn

7. Thiru S. Kalitheerthan

8. Thiru P. Kandasamy

9. Thiru V. Krishnamoorthi

10. Thiru K. Paramalai

11. Thiru R.K. Perumal

12. Thiru M.K. Rajamanickam

13. Thiru R. Rajamanickam

14. Thiru C. Sabapathy

15. Thiru N. Sankaraiah

16. Thiru S. Sivasamy

17. Thiru M. Subramanian

18. Thiru O. Subramanian

19. Thiru N. Sundararaj

20. Thiru A. Thangarasu

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@ Nominated as a Member of the Committee by Hon. Speaker with effect from 7<sup>th</sup> August 1984.

\* Ceased to be a Member with effect from 8<sup>th</sup> December 1983.

**TABLE NO. XVIII**

(Vide Page No. 76)

**BILLS REFERRED TO JOINT SELECT COMMITTEES  
AND NAMES OF MEMBERS OF OF THE JOINT SELECT COMMITTEES****1. The Tamil Nadu Apartment Ownership Bill, 1981 (L.A. Bill 20 of 1981)***Chairman*

1. Hon. Thiru S. Raghavanandam, Minister for Labour

*Members from Legislative Assembly*

2. Thiru K.M. Abdul Razack
3. Thiru Babu Govindarajan
4. Thiru K. Balasubramanian
5. Thiru V.P. Balasubramanian
6. Thiru M. Chinnasamy
7. Thiru K. Dhanukkodi Thevan
8. Thiru Kovaithambi
9. Thiru G. Krishnaraj
10. Thiru V. Karuppasamy Pandian
11. Thiru K. Kuppusamy
12. Thiru D. Mony
13. Thirumathi A.S. Ponnammal
14. Thiru V. Rajasekaran
15. Thiru S. Retnaraj
16. Thiru K. Soundararajan
17. Thiru N.V.N. Somu
18. Dr. K. Sourirajan
19. Thiru R. Thiyagarajan

*Members from Legislative Council*

20. Thiru A.R. Damodaran
21. Thiru Jeppiar
22. Thiru C.R. Lakshmikandhan
23. Thiru P. Manikkam
24. Thiru S. Muthu
25. Thiru K. Ramamoorthi
26. Thiru M. Sankaralingam
27. Thiru E.V.A. Vallimuthu

## 2. The Tamil Nadu Patta Pass Book Bill, 1981 (L.A. Bill No. 49 of 1981)

### *Chairman*

1. Hon.Thiru S.D. Somasundaram, Minister for Revenue

### *Members from Legislative Assembly*

2. Thiru S. Alagarsamy
3. Thiru S. Andi Thevar
4. Thiru N.S.V. Chitthan
5. Hon. Thiru M.R. Govendan
6. Thiru A.D. Kulasekar
7. Thiru M. Kulasekaran Pandian
8. Thiru R.Muthiah
9. Thiru R. Rajamanickam
10. Thirumathi T. Rajambal
11. Dr. K. Samarasam
12. Thiru K.A. Sengottayan
13. Thiru P.S. Sennimalai alias Kandasamy
14. Thiru V.V. Swaminathan
15. Thiru R. Thavasai
16. Thiru N. Varadarajan
17. Thiru C.V. Velappan

### *Members from Legislative Council*

18. Thiru S. Arumugam
- @19. Thiru O.S. Duraisamy
- \*20. Hon. Thiru S.R. Eradha
21. Dr. T. R. Janarathanam
22. Thiru Kaduvetti Kannappan
23. Thiru S. Muthu
24. Thiru A. Nallasivan
25. Thiru K. Ramamoorthi

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\*Ceased to be Member of the Committee with effect from 2<sup>nd</sup> August 1983, consequent on the expiry of his term as a Member of the Legislative Council.

@ Resigned with effect from 1<sup>st</sup> July 1983 consequent on his inclusion in the Tamil Nadu Cabinet.

**3. The Tirunelveli Neerpachidars and Pethuvaramdars Bill, 1981 (L.A. Bill No. 73 of 1981)**

*Chairman*

1. Hon. Thiru S.D. Somasundaram, Minister for Revenue

*Members from the Legislative Assembly*

\*2. Hon. Dr. V.R. Nedunchezhiyan, minister for Finance

3. Thiru M. Appadurai

4. Thiru A. Chandrasekaran

5. Thiru C.T. Chidambaram

6. Thiru P. Eswaramoorthy alias Soranam

7. Thiru P. Gurusamy

8. Thiru M. John Vincent

9. Thiru P. Kaliyamoorthi

10. Thiru V. Karuppasami Pandian

11. Thiru R. Navaneethakrishnapandian

12. Thiru R.K. Perumal

13. Thiru E. Ramasubramanian

14. Thiru S. Retnaraj

15. Thiru S. Sivaprakasam

16. Thiru K.M.S. Subramanian

17. Thiru P.M. Thangavelraj

*Members from the Legislative Council*

18. Thiru O.S. Duraisamy

19. Hon. Thiru S.R. Eradha

20. Dr. T.R. Janarthanam

21. Thiru P.Munusamy

22. Thiru C. Ramalingam

@23. Thiru M. Sankaralingam

#24. Thiru D. Santhosham

25. Thiru E.V.A. Vallimuthu

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\* Nominated as a Member of the Committees by Hon. Speaker with effect from 7<sup>th</sup> August 1984.

@Ceased to be Member of the Committee with effect from 2nd August 1983, consequent on the expiry of his term as a Member of the Legislative Council.

#Ceased to be Member of the Committee with effect from 20th April, 1984, consequent on the expiry of his term as a Member of the Legislative Council.

**4. The Tamil Nadu Prevention of Cow Slaughter and Animal Preservation Bill, 1982  
(L.A. Bill No. 21 of 1982)**

*Chairman*

1. Hon. Thirumathi Gomathi Srinivasan, Minister for Social Welfare

*Members from the Legislative Assembly*

2. Thiru M. Ambikapathy

3. Thiru S. Balan

4. Thiru L. Balaraman

5. Thiru A. Baluchamy

6. Thiru P. Kaliyamoorthy

7. Thiru C. Kuppusamy

8. Thiru T. Marimuthu

9. Thiru G. Moorthy

10. Thiru R.S. Munirathinam

11. Thiru S. Palanisamy

12. Thiru M. Pitchai

13. Thiru J.S. Raju

14. Thiru N. Sankaraiah

15. Dr. K. Sourirajan

16. Thirumathi D. Yasodha

*Members from the Legislative Council*

17. Thiru K. Arunachalam

\*18. Thiru O.S. Doraisamy

#19. Hon. Thiru S.R. Eradha

20. Selvi A. Leelavathi

21. Thiru P. Munuswamy

^22. Thiru A. Nallasivan

@23. Thiru Neela Narayanan

\*24. Thiru R.D. Seethapathy

^25. Thirumathi P. Sithadevi Krishnasamy

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\*Ceased to be Member of the Committee with effect from 2<sup>nd</sup> August 1983, consequent on the expiry of his term as a Member of the Legislative Council.

^Ceased to be Member of the Committee with effect from 20<sup>th</sup> April 1984, consequent on the expiry of his term as a Member of the Legislative Council.

#Resigned with effect from 1st July 1983 consequent on his inclusion in the Tamil Nadu Cabinet.

@Member of the Committee with effect from 23rd November 1983

**5. The Tamil Nadu Newspaper Employees Relief Fund Bill, 1982 (L.A. Bill No. 31 of 1982)**

*Chairman*

1. Hon. Thiru R.M. Veerappan, Minister for Information and Religious Endowments.

*Members from Legislative Assembly*

2. Thiru M. Arumugam
3. Thiru L. Balaraman
4. Thiru K. Balasubramanian
5. Thiru M. Chinnaraj
6. Thiru Durai Murugan
7. Thiru K. Gopalakrishnan
8. Thiru P. Nedumaran
9. Thiru J.C.D. Prabhakaran
10. Thiru K. Ramani
11. Thiru R. Ranganathan
12. Dr. K. Samarasam
13. Thiru N.V. N. Somu
14. Thiru K.M.S. Subramanian
15. Thiru K.M. Thangamani
16. Thiru P. Venkatasubramanian
17. Thiru G. Viswanathan

*Members from Legislative Council*

18. Dr. T.R. Janardhanan
19. Dr. T.R. Janardhanan
- \*20. Thiru J.M. Miakhan
21. Thiru C.Ramalingam
- \*22. Thiru K. Ramamurthi
- \*23. Thiru M. Sankaralingam
- \*24. Thiru E.S. Venkatesan

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\* Ceased to be Members of the Committee with effect from 20<sup>th</sup> April 1984 consequent on the expiry of their terms as Members of the Legislative Council.

**TABLE NO. XIX**  
(Vide Page No. 77)

**BILLS LAPSED DUE TO THE DISSOLUTION OF THE SEVENTH  
LEGISLATIVE ASSEMBLY**

1. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1980 (L.A. Bill No. 23 of 1980).
2. The Tamil Nadu Urban Land Tax (Amendment) Bill, 1980 (L.A. Bill No. 27 of 1980)
3. The Tamil Nadu Apartment Ownership Bill, 1981 (L.A. Bill No. 20 of 1981).
4. The Tamil Nadu Essential Services Maintenance Bill, 1981 (L.A. Bill No. 21 of 1981).
5. The Tamil Nadu Hackney Carriage (Amendment) Bill, 1981 (L.A. Bill No. 35 of 1981).
6. The Tamil Nadu Disturbed Areas (Compensation for Injury caused by Unlawful Assembly) Bill, 1981 (L.A. Bill No. 53 of 1981).
7. The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1981 (L.A. Bill No. 61 of 1981).
8. The Tirunelveli Neercpachidars and Pethuvaramdars Bill, 1981 (L.A. Bill NO. 73 of 1981).
9. The Tamil Nadu Prevention of Cow Slaughter and Animal Preservation Bill, 1982 (L.A. Bill No. 21 of 1982).
10. The Tamil Nadu Newspaper Employees Relief Fund Bill, 1982 (L.A. Bill No. 31 of 1982).
11. The Tamil Prevention of Insults to National Honour (Amendment) Bill, 1983 (L.A. Bill No. 28 of 1982)
12. The Madras High Court (Jurisdictional Limits) Extension Bill, 1983 (L.A. Bill No. 4 of 1983).
13. The Madras City Police and the Tamil Nadu District Police (Amendment) Bill, 1983 (L.A. Bill No. 8 of 1983).
14. The Tamil Nadu Survey and Boundaries (Amendment) Bill, 1983 (L.A. Bill No. 26 of 1983).
15. The Madras City Police and the Tamil Nadu District Police (Third Amendment) Bill, 1983 (L.A. Bill No. 45 of 1983).
16. The Tamil Nadu Inam Abolition Laws (Validation of Proceedings) Bill, 1983 (L.A. Bill No. 57 of 1983).
17. The Tamil Nadu Taxation Laws Amendment (Inapplicability of Limitation) Bill, 1984 (L.A. Bill No. 14 of 1984).
18. The Tamil Nadu Scrap Merchants and Dealers in Second Hand property and owners of Automobile Workshop and Tinker Shops (Regulation, Control and Licensing) Bill, 1984 (L.A. Bill No. 16 of 1984).
19. The Tamil Nadu Recognised Private Schools (Regulation) and Private Colleges (Regulation) Amendment Bill, 1984 (L.A. Bill No. 17 of 1984).

20. The Tamil Nadu Drugs and Other Stores (Unlawful possession) Bill, 1984 (L.A. Bill No. 19 of 1984).
21. The Tamil Nadu Prohibition (Amendment) Bill, 1984 (L.A. Bill No. 20 of 1984).
22. The Tamil Nadu Prohibition (Second Amendment) Bill, 1984 (L.A. Bill No. 24 of 1984)
23. The Motor Vehicles (Tamil Nadu Amendment) Bill, 1984 (L.A. Bill No. 37 of 1984).
24. The Tamil Nadu Relief Undertakings (Special Provisions) Bill, 1984 (L.A. Bill No. 36 of 1984)
25. The Tamil Nadu Payment of Salaries (Second Amendment) Bill 1984 (L.A. Bill No. 37 of 1984).
26. The Tamil University (Amendment) Bill, 1984 (L.A. Bill No. 38 of 1984).
27. The Madras City Municipal Corporation (Amendment) Bill, 1984 (L.A. Bill No. 40 of 1984).
28. The Coimbatore City Municipal Corporation (Amendment) Bill, 1984 (L.A. Bill No. 40 of 1984)
29. The Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A. Bill No. 41 of 1984).
30. The Bharathiar University and the Bharathidasan University (Amendment) Bill, 1984 (L.A. Bill No. 42 of 1984).
31. The Tamil Nadu Agricultural Produce Markets (Amendment) Bill 1984 (L.A. Bill No. 43 of 1984).
32. The Tamil Nadu Debt Relief (Second Amendment) Bill, 1984 (L.A. Bill No. 44 of 1984).
33. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A. Bill No. 45 of 1984).
34. The Madras Metropolitan Water-Supply and Sewerage (Amendment) Bill, 1984 (L.A. Bill No. 46 of 1984).
35. The Tamil Nadu Cultivating Tenants (Special Provisions) Amendment Bill, 1984 (L.A. Bill No. 47 of 1984).
36. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A. Bill No. 48 of 1984).
37. The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1984 (L.A. Bill No. 49 of 1984).
38. The Tamil Nadu Panchayats (Second Amendment) Bill, 1984 (L.A. Bill No. 50 of 1984).



**TABLE No. XX**  
(Vide Page No. 90)

| <i>Serial number and Text of the Resolution</i>   | <i>Noties given by</i>   | <i>Moved by</i>            | <i>Date on which the motion moved</i> | <i>Motion for consideration of the Bill replacing the Ordinance moved by.</i> | <i>Disposal of the motion</i>                       |
|---|--|----------------------------|---------------------------------------|---|---|
| (1)   | (2)  | (3)                        | (4)                                   | (5)   | (6)   |
| 1.(a) That this House disapprove the Tamil Nadu Prevention of Incitment to Refuse or Defer Payment of Tax Ordinance, 1980 (Tamil Nadu Ordinance No. 9 of 1980) Promulgated by the Governor on 10 <sup>th</sup> November 1980.                       | Thiruvallargal-<br>A. Rahmankhan,<br>K.P. Palaniappan,<br>Durai Murugan,<br>R. Karruppiah, | Thiru K.P.<br>Palaniappan. | 7 <sup>th</sup>                       | Thiru S.D.  |   |
| (b) That this House disapproves the Tamil Nadu Prevention of Incitment to Refuse or Defer Payment of Tax (Amendment) Ordinance, 1981 (Tamil Nadu Ordinance, No. 1 of 1981) Promulgated by the Governor on 3 <sup>rd</sup> January 1981.             | Thiruvallargal-<br>A. Rahmankhan,<br>K.P. Palaniappan,<br>S. Alagarsamy                    | Thiru S.<br>Alagarsamy     | February<br>1981                      | Thiru S.D.<br>Somasundaram,<br>Minister for Revenue                           | Put to vote<br>and declared<br>lost                 |
| 2. That this House disapproves the Tamil Nadu Debt Relief (Amendment) Ordinance, 1980 (Tamil Nadu Ordinance 11 of 1980) promulgated by the Governor on the 19 <sup>th</sup> November, 1980.   | Thiruvallargal-<br>A. Rahmankhan,<br>K.P. Palaniappan.                                     | Thiru A.<br>Rahmankhan.    | 12 <sup>th</sup><br>February<br>1981  | Thiru C. Ponnaiyan,<br>Minister for Co-<br>operation and Law                  | Not pressed.<br>Deemed to<br>have been<br>withdrawn |
| 3. That this House disapproves the Tamil Nadu Abolition of post of Part-time Village Officers Ordinance, 1980 (Tamil Nadu Ordinance No. 10 of 1980) promulgated by the Governor on 14 <sup>th</sup> November 1980.                                  | Thiruvallargal-<br>A. Rahmankhan,<br>K.P. Palaniappan,<br>Durai Murugan.                   | Thiru A.<br>Rahmankhan.    | 28 <sup>th</sup><br>February<br>1981  | Thiru S.D.<br>Somasundaram,<br>Minister for Revenue.                          | Put to vote<br>and declared<br>lost                 |
| 4. That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance No.13 of 1980 (Tamil Nadu Ordinance No. 13 of 1980) promulgated by the Governor on 6 <sup>th</sup> December 1980. | Thiruvallargal-<br>A. Rahmankhan,<br>K.P. Palaniappan.                                     | Thiru K.P.<br>Palaniappan. | 28 <sup>th</sup><br>February<br>1981  | Thiru C. Ponnaiyan,<br>Minister for Co-<br>operation and Law.                 | Put to vote<br>and declared<br>lost.                |

|        | (1)   | (2)   | (3)                      | (4)                                | (5)  | (6)   |
|--------|---|---|--------------------------|------------------------------------|--|---|
| 5.     | “That this House disapproves the Tamil Nadu Essential Services Maintenance Ordinance 1981 (Tamil Nadu Ordinance No. 2 of 1981) promulgated by the Governor on 7 <sup>th</sup> January 1981.   | Thiruvallargal-<br>R. Umanath,<br>A. Rahmankhan,<br>K.P. Palaniappan,<br>Durai Murugan,<br>R. Karuppaiah. |                          |                                    | Bill taken up for consideration after six weeks period and referred to Select Committee. | Ordinance lapsed. Motion became infructuous.    |
| 6.     | “That this House disapproves the Tamil Nadu Agricultural Produce Markets (Second Amendment) Ordinance, 1981. (Tamil Nadu Ordinance No. of 1981) Promulgated by the Governor on 3 <sup>rd</sup> June 1981.                             | Thiru A.<br>Rahmankhan.   | Thiru A.<br>Rahmankhan.  | 22 <sup>nd</sup><br>August<br>1981 | Thiru K.Kalimuthu,<br>Minister for<br>Agriculture.                                       | Put to vote and declared lost.                  |
| 7.     | “That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1981 (Tamil Nadu Ordinance No. 5 of 1981) promulgated by the Governor on 3 <sup>rd</sup> June 1981.” | Thiru A.<br>Rahmankhan.   | Thiru A.<br>Rahmankhan.  | 5 <sup>th</sup> August<br>1981     | Thiru C. Ponnaiyan,<br>Minister for Co-<br>operation and Law.                            | Put to vote and declared lost.                  |
| 8. (a) | “That this House disapproves the Tamil Nadu Prohibition (second Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 3 of 1981) promulgated by the Governor on 23 <sup>rd</sup> May 1981.”  | Thiruvallargal-<br>A. Rahmankhan,<br>P. Ponnurangam,  | Thiru A.<br>Rahmankhan.  |                                    |  | Deemed to have been withdrawn as the            |
| (b)    | “That this House disapproves the Tamil Nadu prohibition (Third Amendment) Ordinance, 1981 (Tamil Nadu Ordinance, No. 9 of 1981) promulgated by the Governor on 20 <sup>th</sup> July 1981.”   | Thiru P.<br>Ponnurangam.  | Thiru P.<br>Ponnurangam. | 28 <sup>th</sup><br>August<br>1981 | Thiru S.D.<br>Somasundaram,<br>Minister for Revenue.                                     | members were not present at the time of voting. |

|     | (1)   | (2)  | (3)                        | (4)                                  | (5)  | (6)   |
|-----|---|--|----------------------------|--------------------------------------|--|---|
| 9.  | “That this House disapproves the Madurai-Kamaraj University (Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 7 of 1981) promulgated by the Governor on 30 <sup>th</sup> August 1981.”  | Thiruvallargal-<br>A. Rahmankhan,<br>P. Ponnurangam,   | Thiru A.<br>Rahmankhan.    | 31 <sup>st</sup><br>August<br>1981   | Thiru C.<br>Aranganayagam,<br>Minister for<br>Education.           | Deemed to<br>have been<br>withdrawn<br>as Members<br>were not<br>present at<br>the time of<br>voting. |
| 10. | “That this House disapproves the Madras University, Annamalai University and Perarignar Anna University of Technology (Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 18 of 1981) promulgated by the Governor on 21 <sup>st</sup> December 1981”. | Thiruvallargal-<br>A.Rahmankhan,<br>Durai Murugan,<br>P. Ponnurangam,<br>N.V.N. Somu,<br>K.P. Palaniappan. | Thiru Durai<br>Murugan.    | 16 <sup>th</sup><br>February<br>1981 | Thiru C.<br>Aranganayagam,<br>Minister for<br>Education.           | Put to vote<br>and declared<br>lost.  |
| 11. | “That this House disapproves the Tamil Nadu Panchayats (Appointment of Special Officers)- (Third Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 14 of 1981) promulgated by the Governor on 9 <sup>th</sup> December 1981.”                        | Thiruvallargal-<br>A. Rahmankhan,<br>Durai Murugan,<br>N.V.N. Somu<br>K.P. Palaniappan,<br>P. Ponnurangam. | Thiru K.P.<br>Palaniappan. | 17 <sup>th</sup><br>February<br>1982 | Thiru P.<br>Kulandaivelu,<br>Minister for Local<br>Administration. | Withdrawn<br>by the<br>Member by<br>leave of the<br>House.  |
| 12. | “That this House disapproves the Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) (Third Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 15 of 1981) Promulgated by the Governor on 9 <sup>th</sup> December 1981.”           | Thiruvallargal-<br>Durai Murugan,<br>P. Poonurangam,<br>N.V.N. Somu,<br>K.P. Palaniappan.                  | Thiru K.P.<br>Palaniappan. | 17 <sup>th</sup><br>February<br>1982 | Thiru P.<br>Kulandaivelu,<br>Minister for Local<br>Administration. | Withdrawn<br>by the<br>member by<br>leave of the<br>House.  |
| 13. | “That this House disapproves the Tamil Nadu Panchayats (Fifth Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 16 of 1981) Promulgated by the Governor on 9 <sup>th</sup> December 1981.”   | Thiruvallargal-<br>A. Rahmankhan,<br>Durai Murugan,<br>N.V.N. Somu,<br>K.P. Palaniappan.                   | Thiru K.P.<br>Palaniappan. | Do.                                  | Do.  | Do.   |

|     | (1)  | (2)  | (3)                     | (4)                                  | (5)   | (6)                                     |
|-----|--|--|-------------------------|--------------------------------------|---|---|
| 14. | “That this House disapproves the Indian Penal Code and the Code of Criminal Procedure Code (Tamil Nadu Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No. 12 of 1981) promulgated by the Governor on 20 <sup>th</sup> September 1981.”   | Thiruvallargal-<br>A. Rahmankhan,<br>Durai Murugan,<br>P. Ponnurangam,<br>N.V.N. Somu,<br>K.P. Palaniappan.                | Thiru A.<br>Rahmankhan. | Do.                                  | Thiru C. Ponnaiyan,<br>Minister for Co-<br>operation and Law. | Put to and<br>vote<br>declared<br>lost. |
| 15. | “That this House disapproves the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offender Goondas, Immoral Traffics Offenders and Slum Grabbers Ordinance, 1982 (Tamil Nadu Ordinance No.1 of 1982) promulgated by the Governor on 5 <sup>th</sup> January 1982.” | Thiruvallargal-<br>A. Rahmankhan,<br>Durai Murugan,<br>N.V.N. Somu,<br>K.P. Palaniappan,<br>R. Umanath,<br>P. Ponnurangam. | Do.                     | 18 <sup>th</sup><br>February<br>1982 | Do.   | Do.                                     |
| 16. | “That this House disapproves the Tamil Nadu Entertainments Tax (Third Amendment) Ordinance 1982 (Tamil Nadu Ordinance No. 11 of 1982) promulgated by the Governor on 13 <sup>th</sup> November 1982.”  | Thiru A.<br>Rahmankhan.  | Do.                     | 8 <sup>th</sup><br>February<br>1983  | Thiru S.D.<br>Somasundaram,<br>Minister for<br>revenue.       | Do.                                     |
| 17. | “That this House disapproves the Tamil Nadu Prohibition (Second Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 13 of 1982) promulgated by the Governor on 1 <sup>st</sup> December 1982.”  | Do.  | Do.                     | Do.                                  | Do.   | Do.                                     |
| 18. | “That this House disapproves the Letters Patent providing for Sheriff Appointment (Tamil Nadu Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 15 of 1982) promulgated by the Governor on 19 <sup>th</sup> December, 1982.”  | Thiru A.<br>Rahmankhan.  | Thiru A.<br>Rahmankhan. | 10 <sup>th</sup><br>February<br>1983 | Thiru C. Ponnaiyan,<br>Minister for Co-<br>operation and Law. | Put to vote<br>and declared<br>lost.    |

|     | (1)  | (2)  | (3) | (4)                            | (5)   | (6)  |
|-----|--|--|-----|--------------------------------|---|--|
| 19. | “That this House disapproves the Pachaiyappa’s Trust (Taking over of Management) Amendment Ordinance, 1982 (Tamil Nadu Ordinance No. 16 of 1982) promulgated by the Governor on 19 <sup>th</sup> December 1982.”                           | Do.  | Do. | Do.                            | Thiru C. Ponniyan, Minister for Co-operation and law (Incharge of Education). | Deemed to have been withdrawn As the member was not present at the time of voting. |
| 20. | “That this House disapproves the Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Amendment Ordinance, 1982 (Tamil Nadu Ordinance No. 14 of 1982) promulgated by the Governor on 4 <sup>th</sup> December 1982.” | Thiru A. Rahmankhan                          | ..  | Not moved                      | Tghiru K. Kalimuthu, Minister for Agriculture.                                | ..   |
| 21. | “That this House disapproves the Tamil Nadu Agricultural Produce market (Amendment) Ordinance, 1982 (Tamil Nadu Ordinance No. 1 of 1983) promulgated by the Governor on 31 <sup>st</sup> December 1982.”                                   | Do.  | ..  | 10 <sup>th</sup> February 1983 | Do.   | ..   |
| 22. | “That this House disapproves the Tamil Nadu Essential Services Maintenance Ordinance, 19u82 (Tamil Nadu Ordinance No. 12 of 1982) promulgated by the Governor on 27 <sup>th</sup> November 1982.”  | Thiruvalargal A. Rahmankhan, P. Ponnurangam. | ..  | ..                             | ..  | Ordinance lapsed, Motion became infructuous.                                       |
| 23. | “That this House disapproves the Madras and Chengalpattu Ground Water (Regulation) Ordinance, 1983 (Tamil Nadu Ordinance No. 5 of 1983) promulgated by the Governor on 30th June 1983  | Thiru A. Rahmankhan.                         | ..  | Not moved                      | ..  | Ordinance allowed to lapse, Motion became infructuous.                             |

|     | (1)  | (2)   | (3)                       | (4)                                  | (5)   | (6)  |
|-----|--|---|---------------------------|--------------------------------------|---|--|
| 24. | “That this House disapproves the Tamil Nadu Agricultural produce Markets (Second Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No.7 of 1983) Promulgated by the Governor on 5 <sup>th</sup> August 1983.”                                   | Thiruvallargal-<br>A. Rahmankhan,<br>P. Ponnurangam,<br>K.M. Thangamani,<br>R. Krishnan,<br>K.P. Palaniappan.         | ..                        | Do.                                  | Dr. K. Kalimuthu,<br>Minister for<br>Agriculture.                       | ..   |
| 25. | “That this House disapproves the Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Ordinance, 1983 (Tamil Nadu Ordinance No. 11 of 1983) promulgated by the Governor on 9 <sup>th</sup> September 1983.”                | Thiruvallargal-<br>A. Rahmankan<br>P. Ponnurangam<br>K.M. Thangamani<br>R. Krishnan<br>K.P.Palaniappan.               | Thiru<br>A.<br>Rahmankhan | 17 <sup>th</sup><br>November<br>1983 | Thiru P.<br>Kalandaivelu,<br>Minister for Local<br>lost Administration. | Put to vote<br>and declared<br>lost.                     |
| 26  | “That this House disapproves the Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amamdment Ordinance, 1983 (Tamil Nadu Ordinance No. 12 of 1983), promulgated by the Governor on 9 <sup>th</sup> September 1983.” | Thiruvallargal-<br>A. Rahmankan<br>P. Ponnurangam<br>K.M. Thangamani<br>R. Krishnan<br>K.P.Palaniappan.               | ..                        | Not<br>moved.                        | Do.   | ..   |
| 27. | “That this House disapproves the Panchayats (Second Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 13 of 1983) promulgated by the Governor on 9 <sup>th</sup> September 1983.”   | Thiruvallargal-<br>A. Rahmankan<br>P. Ponnurangam<br>R. Krishnan<br>K.P.Palaniappan.                                  | ..                        | Do.                                  | Do.   | ..   |
| 28. | “That this House disapproves the Madras City Police and the Tamil Nadu District Police (Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No. 8 of 1983) promulgated by the Governor on 12 <sup>th</sup> August 1983.”                          | Thiruvallargal-<br>A. Rahmankan<br>P. Ponnurangam<br>R. Krishnan<br>J.S. Raju<br>T.K. Nallappan.<br>K.P. Palaniappan. | ..                        | Not<br>moved                         | Dr. M.G.<br>Ramachandran Chief<br>Minister.                             | Ordinance<br>lapsed.<br>Motion<br>became<br>infructuous. |

|     | (1)   | (2)   | (3)                   | (4)                             | (5)  | (6)                            |
|-----|---|---|-----------------------|---------------------------------|--|--------------------------------|
| 29. | “That this House disapproves the Madura Sugars Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983 (Tamil Nadu Ordinance No. 18 of 1983), promulgated by the Governor on 26 <sup>th</sup> December 1983.”  | Thiru K. P. Palaniappan.  | ..                    | Not moved.                      | Thiru S. Thirunavukkarasu, Minister for Industries and Handlooms.        | ..                             |
| 30. | “That this House disapproves the Pachaiyappa’s Trust (Taking over of Management) Amendment Ordinance, 1983 (Tamil Nadu Ordinance No. 17 of 1983) promulgated by the Governor on 21 <sup>st</sup> December, 1983.”   | Thiruvallargal- P.Ponnurangam N.V.N. Somu                         | Thiru P. Ponnurangam. | 22 <sup>nd</sup> February 1984. | Thiru C. Aranganayagam, Minister for Education.                          | Put to vote and declared lost. |
| 31. | “That this House disapproves the Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) Ordinance, 1984 (Tamil Nadu Ordinance No.2 of 1984), promulgated by the Governor on 14 <sup>th</sup> January, 1984.”                                     | Thiru K.P. Palaniappan.   | ..                    | Not moved.                      | Thiru R.M. Veerappan, Minister for Information and Religious Endowments. | ..                             |
| 32. | “That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance 1983 (Tamil Nadu Ordinance No. 15, of 1983) promulgated by the Governor on the 8 <sup>th</sup> December, 1983.”   | Thiruvallargal- A. Rahamankhan, P. Ponnurangam, K.P. Palaniappan. | Thiru P. Ponnurangam. | 5 <sup>th</sup> March, 1984     | Thiru S. Thirunavukkarasu, Minister for Co-operation and Handlooms.      | Put to vote and declared lost  |
| 33. | “That this House disapproves the Tamil Nadu Agricultural Produce Markets and the Tamil Nadu Agricultural produce Markets (Amendment and Special Provisions) Amendment Ordinance 1983.(Tamil Nadu Ordinance No. 19 of 1983) Promulgated by the Governor on 26 <sup>th</sup> December, 1983.” | Thiruvallargal- P. Ponnurangam, K.P. Palaniappan.                 |                       | Not moved                       | Dr. K. Kalimuthu, Minister for Agriculture                               | ..                             |

|     | (1)   | (2)   | (3)                      | (4)                                 | (5)   | (6)   |
|-----|---|---|--------------------------|-------------------------------------|---|---|
| 34. | “That this House disapproves the Tamil Nadu Stage Carriage and Contrcat Carriages (Acquisition Amendment ordinance, 1984. (Tamil Nadu Ordinance No. 4, of 1984) promulgated by the Governor on 28 <sup>th</sup> January, 1984.    | Thiruvallargal-<br>P. Ponnurangam<br>A. Rahmankhan<br>K.P. Palaniappan.                 | Thiru P.<br>Ponnurangam. | 6 <sup>th</sup><br>March<br>1984    | Thiru S.<br>Muthusamy,<br>Minister for<br>Transport.                | Put vote and<br>declared lost   |
| 35. | “That this House disapproves the Madras City Police and the Tamil Nadu District Police (Second Amendment) Ordinance, 1983 (Tamil Nadu ordinance No. 16, of 1983) promulgated by the Governor on 16 <sup>th</sup> December, 1983.” | Thiruvallargal-<br>P. Ponnurangam<br>A. Rahmankhan,<br>K.P. Palaniappan.                | Thiru A.<br>Rahmankhan.  | 7 <sup>th</sup><br>March<br>1984    | Thiru C.<br>Ponnaiyan,<br>Minister for Law<br>and Industries.       | Deemed to<br>have been<br>with drawn as<br>the Member<br>was not<br>present at tha<br>time of<br>voting.<br>Do. |
| 36. | “That this House disapproves the Madras City Municipal Corporation (Amendment) Ordinance No. 6 of 1984) promulgated by the Governor on 30 <sup>th</sup> May, 1984.”   | Thiruvallargal-<br>A. Rahmankhan<br>P. Ponnurangam<br>N. Varadarajan<br>J. Henachandran | Thiru P.<br>Ponnurangam. | 12 <sup>th</sup><br>October<br>1984 | Thiru P.<br>Kulandaivelu,<br>Minister for Local<br>Administration.  |   |
| 37. | “That this House disapproves the Coimbatore City Municipal Corporation (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 7 of 1984) promulgated by the Governor on 30 <sup>th</sup> May, 1984.                                | Thiruvallargal-<br>A. Rahmankhan<br>P. Ponurangam<br>D. Mony<br>M. Sellamuthu           | ..                       | Not<br>moved                        | Thiru R.<br>Soundararajan<br>Minister for Local<br>Administration.  |   |
| 38. | “That this House disapproves the Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Ordinance, 1984 (Tamil Nadu Ordinance No. 8 of 1984) promulgated by the Governor on 30 <sup>th</sup> May, 1984. | Thiruvallargal-<br>A. Rahmankhan<br>P. Ponnurangam<br>K.R. Sundaram<br>R. Krishnan      | Thiru K.R.<br>Sundaram.  | 12 <sup>th</sup><br>October<br>1984 | Thiru R.<br>Soundararajan,<br>Minister for Local<br>Administration. | Deemed to<br>have been<br>with drawn as<br>the member<br>was not<br>present at the<br>time of<br>voting.        |



|     |  |                                |                            |  |   |   |
|-----|--|--------------------------------|----------------------------|--|---|---|
| 39. | (1)<br>“That this House disapproves the Bharathiar University and the Bharathidasan University (Amendment) Ordinance, 1984 (Tamil Nadu Ordinance No. 13 of 1984) promulgated by the Governor on 4 <sup>th</sup> July, 1984.” | (2)<br>Thiru A.<br>Rahmankhan. | (3)<br>Thiru A.<br>Rahman. | (4)<br>13 <sup>th</sup><br>October<br>1984 | (5)<br>Thiru C.<br>Aranganayagam,<br>Minister for<br>Education. | (6)<br>Deemed to<br>have been<br>with drawn as<br>the member<br>was not<br>present at the<br>time of<br>voting. |
|-----|--|--------------------------------|----------------------------|--|---|---|

**TABLE NO. XXI**  
(Vide Page No. 93)

**PRESENTATION OF BUDGET**

| <i>Budget year</i> | <i>Presented by</i>           | <i>Replied by</i>                                   | <i>Date of presentation</i>      | <i>Dates of General Disession</i>  | <i>Dates of Discussion on the Voting of Demands for grants.</i>  | <i>Number of cut-motions received and admitted</i> | <i>Number of cut-motions moved</i> | <i>Date of introduction of Appropriation Bill.</i> | <i>Date of considerat on and passing of Appropriation Bill.</i> |
|--------------------|-------------------------------|---|----------------------------------|--|--|--|------------------------------------|--|---|
| (1)                | (2)                           | (3)   | (4)                              | (5)  | (6)  | (7)  | (8)                                | (9)  | (10)  |
| 1980-81            | Hon. Dr. V.R. Nedunchezhiyan, | Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance. | 2 <sup>nd</sup> July, 1980       | 4 <sup>th</sup> July, 5 <sup>th</sup> July, 7 <sup>th</sup> July to 9 <sup>th</sup> July 1980. (5 days).                           | 10 <sup>th</sup> July to 12 <sup>th</sup> July, 14 <sup>th</sup> July to 19 <sup>th</sup> July, 21 <sup>st</sup> July to 26 <sup>th</sup> July, 28 <sup>th</sup> July to 29 <sup>th</sup> July, 1980. (17 days).   | Received 2,302<br>Admitted 2,069                   | 202                                | 29 <sup>th</sup> July, 1980.                       | 30 <sup>th</sup> July, 1980.                                    |
| 1981-82            | Do.                           | Do.   | 21 <sup>st</sup> March, 1981.    | 23 <sup>rd</sup> March to 28 <sup>th</sup> 23 <sup>rd</sup> March, 28 <sup>th</sup> March and 30 <sup>th</sup> March 1981 (7 days) | 31 <sup>st</sup> March, 1 <sup>st</sup> April to 3 <sup>rd</sup> April, 8 <sup>th</sup> April, 9 <sup>th</sup> April 14 <sup>th</sup> April, 15 <sup>th</sup> April, 19 <sup>th</sup> April to 25 <sup>th</sup> April, 27 <sup>th</sup> April to 30 <sup>th</sup> April, 4 <sup>th</sup> May to 9 <sup>th</sup> May, 1981-1981 (25 days) | Received 3,017<br>Admitted 2,668                   | 176                                | 9 <sup>th</sup> May 1981                           | 11 <sup>th</sup> May 1981.                                      |
| 1982-83            | Do.                           | Do.   | 26 <sup>th</sup> February, 1982. | 1 <sup>st</sup> March to 6 <sup>th</sup> March 1982 and 8 <sup>th</sup> March 1982. (7 days).                                      | 8 <sup>th</sup> March to 13 <sup>th</sup> March, 15 <sup>th</sup> March to 20 <sup>th</sup> March, 22 <sup>nd</sup> March to 24 <sup>th</sup> March, 27 <sup>th</sup> March and 29 <sup>th</sup> march 1982. (17 days)   | Received 3,319<br>Admitted 3,100                   | 51                                 | 29 <sup>th</sup> March, 1982.                      | 30 <sup>th</sup> March, 1982.                                   |

| (1)     | (2) | (3) | (4)                          | (5)  | (6)  | (7)                              | (8) | (9)                           | (10)                          |
|---------|-----|-----|------------------------------|--|--|----------------------------------|-----|-------------------------------|-------------------------------|
| 1983-84 | Do. | Do. | 5 <sup>th</sup> March, 1983. | 8 <sup>th</sup> March to 12 <sup>th</sup> March and 14 <sup>th</sup> March 1983. (6 days)                      | 15 <sup>th</sup> March to 19 <sup>th</sup> March, 21 <sup>st</sup> March to 26 <sup>th</sup> March, 28 <sup>th</sup> March, 30 <sup>th</sup> March, 31 <sup>st</sup> March, 11 <sup>th</sup> April to 13 <sup>th</sup> April, 4 <sup>th</sup> April to 9 <sup>th</sup> April, 15 <sup>th</sup> April, 16 <sup>th</sup> April, 18 <sup>th</sup> April to 20 <sup>th</sup> April 1983. (28 days) | Received 3,863<br>Admitted 3,665 | 207 | 20 <sup>th</sup> April 1983.  | 21 <sup>st</sup> April, 1983. |
| 1984-85 | Do. | Do. | 3 <sup>rd</sup> March, 1984. | 8 <sup>th</sup> March to 10 <sup>th</sup> March 12 <sup>th</sup> March to 14 <sup>th</sup> March 1984 (6 days) | 15 <sup>th</sup> March, 16 <sup>th</sup> March, 19 <sup>th</sup> March to 24 <sup>th</sup> March, 26 <sup>th</sup> March, 27 <sup>th</sup> March 29 <sup>th</sup> March to 31 <sup>st</sup> March, 9 <sup>th</sup> April to 12 <sup>th</sup> April, 16 <sup>th</sup> April to 19 <sup>th</sup> April, 23 <sup>rd</sup> April to 26 <sup>th</sup> April 1984. (25 days).                        | Received 2,273<br>Admitted 2,123 | 158 | 29 <sup>th</sup> April, 1984. | 27 <sup>th</sup> April 1984.  |

**TABLE NO. XXII**

(Vide Page No. 94)

**PRESENTATION OF SUPPLEMENTARY BUDGET AND DEMANDS FOR EXCESS EXPENDITURE**

| <i>Statement of Demands for Grants for Excess Expenditure and Supplementary Statement of Expenditure</i> | <i>Presented by</i>                                  | <i>Relied by</i>                                   | <i>Date of presentation</i>      | <i>Date of Discussion</i>         | <i>Date of Voting</i>                              | <i>Date of introduction of Appropriation Bill</i> | <i>Date of consideration and Passing of Appropriation Bill</i> |
|--|--|--|----------------------------------|-----------------------------------|--|---|--|
| (1)  | (2)  | (3)  | (4)                              | (5)                               | (6)  | (7)   | (8)  |
| 1. First Supplementary Statement of Expenditure for the year 1980-81.                                    | Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance. | Hon. Dr.V.R. Nedunchezhiyan, Minister for Finance. | 27 <sup>th</sup> January 1981.   | 6 <sup>th</sup> February, 1981.   | 6 <sup>th</sup> February, 1981.                    | 6 <sup>th</sup> February, 1981.                   | 12 <sup>th</sup> February, 1981.                               |
| 2. Final Supplementary Statement of Expenditure for the year 1980-81.                                    | Do.  | Do.  | 23 <sup>rd</sup> March, 1981.    | 26 <sup>th</sup> March, 1981.     | 26 <sup>th</sup> March, 1981.                      | 26 <sup>th</sup> March, 1981.                     | 27 <sup>th</sup> March, 1981.                                  |
| 3. First Supplementary Statement of Expenditure for the year 1981-82.                                    | Do.  | Do.  | 26 <sup>th</sup> August, 1981.   | 28 <sup>th</sup> August, 1981.    | 28 <sup>th</sup> August, 1981.                     | 28 <sup>th</sup> August, 1981.                    | 31 <sup>st</sup> August, 1981.                                 |
| 4. Final Supplementary Statement of Expenditure for the year 1981-82.                                    | Do.  | Do.  | 22 <sup>nd</sup> March, 1982.    | 25 <sup>th</sup> March, 1982.     | 25 <sup>th</sup> March, 1982.                      | 25 <sup>th</sup> March, 1982.                     | 27 <sup>th</sup> March, 1982.                                  |
| 5. First Supplementary Statement of Expenditure for the year 1982-83.                                    | Do.  | Do.  | 8 <sup>th</sup> September, 1982. | 10 <sup>th</sup> September, 1982. | 10 <sup>th</sup> September, 1982.                  | 10 <sup>th</sup> September, 1982.                 | 10 <sup>th</sup> September, 1982.                              |
| 6. Final Supplementary Statement of Expenditure for the year 1982-83.                                    | Do.  | Do.  | 29 <sup>th</sup> March, 1983.    | 29 <sup>th</sup> March, 1983.     | 29 <sup>th</sup> March, 1983.                      | 29 <sup>th</sup> March, 1983.                     | 30 <sup>th</sup> March, 1983.                                  |
| 7. Demands for Graants for Excess Expenditure in the year 1974-75  | Do.  | Do.  | 13 <sup>th</sup> April, 1983.    | No Discussion                     | 19 <sup>th</sup> April, 1983 (without discussion). | 19 <sup>th</sup> April, 1983.                     | 21 <sup>st</sup> April, 1983.                                  |

|     | (1)  | (2) | (3) | (4)                             | (5)                             | (6)  | (7)                             | (8)                              |
|-----|--|-----|-----|---------------------------------|---------------------------------|--|---------------------------------|----------------------------------|
| 8.  | First Supplementary Statement of Expenditure for the year 1983-84.                   | Do. | Do. | 27 <sup>th</sup> October, 1983. | 31 <sup>st</sup> October, 1983. | 31 <sup>st</sup> October, 1983.                      | 31 <sup>st</sup> October, 1983. | 17 <sup>th</sup> November, 1983. |
| 9.  | Demands for Grants for Excess Expenditure in the year 1975, 76, 1976-77 and 1977-78. | Do. | Do. | 27 <sup>th</sup> October, 1983. | No Discussion                   | 31 <sup>st</sup> October, 1983 (without discussion)  | 31 <sup>st</sup> October, 1983. | 17 <sup>th</sup> November, 1983. |
| 10. | Final Supplementary Statement of Expenditure for the year 1983-84.                   | Do. | Do. | 23 <sup>rd</sup> March, 1984.   | 27 <sup>th</sup> March, 1984.   | 27 <sup>th</sup> March, 1984.                        | 27 <sup>th</sup> March, 1984.   | 28 <sup>th</sup> April, 1984.    |
| 11. | First Supplementary Statement of Expenditure for the year 1983-84.                   | Do. | Do. | 12 <sup>th</sup> October, 1984. | No discussion                   | 15 <sup>th</sup> October, 1984 (without discussion). | 15 <sup>th</sup> October, 1984. | 15 <sup>th</sup> October, 1984.  |
| 12. | Demands for Grants for Excess Expenditure in the year 1978-79.                       | Do. | Do. | 12 <sup>th</sup> October, 1984. | No Discussion                   | 15 <sup>th</sup> October, 1984 (without discussion). | 15 <sup>th</sup> October, 1984. | 15 <sup>th</sup> October, 1984.  |

**TABLE NO. XXIII**

(Vide Page No. 111)

**CONDOLENC RESOLUTIONS****(i) Cases where condolence Resolutions were passed NEM CON and the House adjourned for the day as a mark of respect to the deceased**

|   | <i>Serial number and name of persons</i>  | <i>Date of demise</i>          | <i>Date of resolution adopted in the house</i> | <i>Person who moved the resolution</i>                                    |
|---|---|--------------------------------|--|---|
|   | (1)   | (2)                            | (3)  | (4)   |
| 1 | Thiru Sanjai Gandhi Sitting Member of Lok Sabha   | 23 <sup>rd</sup> June 1980     | 23 <sup>rd</sup> June 1980                     | Hon. Dr. V.R. Nedunchezhiyan, Leader of the House.                        |
| 2 | Thiru V.V. Giri, Former President of India.   | 24 <sup>th</sup> June 1980     | 25 <sup>th</sup> June 1980                     | Hon. Thiru S.D. Somasundaram, Minister for Revenue.                       |
| 3 | Thiru V. Valmiki, Sitting Member of the Assembly.   | 28 <sup>th</sup> December 1980 | 22 <sup>nd</sup> January 1981                  | Hon. Dr. V.R. Nedunchezhiyan, Leader of the House.                        |
| 4 | Thiru Bishnuram Medhi, Former Governor of Tamil Nadu.   | 21 <sup>st</sup> January 1981  | Do.  | Do.   |
| 5 | Thiru Sheik Abdulla, Chief Minister of Jammu and Kashmir State.   | 8 <sup>th</sup> September 1982 | 9 <sup>th</sup> September 1982                 | Do  |
| 6 | Thiru S. Kesava Athithan, sitting Member of the Assembly.   | 26 <sup>th</sup> November 1982 | 25 <sup>th</sup> January 1983                  | Do.   |
| 7 | Thiru B. BakthavathsaluNaidu, Former Deputy Speaker of Tamil Nadu Legislative Assembly.                           | 16 <sup>th</sup> June 1983     | 24 <sup>th</sup> October 1983                  | From the Chair (Speaker)  |
| 8 | Thiru K.A. Mathialagan, Former Member, Former Minister and Former Speaker of the Tamil Nadu Legislative Assembly. | 17 <sup>th</sup> August 1983   | Do.  | Do.   |
| 9 | Thiru N. Kittappa, Sitting Member of the Assembly.  | 11 <sup>th</sup> November 1983 | 14 <sup>th</sup> November, 1983                | Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance). |

|    | (1)   | (2)                            | (3)                            | (4) |
|----|---|--------------------------------|--------------------------------|-----|
| 10 | Thiru Yuri Vladimirovich Andropove President, Union of Soviet Socialist Republic. | 9 <sup>th</sup> February 1984  | 14 <sup>th</sup> February 1984 | Do. |
| 11 | Thiru S. Natarajan, Sitting Member of the Assembly.                               | 23 <sup>rd</sup> February 1984 | 24 <sup>th</sup> February 1984 | Do. |
| 12 | Thiru V.K. Ramaswamy Mudaliar, Former Leader of Opposition.                       | 7 <sup>th</sup> August 1984    | 8 <sup>th</sup> October 1984   | Do. |
| 13 | Thiru R. Vijayaraghunatha Thondaman Sitting Member of the Assembly.               | 24 <sup>th</sup> July 1984     | Do.                            | Do. |

**(ii) Cases where Condolence Resolutions were passed NEM CON and the House adjourned for a Short-time**

|   | <i>Serial number and name of person</i>  | <i>Date of demise</i>           | <i>Date of Resolution adopted in the House.</i> | <i>Person who moved the Resolution.</i>                                   |
|---|--|---------------------------------|---|---|
|   | (1)  | (2)                             | (3)   | (4)   |
| 1 | Thiru Si. Pa. Aditanar, Former Member of the Assembly and Council, Former Speaker of Assembly and Former Minister. (Adjourned for 15 Minutes). | 24 <sup>th</sup> May 1981       | 21 <sup>st</sup> August 1981                    | Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance). |
| 2 | A. Balasubramanian, Former Member and Secretary Communist Party of India (Marxist) Tamil Nadu, (Adjourned for 15 Minutes).                     | 5 <sup>th</sup> September 1981  | 2 <sup>nd</sup> February 1982                   | Do.   |
| 3 | Thiru P. Kakkan, Former Member of Lok Sabha, Former Member of the Assembly and also former Minister (Adjourned for 15 minutes).                | 23 <sup>rd</sup> December, 1981 | Do.   | Do.   |
| 4 | Thiru bMohanlal Sukhadi, Former Governor of Tamil Nadu (Adjourned for 15 Minutes).   | 2 <sup>nd</sup> February, 1982  | Do.   | Do.   |

(iii) In addition to the above, the following Condolence Resolution, on the loss of Lives of Tamils in Sri Lanka during the ethnic disturbances, was moved by Hon. Speaker on the 24<sup>th</sup> October 1983, which was passed NEM CON and the House adjourned for the day as a mark of respect to the deceased.

"இலங்கையில் வாழும் ஈழத் தமிழர்கள், இந்தியப் பரம்பரை வழி வந்த தமிழர்கள், இந்தியத் தமிழர்கள் ஆகியோர் தொடர்ந்து சென்ற முப்பத்தைந்து ஆண்டுகளுக்கு மேலாக அவ்வப்போது பலவித இன்னல்களுக்கு ஆளாக்கப்பட்டு, வாழ்வுரிமைகள் பறிக்கப்பட்டு, உயிர்களும் உடைமைகளும் அழிக்கப்பட்டுச் சொத்துக்கள் சூறையாடப்பட்டு, சிறைக் கொடுமைகளுக்கு உள்ளாக்கப்பட்டு, பெண்கள் கற்பு அழிக்கப்பட்டு பாதுகாப்பு ஏதும் இன்றி அல்லறப்பட்டு, கடந்த ஜூலைத் திங்கள் தொடங்கி தொடர்ந்து சிங்கள இனவெறியர்களாலும், இலங்கை இராணுவத்தினர், காவல் துறையினர் ஆகியோராலும், கொலை, கொள்ளை, கற்பழிப்பு, சூறையாடுதல், தீ வைத்தல்,ங்கிழைத்தல் போன்ற கொடுஞ்செயல்களுக்கு ஆளாக்கப்பட்டிருப்பதை அறிந்து, இப்பேரவை தனது ஆற்றொணாத் துக்கத்தையும், துயரத்தையும் தெரிவிப்பதுடன், கலவரங்களில் உயிரிழந்தவர்களுக்கு வீர அஞ்சலி செலுத்துவதுடன், அவர்களின் குடும்பத்தினர்க்குத் தனது ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது, அக்கலவரங்களில் உடைமைகளையும், உரிமைகளையும் இழந்து தவித்திடும் அமைவர்க்கும் இப்பேரவை தனது ஆழ்ந்த வருத்தத்தையும், பரிவையும் தெரிவித்துக் கொள்கிறது",



### OBITUARY REFERENCES

Obituary References were made on the demise of the former Members and others mentioned below by the Chair and the House stood in silence for two minutes as a mark of respect to the deceased.

(i) *Case where the Obituary Reference was made and the House adjourned for a short time.*

| <i>Serial number and name of the member</i>                                    | <i>Date of demise</i>           | <i>Date on which reference was made from the chair</i> |
|--|---------------------------------|--|
| (1)  | (2)                             | (3)  |
| 1 Sardar Ujjal Singh Former Governor of Tamil Nadu (adjourned for 30 minutes). | 15 <sup>th</sup> February, 1983 | 3 <sup>rd</sup> March, 1983                            |

(ii) *Case where the Obituary References were made and the House stood in silence for two minutes as a mark of respect to the deceased*

|  |                                  |                                |
|--|----------------------------------|--------------------------------|
| 1 Thiru T.B. Kesava Reddiar, Former Member   | 18 <sup>th</sup> April, 1980     | 23 <sup>es</sup> June, 1980    |
| 2 Thiru Rathina Balgurusamy, Sitting Member of the Tamil Nadu Legislative Council. | 17 <sup>th</sup> April, 1980     | Do.                            |
| 3 Thiru M. Maruthanayagam Pillai, Former Member                                    | 25 <sup>th</sup> April, 1980     | 26 <sup>th</sup> June 1980     |
| 4 Thiru R. Kuppusamy Naid, Former Member   | 8 <sup>th</sup> August 1980      | 12 <sup>th</sup> August, 1980  |
| 5 Thiru K.M. Rajagopal, Former Member  | 15 <sup>th</sup> August, 1980    | 22 <sup>nd</sup> January, 1981 |
| 6 Thiru V.M. Ramaswamy Mudaliar, Former Member                                     | 23 <sup>rd</sup> August, 1980    | Do.                            |
| 7 Thiru A.G. Balqkrishnan Former Member  | 9 <sup>th</sup> September, 1980  | Do.                            |
| 8 Thiru R.E. Chandran Jayapaul, Former Member                                      | 26 <sup>th</sup> September, 1980 | Do.                            |
| 9 Thiru K.R. Sambandam, Former Member  | 22 <sup>nd</sup> October, 1980   | Do.                            |
| 10 Thiru M.S. Mani, Former Member  | 29 <sup>th</sup> November, 1980  | Do.                            |
| 11 Thiru S. Swayam Prakasam, Former Member   | 18 <sup>th</sup> January, 1981   | Do.                            |
| 12 Thiru Haji M.M. Peer Mohammed, Former Member                                    | 22 <sup>nd</sup> January, 1981   | 23 <sup>rd</sup> January, 1981 |
| 13 Thiru Kotti Reddy, Former Member  | 27 <sup>th</sup> January, 1981   | 30 <sup>th</sup> January, 1981 |

\*On the 11<sup>th</sup> February 1981, Speaker made a reference on the loss of lives in the major train accident near Vaniyambadi, North Arcot District, and the House adjourned for 30 minutes as a mark of respect therefore

|   |                                 |                                 |
|---|---------------------------------|---------------------------------|
| 14 Thiru C. Srinivasan, Former Member         | 13 <sup>th</sup> February, 1981 | 20 <sup>th</sup> February 1981  |
| 15 Thiru R. Narayanan, Former Member          | 13 <sup>th</sup> February, 1981 | 26 <sup>th</sup> February, 1981 |
| 16 Dr. S. Subramanian, Former Member          | 6 <sup>th</sup> April, 1981     | 14 <sup>th</sup> April 1981     |
| 17 Thiru O. Koran, Former Member              | 16 <sup>th</sup> April, 1981    | 21 <sup>st</sup> April 1981     |
| 18 Thiru A. Sambasiva Reddiar, Former Member  | 29 <sup>th</sup> April, 1981    | 30 <sup>th</sup> April, 1981    |
| 19 Thiru T. Anantha Pai, Former Member        | 29 <sup>th</sup> May, 1981      | 21 <sup>st</sup> August 1981    |
| 20 Thiru M. Packirisami Pillai, Former Member | 7 <sup>th</sup> November, 1981  | 2 <sup>nd</sup> February 1982   |
| 21 Thiru S. Angamuthu Naicker, Former Member  | 22 <sup>nd</sup> November, 1981 | Do.                             |

|    | (1)  | (2)                             | (3)                             |
|----|--|---------------------------------|---------------------------------|
| 22 | Dr. M.V. KrishnaRao, Former Minister and former M.L.C. | 17 <sup>th</sup> December 1981  | Do.                             |
| 23 | Thiru K.S. Subramania Gounder, Former Member           | 4 <sup>th</sup> February, 1982  | 5 <sup>th</sup> February 1982   |
| 24 | Thiru Acharya J.P. Kripalani, National Leader          | 19 <sup>th</sup> March, 1982    | 20 <sup>th</sup> March 1982     |
| 25 | Thiru S. Arumugam, Former member                       | 2 <sup>nd</sup> January, 1982   | 7 <sup>th</sup> April 1982      |
| 26 | Thiru A. Kuppuswamy Naidu, Former Member               | 24 <sup>th</sup> June, 1982     | 6 <sup>th</sup> September 1982  |
| 27 | Thiru Sa. Ganesan, Former Member                       | 28 <sup>th</sup> July, 1982     | Do.                             |
| 28 | Thiru A.P.C. Veerabhagu, Former Member                 | 13 <sup>th</sup> August 1982    | Do.                             |
| 29 | Thiru T. Ponnmalai, Former Member                      | 30 <sup>th</sup> August, 1982   | Do.                             |
| 30 | Thiru B. Venkataratnam, Former Member                  | 8 <sup>th</sup> September, 1982 | 10 <sup>th</sup> September 1982 |
| 31 | Thiru V.K. Kannan, Former Member                       | 30 <sup>th</sup> August, 1982   | 25 <sup>th</sup> January 1983   |
| 32 | Thiru A. Veloo, Former Member                          | 24 <sup>th</sup> November, 1982 | 25 <sup>th</sup> January 1983   |
| 33 | Thiru K. Gajapathy Reddiar, Former Member              | 15 <sup>th</sup> December, 1982 | 25 <sup>th</sup> January 1983   |
| 34 | Thiru Acharya Vinoba Bave, National Leader             | 15 <sup>th</sup> November, 1982 | 25 <sup>th</sup> January 1983   |
| 35 | Thiru N.M.R. Subbaraman, Former Member                 | 25 <sup>th</sup> January, 1983  | 27 <sup>th</sup> January 1983   |
| 36 | Thiru R.C. Samanna Gounder, Former Member              | 26 <sup>th</sup> January, 1983  | Do.                             |
| 37 | Thiru K. Marappa Gounder, Former Member                | 19 <sup>th</sup> November, 1982 | 1 <sup>st</sup> February 1983   |
| 38 | Thiru R. Kanagasabai, Former Member                    | 9 <sup>th</sup> February, 1983  | 11 <sup>th</sup> February 1983  |
| 39 | Thiru A.M./ Mohideen, Former Member                    | 22 <sup>nd</sup> February 1983  | 3 <sup>rd</sup> March 1983      |
| 40 | Thiru K.V.S. Padmanabha Raju, Former Member            | 10 <sup>th</sup> March, 1983    | 11 <sup>th</sup> March 1983     |
| 41 | Thiru P.K.C. Muthusamy, Former Member                  | 9 <sup>th</sup> April 1983      | 11 <sup>th</sup> April 1983     |
| 42 | Thiru S. Paramananda Royer, Former Member              | 5 <sup>th</sup> December 1982   | 18 <sup>th</sup> April 1983     |
| 43 | Thiru R. Srinivasa Iyer, Former Member                 | 23 <sup>rd</sup> March 1983     | 24 <sup>th</sup> October 1983   |
| 44 | Thiru K. Kandasamy Padayachi, Former Member            | 2 <sup>nd</sup> June 1983       | Do.                             |
| 45 | Thiru C.K. Chinnarajee Gounder, Former Member          | 7 <sup>th</sup> June 1983       | Do.                             |
| 46 | Thiru M. Surendran, Former Member                      | 7 <sup>th</sup> June 1983       | Do.                             |
| 47 | Thiru R. Kaliappan, Former Member                      | 8 <sup>th</sup> June 1983       | Do.                             |
| 48 | Thiru P.T. Venkatachari, Former Member                 | 11 <sup>th</sup> June 1983      | Do.                             |
| 49 | Thiru N. Venkataramaiah, Former Member                 | 28 <sup>th</sup> June 1983      | Do.                             |
| 50 | Thiru S. Thinakarasaamy Thevar, Former Member          | 18 <sup>th</sup> August 1983    | Do.                             |
| 51 | Thiru P. Thambi Naicker, Former Member                 | 5 <sup>th</sup> September 1983  | Do.                             |
| 52 | Thiru V.K. Ramarasan, Former Member                    | 16 <sup>th</sup> September 1983 | Do.                             |
| 53 | Thiru V. Thulukkanam, Former Member                    | 17 <sup>th</sup> October 1983   | Do.                             |

|    | (1)  | (2)                             | (3)                            |
|----|--|---------------------------------|--------------------------------|
| 54 | Sardar Hukam Sing, Former Member, Lok Sabha                    | 27 <sup>th</sup> May 1983       | Do.                            |
| 55 | Thiru P. Rangasamy Reddiar, Former Member                      | 3 <sup>rd</sup> December 1983   | 14 <sup>th</sup> February 1984 |
| 56 | Thiru S. Sivasubramanian, Former Member                        | 5 <sup>th</sup> December 1983   | Do.                            |
| 57 | Thiru G. Narayanasamy Naidu, Former Member                     | 18 <sup>th</sup> December 1983  | Do.                            |
| 58 | Thiru S. Sangili, Former Member                                | 5 <sup>th</sup> January 1984    | Do.                            |
| 59 | Thiru V. Bashyam Reddi, Former Member                          | 6 <sup>th</sup> February 1984   | Do.                            |
| 60 | Thiru Basheer Ahamed Sayeed, Former Member                     | 7 <sup>th</sup> February 1984   | 14 <sup>th</sup> February 1984 |
| 61 | Thiru C. Chinnavellaiyan, Former Member                        | 20 <sup>th</sup> February 1984  | 5 <sup>th</sup> March 1984     |
| 62 | Thirumathi Bhupathiraju Bangaramma, Former Member              | 24 <sup>th</sup> February 1984  | Do.                            |
| 63 | Thiru G. Samiakoorayar, Former Member                          | 16 <sup>th</sup> March 1984     | 21 <sup>st</sup> March 1984    |
| 64 | Thiru A.M.P.S. Balangadharan, Former Member                    | 25 <sup>th</sup> March 1984     | 27 <sup>th</sup> March 1984    |
| 65 | Thiru T. Kariagounder, Former Member                           | 30 <sup>th</sup> March 1984     | 9 <sup>th</sup> April 1984     |
| 66 | Thiru M. Kumaran, Former Member                                | 19 <sup>th</sup> April 1984     | 28 <sup>th</sup> April 1984    |
| 67 | Thiru T.P.M. Periaswamy, Former Member                         | 3 <sup>rd</sup> May 1984        | 8 <sup>th</sup> October 1984   |
| 68 | Thiru T.K. Subbiah, Former Member                              | 5 <sup>th</sup> May 1984        | Do.                            |
| 69 | Dr. Raja Sir M.A. Muthiah Chettier Former Minister and Member. | 12 <sup>th</sup> May 1984       | Do.                            |
| 70 | Dr. B. Natarajan, Former Member                                | 13 <sup>th</sup> May 1984       | 8 <sup>th</sup> October 1984   |
| 71 | Thiru Radhakrishnan, Former Member                             | 18 <sup>th</sup> May 1984       | Do.                            |
| 72 | Thiru S. Swamikkannu Padayachi, Former Member                  | 19 <sup>th</sup> May 1984       | Do.                            |
| 73 | Thiru K.S. Kothandaramaiah, Former Member                      | 4 <sup>th</sup> June 1984       | Do.                            |
| 74 | Thiru R. Abdul Khaleel, Former Member                          | 12 <sup>th</sup> July 1984      | Do.                            |
| 75 | Thiru P. Kunhiraman Kidave, Former Member                      | 8 <sup>th</sup> August 1984     | Do.                            |
| 76 | Thiru T.K.T.N.R. Thathachari, Former Member                    | 19 <sup>th</sup> August 1984    | Do.                            |
| 77 | Thiru N.S. Sundararajan, Former Member                         | 12 <sup>th</sup> September 1984 | Do.                            |
| 78 | Thiru R.V. Swaminathan, Former Member                          | 4 <sup>th</sup> October 1984    | Do.                            |

**TABLE NO. XXIV**

(Vide Page No. 113)

**COMMITTEE OF PRIVILEGES**

**1980-82**

(Constituted on 6<sup>th</sup> August 1980)

1. Hon. Thiru P.H. Pandian, Deputy Speaker-*Chairman* Ex-Officio
2. Hon. Dr. V.R. Nedunchezhiyan, Leader of the House- Ex-Officio
3. Dr. M. Karunanidhi-Leader of the Opposition- Ex-Officio
4. Thiru S. Alagarsamy
5. Thiru A. Chandrasekaran
6. Thiru M. Chinnaswamy
7. Thiru S. Krishnamoorthi
8. Thiru P. Mohamed Ismail
9. Thiru S. Palanisamy
10. Thiru M. Pitchai
11. Thiru S. Rajaraman
12. Thiru A. Rahmankhan
13. Thiru S. Retnaraj
14. Thiru K.A. Sengottayan
15. Thiru C.V. Velappan
16. Thiru P. Venkatasubramanian
17. Thiru N. Vijayabalan

**1982-83**

(Constitutede on 1<sup>st</sup> April 1982)

1. Hon. Thiru P.H. Pandian, Deputy Speaker-*Chairman* (Ex-Officio)
2. Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Ex-Officio)
3. Dr. M. Karunanidhi-Leader of the Opposition (Ex-Officio)
4. Thiru S. Alagarsamy
5. Thiru S. Aranganathan.
6. Thiru Babu Janarthanan
7. Thiru P. Easwaramoorthy alias Sornam
8. Thiru K. Kallan
9. Thiru A. Nanniloam Kalaiarasan
10. Thiru K. Kallan
11. Thiru M.S. Manickam
12. Thiru K.P. Palaniappan
13. Thiru T. Ramasamy
14. Thiru R. Shanmugam
15. Thiru S. Sivaprakasam
16. Thiru R. Thavasi
17. Thirumathi D. Yasodha

**1983-84**

(Constituted on 19<sup>th</sup> April 1983)

1. Hon. Thiru P.H. Pandian, Deputy Speaker-*Chairman* (Ex-Officio)
2. Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Ex-Officio)
3. Dr. M. Karunanidhi, Leader of the Opposition (Upto 18<sup>th</sup> August 1983)  
Thiru K.S.G. Haja Shareef, Leader of Opposition (with effect from 28<sup>th</sup> August 1983)
4. Thiru V. Arengarajan (Upto 7<sup>th</sup> December 1983)
5. Thiru A. Chandrasekaran
6. Thiru S. Kalitheerthan
7. Thiru R. Karuppiah
8. Thiru S. Krishnamurthy
9. Thiru K.P. Palaniappan
10. Thiru S. Pattabiraman
11. Thiru M. Pitchai
12. Thiru P. Ponnurangam
13. Thiru K. Sattanathakarayalar
14. Thiru M. Subramaniam
15. Thiru K.M.S. Subramaniam
16. Thiru K.R. Sundaram
17. Thiru P. Thangavelu

**1984-85**

(Constituted on 30<sup>th</sup> April 1984)

1. Hon. Thiru P.H. Pandian, Deputy Speaker-*Chairman* (Ex-Officio)
2. Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Ex-Officio)
3. Thiru K.S.G. Haja Shareef, Leader of Opposition (Ex-officio)
4. Thiru T. Arumugham
5. Thiru P. Durairaj
6. Thiru K. Gopalakrishnan
7. Thiru J. Hemachandran
8. Thiru R. Karuppiah
9. Thiru M.S. Manickam
10. Thiru S. Muthukrishnan
11. Thiru K.P. Palaniappan
12. Thiru M.A. Raj Kumar
13. Thirumathi T. Rajambal
14. Thiru O. Subramanian
15. Thiru R. Thamaraiikkani
16. Thiru Thiru S.D. Ugamchand
17. Thiru P. Venkatasubraman

**TABLE NO. XXV**  
(Vide page No. 141)

**COMMITTEE ON ESTIMATES**

**Statement showing the year-wise details of meetings/tours of the Committee**

**(i) COMMITTEE FOR THE YEAR 1980-82**

| <i>Year</i> | <i>Dates</i>   | <i>Number<br/>of days</i> | <i>Places</i>   |
|-------------|--|---------------------------|---|
| (1)         | (2)  | (3)                       | (4)   |
| 1980        | 6 <sup>th</sup> August, 1980   | 1                         | Madras  |
|             | 11 <sup>th</sup> August, 1980  | 1                         | Madras  |
|             | 9 <sup>th</sup> to 12 <sup>th</sup> September, 1980  | 4                         | Udghgamandalam  |
|             | 19 <sup>th</sup> and 20 <sup>th</sup> September, 1980  | 2                         | Madras  |
|             | 23 <sup>rd</sup> to 25 <sup>th</sup> October, 1980   | 3                         | Visit to Vaigai Dam, Periyar Lower Camp and Thekkadi                                |
|             | 12 <sup>th</sup> to 23 <sup>rd</sup> November, 1980  | 12                        | Tour in the States of Rajasthan, Punjab, Haryana, Himachal Pradesh and in New Delhi |
|             | 19 <sup>th</sup> , 20 <sup>th</sup> and 22 <sup>nd</sup> December 1980   | 3                         | Madras  |
|             | 29 <sup>th</sup> and 30 <sup>th</sup> December, 1980   | 2                         | Madras  |
| 1981        | 27 <sup>th</sup> January, 1981   | 1                         | Madras  |
|             | 19 <sup>th</sup> to 21 <sup>st</sup> February, 1981  | 3                         | Madras  |
|             | 18 <sup>th</sup> and 19 <sup>th</sup> March, 1981  | 2                         | Madras  |
|             | 14 <sup>th</sup> May, 1981   | 1                         | Madras  |
|             | 30 <sup>th</sup> , 31 <sup>st</sup> May, 1981 and 1 <sup>st</sup> 2 <sup>nd</sup> and 3 <sup>rd</sup> June, 1981 | 5                         | Kodaikanal  |
|             | 22 <sup>nd</sup> , 23 <sup>rd</sup> and 24 <sup>th</sup> June, 1981  | 3                         | Madras  |
|             | 17 <sup>th</sup> to 23 <sup>rd</sup> July, 1981  | 7                         | Tour in Karnataka and Kerala States and visit to Courtallam                         |
|             | 10 <sup>th</sup> and 11 <sup>th</sup> August, 1981   | 2                         | Madras  |
|             | 28 <sup>th</sup> to 30 <sup>th</sup> September, 1981   | 3                         | Madras  |
|             | 20 <sup>th</sup> to 22 <sup>nd</sup> October, 1981   | 3                         | Tour in Dharmapuri District   |
|             | 7 <sup>th</sup> and 8 <sup>th</sup> December, 1981   | 2                         | Madras  |
| 1982        | 11 <sup>th</sup> and 12 <sup>th</sup> January, 1982  | 2                         | Madras  |
|             | 25 <sup>th</sup> 27 <sup>th</sup> January, 1982  | 2                         | Madras  |
|             | 1 <sup>st</sup> March, 1982  | 1                         | Madras  |
|             | 13 <sup>th</sup> March, 1982   | 1                         | Madras  |

**(ii) COMMITTEE FOR THE YEAR 1982-83**

|      |  |   |   |
|------|--|---|---|
| 1982 | 7 <sup>th</sup> April, 1982                                    | 1 | Madras  |
|      | 26 <sup>th</sup> to 30 <sup>th</sup> April, 1982               | 5 | Udhagamandalam  |
|      | 12 <sup>th</sup> 13 <sup>th</sup> , 14 <sup>th</sup> May, 1982 | 3 | Madras  |
|      | 28 <sup>th</sup> to 31 <sup>st</sup> May, 1982                 | 4 | Kodaikanal  |
|      | 15 <sup>th</sup> to 18 <sup>th</sup> June, 1982                | 4 | Tour in the Districts of Kanyakumari and Tirunelveli and in Trivandrum (Kerala State) |
|      | 17 <sup>th</sup> and 19 <sup>th</sup> July, 1982               | 2 | Madras  |
|      | 26 <sup>th</sup> to 29 <sup>th</sup> July, 1982                | 4 | Visit to Salem, Mettur Dam, Hoganekkal and Hosur                                      |



|  |    |   |
|--|----|---|
| 9 <sup>th</sup> to 11 <sup>th</sup> August, 1982     | 3  | Madras  |
| 6 <sup>th</sup> to 28 <sup>th</sup> October, 1982    | 23 | Tour in the States of West Bengal, Punjab, Haryana, Himachal Pradesh, Maharashtra and Goa, Daman and Diu and in New Delhi |
| 2 <sup>nd</sup> and 3 <sup>rd</sup> November, 1982   | 2  | Madras  |
| 22 <sup>nd</sup> to 24 <sup>th</sup> November, 1982  | 3  | Madras  |
| 6 <sup>th</sup> to 8 <sup>th</sup> December, 1982    | 3  | Madras  |
| 21 <sup>st</sup> and 22 <sup>nd</sup> December, 1982 | 2  | Madras  |
| 4 <sup>th</sup> and 5 <sup>th</sup> January, 1983    | 2  | Coimbatore and Salem  |
| 12 <sup>th</sup> and 13 <sup>th</sup> January, 1983  | 2  | Madras  |
| 18 <sup>th</sup> and 19 <sup>th</sup> January, 1983  | 2  | Madurai and Trichirappalli  |
| 15 <sup>th</sup> and 16 <sup>th</sup> February, 1983 | 2  | Madras  |
| 16 <sup>th</sup> to 18 <sup>th</sup> March, 1983     | 3  | Madras  |
| 29 <sup>th</sup> and 30 <sup>th</sup> March, 1983    | 2  | Madras  |
| 12 <sup>th</sup> April, 1983                         | 1  | Madras  |

**(iii) COMMITTEE FOR THE YEAR 1983-84**

|      |   |    |  |
|------|---|----|--|
| 1983 | 26 <sup>TH</sup> April, 1983                          | 1  | Madras                                     |
|      | 27 <sup>th</sup> April, 1983                          | 1  | Madras                                     |
|      | 9 <sup>th</sup> to 11 <sup>th</sup> May, 1983         | 3  | Madras                                     |
|      | 28 <sup>th</sup> to 30 <sup>th</sup> May, 1983        | 3  | Udhagamandalam                             |
|      | 3 <sup>rd</sup> and 4 <sup>th</sup> June, 1983        | 2  | Madras                                     |
|      | 23 <sup>rd</sup> to 25 <sup>th</sup> June, 1983       | 3  | Madras                                     |
|      | 11 <sup>th</sup> and 12 <sup>th</sup> July, 1983      | 2  | Madras                                     |
|      | 25 <sup>th</sup> to 28 <sup>th</sup> July, 1983       | 4  | Tour in Kanyakumari and Trivandrum         |
|      | 8 <sup>th</sup> and 9 <sup>th</sup> August, 1983      | 2  | Madras                                     |
|      | 24 <sup>th</sup> to 26 <sup>th</sup> August, 1983     | 3  | Courtallam                                 |
|      | 6 <sup>th</sup> to 8 <sup>th</sup> September, 1983    | 3  | Madras                                     |
|      | 24 <sup>th</sup> and 26 <sup>th</sup> September, 1983 | 2  | Madras                                     |
|      | 5 <sup>th</sup> and 6 <sup>th</sup> October, 1983     | 2  | Madras                                     |
|      | 25 <sup>th</sup> and 26 <sup>th</sup> November, 1983  | 2  | Madras                                     |
|      | 6 <sup>th</sup> to 18 <sup>th</sup> December, 1983    | 13 | Tour in West Bengal, Andaman and New Delhi |
|      | 29 <sup>th</sup> and 30 <sup>th</sup> December, 1983  | 2  | Madras                                     |
| 1984 | 5 <sup>th</sup> to 7 <sup>th</sup> January, 1984      | 3  | Madras                                     |
|      | 31 <sup>st</sup> January, 1984                        | 1  | Madras                                     |
|      | 9 <sup>th</sup> and 10 <sup>th</sup> February, 1984   | 2  | Madras                                     |
|      | 5 <sup>th</sup> and 6 <sup>th</sup> April, 1984       | 2  | Madras                                     |
|      | 26 <sup>th</sup> April, 1984                          | 1  | Madras                                     |

**(iv) COMMITTEE FOR THE YEAR 1984-85**

|      |  |   |  |
|------|--|---|--|
| 1984 | 11 <sup>TH</sup> May, 1984                       | 1 | Madras   |
|      | 30 <sup>th</sup> and 31 <sup>st</sup> May, 1984  | 2 | Madras   |
|      | 5 <sup>th</sup> to 7 <sup>th</sup> June, 1984    | 3 | Udhagamandalam   |
|      | 19 <sup>th</sup> and 20 <sup>th</sup> June, 1984 | 2 | Madras   |
|      | 28 <sup>th</sup> to 30 <sup>th</sup> June, 1984  | 3 | Courtallam   |
|      | 16 <sup>th</sup> to 18 <sup>th</sup> July, 1984  | 3 | Madras   |
|      | 1 <sup>st</sup> to 4 <sup>th</sup> August, 1984  | 4 | Tour in Kanyakumari, Trivandrum, Tiruchendur and Tuticorin |

|  |   |        |
|--|---|--------|
| 24 <sup>th</sup> August, 1984                              | 1 | Madras |
| 31 <sup>st</sup> August and 1 <sup>st</sup> September 1984 | 2 | Madras |
| 1 <sup>st</sup> nOctober, 1984                             | 1 | Madras |
| 30 <sup>th</sup> and 31 <sup>st</sup> October, 1984        | 2 | Madras |

**TABLE NO. XXVI**

(Vide Page No. 141)

**COMPOSITION OF THE COMMITTEE ON ESTIMATES (1980-82)**

(Constituted on the 26<sup>th</sup> July, 1980)

**CHAIRMAN**

Dr. K. Samarasam

**MEMBERS**

Hon. Dr. V.R. Nedunchezhiyan (Ex-Officio)

Thiru N.S.V. Chithan (Ex-Officio)

Thiru T. Anbalagan (Ex-Officio)

Thiru D.R. Rajaram Naidu

Thiru L. Elayaperumal (From 31<sup>st</sup> January, 1981)

Thiru P. Uthirapathy

Thiru M. Kannan

Thiru P. Kandaswamy

Thiru N. Kittappa

Thiru A.C. Shanmugam

Thiru S. Semmalai

Thiru R. Navaneethakrishna Pandian

Thiru V. Balakrishnan

Thiru K. Balasubramanian

Thiru R. Muthiah

Thiru N. Varadarajan

Thiru V. Valmigi (Upto 28<sup>th</sup> December, 1980)

Thiru D. Venugopal

Thiru S. Jagathrakshakan

\*Thiru S.R. Eradha

\*Thiru K. Ramamoorthi

\*Thiru C. Ramalingam

\*Thiru S. Muthusamy

\*Thiru Neela Narayanan

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\*Members from Legislative Council

**COMPOSITION OF THE COMMITTEE ON ESTIMATES (1982-83)**

(Constituted on the 1<sup>st</sup> April 1982)

**CHAIRMAN**

Dr. K.P. Ramalingam

**MEMBERS**

Hon. Dr. V. R. Nedunchezhiyan (Ex-Officio)

Thiru V. Krishnamoorthi (Ex-Officio)

Thiru K.Kuppuswamy (Ex-Officio)

Thiru S. Andi Thevar

Thiru A. Rahman Khan

Thiru R.T. Gopalan

Thiru M.R. Govendhan

Thiru Kovai Thambi

Thiru M. Sivaperuman

Thiru S. Sivaraman

Thiru R. Sundaramurthy

Thiru M. Sellamuthu

Thiru A. Selvarasan

Thiru R. Thamaraiikkani

Thiru S. Pattabiraman

Thiru N.A. Poongavanam

Thiru E. Muthuramalingam

Thiru T. Veeraswamy

\*Thiru V.V.V. Anandam

\*Thiru Kaduvetti Kannappan

\*Thiru A.J. Doss

\*Thiru Neela Narayanan

\*Thiru P. Manickam

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\*Members from Legislative Council

**COMPOSITION OF THE COMMITTEE ON ESTIMATES (1983-84)**

(Constituted on 18-4-1983)

**CHAIRMAN**

Thiru S. Jagathrakshakan

**MEMBERS**

Hon. Dr. V.R. Nedunchezhiyan (Ex-Officio)

Thiru K.S.G. Haji Shareef (Ex-Officio)

Thiru S. Semmalai (Ex-Officio)

Thiru E. Ramalingam

Thiru I. Ganesan

Thiru M. Kannan

Thiru A.C. Shanmugam

Thiru S. Sivasamy

Thiru N. Sivagnanam

Thiru N. Sundararaj

Thiru N.V.N. Somu

Thiru P. Danapal

Thiru P. Thirumaran

Thiru V.P. Balasubramanian

Thirumathi A.S. Ponnammal

Thiru T. Marimuthu

Thiru N. Varadarajan

Thiru A. Vellaisamy

\*Thiru S. Arumugam

\*Thiru R.D. Seethapathy

\*Thiru P.R. Thomas

\*Thiru S. Muthusamy

Thiru P. Munusamy

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\*Members from Legislative Council

**COMPOSITION OF THE COMMITTEE ON ESTIMATES (1984-85)**

(Constituted on 30<sup>th</sup> April, 1984)

**CHAIRMAN**

Thiru M. Chinnaraj

**MEMBERS**

Hon. Dr. V.R. Nedunchezhiyan (Ex-Officio)

Thiru N. Sankaraiah (Ex-Officio)

Thiru A. Vellaisamy (Ex-Officio)

Thiru M. Arumugam

Thiru S. Balan

Thiru R.T. Gopalan

Thiru N. Kulasekarapandian

Thiru N. Kuppusamy

Thiru K.P. Nachimuthu

Thiru K. Narayanaswamy

Thiru S. Palanisamy

Thiru N. Palanivelu

Thiru K. Paramalai

Thiru R. Periyasamy

Thiru R. Shanmugam

Thiru M. Sivaperuman

Thiru D. Venugopal

Thiru M. Vincent

\*Thiru P. Angamuthu

\*Dr. T.R. Janarthanan

\*Thiru C.R. Lakshmikanthan

\*Thiru K. Meenakshisundaram

\*Thiru Nellai Balaji

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\*Members from the Legislative Council

**TABLE NO. XXVII**

(Vide Page No. 141)

**COMMITTEE ON ESTIMATES****Statement showing the year-wise details of visits of Committee on estimates of other State Legislatures**

| <i>Year</i> | <i>Dates</i>   | <i>Number of days</i> | <i>Name of the Committee</i>  |
|-------------|--|-----------------------|---|
| (1)         | (2)  | (3)                   | (4)   |
| 1980        | 22 <sup>nd</sup> July to 28 <sup>th</sup> July, 1980   | 7                     | Committee on Estimates and Committee on Public Accounts Pondicherry |
|             | 10 <sup>th</sup> and 11 <sup>th</sup> November, 1980   | 2                     | Committee on Estimates, Karnataka                                   |
|             | 15 <sup>th</sup> to 17 <sup>th</sup> November, 1980  | 3                     | Committee on Estimates, Nagaland                                    |
|             | 16 <sup>th</sup> to 19 <sup>th</sup> November, 1980  | 4                     | Committee on Estimates, Manipur                                     |
|             | 25 <sup>th</sup> to 28 <sup>th</sup> November, 1980  | 4                     | Committee on Estimates and Public Accounts Committee, Pondicherry   |
|             | 10 <sup>th</sup> to 12 <sup>th</sup> December, 1980  | 3                     | Committee on Estimates, West Bengal                                 |
|             | 24 <sup>th</sup> to 26 <sup>th</sup> December, 1980  | 3                     | Committee on Estimates, Himachal Pradesh                            |
| 1981        | 6 <sup>th</sup> January, 1981  | 1                     | Committee on Estimates, Pondicherry                                 |
|             | 12 <sup>th</sup> February, 1981  | 1                     | Committee on Estimates, Pondicherry                                 |
|             | 10 <sup>th</sup> to 14 <sup>th</sup> December, 1981  | 5                     | Committee on Estimates, Uttar Pradesh                               |
| 1982        | 1 <sup>st</sup> and 2 <sup>nd</sup> November, 1982   | 2                     | Committee on Estimates Haryana                                      |
| 1983        | 13 <sup>th</sup> to 15 <sup>th</sup> January, 1983   | 3                     | Committee on Estimates, Orissa                                      |
|             | 23 <sup>rd</sup> February 11 to 4 <sup>th</sup> March, 1983  | 10                    | Committee on Estimates, Bihar                                       |
|             | 24 <sup>th</sup> and 25 <sup>th</sup> September, 1983  | 2                     | Committee on Estimates, Kerala                                      |
|             | 28 <sup>th</sup> to 31 <sup>st</sup> December, 1983  | 4                     | Committee on Estimates, Assam                                       |
| 1984        | 3 <sup>rd</sup> and 4 <sup>th</sup> January, 1984  | 2                     | Committee on Estimates, Assam                                       |
|             | 6 <sup>th</sup> and 7 <sup>th</sup> January, 1984  | 2                     | Committee on Estimates, Meghalaya                                   |
|             | 29 <sup>th</sup> January to 2 <sup>nd</sup> February 1984  | 5                     | Committee on Estimates, Bihar                                       |
|             | 25 <sup>th</sup> to 29 <sup>th</sup> April, 1984 and 1 <sup>st</sup> and 2 <sup>nd</sup> May, 1984 | 7                     | Committee on Estimates, Karnataka                                   |
|             | 19 <sup>th</sup> to 23 <sup>rd</sup> and 25 <sup>th</sup> to 27 <sup>th</sup> September, 1984      | 8                     | Committee on Estimates, Maharashtra                                 |
|             | 29 <sup>th</sup> October, 1984 to 5 <sup>th</sup> November, 1984                                   | 8                     | Committee on Estimates, Gujarat                                     |

**TABLE NO. XXVIII**

(Vide Page No. 141)

**LIST OF IMPORTANT RECOMMENDATIONS MADE BY  
THE COMMITTEE ON ESTIMATES*****Report on Fisheries Department***

1. Expeditious steps should be taken to complete the survey in respect of the area ear marked for the Inshore Fishing Station at Kanyakumari and that a target date fixed for the completion of the work.

2. The State Government should formulate ways and means of exploiting the rich resources available in the Wadge Bank area.

3. Pearl Culture Scheme for production of culture pearls should be implemented expeditiously.

4. The suggestion of the National Commission on Agriculture (the suggestion that the primary consideration in granting fishery rights in public water should hereafter be the long range interest of strengthening the base for increased production, with necessary steps favouring the development activities and improving per capita productivity) should be implemental in the State.

5. Kurusadai island should not be converted as a tourist centre.

6. The proposal for bringing out legislation for punishing mechanised boatmen who trespass into the territory allotted to the catamaran fishermen may be pursued with the Government of India and appropriate legislation enacted early

***Report on Forest Department***

7. Endorsed the decision of the Government not to alienate forest land to non-forestry purposes but also recommended that suitable legislation should be enacted prohibiting such alienation

8. Speedy steps should be taken to convey poramboke into forest except those poramboke in the boundaries of Tamil Nadu and those which are being continuously cultivated by the landless agriculturist.

***Report on Animal Husbandry Department***

9. A system of issuing identity card in respect of each animal which has undergone artificial insemination should be introduced and that particulars about the birth and growth of calves and the nature of illness if any by which they are afflicted and the names of medicines given, etc. should be recorded in the identity cards.



10. Such of those calves for which identity cards are given should also be branded so that, when they are sold, the buyer can obtain the card from the seller.

11. It is considered imperative to take up breeding of quality cattle of the District Livestock Farms in a big way and also to purchase quality breeds from other States in India for distribution to the farmers. With a view to put an end to the present large scale abuse of the scheme granting loan for buying cattle under the Integrated Rural Development Project by the Public, a scheme should be evolved whereby the Government subsidy and the assistance from the Nationalised Banks could be pooled together for supplying calves and heifers to the farmers under the auspices of the Department instead of granting loan to them for buying cattle. The Government may even consider the question of giving the animals cost.

12. Intensive research should be undertaken for evolving high yielding varieties of fodder grass and legumes and also for developing cultivation practices which would ensure higher economic returns to the farms. Also fodder cultivation should be encouraged by educative propaganda, advice, supply, of seed materials and fertilizers.

13. The import of eggs from other States also the export outside should be effectively regulated with a view to check price fluctuations.

14. Poultry clubs should be started in a few selected schools in villages, as a pilot scheme if the scheme proves to be a success, it can be extended throughout the State.

15. The Government should sanction at least one Mobile Veterinary Unit for each Taluk.

16. The Government should take urgent steps for the establishment of a Foot and Mouth Disease Vaccine Production Unit in the State.

17. Foot and Mouth Disease Vaccine should be made available at subsidized rate.

18. The possibility of establishing export market for meat with the Gulf Countries should be examined.

19. The Gattle Insurance Scheme should be implemented in Tamil Nadu also. If necessary, the scheme can even be made compulsory covering all types of cattle.

20. Creation of Disease Free Zone is a very good scheme in spite of high cost. In implementing the scheme, the Government, of India should be approached to secure aid to establish the Disease Free Zone.

***Report on Police Department***

21. The report of the Special Officers who have been appointed to examine the legal aspects concerning the establishment of a Metropolitan Police System for the Coimbatore and Madurai Corporation as in the case of Madras should be obtained early and expeditious steps taken to bring in necessary legislation.

22. A High Level Committee consisting of representatives of the police, Transport and Highways Departments, the Corporation of Madras and other allied agencies should be constituted as a co-ordinating agency in the execution of the scheme (viz.) Synchronisation of signal lights and installation of closed circuit T.V. in Anna Salai and Poonamallee High Road.

23. The Police Department itself should take the initiative to constitute Traffic Warden Organisation (as in existence in Madras) in other cities and big towns such as Coimbatore, Madurai, Tiruchirappallai, Salem etc.

***Report on Circuit Administration***

24. The question of delegating the powers to collect ground rent to the respective Municipalities and giving them a specific percentage of the collection as an incentive should be examined.

25. The practice of the treating the third Saturday of every month as Grievance Day of the agriculturists may be introduced in all the Districts.

26. After, all the full time Village Administrative Officers are appointed there is no necessity to continue the Jamabandhi System, and in its place village accounts audit system should be introduced.

27. With a view to have effective control over felling of trees as well as quarrying and also to avoid losses thereby to the ex-chequer the relevant rule should be amended as to allow prescribed authorised to carry out inspection of these operations effectively and prescribe penalties for violations.

***Report on Agriculture Department***

28. As for fertilizers imported from outside the State, the Government of India may be approached to instruct the producers to have a quality control check up before picking, The date of production and the date upto which a particular bag of fertilizers could be used should also be required to be stamped on the bag.

29. The feasibility of extending the scheme (the Crop Insurance Scheme) to other crops also should be examined and implemented where over possible.

30. The Community Bore well scheme should be introduced in all the drought prone areas within the next two years.

31. Community Bore wells Scheme should be extended to other Districts also in a phased manner so that all the Districts will have community wells for agricultural purpose by the end of the VII Plan Period.

32. All coconut trees yielding less than ten nuts may be classified as uneconomical and steps taken to replace them with hybrid variety.

33. In the context of shortage in the import cooking oil from other countries, the Government should actively consider increasing the area under oil seeds in general and sun-flower in particular substantially during the coming years. The Budget provision for the purpose should be stepped up suitably.

34. The Government should examine the question of enhancing the the punishment to be imposed on those who contravene the provisions of the seed Act, 1966.

35. The lands in which conventional markets are functioning should be acquired for establishing Regulated Markets, if not possible, the proposed site should be in close proximity to the already existing conventional market.

#### ***Report on Handlooms and Textiles Department***

36. As correct data is essential for implementing any development scheme the information about total number of handlooms in the state, both inside and outside the co-operative fold, number of looms functioning and idle, district-wise break-up of the above details, varieties of production etc, should be collected and compiled. Appropriate action should also be taken for updating and analyzing the information are regular intervals.

37. The possibility of releasing the weavers from the clutches of Master Weavers by invoking the provisions of the Bonded Labour System (Abolition) Act, 1976 should be examined by the Government and a decision taken early. In case it is not possible, suitable legislation should be enacted to rehabilitate the weavers by the Government giving guarantee to the Master Weavers for the debts payable by the weavers.

38. Rebate on sale of handloom goods may be allowed for specified number of days during National Festivals like Independence Day, Republic Day, etc. The question of extending the rebate during the birth anniversaries of National Leaders like Mahatma Gandhi, Periyar and Kamarajar should also be considered.

39. In view of the high cost of house plots now prevailing, the weavers may be granted loan and subsidy for construction of houses even when the weavers own lands of their own.

***Report on Medical Department***

40. Notwithstanding the financial constraints involved, a Medical University should be started in this State which will be the first in the whole of India.

41. The medical check-up of school children under the Leprosy Control Programme should be expedited in such a way as to cover the entire population of school children within the next two years.

**TABLE NO. XXIX**

(Vide Page No. 156)

**COMMITTEE ON PUBLIC ACCOUNTS (1980-82)**(Constituted on 26<sup>th</sup> July 1980)

## Chairman

Thiru N.S.V. Chithan

## Members

Hon. Dr. V.R. Nedunchezhiyan (Ex-officio), Minister for Finance

Dr. K. Samarasam (Ex-officio)

Thiru T. Anbazhagan (Ex-officio)

Thiru M. Arumugam.

Dr. K.P. Ramalingam

Thiru R., Umanath

Thiru V. Krishnamurthy.

Thiru M. Annadasan

Thiru N. Kulasekarapandian

Thiru V. Sathiamoorthy

Thiru G.K. Subramanian

Thiru M. Chinnaraj

Thiru K. Paramalai

Thiru J.C.D. Prabakaran

Thiru D. Purushothaman

Thiru R.K. Perumal

Thiru M.S. Manickam

Thirumathi D. Yasodha

\* Thiru S. Arumugam

\* Thiru D. Santosham

\* Thiru P.R. Thomas

\* Dr. T.R. Janarthanam

\* Thiru A.R. Damodaran

\* Thiru S. Muthu.

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\*Members from Legislative Council; Till 31<sup>st</sup> October 1980 from 10<sup>th</sup> February

**COMMITTEE ON PUBLIC ACCOUNTS (1982-83)**

(Constituted on 1<sup>st</sup> April 1982)

Chairman

Thiru V. Krishnamoorthy

Members

Hon. Dr. V.R.Nedunchezhiyan, Minister for Finance (Ex-officio)

Dr. K.P. Ramalingam (Ex-officio)

Thiru K.Kuppuswamy (Ex-officio)

Thiru V. Balakrishnan

Thiru V.P. Balasubramanian

Thiru K. Balasubramanian

Thiru P. Dhanapal

Thiru S. Jagathrakshakan

Thiru M. Kannan

Thiru R. Karuppiah

Thiru P. Mohammed Ismail

Thiru S. Ramalingam

Thirumathi T. Rajambal

Thiru N. Sankariah

Thiru A.C. Shanmugam

Thiru S. Semmalai

Thiru O. Subramanian

Thiru A. Vellaisamy

\* Thiru S. Arumugam

\*Dr. T.R. Janarthanam

\* Thiru C.R. Lakshmikanthan

\* Thiru S. Muthu

Thiru K. Ramamoorthi

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\*Members from Legislative Council.

**COMMITTEE ON PUBLIC ACCOUNTS (1983-84)**

(Constituted on 18<sup>th</sup> April 1983)

Chairman

Thiru K.S.G. Haja Shareeff

Members

Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Ex-officio)

Thiru S. Jagathrakshakan (Ex-officio)

Thiru S. Semmalai (Ex-officio)

Thiru S. Alagarsamy

Thiru T. Anbazhagan

Thiru Salem M. Arumugam

Thiru J. Hemachandran

Thiru K. Kallan

Thiru Kovai Thambi

Thiru K. Paramalai

Thiru J.C.D. Parbakaran

Thiru R. Rajamanickam

Thiru J.S. Raju

Dr. K. Samarasam

Thiru A.M. Sethuraman

Thiru R. Thamaraiikkani

Thiru P. Venkatasubramanian

Thiru P. Vijayaraghavan

\*Thiru A.R. Damodaran

\*Thiru C. Ramalingam

#Thiru S.R. Eradha

\*Thiru R.D. Seethapathy@

\*Thiru A. Nallasivan

\*Thiru M. Sankaralingam

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\*Members from Legislative Council.

#Till 30<sup>th</sup> June 1983.

@From 23<sup>rd</sup> November 1983.

**COMMITTEE ON PUBLIC ACCOUNTS (1984-85)**

(Constituted on 30<sup>th</sup> April 1984)

Chairman

Thiru N. Sankaraiah

Members

Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Ex-officio)

Thiru A. Vellaisamy (Ex-officio)

Thiru M. Chinnaraj (Ex-officio)

Thiru M. Annadasan

Thiru M. Appadurai

Thiru S. Andi Thevar

Thiru Durai Murugan.

Thiru V.R. Jayaraman

Thiru G. Krishnaraj

Thiru G. Muthiah

Thiru D. Purushothaman

Thiru N. Perumal

Dr. K.P. Ramalingam

Thiru S. Sivaprakasam

Thiru S. Semmalai.

Dr. K. Sourirajan

Thiru P.M. Thangavel Raj

#Thiru T.Veerawamy

\* Thiru A.J. Doss

\* Thiru R. Ganesan alias Misa R. Ganesan

\* Thiru E. Mathusudanan

\* Thiru A. Mayilswamy

\* Thiru R.D. Seethapathy

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# Till 4th September 1984

\*Members from Legislative Council



**TABLE NO. XXX**  
(Vide Page No. 156)

**LIST OF VERY IMPORTANT RECOMMENDATIONS MADE BY THE  
COMMITTEE ON PUBLIC ACCOUNTS OF THE SEVENTH  
ASSEMBLY**

*First Report*

1. Whenever a Department finds that the provision finally sanctioned under a grant is

Inadequate to meet all the items of expenditure as originally planned by them, they should carefully examine the various items of expenditure to identify the items which can be postponed and take steps for postponing them.

*Second Report*

2. The Tamil Nadu Mines and Mineral Concession Rules should be examined thoroughly by a Committee and amended suitably. In revising the rules, the revenue of the State should be protected by providing for increase of the rates of seigniorage fee at reasonable intervals. If any concession has to be given to any industry or in respect of any mineral, it should be given without foreclosing the right of the Government to revise the rate of seigniorage fee for a long period such as 10 years as has been done in the present case.

3. Whenever auction sales have to be confirmed in favour of persons who are residents of other States, special precautions should be taken to verify their properties and their solvency.

4. The Department should conduct detailed field studies and determine the yield of wood that may be reasonably expected from an acre of plantation in respect of various kinds of trees, and fix the prices for various kinds of woods in future on both acreage and tonnage basis, specifying the acreage of plantation from which the wood is to be extracted and the quantity of wood to be extracted to avoid malpractice and loss of revenue.

5. The Government should lay down general principles and guidelines for the supply of raw materials to industries at subsidized rates so that there may not be any scope for criticism or malpractices.

### ***Third Report***

6. Whenever any defalcation or misappropriation is investigated the responsibility of the Supervisory Officers whose negligence has contributed to the misappropriation should also be examined thoroughly and disciplinary proceedings against the Supervisory Officers should be initiated simultaneously with the disciplinary proceedings against the employees directly responsible for the misappropriation.

7. Whenever a project involving sophisticated technology is entrusted to a contractor, the part payments made to the contractor before trial runs are conducted and the plant is commissioned should be so regulated as to leave with the Department a substantial hold on the contractor.

8. Whenever projects are to be executed on turn-key-basis, the contractor for executing the project should be selected after a careful assessment of his technical capability to avoid the project becoming a failure.

9. With a view to ensuring full utilization of the grants given for rural development and also securing uniform development of the rural areas in all the districts, the Department should institute a system of penalties for slackness in implementing the schemes for which provision has been made in the budget estimate and rewards for officers who show extra interest in implementing the scheme and utilizing the funds fully provided for the same.

### ***Sixth Report***

10. In future whenever any machinery is imported from a firm for which there is no local representative, who will guide and supervise the erection of the machinery, the Department should ensure that the agreement for supply of machinery provides for installation and commissioning of the machinery by the technical personnel of the wupplier even though it might involve a little more expenditure. The Department should also ascertain the nature of the civil works required for erecting the machinery and arrange for carrying out the works in advance of the receipt of the machinery.

11. When a tenderer gives a conditional offer making his offer subject to approval of samples by his principals etc., and consequently he has scope for wriggling out of the offer at his option the Department should not accept conditional offers unless it is made obligatory for the tenderer to communicate his approval or disapproval within a stipulated time and the Committee feels that tender conditions should provide for the above safeguard.

12. Unnecessary provisions in the Budget Estimates for successive years even through there is no immediate necessity for the work and surrendering the provision year after should not be made in future.

### *Eleventh Report*

13. For regularization of excesses, any established misclassification in the Appropriation Accounts which either attracts or avoids the necessity for regularization by Legislature shall be taken into account.

### *Twelfth Report*

14. Wherever errors or defects are noticed in more than 20 per cent of the assessments made by a particular officer or in a particular division during internal audit or audit by Account-General, all the assessments made by that officer or that division should be reviewed by Internal Audit.

15. The Government should examine the ways and means to bring down the cost of collection (levy of agricultural income tax in respect of non-plantation crops) including simplification of procedures and raising the minimum limit for taxation which may have the effect of reducing the collection charges without unduly sacrificing the tax revenue.

16. The Government may consider exempting all Municipalities from the payment of royalty for water drawn from Government sources.

17. The unauthorised sales of lands assigned to scheduled castes could be prevented by prescribing the following requirements:-

(i) the condition that these lands cannot be alienated to non-scheduled castes should be prominently noted in red ink in the land records;

(ii) in the case of conveyance deeds involving assigned lands the registering officers should refer to the land records and decline to register sales which are in violation of the condition noted in the land records.

Government may examine this suggestion and take necessary action in the matter.

18. The Government may examine the question of increasing the rate of interest on the arrears of mining dues to be on a par with bank rate of interest for overdrafts.

19. The proposals to introduce in-service training for the assessing officers to enable them to keep up to date with the statutory procedures and the interpretations

given by Courts of Law and to bring out a monthly bulletin of Court decisions for circulation to officers (and sale to public) should be examined and implemented expeditiously. The feasibility of having standing arrangements for obtaining carbon copies of the judgements as in election cases may also be examined.

#### ***Fourteenth Report***

20. Retrospective exemption or waiver through executive orders even through not empowered to do so should not be resorted to. Where empowered to do so, the power of waiver should be exercised only by notification and such notification should be placed before the Legislature.

21. The changes in the tax structures requiring statutory backing should not be sought to be achieved by executive instructions even for an interim period.

#### ***Fifteenth Report***

22. Whenever proposals are submitted to Government for provision of medical facilities in hospitals, they should cover all aspects like requirements of buildings, ancillary equipment, air-conditioning, stage for operation and maintenance of machinery, consumables for running the equipment etc.

23. In view of the rapid changes taking place in technology, the contracts for supply of sophisticated machinery and equipment should provide for guaranteed supply of spare parts, ancillaries and consumables (if they are of a special nature) for a minimum period of 5 to 10 years depending on the life of the equipment. The contracts should also provide for the manufacturer giving training to the staff in the operation and maintenance of the equipment and for the manufacturer supplying necessary service manuals and diagrams etc., along with the equipment.

24. All welfare schemes should be preceded by proper preliminary survey so that they do not end up in failure.

25. As the execution of the panchayat works is considerably delayed resulting in postponement of the benefits to the public besides escalation in costs, a separate engineering wing may be created for executing the works of various Panchayats.

26. In welfare schemes to be implemented by various agencies including local bodies, guidelines should be laid down regarding the location and other requirements and a check list prescribed.

### *Sixteenth Report*

27. Greater attention should be paid to the creation of infrastructural facilities needed for the proper functioning of the equipments in co-ordination with Public works Department, Tamil Nadu Electricity Board, etc., so that the costly equipments may be put to effective use without avoidable delay.

28. Production of Tamil Nadu Text Books should be planned properly in co-ordination with the Universities and other educational Institutions so that the books are of real use to the students.

29. Finance and Planning and Development Departments should consider the formulation of a large number of schemes covering all aspects of governmental activity such as employment promotion, drought relief, etc., and keep a list of such schemes ready at all times so that they may be available for being implemented as part of any programme that may be launched at short notice at the instance of Government of India.

30. The Department and the agencies entrusted with the implementation of Welfare Projects launched by Government should show a greater sense of identification with the social objectives involved in the projects and see that the objectives as contemplated are achieved.

31. The Department should ensure that funds meant for social welfare measures are fully utilized and full advantage is taken of any assistance extended by Government of India for the purpose. Adequate thought should be bestowed on all aspects of implementation even at the time of formulation of the scheme so that the assistance may not go unavailed.

32. The purpose for which lumpsum provision (lumpsum provision made in the original budget under grand no. 43 Miscellaneous for unforeseen expenditure) is made should be indicated in the appendices to the Budget Memorandum.

33. Entrustments of recovery of loans to some agency other than Tahsildars should be examined in depth and the procedure for recovery of the loans and maintenance of the records streamlined so that not only the collection is speeded up but also the demand, collection and balance statements are kept current and the annual returns due to audit are submitted on the due dates.

34. Whenever projects are discontinued due to their failure to achieve the objectives, a case study should be made of the causes leading to their failure and instructions issued to all concerned to avoid such pitfalls in future projects.

35. When taking over sick industries, it should be ensured that this is not an exercise in baling out individuals who have slowed the industries to become sick and that a thorough examination should be got done by competent consultants of all the technical, administrative and financial implication of take over and of the feasibility of running those units as commercially viable units.

36. The Government should not extend financial assistance to any industry without a proper in-depth assessment of its commercial viability and profitability and such assessment should be repeated before extending further assistance if the industry does not live up to its original expectations.

37. In respect of irrigation schemes including river pumping schemes the ayacut be benefited should be properly investigated and identified at the time of formulation of the scheme so that lands not suitable for cultivation are excluded and correct assessment is made about the irrigation potential.

#### ***Twenty First Report***

38. Government should examine the desirability of providing for higher penalty on the lines of the Income Tax Act so that this may have a deterrent effect on those who do not submit any return or submit incorrect return.

39. A separate investigation wing may be created in the Commercial Tax Department to go into cases involving major offences and to launch prosecutions.

40. Entering into partnership and its dissolutions is widely resorted to in the city and a large number of houses in the city are sold in this manner by paying a nominal fee resulting in considerable loss of revenue to the State. Such legal avoidance of tax (incorrect classification of documents) on a large scale has to be prevented and that Government may re-examine the matter *de novo* and amend the Act if necessary.

41. Government may consider the upward revision of settlement rates which are quite low at present.

#### ***Twenty second Report***

42. Government should examine the desirability of (i) empowering District Medical Officers to write off irrecoverable amounts of Hospital stoppages up to Rs. 50 in each case subject to a suitable annual ceiling and (ii) enhancing the income limit of free treatment in Government Hospitals from Rs. 300 to Rs. 500 per mensem in view of the present trend in cost of living.

***Twenty Third Report***

43. When Government extends financial assistance for the purchase of costly plant and machinery the assistance should be made conditional to the beneficiaries engaging trained and qualified hands for the operation and maintenance of the plant and machinery.

44. Government should examine the role of the poultry extension centres afresh and re-define their objectives, making it clear whether these are to be run for extension activity or as profit earning units.

45. Finance Department should review the implementation of the cyclone and flood relief works (1977) by the various departments so that appropriate lessons could be drawn for the future. The occurrence of flood drought has become a frequent phenomenon in the State and that the relief measures must be streamlined. A monitoring cell should be set up in the Finance Department to canalize the relief activities of all Secretariat Departments and the unexpended funds should be diverted to schemes where more funds are required within the overall programme.

46. A quality certification procedure similar to "Agmark" or I.S.I. Should be introduced for pesticides at the manufacturing or formulation stage by taking up the matter with Government of India if necessary.

47. Government may examine the desirability of discontinuing the hiring activity and replacing by a scheme for supplying the sprayers to the willing farmers at subsidized rates.

48. In future no work should be started without completing the legal formalities in regard to acquisition of land or without obtaining a legally binding written consent from the owner of the land.

49. There should be a moratorium on the repayment of principal and interest on the loans by the local bodies for the period up to the successful commissioning and handing over the water supply schemes by the Tamil Nadu Water Supply Drainage Board.

50. The department may examine the desirability of disbursing the loan and scholarship amounts direct to the scholars through nationalised banks.

51. At present the scholarship amounts reach the students concerned only in the latter part of the academic year causing considerable inconvenience to the poor students. The department should evolve a suitable procedure to ensure that the

scholarship amounts are received by the students within 3 months of opening of the colleges.

52. An early decision should be taken on the establishment of Medical University in Tamil Nadu with all facilities for Post Graduate Education and Research.

53. Before resorting to large scale production of any machinery or articles, necessary trial production should be made and large scale production should be resorted to only after ensuring soundness of the product economy of operation and feasibility.

#### ***Twenty-Fifth Report***

54. Finance Department should ensure in future that the consolidate explanatory notes for the excess are furnished to the Committee before 31<sup>st</sup> July or within five months of receipt of preliminary list of excesses from the Accountant General (in cases where the preliminary list of excess is sent by the Accountant General after February) or within one month after the Appropriation Accounts are placed on the Table on the House, whichever is later.

#### ***Twenty-Seventh Report***

55. Government may examine the desirability of creating a separate department of Agricultural Income Tax manned by its own cadre of well trained officers.

56. When Government land are leased out rates should be fixed for periodical enhancement of the rates without any exception whatsoever and the rates should be reviewed at fixed intervals duly keeping in view the current market rates and should also be linked to the profitability of the leasee undertaking. Besides, Government should also reserve the right to resume the lands if the purpose for which the lands were granted is not achieved and the industry is not developed on the lines originally contemplated.

57. A High level committee of experts should be constituted to examine the working of the Revenue Department and recommend measures to tone up its administration.

#### ***Thirty-First Report***

58. While sanctioning relief measures suitable criteria should be laid down to ensure that really deserving cases receive attention.



59. Sites for various projects should be selected on the basis of a proper evaluation of the comparative advantages of the alternative locations, after a detailed study of those locations with due regard to facilities such as raw materials, in relation to market, transport, water supply power etc., and also condition of the sites by conducting, if need be, soil investigation. If a site different from the one recommended by the study team is selected, the reasons therefore should be recorded.

60. Whenever materials are supplied to other agencies for processing etc., proper arrangements should be made for the security of the material and for safeguarding the interests of Government. Such material should be supplied in small and convenient batches and the second batch of material should not be supplied without ensuring the receipt of the finished products relating to the first batch. There should also be a system of periodical inspection.

61. The experience gained in the acquisition and commissioning of TDC 316 computer in the matter of environmental control for satisfactory functioning of the computer should be kept in view when the various Government departments acquire computers in future and steps should be taken to see that the right type of environmental control provided even in the beginning so that the computers may not remain idle. If necessary expertise in regard to provision of suitable environmental control to the computers is not available with Public Works Department, the experts in the field available elsewhere should be consulted. When acquiring new computers, the computer system of the latest generation that is available should be acquired.

### ***Thirty-Second Report***

62. The Government Data Centre came into existence from April 1975 and one of the major applications taken up by centre was computerised Budgeting and expenditure control system for the Finance Department. The Committee felt that by this time it should have been possible to ensure the regular and timely flow of input data for the Data Centre so that the computer may become an effective tool in the Budgetary and expenditure control. The Department should ensure that the input data is furnished to the Data Centre on the due dates as any failure in this regard may defeat the very purpose of taking up this application by the Data Centre.

63. Heavy rains and floods are not infrequent in Tamil Nadu and these occur generally in October-December. Hence, it is necessary to devise suitable procedures to ensure that there is prompt reporting of expenditure and a more precise anticipation of

requirement of funds in future. The procedure obtaining in this regard should be examined in consultation with Finance and steps including effective use of the facilities available in the Government Data Centre, taken to ensure prompt reporting of expenditure and more realistic assessment of requirements of funds.

### *Thirty-Third Report*

64. In the interest of protecting the environment, Government should refrain from using tank beds for housing the tanks should be repaired and kept in good condition, as storage ponds to meet the water supply needs of city and if this is not found possible, the tanks should be converted into parks and play grounds and in order to maintain environmental cleanliness.

65. The procedure for the payment of relief to unemployed graduates all eviating their distress should be simplified and the prior verification by the Revenue Inspectors should be dispensed with and some post facto.

66. In the Central Excise Department of the Government of India there is a system in vogue whereby officials are stationed in some factory premises of manufacturers to assess and collect Excise Duty. A similar procedure could be followed in the implementation of the prevention of Food. Adulteration Act with advantage. The Food Inspectors may be positioned in the premises of manufacturers at their (manufacturers) cost by suitably amending the Act if necessary.

67. A committee consisting of the representatives of the Medical Department/Public Works Department (including Public Works Department workshop and Electrical Engineer should study the working of the Steam Laundries in major hospitals and standardised the requirements so that the delay in the commissioning may not occur in future. The difficulties if any in trouble free operation and maintenance of the steam laundries should also be examined and suitable procedures evolved to overcome them.

68. The Government should strengthen the machinery to detect and bring to book the persons who indulge in clandestine sale of intoxicating drugs and take stringent action against them with a view to arrest the rising trend in drug addiction.

69. When welfare schemes (National Malaria Eradication Programme and Drug Control) are taken up they should be implemented wholeheartedly and with vigour and enthusiasm. All aspects including requirements of funds, equipment and staff should be

thought out before according approval to the schemes programmes and once the approval is accorded paucity of these factors should not be allowed to hinder their effective implementation and only the officials who are dedicated to the work should be posted to implement such schemes.

70. The Legislative Assembly Rules may be amended in such a way that it is obligatory on the part of the Minister in charge of the Department to place on the Table of the House the action taken by the Government on all the recommendations contained in a report within a period of six months from the date on which the Report was represented to the House or ordered to be published by the Hon. Speaker

#### ***Thirty-Fourth Report***

71. The working of revolving fund system in the Madras Corporation including the maintenance of accounts, method of assessment of betterment levy, calculation of interest, etc., should be examined. Steps should be taken to plug the loopholes and improve the system. The desirability of allocating 25 per cent of the revolving fund to the Madras Metro-politan water supply and Sewerage Board should also be examined.

**TABLE NO. XXXI**

(Vide Page No. 171)

**COMMITTEE ON PUBLIC UNDERTAKINGS**

(1980-82)

(CONSTITUTED ON 26<sup>TH</sup> JULY 1980)

*Chairman*

1. Thiru T. Anbazhagan,

*Members*

2. Dr. K. Samarasam

3. Thiru S. Andi Thevar

4. Thiru S. Balan

5. Thiru K.R. Chinnarasu

6. Thiru P. Dhanapal

7. Thiru K. HUtchi

8. Thiru Nannialm A. Kalaiarasan

9. Thiru N. Perumal

10. Thiru K. Ramani

11. Thiru M. Sundaram

12. Thiru R. Thamaraiyani

13. Thiru A. Thamaraiyani

14. Thiru P. Thangarasu

15. Thiru P.S. Thiruvengadam

16. Thiru S.D. Ughamchand

17. Thiru P. Vijayaragavan

*Members of Legislative Council*

18. Thiru Jeppiar

19. Thiru C.R. Lakshmikanthan

20. Thiru A. Nallasivan

21. Thiru R.D. Seethapathy

22. Thiru E.S. Venkatesan

**COMMITTEE FOR 1982-83**

(Constituted on 1<sup>st</sup> April 1982)

*Chairman*

1. Thiru K. Kuppusamy

*Members*

2. Dr. K.P. Ramalingam

3. Thiru M. Appadurai

4. Thiru V. Arangarajan

5. Thiru T. Arumugam

6. Thiru R. Chakrapani

7. Thiru V.M. Devaraj

8. Thiru P. Durairaj

9. Thiru K.R. Ganapathy

10. Thiru I. Ganesan

11. Thiru R. Krishnan

12. Thiru N. Kulasekarapandiyan

13. Thiru N. Kuppusamy

14. Thiru K. Rangasamy

15. Thiru P. Theertharaman

16. Thiru P. Thirumaran

17. Thiru R. Thiagarajan

*Members of Legislative Council*

18. Thiru A.R. Damodaran

19. Thiru S.R. Erada

20. Thiru C. Ramalingam

21. Thiru R.D.S. Seethapathy

22. Thiru P.R. Thomas.

**COMMITTEE FOR 1983-84**

(Constituted on 18<sup>th</sup> April 1983)

*Chairman*

1. Thiru S. Semmalai

*Members*

2. Thiru S. Jagathrakshagan

3. Thiru M. Ambigapathy

4. Thiru V. Balakrishnan

5. Thiru L. Balaraman

6. Thiru K.R. Chinnarasu

7. Thiru K. Gopalan

8. Thiru R.T. Gopalan

9. Thiru K. Hutchi

10. Thiru V.R. Jayaraman

\*11. Thiru N. Kittappa

12. Dr. K.P. Ramalingam

13. Thiru K. Ramani

14. Thiru S. Sivapragasam

15. Thiru B. Sundaram

16. Thiru K.M. Tangamani

17. Thiru A. Thangarsau

*Members of Legislative Council*

18. Dr. T.R. Janardhanam

19. Thiru Kaduvetti Kannappan

20. Thiru G.R. Lakshmikanthan

21. Thiru K. Ramamurthy

22. Thiru M. Sankaralingam.

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\*Expired on 11<sup>th</sup> November 1983

**COMMITTEE FOR 1984-85**

(Constituted on 30<sup>th</sup> April 1984)

*Chairman*

1. Thiru A. Vellaisamy

*Members*

2. Thiru M. Chinnaraj
3. Thiru Salem M. Arumugam
4. Thiru G. Chockalingam
5. Thiru Anoor P.G. Jagadeesan
6. Thiru R. Karuppiah
7. Thiru C. Palanimuthu
8. Thiru S. Pattabiraman
9. Thiru A. Rahmankhan
10. Thiru T. Samikannu
11. Thiru V. Sathiamoorthy
12. Thiru S. Sivasamy
13. Thiru K. Soundararajan
14. Thiru K.M.S. Subramanian
15. Thiru P. Theertha Raman
16. Thiru P. Thirumaran
17. Thiru N. Varadarajan

*Members of Legislative Council*

18. Thirumathi V. Jayalakshmi
19. Thiru C.R. Kolappa
20. Thiru Kavignar Muthuramalingam
21. Thiru C. Ramalingam
22. Thiru .C. Sankaralingam.

**TABLE NO. XXXII**

(Vide page No. 171)

**LIST OF VERY IMPORTANT RECOMMENDATIONS MADE BY THE COMMITTEE ON PUBLIC UNDERTAKINGS (SEVENTH ASSEMBLY)*****First Report on the paragraphs pertaining to Tamil Nadu Electricity Board in the Reports (Commercial) of the C and A G of India for the years 1974-75 and 1975-76***

1. The closing of work orders should be strictly enforced. There should be a monitoring cell in each system to inspect the divisions and verify whether the closing of the work orders is done promptly/correctly. (Rec. No. 12).

2. The schemes which are held up due to delay in acquisition of lands should be reviewed periodically both at the District or System level and also at Board's level in co-ordination with revenue authorities and effective steps taken to speede up the acquisition of lands. A similar review of schemes held up for other reasons like shortage of stores should also be conducted periodically. (Rec.No. 14)

3. Government should issue instructions to the Revenue Department to give priority to the cases of acquisition of lands required for the schemes of Tamil Nadu Electricity Board and expedite the acquisition of such lands. (Rec. No. 16)

4. (i) A separate division should be set up nexclusively for maintenance of street lights. (ii) Additional number of wiremen, helpers, electricians etc. should be posted. (iii) The Divisional Engineers should be given additional powers in the matter of purchase of stores required for maintenance of street lights. (iv) Special efforts should be made to see that the street lights. (iv) Special efforts should be made to see that the street lights in the hill areas burn uninterruptedly. (Rec. No. 32).

***Second Report on the Reports (Commercial) of the C and AG of India for the years 1974-75 and 1975-76***

5. Whenever any new type of machines or equipments are purchased for organisations/ undertakings, their suitability for the organisations/Undertakings with particular refence to the actul working for which they are proposed to be utilized should be thoroughly examines and their satisfactory performance on that particular work got entered.

6. In future an architect or contractor should not be appointed to prepare detailed plans and designs for a project unless the successful working of the project is



reasonable assured on the basis of a preliminary survey conducted by the Department regarding the availability of suitable site, participation by the connected agencies, general economic viability of the project, etc. (Rec. No. 10 relating to Tamil Nadu Tourism Development Corporation Limited).

7. The Tamil Nadu Tourism Development Corporation should take up developmental and promotional activities like beautification of tourist spots, introducing new tourist attractions, etc., so as to attract more number of tourists. The Corporation should provide accommodation facilities at a reasonable rate of rent for the benefit of the poor and middle classes.

***Third Report on the Tamil Nadu Small Industries Development Corporation Limited***

8. Government should draw up from time to time a panel of persons, drawn from the Administrative Service as well as business managers, who are competent to be appointed as Chairman and Managing Directors of Government Undertakings and make the appointments from this panel. (Rec. No. 2)

9. Government should build up a cadre of commercial managers by selecting suitable officers and giving them necessary training for this purpose Government should organise a comprehensive training programme for the commercial managers.

10. The Corporation should undertake quality control and certification work in regard to the products of the Small Scale Units by using the laboratories and other facilities available with Government Departments and Quasi-Government Institution. The certification should be done either by stamping the products or by issuing certificates. (Rec. No. 13)

11. The Corporation should have a commercial intelligence cell for collecting information regarding market conditions, market potential, possibility of recession or scarcity, competition of big industries, and possibility of increase/decrease in the demand for the products of the Small Scale Industries both inside and outside the State, and making available this information to the Small Scale Units.

12. With a view to giving publicity to the products of the Small Scale Industries, (i) the Corporation should have permanent exhibition centres at State Level as well as District level for exhibiting the items manufactured by the Small Scale Units, (ii) whenever All India Exhibitions or International Exhibition are held, the Corporation should help the small Scale Units to participate in them, besides the Marketing Division of the Corporation itself participating, (iii) the Corporation could also sponsor trips

abroad for export promotion studies, (iv) for facilitating bulk import of raw materials required by Industries, the Corporation should encourage the S.S.I. Units to form into associations so that the requirements of all the units could be pooled and procurement action taken for the same. (Rec. No. 15).

13. (i) The Corporation should periodically review the working of the units receiving assistance and verify whether any of these units show signs of mismanagement or malfunctioning so that action for remedying such defects could be taken in time instead of the Corporation going to the help of the units only after they have actually become sick. (ii) A case study of the units which have become sick should also be made to identify the reasons for their sickness and take preventive action against a recurrence of such errors or mistake in the other units. (iii) There should also be a small standing advisory committee consisting of successful small scale industrialists and experts to give constant advice to the units regarding the problems of production as well as marketing. (Rec. No. 19).

14. The Corporation should bring out feasibility reports of industries that could be started and make them available to entrepreneurs. The Corporation should have a Research and Development Division which should undertake research by itself or encourage academic institutions and universities to undertake such projects on the production, marketing and management side. The Division could also give advice to small scale industrial units on their problems of production, marketing and management. (Rec. No. 23).

15. The Corporation should play a dynamic role and become a positive instrument for development of the small scale sector by making proper arrangements for (i) monitoring of the small scale industrial units which receive assistance (ii) maintaining accurate and upto date on all aspects of small scale industries and making them available to the industrial community as well as agencies connected with development of the small scale sector, (iii) conducting marketing research and building up market information bank, (iv) quality control and certification work, (v) feasibility studies and project profiles and (vi) export promotion. (Rec. No. 24).

***Sixth Report on the Thanthai Periyar Transport Corporation Limited***

16. The staff of the organisation under the State Transport Authority should be given training in the collection, analysis and interpretation of traffic data and traffic

research and for this purpose short courses may be arranged with the help of Madras Institute of Management and Institute of Road Transport (Rec. No. 10).

***Seventh Report on the paragraphs relating to Water Supply Schemes in the Reports (Civil) of the (C and AG of India for the years 1974-75, and 1975-76)***

17. In future water supply schemes should be drawn up on the basis of detailed data and not on the basis of adhoc assumptions. The benefits to be derived from the schemes should be assessed on a realistic basis so that the approval of Government for schemes and estimates may be given on the basis of the correct cost benefit ratios. (Rec. No. 1).

18. In planning and executing works and schemes care should be taken to see that they are not badly delayed so as to defeat their very purpose and care should also be taken to see that the commissioning of the completed works should not be delayed for non-compliance of essential requirements like obtaining test certificates etc, (Rec. No. 2).

19. The Finance department should devise a procedure for meeting the pending liabilities of Public undertakings and Statutory Boards due to Government and for ensuring discharges of these liabilities (Rec. No. 3).

20. In future after the completion of each major project, the Department should conduct a technical review of the execution of the project and its working to ascertain the shortfalls, if any in the achievements of the project and identify the defects and omissions in investigation or execution which are responsible for the shortfalls in achievements. If there have been major changes in the design of the projects, it should be examined whether they were due to inadequate or defective examination at the stage of investment of the project. Based on the review of each, project circular instructions should be issued to all departmental officers to avoid the errors and omissions noticed in that case. A check list of items to be done in respect of each process like investigation, applying for sanction for the project, investigation of tenders, finalization of tenders etc. should be drawn up by the Department circulated to all departmental officers for guidance. (Rec. No. 20).

***Eighth Report on the paragraphs to Transport Department in the Report (Commercial) of the C and AG of India for the Years 1974-75 and 1975-76***

21. In future projects involving huge investment of public funds should not be formulated on the basis of assumptions which are not tested and proved if such assumptions are of crucial importance to the viability of the project and they should not be implemented without making effective arrangements for securing the essential conditions for their working like minimum volume of traffic, etc. (Rec. No. 1).

22. In future no new undertaking should be formed without preparing a detailed feasibility report envisaging all the problems likely to be confronted by the new undertaking and formulating suitable measures for meeting these problems. When new Corporations are formed by transferring certain activities and assets from the existing Corporations old and unserviceable assets should not be passed on to the new Corporation and care should be taken by Government to see that the new Corporation is not beset with the problems of tackling old and unserviceable assets passed on by the existing undertaking. (Rec. No. 5)

***Fifteenth Report on the Reports (Commercial) of the C and AG of India for the years 1976-77 and 1977-78***

23. Finance Department should exercise a close watch on the delay in finalization and certification of accounts of various Government Companies with a view to ensuring their certification within the time stipulated in the Companies Act and also (i) ensure that the accounts are made available to the Statutory Auditors in a complete shape in time, and (ii) take up, if necessary, with the C and AG of India/Company Law Department cases of delay in completion of Audit by Statutory Auditors as a general issue. (Rec. No. 2 relating to Tamil Nadu State Farms Corporation).

24. The Tamil Nadu Civil Supplies Corporation Limited. Should develop adequate machinery to ascertain market trends at frequent intervals, especially during periods of harvest in flow (Rec. No. 38)

25. There should be suitable machinery in the Tamil Nadu Civil supplies Corporation Limited. (i) to obtain proper feed back on the stock position at various outlets/godowns at frequent and regular intervals and (ii) to review the age and condition of stocks frequently and effect quick sales of items having short shelf life.

There should also be a proper delegation of powers within the Company to liquidate deteriorating stocks quickly at lower rates, if found necessary. (Rec. No. 40).

***Sixteenth Report on the paragraph pertaining to certain Departments in the Reports (Civil) of the C and AG of India for the years 1976-77 and 1977-78***

26. The Tamil Nadu Housing Board should take planned and co-ordinated action in such a way that the amenities get completed along with the civil works and there is no delay in the allotment of tenements when the building is completed in all respects. (Rec. No. 12).

***Seventeenth Report on the working of the Tamil Nadu Industrial Development Corporation Limited***

27. TIDCO should pay greater attention to the pre-investment studies including feasibility reports and market surveys and make sure of the soundness and viability of the unity before deciding on the participation in the unit. (Rec. No. 20).

28. TIDCO should be more selective and cautious in its approach to participation in Joint Sector and should draw appropriate lesson from the failures of past ventures. A proper balance should also be kept between units capable of yielding dividends within a short period and those involving long gestation periods so that there is a regular flow dividend income. (Rec. No. 21).

29. The Chairman and Managing Director of all Public Sector Undertakings should be retained in the post for a minimum period of 3 years with a view to ensure continuity. (Rec. No. 30)

30. The Government should examine the desirability of giving professional bias to these top posts (Chairman and Management Director) in all undertakings by inducting professional managers. (Rec. No. 31)

31. TIDCO should develop a more aggressive marketing approach so as to attract entrepreneurs with finance and technical and managerial capacity for the industrial development of the State. (Rec. No. 33)

***Eighteenth Report on the Reports (Commercial) of the C & AG of India for the years 1976-77 and 1977-78***

32. Government should impress on the management of the various Government companies/Boards the need for the Chief Executives of these organisations acting within the ambit of the powers delegated to them so that such irregularities may not recur in any other organisation. (Rec. No. 3 relating to Tamil Nadu Handicrafts Development Corporation Ltd.)

33. In future the Department/T.N.E.B. should desist from starting execution of projects without a proper prior clearance from Planning Commission or other appropriate authorities. (Rec. No. 8).

34. In future a proper assessment of their liability and capacity of the Tenders should be made before entrusting such works to them (Rec. No. 17 relating to Tamil Nadu Electricity Board).

35. Orders for new types of machinery should be placed only after trial orders are placed and their working studies. (Rec. No. 19 relating to Tamil Nadu Electricity Board).

***Nineteenth Report on the paragraphs pertaining to Tamil Nadu Housing Board in the Reports (Civil) of the C & AC of India for the years 1974-75 and 1975-76***

36. Selection of site for buildings should in future be made by a Committee of Officers at appropriate level duly associating Officers of Revenue Department, user Department, Public Health and local body concerned (Rec. No. 18).

***Twenty Eighth Report on the Report (Commercial) of the C & AG of India for the year 1978-79***

37. The Tamil Nadu Civil Supplies Corporation Ltd., should be more prudent in planning and effecting its purchases in future. The Company should develop adequate machinery to ascertain market trends at frequent intervals, especially during periods of harvest inflow. The Company should develop a pricing policy which is in tune with market trends and which will give due weight to the needs of economically weaker section of the people and the need for timely disposal of food grains with short shelf life. (Rec. No. 2).

38. The Tamil Nadu Civil Supplies Corporation Ltd. should develop proper machinery to continuously monitor forecast and anticipate market trends and regulate the prices to the best advantage of the Company in future (Rec. No. 5).

39. When Government Undertakings are formed by taking over assest and liabilities of Government Departments, action should be taken immediately after the formation of the Undertakings to value the assets and liabilities and effect necessary adjustments and a time limit should be fixed for the same. (Rec. No. 16 relating to Tamil Nadu Poultry Development Corporation Ltd).

40. When new Government Companies/Statutory Corporations are formed, care should be taken to see that the Finance and Accounts Wing is properly or ganised and adequately staffed with qualified personeel even in the initial stages so that the accounts may be dept current from the beginning. (Rec. No. 19 relating to Tamil Nadu Poultry Development Corporation Ltd).

41. The Chairman and Managing Director of the Tamil Nadu Poultry Development Corporation Ltd., should be retained in the post for a minimum period of 3 years in future with a view to ensure continuity. Government should seriously consider the desirability of manning the post of Managing Directors of Government Undertakings with Professional Managers (Rec. No. 23)

***Twenty Ninth Report on the paragraphs pertaining to Tamil Nadu Water Supply and Drainage Board in the Reports (Civil) of the C & AG of India for the years 1976-77 and 1977-78***

42. Government should devise suitable ways and means to ensure the accountability of the Boards of Public Undertakings to Government (Rec. No. 10).

43. The Tamil Nadu Water Supply and Drainage Board should revamp the administrative set up and tighten the administrative and financial controls besides infusing quality consciousness at all levels. The Board should also take a serious second look at the procedures adopted for processing and acceptance of tenders and ensure selection of experienced and reliable contractors who have proven record of performance in the relevant field. (Rec. No. 35).

44. Instructions should be issued to all concerned to ensure that contract documents are drawn up carefully and vague and ambiguous clauses are avoided. (Rec. No. 44).

45. In future transport contracts should provide for penal rates of recovery for materials short delivered. (Rec. No. 45).

***Thirty Fifth Report on the setting up of Audit Boards to conduct Comprehensive appraisal of the performance of Public Sector undertakings***

46. The Committee recommends the formation of Audit Boards for public undertakings in to state and desires that Govt. may issue early orders in this regard in consultation with the C & AC of India. (Rec. No. 1).

***Thirty Seventh Report on the Report (Commercial) of the C & AG of India for the year 1979-80***

47. Finance Department should issue suitable instructions to ensure that when new Undertakings are formed, adequate attention is paid to the constitution of the Finance and Accounts Wing with adequate and qualified officers and staff. (Rec. No. 20 relating to Tamil Nadu Handicrafts Development Corporation Ltd.)

48. The practice of appointing Chief Executives of Public Undertakings as Ex-officio Secretary to Government should be dispensed with. (Rec. No. 24 relating to Tamil Nadu Civil Supplies Corporation Ltd.)



***Thirty Eighth Report on the paragraphs pertaining to Tamil Nadu Water Supply and Drainage Board in the Report Civil of the C & AG of the India for the years 1978-79 and 1979-80***

49. From target dates for completion of work should be fixed for all schemes. The extra interest to the extent it is attributable to the delay on the part of the Tamil Nadu Water Supply and Drainage Board in completing the scheme should be the liability of the Board.

(Rec. No. 1).

50. The Executive Engineers incharge of schemes should continue in the post till the schemes are completed. They should not be disturbed at least for a minimum period of 2 or 3 years. (Rec. No. 3).

51. Government should extend capital subsidy/grants for the water supply schemes to the weaker local bodies (including Municipalities) to the extent necessary in keeping with their financial position. Cent percent grant to all the Town Panchayats and 50 per cent grant to the Municipalities may be considered when the Centre extends the requisite financial assistance, the case for which may be pressed. (Rec. No. 4).

52. Suitable instructions should be issued to ensure that in future preliminary investigation for water supply schemes is sufficiently detailed and thorough, the Project Report/original estimate is prepared taking all factors into account and if for any reason, the executing authority finds it necessary to change the design resulting in higher cost, the deviation should not be allowed without first examining why it could not be foreseen at the original estimate stage itself and the specific approval of the original sanctioning authority should be obtained sufficiently in advance and before the work is proceeded with. (Rec. No. 5)

53. In future the penal conditions of contract should be strictly enforced so that the contractor will be compelled to complete the work within the stipulated period. (Rec. No. 6)

54. Rural Development and Local Administration Department should take measures to infuse quality consciousness and a sense of accountability to the public on the parts of the officials of the TWAD Board and impress on them the need for execution of work without any scope for complaints from the local bodies. (Rec. No. 11).

55. The contracts relating to laying of pipelines should not be executed in K2 from; but should be executed in L.S. or other suitable from which will facilitate fixing

the responsibility on the contractor for defective work for a sufficiently long period,. (Rec. No. 12).

56. Strict instructions should be issued to see that contractors responsible for defective or substandard work are invariably black listed in addition to levy of appropriate penalty as per agreement. (Rec. No. 13).

57. All projects costing beyond a suitable limit should be got screened and cleared by a High Level Committee, which should have representatives from all concerned Departments and which should be assisted by a Technical Cello. (Rec. No. 32).

***Fortieth Report on the working of Tamil Nadu Agro Industries Corporation Limited***

58. The Company should make efforts to manufacture and assist in the manufacture of modern agricultural tools and implements which are likely to be of use to agriculturist after proper technical and feasibility studies. (Rec. No. 22).

***Forty Second Report on the Report (Commercial) of the C & AG of India  
for the year 1979-80***

59. The accounts of the Tamil Nadu Electricity Board may be suitably computerized after a through study of its feasibility and after evolving a suitable workable system in consultation with experts in the field. When computerization is resorted to, it should be ensured that staff are thoroughly trained in the preparation of input data for the computer which is vital for the successful working of computerization. (Rec. No. 19).

60. The Tamil Nadu Electricity Board should step up its efforts to bring down the transmission losses by effecting improvements to the installations and continue its drive to detect thefts and malpractices with the ultimate objective of bringing down the loss to the optimum of 15 per cent recommended by the World Bank Team. (Rec. No. 21).

**IMPORTANT ITEMS OF WORK RELATING TO VARIOUS SECTIONS**

***Public Undertakings Committee-I Section:***

Work relating to Audit Report (Commercial/Civil) including Action Taken Reports and Epitome and all general work relating to public Undertakings Committee.

***Public Undertaking Committee-II Section:***

(i) Suo-motu reviews of the Public Undertakings Committee.

(ii) Work relating to Accounts of Public Undertakings and Audit Reports thereon.

(iii) Action Taken Reports on the above items.

(iv) Epitome relating to the above items.

**TABLE NO. XXXIII**

(Vide Page No. 172)

**COMPOSITION OF BUSINESS ADVISORY COMMITTEE****1980-81**(Constituted on the 21<sup>st</sup> June 1980)**CHAIRMAN**

1. Thiru K. Rajaram, Speaker

**MEMBERS**

2. Dr. M.G. Ramachandran, Chief Minister.
3. Dr. V.R. Nedunchezhiyan, Leader of the House.
4. Thiru S. Ramachandran, Minister for Electricity.
5. Dr. M. Karunanidhi, Leader of the Opposition.
6. Thiru P.H. Pandian, Deputy Speaker.
7. Thiru S. Alagarsamy
8. Thiru K. Anbazhagan
9. Thiru S. Andi Thevar
10. Thiru K.S.G. Haja Shareef
11. Thiru Kumari Anandan
12. Thiru Tiruppur R. Manimaran, Chief Government Whip.
13. Thiru P. Mohamed Ismail
14. Thiru P. Nedumaran
15. Thiru N. Sankariah
16. Thiru K. Sattanathakarayalar
17. Thiru N. Sundararaj

**1981-82**(Constituted on the 24<sup>th</sup> August 1981)**CHAIRMAN**

1. Thiru K. Rajaram, Speaker

**MEMBERS**

2. Dr. M.G. Ramachandran, Chief Minister.
3. Dr. V.R. Nedunchezhiyan, Leader of the House.
4. Thiru S. Ramachandran, Minister for Electricity.
5. Dr. M. Karunanidhi, Leader of the Opposition.
6. Thiru P.H. Pandian, Deputy Speaker.
7. Thiru S. Alagarsamy
8. Thiru K. Anbazhagan
9. Thiru S. Andi Thevar
10. Thiru K.S.G. Haja Shareef
11. Thiru Kumari Anandan
12. Thiru Tiruppur R. Manimaran, Chief Government Whip.
13. Thiru P. Mohamed Ismail
14. Thiru G. Moorthy
15. Thiru P. Nedumaran
16. Thiru N. Sankariah
17. Thiru N. Sundararaj

**1982-83**(Constituted on 3<sup>rd</sup> April, 1982)

## CHAIRMAN

1. Thiru K. Rajaram, Speaker

## MEMBERS

2. Dr. M.G. Ramachandran, Chief Minister.
3. Dr. V.R. Nedunchezhiyan, Leader of the House.
4. Thiru S. Ramachandran, Minister for Electricity.
5. Dr. M. Karunanidhi, Leader of the Opposition.
6. Thiru P.H. Pandian, Deputy Speaker.
7. Thiru K. Anbazhagan
8. Thiru K.S.G. Haja Shareef
9. Thiru N.S.V. Chittan
10. Thiru N. Sankaraiah.
11. Thiru Alagarsamy
12. Thiru Kumari Anandan
13. Thiru Tiruppur R. Manimaran, Chief Government Whip.
14. Thiru S. Andi Thevar
15. Thiru P. Nedumaran
16. Thiru P. Mohamed Ismail
17. Thiru A. Shahul Hameed.

**1983-84**(Constituted on 22<sup>nd</sup> April 1983)

## CHAIRMAN

1. Thiru K. Rajaram, Speaker

## MEMBERS

2. Dr. M.G. Ramachandran, Chief Minister.
3. Dr. V.R. Nedunchezhiyan, Leader of the House.
4. Thiru S. Ramachandran, Minister for Electricity.
- \*5. Dr. M. Karunanidhi, Leader of the Opposition.
6. Thiru P.H. Pandian, Deputy Speaker.
- \*7. Thiru K. Anbazhagan
8. Thiru K.S.G. Haja Shareef
9. Thiru N.S.V. Chittan
10. Thiru N. Sankaraiah.
11. Thiru Alagarsamy
12. Thiru Kumari Anandan
13. Thiru Tiruppur R. Manimaran, Chief Government Whip.
14. Thiru S. Andi Thevar
15. Thiru P. Nedumaran
16. Thiru P. Mohamed Ismail
17. Dr. K. Sourirajan

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\* Ceased to be a Member with effect from 18<sup>th</sup> August 1983.

**1983-84**

(Reconstituted on 21<sup>st</sup> October 1983)

CHAIRMAN

1. Thiru K. Rajaram, Speaker

MEMBERS

2. Dr. M.G. Ramachandran, Chief Minister.
3. Dr. V.R. Nedunchezhiyan, Leader of the House.
4. Thiru S. Ramachandran, Minister for Electricity.
5. Thiru K.S.G. Haja Shareef, Leader of the Opposition
6. Thiru P.H. Pandian, Deputy Speaker.
7. Thiru Tiruppur R. Manimaran, Chief Government Whip.
8. Thiru N.S.V. Chitthan
9. Thiru Anbil P. Dharmalingam
10. Thiru N. Sankaraiah
11. Thiru S. Alagarsamy
12. Thiru S. Andi Thevar
13. Thiru P. Nedumaran
14. Thiru P. Mohamed Ismail
- \*15. Thiru R. Navaneethakrishna Pandian

**1984-85**

(Constituted on 30<sup>th</sup> April 1984)

CHAIRMAN

1. Thiru K. Rajaram, Speaker

MEMBERS

2. Dr. M.G. Ramachandran, Chief Minister.
3. Dr. V.R. Nedunchezhiyan, Leader of the House.
4. Thiru S. Ramachandran, Minister for Electricity.
5. Thiru K.S.G. Haja Shareef, Leader of the Opposition
6. Thiru P.H. Pandian, Deputy Speaker.
7. Thiru Tiruppur R. Manimaran, Chief Government Whip.
8. Thiru N.S.V. Chitthan
9. Thiru Anbil P. Dharmalingam
10. Thiru S. Balan
11. Thiru N. Sankaraiah
12. Thiru S. Alagarsamy
13. Thiru S. Andi Thevar
14. Thiru P. Nedumaran
15. Thiru P. Mohamed Ismail
16. Thiru R. Navaneethakrishna Pandian

**TABLE NO. XXXIV**

(Vide page No. 175)

**COMPOSITION OF THE COMMITTEE ON DELEGATED LEGISLATION****1980-82 #**(Constituted on 6<sup>th</sup> August 1980)

## Chairman

Thiru Vedasandur V.P. Balasubramanian

## Member

Thiru G. Chockalingam  
 Thiru P. Durairaj  
 Thiru J. Hemachandran  
 Thiru S. Kesava Athithan  
 Thiru G. Moorthy  
 Thiru P.G. Narayanan  
 Thiru Gingee N. Ramachandran  
 Thiru S. Sivaprakasam  
 Thiru P. Thirumaran  
 Thiru T. Venkata Reddy  
 \*Thiru A.J. Doss  
 \*Thiru O.S. Doraisamy  
 \*Thiru Kaduvetti Kannappan  
 \*Thiru P. Manickam  
 \*Thiru M. Sankaralingam

(Constituted on 3<sup>rd</sup> April 1982)

## Chairman

Thiru M. Chinnaraj

## Members

Thiru M. Aranganathan  
 Thiru J. Hemachandran  
 Thiru P.M. Narasimhan  
 Thiru R. Navaneetha Krishna Pandian  
 Thiru E. Ramasubramanian  
 Thiru M.A. Rajkumar  
 Thiru S. Sivaprakasam  
 Thiru N.V.N. Somu  
 Thiru T. Venkata Reddy  
 Thiru N. Vijayabalan  
 \*Thiru Jeppiar  
 \*Thiru K. Meenakshi Sundaram  
 \*Thiru S. Muthusamy  
 \*Thiru M. Sankaralingam  
 \*Thiru E.V.A. Vallimuthu

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# The term of the Committee was extended upto 31st March 1982

\* Members from Legislative Council

**1983-84**

(Constituted on 22nd April 1983)

Chairman

Thiru P.H. Pandian (Hon. Deputy Speaker)

Members

Thiru Avinasi M. Arumugam

Thiru S. Balan

Thiru Durai Murugan

Thiru K.R. Ganapathy

Thiru C. Gopal

Thiru R. Krishnan

Thiru S. Muthukrishnan

Thiru P.G. Narayanan

Thiru R. Ramasamy

Thiru V. Sathiamoorthy

Thiru T. Venkata Reddy

\*Thiru A.J. Doss

\*Selvi A. Leelavathi

\*Thiru J.M. Miakhan

\*Thiru Valampuri John

\*Thiru E.S. Venkatesan

**1984-85**

(Constituted on 30<sup>th</sup> April 1984)

Chairman

Thiru C. Gopal

Members

Thiru S. Alagarsamy

Thiru M. Andi Ambalam

Thiru Babu Janardhanan

Thiru V. Balakrishnan

Thiru Vedasandur V.P. Balasubramanian

Thiru P. Danapal

Thiru R. Krishnan

Thiru P. Mohamed Ismail

Thiru R.K. Perumal

Dr. K. Samarasam

Thiru A.C. Shanmugam

\*Thiru V.V.V. Anandam

\*Selvi A. Leelavathi

\*Thiru P. Manickam

\*Thiru M. Masilamani

\*Thiru E.V.A. Vallimuthu

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\*Members from Legislative Council



**TABLE XXXV**  
(Vide Page No. 175)

**STATISTICS OF PAPERS CONSIDERED, SITTINGS OF THE COMMITTEE,  
NUMBER OF REPORTS PRESENTED, ETC., 1980-84**

| <i>Term</i> | <i>Number of sittings</i> | <i>Number of papers considered</i> | <i>Number of reports presented</i> | <i>Number of recommendations made</i> | <i>Number of recommendations accepted</i> |
|-------------|---------------------------|------------------------------------|------------------------------------|---------------------------------------|---|
| (1)         | (2)                       | (3)                                | (4)                                | (5)                                   | (6)                                       |
| 1980-82     | 13                        | 3 Draft Amendments                 | 3                                  | 150                                   | ..  |
|             |                           | 423 Amendments to Notifications    |                                    |                                       |   |
|             |                           | 12 Original Rules                  |                                    |                                       |   |
| 1982-83     | 19                        | 240 .....                          | 1                                  | 107                                   | ..  |
| 1983-84     | 11                        | 127 Notifications                  | 1                                  | 46                                    | ..  |
|             |                           | 14 Rules                           |                                    |                                       |   |
|             |                           | 19 Draft Amendments                |                                    |                                       |   |
|             |                           | 2 Orders                           |                                    |                                       |   |
| 1984-85     | 21                        | 200 Notifications                  | ..                                 | ..                                    | ..  |
|             |                           | 7 Rules                            | ..                                 | ..                                    | ..  |

**TABLE NO. XXXVI**

(Vide Page No. 175)

**LIST OF THE IMPORTANT RECOMMENDATIONS MADE BY THE  
COMMITTEE ON DELEGATED LEGISLATION DURING 1980-84**

1. The Committee pointed out that in the absence of specific provision in the Indian Stamp Act, 1899(Central Act II of 1899), the rules issued in exercise of the general rule making powers under section 75 of the said Act cannot provide for abridgement or restriction of the right of a person who purchases Stamps and Stamp Papers for execution of documents. The Committee observed also that the regulation of supply and sale of Stamps and Stamp Papers by the Stamp Vendors may be subjected to periodical verification of the accounts maintained by them, submission of returns, etc., and if the Government are still of the opinions that a provision should be made respecting the use of Stamp Papers by the purchasers themselves, the relevant provision of the Act may be amended suitably. (Page 7-First Report-Seventh Assembly 1980-84).

2. The Committee suggested that rule 18 (3) to Tamil Nadu General Sales Tax Rules, 1959, be amended suitably so as to provide for issue of notice of demand under sub-rule (3) of rule 18 if the return is submitted and is not accompanied with a receipt for payment of tax due on such return (Page 16-First Report-Seventh Assembly 1980-84).

3. The Committee (1980-82) recommended that suitable provisions be made in the Tamil Nadu Occupants of Kudiyiruppu (Conferment of Ownership) Act, 1971 (Tamil Nadu Act 40 of 1971) to compel the State Government to lay the rules framed thereunder before the State Legislature as soon as they are published and also to subject them to any modification, alternation or annulment by either House (Page 16-17, First Report-Seventh Assembly 1980-84).

4. The Committee (1980-82) recommended that the draft amendment providing for payment of equal wages for equal work-load as that of regular labour the confirmed early after amending the Contract Labour (Regulation and Abolition) Act, 1970 in accordance with the recommendations of the Committee (Paragraph 69 Second Report-Seventh Assembly-1980-84).

5. The Committee is of the view that the provisions in section 16(2)(b) of the Tamil Nadu Registration of Veterinary Practitioner Act lacks standard of guidelines for prescribing the term of office of a member of the Tamil Nadu Veterinary Council. The Term of Office of the Members of the Council either elected or nominated should be provided for in the Act itself. The Committee opined that the power of specifying the term of office of the Members of the Council should instead of being conferred on the executive Government be retained by the legislature. (Paragraphs 1980-81-Third Report-Seventh Assembly 1980-84).

6. The Committee opined that considering the practical difficulties in voted in obtaining certificates by the debtors the certificates may atleast be deemed to have been produced in respect of the debtors once they swear by affidavits of declarations, and if necessary , the relevant provisions of the Tamil Nadu Debt Relief Act, 1979 (Tamil Nadu Act 40 of 1979) may accordingly be amended for exemption from production of such certificates by the debtors and the burden of proof in this regard may be provided in respect of creditors alone. (Paragraph 184-Third Report-Seventh Assembly 1980-84).

7. The Committee held the view that the words “subject to such rules as may be made in this behalf” occurring in Section 65-A of the Tamil Nadu Agricultural Income Tax Act, 1955, appear to delegate excessive legislative powers and that the provisions contained in Section 65-A cannot be made subject to the rules issued thereunder. The Committee opined that Section 65-A “contemplate machinery for collection of tax”. The Law Department, itself had conceded that the ‘powers providing for “machinery for collection of tax” cannot be delegated. The committee suggested that the provisions contained in Section 65-A may suitably be amended in the light of the above opinion. (Paragraphs 189 and 194-Third Report-Seventh Assembly 1980-84).

8. The Committee opined that sub-rule (1) of rule 9 of the Tamil Nadu Cultivating Tenant Arrears of Rent (Relief) Act, 1980 (Tamil Nadu Act 15 of 1980) was ultra-vires to the relevant provisions of the said Act (Paragraph 303-Third Report-Seventh Assembly 1980-84).

9. The Committee recommended that in the absence of any specific provision in the Act itself for the Forest Ranger or Tahsildar to depute any subordinate officer to

perform the statutory duty enjoined to him delegation of such a power to a subordinate officer as contemplated in Rule 2(2) of Tamil Nadu Forest Lands (Eviction of Encroachments) Rules, 1981, would amount to delegation of delegation, which is not authorised in the Act and hence, the addition of the expression, “or by deputing a subordinate officer” in Rule 2(2) is ultra-vires of the provisions of the Act and suggested that it be deleted (Paragraph 72-Fourth Report Seventh Assembly-1980-84).

10. While considering amendments to the Management and Preservation of Properties of Religious Institution Rules, 1964, the Committee observed that there should be a provision for super check by a superior officer with suitable technical qualifications other than the officer doing check measurements. The Committee suggested that the Department may re-examine the whole thing as to the practice in the field and then submit a report within 2 months, with required changes or modification (Paragraph 120-Fourth Report-Seventh Assembly 1980-84).

11. The Committee opined that the words “subject to any rule made in this behalf by the Government” in section 8 of the Tamil Nadu Hand-loom Workers (Conditions of Employment and Miscellaneous Provision) Act, 1981, will amount to excessive delegation of Legislative power and the provisions enumerated in a section cannot be subjected to the rules issued thereunder. The Committee recommended that the expression “subject to any rules made in this behalf” in Section 8 of the Act should be suitably modified or omitted. (Paragraphs 163 and 164 Fourth Report-Seventh Assembly 1980-84).

12. The Committee observed that there was no specific provisions in the Tamil Nadu Labour Welfare Fund Act, 1972 providing for exemption from the provisions of the rules. The Committee recommended that all notifications granting exemption under the rules also should be laid on the Table of the House and that action be taken to amend Section 40 of the Act suitably. (Paragraphs 121-123-Fifth Report-Seventh Assembly 1980-84).

**TABLE NO. XXXVII**

(Vide Page No. 176)

**COMMITTEE ON GOVERNMENT ASSURANCES**

**(1980-1982)**

(Constitute on 6<sup>th</sup> August 1980)

*Chairman*

1. Thiru K. Sattanatha Karayaslar

*Members*

2. Thiru R.T. Gopalan
3. Thiru R. Krishnan
4. Thiru G. Krishnaraj
5. Thirumathi A.S. Ponnammal
6. Thiru J.S. Raju
7. Thiru R. Rangasamy
8. Thiru M.V. Rathinam
9. Thiru A. Shahul Hameed
10. Thiru R. Sundaramurthy
11. Thiru P. Theertharaman
12. Thiru P. M. Venkatesan

**1982-83**

(Constituted on 3<sup>rd</sup> April 1982)

*Chairman*

1. Thiru K. Paramalai

*Members*

2. Thiru S. Salitheerthan
3. Thiru P. Gurusamy
4. Thiru V. Sathiamoorthy
5. Thiru M.A. Sethuraman
6. Thiru T.K. Nallappan
7. Thiru Pammal Nallathambi
8. Thiru G. Palanimuthu
9. Thiru N. Palanivel
10. Thiru S. Balan
11. Thiru Marimuthu
12. Thiru P. Vijaraghavan

**1983-84**

(Constituted on 22<sup>nd</sup> April 1983)

*Chairman*

1. Thiru P. Mohamed Ismail

*Members*

2. Thiru D. Rajarathinam
3. Thiru S. Rajaraman
4. Thiru P. Eswaramoorthy alias Soranam
5. Thiru G. Ganesan
6. Thiru A.T. Karuppaiah
7. Thiru C. Sabapathy
8. Thiru G. Chockalingam
9. Thiru S. Palanisamy
10. Thiru S. Balakrishnan
11. Thiru M.S. Manickam
12. Thiru N. Vijayabalan.

**1984-85**

(Constituted on 30<sup>th</sup> April 1984)

*Chairman*

1. Thiru G. Moorthy

*Members*

2. Thiru K. Hutchi
3. Thiru C. Kuppusamy
4. Thiru K.R. Chinnarasu
5. Thiru R. Sundaramurthy
6. Thiru M.Sellamuthu
7. Thiru A.M. Sethuraman
8. Thiru R. Thavasi
9. Thiru P.S. Thiruvengadam
10. Thiru T.K. Nallappan
11. Thiru A. Periyasamy
12. Thiru K. Rangasamy

**TABLE XXXVIII**  
(Vide Page No. 179)

**(I) STATEMENT SHOWING THE DEPARTMENTWISE AND YEARWISE  
PARTICULARS OF ASSURANCES GIVEN DURING 1980-84**

| <i>Departments</i>                        | <i>Number of Assurance given</i> |      |      |      |      |
|---|----------------------------------|------|------|------|------|
|   | 1980                             | 1981 | 1982 | 1983 | 1984 |
| Agriculture                               | 15                               | 15   | 11   | 24   | 18   |
| Commercial Taxes; and Religious           | 4                                | 6    | 5    | 11   | 5    |
| Endowments                                |                                  |      |      |      |      |
| Co-operation                              | 2                                | 7    | 1    | 5    | 4    |
| Education                                 | 13                               | 15   | 16   | 12   | 18   |
| Employment Services                       | ..                               | 2    | ..   | 4    | 1    |
| Environmental and Pollution Control       | ..                               | ..   | 1    | ..   | 2    |
| Finance                                   | 1                                | ..   | ..   | 5    | 1    |
| Food and Consumers Production             | 2                                | ..   | 4    | 5    | 2    |
| Forests and Fisheries                     | 11                               | 2    | 2    | 13   | 11   |
| Health and Family Welfare                 | 17                               | 17   | 12   | 54   | 14   |
| Home                                      | 14                               | 13   | 20   | 26   | 21   |
| Housing and Urban Development             | 2                                | 8    | 1    | 11   | 5    |
| Industries                                | 7                                | 19   | 19   | 28   | 22   |
| Information and Tourism                   | 10                               | 2    | 4    | 18   | 9    |
| Labour                                    | 3                                | 6    | 5    | 6    | 4    |
| Legislative Assembly Sectt.               | ..                               | ..   | ..   | 2    | ..   |
| Municipal Administration and Water Supply | 4                                | 8    | 8    | 14   | 9    |
| Prohibition and Excise                    | ..                               | ..   | ..   | 1    | ..   |
| Public                                    | 2                                | 3    | 1    | 1    | 2    |
| Public Works                              | 41                               | 32   | 22   | 32   | 31   |
| Revenue                                   | 2                                | 9    | 7    | 18   | 5    |
| Rural Development                         | 22                               | 29   | 16   | 21   | 9    |
| Social Welfare                            | 10                               | 31   | 11   | 28   | 22   |
| Transport                                 | 16                               | 17   | 8    | 17   | 14   |
| Total                                     | 198                              | 241  | 174  | 336  | 229  |

**(II) STATEMENT SHOWING THE DEPARTMENT WISE AND YEAR WISE  
PARTICULARS OF ASSURANCES IMPORTED OR TREATED AS READ  
AND RECORDED DURING 1980-84**

| <i>Departments</i><br>(1)                     | <i>1980</i><br>(2) | <i>1981</i><br>(3) | <i>1982</i><br>(4) | <i>1983</i><br>(5) | <i>1984</i><br>(6) |
|---|--------------------|--------------------|--------------------|--------------------|--------------------|
| Agriculture                                   | 14                 | 15                 | 10                 | 12                 | ..                 |
| Commercial Taxes; and Religious<br>Endowments | ..                 | 5                  | 4                  | 5                  | ..                 |
| Co-operation                                  | 2                  | 7                  | ..                 | 3                  | 1                  |
| Education                                     | 7                  | 7                  | 10                 | 2                  | ..                 |
| Employment Services                           | ..                 | ..                 | ..                 | 3                  | ..                 |
| Environmental and Pollution Control           | ..                 | ..                 | ..                 | ..                 | ..                 |
| Finance                                       | ..                 | ..                 | ..                 | ..                 | ..                 |
| Food and Consumers Production                 | ..                 | ..                 | 4                  | 5                  | ..                 |
| Forests and Fisheries                         | 10                 | 2                  | 2                  | 4                  | ..                 |
| Health and Family Welfare                     | 14                 | 11                 | 4                  | 13                 | ..                 |
| Home  | 10                 | 9                  | 14                 | 11                 | ..                 |
| Housing and Urban Development                 | 2                  | 8                  | 1                  | 2                  | ..                 |
| Industries                                    | 5                  | 13                 | 15                 | 20                 | 2                  |
| Information and Tourism                       | ..                 | ..                 | 3                  | 6                  | ..                 |
| Labour  | 2                  | 6                  | 4                  | 5                  | ..                 |
| Legislative Assembly Sectt.                   | ..                 | ..                 | ..                 | 1                  | ..                 |
| Municipal Administration and Water Supply     | ..                 | ..                 | ..                 | ..                 | ..                 |
| Prohibition and Excise                        | ..                 | ..                 | ..                 | ..                 | ..                 |
| Public  | 2                  | 2                  | ..                 | 1                  | ..                 |
| Public Works                                  | 30                 | 15                 | 14                 | 8                  | 1                  |
| Revenue                                       | 1                  | 4                  | 3                  | 2                  | ..                 |
| Rural Development                             | 20                 | 27                 | 11                 | 12                 | 1                  |
| Social Welfare                                | 6                  | 15                 | 1                  | 7                  | 1                  |
| Transport                                     | 11                 | 13                 | 7                  | 3                  | 1                  |
| Total   | 136                | 159                | 107                | 125                | 7                  |



**TABLE XXXIX**  
(Vide Page No. 179)

**STATEMENT SHOWING THE NUMBER OF ASSURANCES PENDING YEAR  
WISE AND DEPARTMENT WISE**

| <i>Department</i>                             | 1977 | 1978 | 1979 | 1980 | 1981 | 1982 | 1983 | 1984 | Total |
|---|------|------|------|------|------|------|------|------|-------|
| (1)   | (2)  | (3)  | (4)  | (5)  | (6)  | (7)  | (8)  | (9)  | (10)  |
| Agriculture                                   | ..   | 2    | 7    | 4    | ..   | 1    | 12   | 18   | 41    |
| Commercial Taxes; and Religious<br>Endowments | ..   | 9    | ..   | 4    | 1    | 1    | 6    | 5    | 26    |
| Co-operation                                  | ..   | 1    | ..   | ..   | ..   | 1    | 2    | 4    | 8     |
| Education                                     | 1    | 31   | 15   | 6    | 8    | 6    | 10   | 17   | 49    |
| Employment Services                           | ..   | 1    | ..   | ..   | 2    | ..   | 1    | 1    | 5     |
| Environmental and Pollution Control           | ..   | ..   | ..   | ..   | ..   | 1    | ..   | 2    | 3     |
| Finance                                       | ..   | 5    | ..   | 1    | ..   | ..   | 5    | 1    | 12    |
| Food and Consumers Production                 | ..   | ..   | ..   | 2    | ..   | ..   | ..   | 2    | 4     |
| Forests and Fisheries                         | ..   | 3    | 7    | 1    | ..   | ..   | 9    | 11   | 31    |
| Health and Family Welfare                     | ..   | 6    | 13   | 3    | 6    | 8    | 21   | 14   | 71    |
| Home  | 1    | 21   | 4    | 4    | 4    | 6    | 15   | 21   | 76    |
| Housing and Urban Development                 | 1    | 4    | ..   | ..   | ..   | ..   | 9    | 5    | 19    |
| Industries                                    | 1    | ..   | 2    | 2    | 6    | 4    | 8    | 20   | 43    |
| Information and Tourism                       | ..   | 8    | ..   | 10   | 2    | 1    | 12   | 9    | 42    |
| Labour  | ..   | 3    | 2    | 1    | ..   | 1    | 5    | 4    | 16    |
| Legislative Assembly Sectt.                   | ..   | 4    | 7    | ..   | ..   | ..   | 1    | ..   | 12    |
| Municipal Administration and Water<br>Supply  | 1    | 20   | 11   | 4    | 8    | 8    | 14   | 9    | 75    |
| Prohibition and Excise                        | ..   | ..   | ..   | ..   | ..   | ..   | 1    | ..   | 1     |
| Public  | ..   | 4    | 1    | ..   | 1    | 1    | ..   | 2    | 9     |
| Public Works                                  | 3    | 36   | 28   | 11   | 17   | 8    | 24   | 30   | 157   |
| Revenue                                       | 1    | 13   | 13   | 1    | 5    | 4    | 16   | 5    | 58    |
| Rural Development                             | ..   | 17   | 4    | 2    | 2    | 5    | 9    | 8    | 47    |
| Social Welfare                                | ..   | 18   | 24   | 4    | 16   | 10   | 17   | 21   | 110   |
| Transport                                     | 2    | 5    | 11   | 5    | 4    | 1    | 14   | 13   | 55    |
| Total   | 11   | 21   | 14   | 62   | 82   | 67   | 21   | 22   | 1,01  |
|   |      | 1    | 9    |      |      |      | 1    | 2    | 5     |

**TABLE NO. XL**  
(Vide Page No. 179)

**(I) VISIT OF OTHER STATE ASSURANCE COMMITTEE RO TAMIL NADU  
DURING 1980-1984**

|  |   |
|--|---|
| Committee on Government Assurances of Karnataka        | 13 <sup>th</sup> November 1980 to 19 <sup>th</sup> November 1980.   |
| Committee on Government Assurances of Andhra Pradesh   | 17 <sup>th</sup> December 1980 to 24 <sup>th</sup> December 1980  |
| Committee on Government Assurances of West Bengal      | 12 <sup>th</sup> January 1981 to 13 <sup>th</sup> January 1981 and 16 <sup>th</sup> January 1981 to 21 <sup>st</sup> January 1981 |
| Committee on Government Assurances of Bihar            | 21 <sup>st</sup> May 1981 to 29 <sup>th</sup> May 1981 and 31 <sup>st</sup> May 1981  |
| Committee on Government Assurances of Gujarat          | 21 <sup>st</sup> November 1981 to 28 <sup>th</sup> November 1981  |
| Committee on Government Assurances of Uttar Pradesh    | 29 <sup>th</sup> December 1982 to 30 <sup>th</sup> December 1982 and 1 <sup>st</sup> January 1983 to 5 <sup>th</sup> January 1983 |
| Committee on Government Assurances of Haryana          | 5 <sup>th</sup> January 1983 to 7 <sup>th</sup> January 1983  |
| Committee on Government Assurances of Kerala           | 30 <sup>th</sup> August 1983 to 31 <sup>st</sup> August 1983  |
| Committee on Government Assurances of Andhra Pradesh   | 2 <sup>nd</sup> December 1983, 3 <sup>rd</sup> December 1983 and 9 <sup>th</sup> December 1983                                    |
| Committee on Government Assurances of Haryana          | 8 <sup>th</sup> January 1984 to 9 <sup>th</sup> January 1984  |
| Committee on Government Assurances of West Bengal      | 5 <sup>th</sup> February 1984 to 9 <sup>th</sup> February 1984  |
| Committee on Government Assurances of Bihar            | 11 <sup>th</sup> July 1984 to 15 <sup>th</sup> July 1984 and 17 <sup>th</sup> July 1984 to 18 <sup>th</sup> July 1984             |
| Committee on Government Assurances of Himachal Pradesh | 6 <sup>th</sup> November 1984 to 7 <sup>th</sup> November 1984.   |

**(II) COMMITTEE ON GOVERNMENT ASSURANCES OF THE TAMIL NADU  
LEGISLATIVE ASSEMBLY UNDERTOOK STUDY TOUR IN OTHER  
STATES DURING 1980-1984**

|   |  |  |
|---|--|--|
| Committee on Government Assurances for the year 1980-82 | 9 <sup>th</sup> November 1981 to 25 <sup>th</sup> November 1981  | New Delhi, Jammu and Kashmir, Rajasthan, Andhra Pradesh.                           |
| Committee on Government Assurances for the year 1982-83 | 14 <sup>th</sup> October 1982 to 3 <sup>rd</sup> November 1982   | New Delhi Jammu and Kashmir, Haryana, Punjab, Maharashtra, Union Territory of Goa. |
| Committee on Government Assurances for the year 1983-84 | 30 <sup>th</sup> November 1983 to 13 <sup>th</sup> December 1983 | Port Blair, West Bengal, New Delhi, Rajasthan.                                     |

**TABLE NO. XLI**  
(Vide Page No. 179)

**HOUSE COMMITTEE**  
**1980-81 AND 1981-82**

*Chairman*

1. Hon. P.H. Pandian (Deputy Speaker)

*Member*

2. Thiru S. Sivasamy
3. Thiru A. Ramalingam
4. Thiru A.T. Kulasekar
5. Thiru K. Rangasamy
6. Thiru M.K. Rajamanickam
7. Thiru P. Gurusamy
8. Thiru T. Marimuthu
9. Selvi P. Vijayalakshmi
10. Thiru K. Narayanasamy
11. Thirumathi T. Rajambal
12. Thiru P. Mookaiyan
13. Thiru P. Kaliamoorthy
14. Thiru S. Balakrishnan
15. Thiru R. Chakrapani
16. Thiru N. Aranganathan
17. Thiru N. Sivagnanam

**1982-83**

*Chairman*

1. Hon. Thiru P.H. Pandian (Deputy Speaker)

*Member*

2. Thiru A.T. Karuppiah
3. Thiru M. Sundaram
4. Thiru M.P. Munusamy
5. Thiru C.T. Chidambaram
6. Thiru A. Chandrasekaran
7. Thiru T. Samikkannu
8. Thiru K.R. Chinnaraj
9. Thiru M. Subramannian
10. Thiru R. Thiruman
11. Thiru S. Kalitheerthan
12. Thiru K.M.S. Subramaniam
13. Thiru A. Thangarasu
14. Thiru K.P. Nachimuthu
15. Thiru R. K. Perumal
16. Thiru M. Annadasan
17. Thirumathi A.S. Ponnammal
18. Thiru A. Sahul Hammeed

**1983-84**

Chairman

1. Hon. Thiru P.H. Pandian (Deputy Speaker)

Member

2. Thiru S. Aranganathan
3. Thiru M. Aranganathan
4. Thiru B. Aurnagiri
5. Thiru M. Annadasan
6. Thiru S.N. Ramasami
7. Thiru Nannialm A. Kalaiarasan
8. Thiru C. Kuppusamy
9. Thiru R. Chakrapani
10. Thiru T. Samikannu
11. Thiru Virudunagar M. Sundararajan
12. Thiru P.S. Chennimalai alias Kandasamy
13. Thiru P. Theertharaman
14. Thiru T.K. Nallappan
15. Thiru Babu Janardhanam
16. Thiru A. Periasamy
17. Thiru N. Perumal
18. Thiru T. Veerasamy

**1984-85**

Chairman

1. Hon. Thiru P.H. Pandian (Deputy Speaker)

Member

2. Thiru R. Amirtharaj
3. Thiru T. Anbazhagan
4. Thiru V. Balakrishnan
5. Thiru C. Ganesan
6. Thiru I. Ganesan
7. Thiru S. Jagathratshagan
8. Thiru M.Kannan
9. Thiru A.T. Karuppiyah
10. Thiru Kovai Thambi
11. Thiru R.S. Munirathinam
12. Thiru P.M. Narasimhan
13. Thiru Pammal Nallathambi
14. Thiru S. Ramalingam
15. Thiru R. Ramasamy
16. Thiru K. Sattanatha Karaiyalar
17. Thiru Thiruppur R. Manimaran

**TABLE NO. XLII**  
(Vide Page No. 192)  
**PARTICULARS OF RETURN FURNISHED DURING 1980-81**

| <i>Date on which placed on<br/>the Table of the House</i> | <i>As on 31<sup>st</sup></i>               |  |  |  | <i>Return up to<br/>March 1984</i>  |
|---|--|--|--|--|---|
|   | <i>Return<br/>up to<br/>March<br/>1980</i> | <i>Return<br/>up to<br/>March<br/>1981</i> | <i>Return<br/>up to<br/>March<br/>1981</i> | <i>Return<br/>up to<br/>March<br/>1983</i> |   |
| (1)   | (2)  | (3)  | (4)  | (5)  | (6)   |
| 12 <sup>th</sup> August 1980                              | 3  | ..   | ..   | ..   | Returns were<br>received but not<br>placed as the<br>Assembly<br>adjourned, sine die<br>on 15 <sup>th</sup> October<br>1984 |
| 1 <sup>st</sup> September 1981                            | 10   | 2  | ..   | ..   |   |
| 7 <sup>th</sup> April 1982                                | 2  | 28   | ..   | ..   |   |
| 23 <sup>rd</sup> April 1982                               | 1  | 1  | 35   | ..   |   |
| 18 <sup>th</sup> November 1983                            | ..   | 2  | 4  | 9  |   |
| 28 <sup>th</sup> April 1984                               | ..   | ..   | ..   | 14   |   |
|   | 16   | 43   | 39   | 23   |   |

**TABLE NO. XLIII**  
(Vide Page No. 196)

*(a) Number of meeting days and Volumes*

| <i>Year</i> | <i>Number of<br/>meeting days</i> | <i>Total hours of sittings</i> |                        | <i>Number of<br/>printed Pages</i> | <i>Number of<br/>volumes</i> |
|-------------|-----------------------------------|--------------------------------|------------------------|------------------------------------|------------------------------|
| (1)         | (2)                               | <i>Hrs.</i><br>(3)             | <i>Minutes.</i><br>(4) | (5)                                | (6)                          |
| 1980        | 39                                | 101                            | 06                     | 4,627                              | 8                            |
| 1981        | 77                                | 328                            | 17                     | 11,900                             | 17                           |
| 1982        | 52                                | 267                            | 45                     | 9,014                              | 16                           |
| 1983        | 78                                | 281                            | 07                     | 10,267                             | 17                           |
| 1984        | 55                                | 268                            | 30                     | 9,380                              | 14                           |

*(b) Number of speeches made by Members*

| <i>Year</i> | <i>Tamil</i> | <i>English</i> | <i>Total</i> |
|-------------|--------------|----------------|--------------|
| (1)         | (2)          | (3)            | (4)          |
| 1980        | 966          | 7              | 973          |
| 1981        | 2,651        | 17             | 2,668        |
| 1982        | 2,036        | 26             | 2,062        |
| 1983        | 2,546        | 75             | 2,621        |
| 1984        | 1,556        | 18             | 1,574        |

Number of Members who did not even speak on a single occasion  
(except Question hour) ... 10

Number of Members who spoke on only one occasion  
(Except question hour) ... 8

*(c) Ministers who spoke on more than 100 times (Except Question)*

| <i>Serial number</i> | <i>Name</i>                    | <i>Number of Speeches</i> |
|----------------------|--------------------------------|---------------------------|
| (1)                  | (2)                            | (3)                       |
| 1                    | Hon. Dr. M.G. Ramachandran     | 155                       |
| 2                    | Hon. Dr. V.R. Nedunchezian     | 541                       |
| 3                    | Hon. Thiru S.D. Somasundaram   | 204                       |
| 4                    | Hon. Thiru P. Kulandaivelu     | 190                       |
| 5                    | Hon. Thiru S. Aranganayakam    | 160                       |
| 6                    | Hon. Thiru S. Raghavanandham   | 160                       |
| 7                    | Hon. Thiru S. Ramachandran     | 159                       |
| 8                    | Hon. Dr. H.V. Hande            | 159                       |
| 9                    | Hon. Thiru C. Ponnaiyan        | 136                       |
| 10                   | Hon. Thiru S. Thirunavukkarasu | 102                       |

*(d) Members who spoke on more than 100 times*

|    | <i>Names of Members</i>             | <i>Number of time spoken</i> |
|----|-------------------------------------|------------------------------|
| 1  | Thiru A. Rahmankhan                 | 363                          |
| 2  | Thiru R. Umanath                    | 276                          |
| 3  | Thiru N.S.V. Chithan                | 255                          |
| 4  | Thiru Durai Murugan                 | 224                          |
| 5  | Thiru L. Ilayaperumal               | 201                          |
| 6  | Thiru N. Sankariah                  | 187                          |
| 7  | Thiru P. Nedumaran                  | 176                          |
| 8  | Thiru R. Karuppiah                  | 173                          |
| 9  | Thiru S. Alagarwamy                 | 168                          |
| 10 | Thiru P. Easwaramurthy alias Sornam | 128                          |
| 11 | Dr. M. Karunanidhi                  | 120                          |
| 12 | Thiru N. Sundararaj                 | 115                          |

*(e) Ministers who spoke for more than 10 Hours*

|   | <i>Name</i>                  | <i>Tamil</i> |             | <i>English</i> |             | <i>Total</i> |             |
|---|------------------------------|--------------|-------------|----------------|-------------|--------------|-------------|
|   |                              | <i>Hrs.</i>  | <i>Mts.</i> | <i>Hrs.</i>    | <i>Mts.</i> | <i>Hrs.</i>  | <i>Mts.</i> |
| 1 | Hon. Dr. M.G. Ramachandran   | 23           | 54.50       | ..             | ..          | 23           | 54.50       |
| 2 | Hon. Dr. V.R. Nedunchezian   | 56           | 05          | 0              | 4           | 23           | 09          |
| 3 | Hon. Thiru S.D. Somasundaram | 26           | 20          | 0              | 4.50        | 56           | 24.50       |
| 4 | Hon. Thiru C. Ponnaiyan      | 22           | 16.50       | 2              | 7.50        | 26           | 24          |
| 5 | Hon. Thiru C. Aranganayagam  | 17           | 19.50       | 0              | 10          | 17           | 29.50       |
| 6 | Hon. Thiru S. Raghavanandham | 15           | 40          | 0              | 11          | 15           | 51          |

*(f) Members who spoke for more than 10 hours*

| <i>Name</i>              | <i>Tamil</i> |             | <i>English</i> |             | <i>Total</i> |             |
|--------------------------|--------------|-------------|----------------|-------------|--------------|-------------|
|                          | <i>Hrs.</i>  | <i>Mts.</i> | <i>Hrs.</i>    | <i>Mts.</i> | <i>Hrs.</i>  | <i>Mts.</i> |
| (1)                      | (2)          | (3)         | (4)            | (5)         | (6)          | (7)         |
| 1. Thiru A. Rahmankhan   | 32           | 14.75       | 0              | 1.50        | 32           | 16.25       |
| 2. Thiru R. Umanath      | 26           | 52.50       | ..             | ..          | 26           | 52.50       |
| 3. Thiru P. Nedumaran    | 25           | 18.75       | ..             | ..          | 25           | 18          |
| 4. Thiru N. Sankariah    | 22           | 58.50       | ..             | ..          | 22           | 58.50       |
| 5. Thiru Durai Murugan   | 22           | 35.50       | 0              | 04          | 22           | 39.50       |
| 6. Thiru K. Anbazhagan   | 21           | 13          | ..             | ..          | 21           | 13          |
| 7. Thiru N.S.V. Chithan  | 20           | 00          | 1              | 1.75        | 21           | 1.75        |
| 8. Thiru L. Ilayaperumal | 20           | 56.25       | ..             | ..          | 20           | 56.25       |
| 9. Thiru R. Karuppiyah   | 20           | 03          | ..             | ..          | 20           | 03          |
| 10. Thiru S. Alagarswamy | 18           | 13.50       | ..             | ..          | 18           | 13.50       |
| 11. Dr. M. Karunanidhi   | 18           | 09          | ..             | ..          | 18           | 09          |

*(g) Number of supplementaries put in Tamil and English*

| <i>Year</i> | <i>Supplementaries<br/>in Tamil</i> | <i>Supplementaries<br/>in English</i> | <i>Total</i> |
|-------------|-------------------------------------|---------------------------------------|--------------|
| (1)         | (2)                                 | (3)                                   | (4)          |
| 1980        | 1,042                               | 8                                     | 1,050        |
| 1981        | 4,142                               | 5                                     | 4,147        |
| 1982        | 2,412                               | 1                                     | 2,413        |
| 1983        | 3,668                               | 5                                     | 3,673        |
| 1984        | 2,313                               | 5                                     | 2,318        |

*(h) Name of the Members who put large number of supplementary Questions*

| <i>Name</i>                               | <i>Number of<br/>Supplementary<br/>Questions</i> |
|---|--|
| (1)                                       | (2)  |
| 1. Thiru P.S. Thiruvengadam               | 516  |
| 2. Thiru R. Thamaraiyani                  | 461  |
| 3. Thiru K. Ramani                        | 406  |
| 4. Thiru N.S.V. Chithan                   | 374  |
| 5. Thiru S. Alagarswamy                   | 348  |
| 6. Thiru N. Palanivel                     | 328  |
| 7. Thiru Vedachandur V.P. Balasubramanian | 327  |
| 8. Thiru L. Ilayaperumal                  | 325  |
| 9. Thiru Easwaramurthy alias P. Sornam    | 308  |

**TABLE NO. XLIV**  
(Vide Page No. 209)

**DETAILS OF EXPENSES INCURRED SALARY AND ALLOWANCE OF HON.  
SPEAKER AND DEPUTY SPEAKER, OFFICERS AND STAFF OF THE LEGISLATIVE  
ASSEMBLY SECRETARIAT**

|   | <i>1980-81</i> | <i>1981-82</i> | <i>1982-83</i> | <i>1983-84</i> | <i>1984-85</i> | <i>Total</i> |
|---|----------------|----------------|----------------|----------------|----------------|--------------|
| Pay of Speaker and Deputy Speaker (Charged) | 18,663         | 21,000         | 31,450         | 32,400         | 23,700         | 1,27,213     |
| Medical Charges (Charged)                   | 67             | ..             | ..             | ..             | ..             | ..           |
| Other Allowances (Charged)                  | 1,000          | 1,200          | 43,913         | 16,488         | 11,779         | 74,380       |
| Travel Expenses (Charged)                   | 70,000         | 1,59,215       | 1,47,745       | 98,671         | 34,364         | 5,09,995     |
| Motor Vehicles (Charged)                    | ..             | 62,329         | 55,044         | 55,684         | 41,000         | 2,14,057     |
| Pay of Members(Voted)                       | 4,97,951       | 6,71,116       | 8,46,166       | 7,04,403       | 5,10,386       | 32,30,022    |
| Medical Charges (Voted)                     | 11,732         | 32,225         | 46,975         | 47,395         | 22,640         | 1,60,967     |
| Other Allowances (Voted)                    | 9,82,488       | 18,34,666      | 2,20,455       | 17,62,923      | 12,76,865      | 60,77,397    |
| Travel Expenses (Voted)                     | 24,02,613      | 28,65,078      | 21,97,983      | 28,33,592      | 19,60,954      | 1,22,60,220  |
| Wages                                       | 21,000         | 21,367         | 13,685         | 17,919         | 16,600         | 90,571       |
| Office Expenses- Other Contingencies        | 61,332         | 15,485         | 46,482         | 27,725         | 34,000         | 1,85,024     |
| Motor Vehicles                              | 100            | 23,561         | 22,922         | 12,295         | ..             | 58,878       |
| Other Charges                               | 87,875         | 77,767         | 1,14,391       | 95,070         | 99,870         | 4,74,973     |
| Pay of Officers and Staff                   | 18,40,545      | 19,91,542      | 19,99,508      | 20,20,295      | 15,06,480      | 93,58,370    |
| Dearness Allowances to Officers and Staff   | 2,19,368       | 4,48,443       | 7,29,275       | 9,25,824       | 96,664         | 24,19,574    |
| Other Allowances to officers and Staff      | 3,87,865       | 4,32,078       | 4,33,329       | 4,26,989       | 34,546         | 17,14,807    |
| Medical Charges to Officers and Staff       | 35,073         | 49,256         | 60,764         | 75,679         | 39,000         | 2,59,772     |
| Travel Expenses to Officers and Staff       | 53,498         | 99,261         | 2,00,895       | 1,65,043       | 908            | 5,19,605     |



|  | 1980-81          | 1981-82            | 1982-83            | 1983-84            | 1984-85          | Total              |
|--|------------------|--------------------|--------------------|--------------------|------------------|--------------------|
| Leave Travel   | ..               | ..                 | 10,713             | 48,846             | 1,644            | 61,203             |
| Concession to Officers and Staff Office Expenses including Telephone Charges and Other contingencies (L.A. Sectt.) | 9,99,393         | 14,74,160          | 26,86,980          | 11,49,827          | 6,47,422         | 69,57,782          |
| Other Charges (including cost of book for Legislature Library)   | 34,207           | 1,03,479           | 4,20,860           | 24,100             | 41,590           | 6,24,236           |
| Maintenance in Legislators Hostel  | 15,410           | 25,714             | 15,268             | 28,123             | 4,109            | 88,624             |
| Other Charges in Legislators Hostel  | 2,54,652         | 1,05,960           | 98,347             | 1,81,972           | 720              | 6,41,651           |
| <b>Total</b>   | <b>79,94,832</b> | <b>1,05,14,902</b> | <b>1,04,43,150</b> | <b>1,07,51,263</b> | <b>64,05,241</b> | <b>4,61,09,388</b> |

**TABLE XLV**  
(Vide Page No. 210)  
**SPEAKER AND DEPUTY SPEAKER**

|                            | 1980-81 | 1981-82  | 1982-83  | 1983-84 | 1984-85 | Total    |
|----------------------------|---------|----------|----------|---------|---------|----------|
| (1)                        | (2)     | (3)      | (4)      | (5)     | (6)     | (7)      |
| Pay (Charged)              | 18,663  | 21,000   | 31,450   | 32,400  | 23,700  | 1,27,213 |
| Medical Charges (Charged)  | 67      | ..       | ..       | ..      | ..      | 67       |
| Other Allowances (Charged) | 1,000   | 1,200    | 43,913   | 16,488  | 11,779  | 74,380   |
| Travel Expenses (Charged)  | 70,000  | 1,59,215 | 1,47,745 | 98,671  | 34,364  | 5,09,995 |

**LEADER OF OPPOSITION**

|                    | 1980-81 | 1981-82 | 1982-83 | 1983-84 | 1984-85 | Total  |
|--------------------|---------|---------|---------|---------|---------|--------|
| (1)                | (2)     | (3)     | (4)     | (5)     | (6)     | (7)    |
| Pay and Allowances | 7,381   | 10,200  | 14,250  | 7,919   | aa      | 39,750 |

a -Thiru M. Karunanidhi the then Hon. Leader of Opposition had resigned his Office with effect from 18<sup>th</sup> August 1983.

aa -Thiru K.S.G. Haja Sherif, MLA was recognized as Leader of Opposition in Tamil Nadu Legislative Assembly from 29<sup>th</sup> August 1983 in G.O. Ms. No. 170 Legislative Assembly dated 29<sup>th</sup> August 1983. However, he has not been paid salary in view of the stay order dated 5<sup>th</sup> May, 1983 of the Supreme Court on this Writ petitions in regard to the disqualification of his membership in the Assembly.

**TABLE NO. XLVI**

(Vide Page No. 213)

**1. STATEMENT OF SALARY AND OTHER ALLOWANCES DRAWN BY THE MEMBER DURING 1980-81**

| <i>Year</i> | <i>Pay</i><br>Rs. | <i>Other Allowances</i><br>Rs. | <i>Total</i><br>Rs. |
|-------------|-------------------|--------------------------------|---------------------|
| 1980-81     | 4,91,437          | 9,81,620                       | 14,73,057           |
| 1981-82     | 6,50,048          | 18,31,216                      | 24,81,265           |
| 1982-83     | 7,66,825          | 19,55,804                      | 27,22,629           |
| 1983-84     | 7,70,347          | 19,21,993                      | 26,92,340           |
| 1984-85     | 5,10,386          | 12,76,865                      | 17,87,251           |

**II. DETAILS OF MEDICAL REIMBURSEMENT BILLS PAID TO SITTING MEMBERS AND THE AMOUNT**

| <i>Year</i> | <i>Number of bills</i> | <i>Amount</i><br>Rs. |
|-------------|------------------------|----------------------|
| 1980-81     | 539                    | 11,732.80            |
| 1981-82     | 648                    | 32,125.50            |
| 1982-83     | 743                    | 46,975.80            |
| 1983-84     | 1,024                  | 47,443.65            |
| 1984-85     | 462                    | 22,640.95            |

**III. LIST OF DECEASED MEMBERS WHOSE FAMILIES WERE BENEFITTED UNDER THE FAMILY ALLOWANCE SCHEME**

| <i>Name of the Member</i>                | <i>Date of demise</i> |
|--|-----------------------|
| 1. Thiru V. Valmigi                      | 28-12-1980            |
| 2. Thiru S. Kesava Adithan               | 26-11-1982            |
| 3. Thiru N. Kittappa                     | 11-11-1983            |
| *4. S. Natarajan                         | 23-2-1984             |
| *5. Thiru R. Vijaya Rangunatha Thondaman | 24-7-1984             |

\*Action is being taken

**TABLE NO. XVII**

(Vide Page No. 213)

**STATEMENT OF TRAVELLING ALLOWANCE DRAWN BY MEMBERS DURING THE PERIOD FROM 1980 TO 1984**

| <i>Year</i>            | <i>Number of T.A. bills countersigned</i> | <i>T.A. and D.A. paid towards the meetings of the Assembly or of its committees</i> | <i>Number of non-drawal certificates issued towards Government Committee Bills</i> |
|------------------------|---|---|--|
| 1980-81                | 2,719                                     | 15,77,788.40  | 9  |
| 1981-82                | 2,605                                     | 16,53,381.20  | 12   |
| 1982-83                | 2,645                                     | 14,78,183.75  | 13   |
| 1983-84                | 2,700                                     | 17,99,488.70  | 25   |
| 4-4-1984 to 21-11-1984 | 1,185                                     | 7,71,233.75   | 27   |

**TABLE NO. XLVIII**

(Vide page No. 214)

**STATEMENT OF TOWARDS SUPPLY OF RAIL TRAVELS COUPONS AND BUS PASSES**

| <i>Year</i> | <i>Rail travel coupon</i> | <i>Bus pass</i> |
|-------------|---------------------------|-----------------|
|             | Rs.                       | Rs.             |
| 1980-81     | 4,26,000.00               | 2,50,000.00     |
| 1981-82     | 5,47,500.00               | 2,50,000.00     |
| 1982-83     | 6,57,000.00               | 2,50,000.00     |
| 1983-84     | 6,57,000.00               | 2,50,000.00     |
| 1984-85     | 9,00,500.00               | 2,50,000.00     |

**TABLE NO. XLIX**

(Vide Page No. 215)

**STATEMENT OF EXPENDITURE TOWARDS REIMBURSEMENT OF TELEPHONE INSTALLATION CHARGES AND THE AMOUNT OF ADVANCE PAID TO MEMBERS TO MEET THE EXPENSES TOWARDS DEPOSIT FOR INSTALLATION OF TELEPHONES AT THE RESIDENCE OF MEMBERS**

| <i>Year</i> | <i>Expenditure incurred towards reimbursement of installation charges</i> | <i>Amount of advance paid to meet the expenses towards deposit for installation of telephones at the residence of Members</i> |
|-------------|---|---|
|             | Rs.   | Rs.   |
| 1980-81     | 1,150.00  | Nil.  |
| 1981-82     | 1,900.00  | 5,650.00  |
| 1982-83     | 250.00  | 66,025.00   |
| 1983-84     | 300.00  | ....  |
| 1984-85     | 300.00  | 350.00  |

**TABLE NO. L**

(Vide Page No. 216)

**STATEMENT OF EXPENDITURE INCURRED TOWARDS PAYMENT OF PENSION TO FORMER MEMBERS OF LEGISLATIVE ASSEMBLY**

(Year wise particulars from April to March)

|                             | Rs.          | P. |
|-----------------------------|--------------|----|
| 1980-1981                   | 19,66,206.30 |    |
| 1981-1982                   | 22,07,871.33 |    |
| 1982-83                     | 20,72,116.95 |    |
| From 1-4-1983 to 15-11-1984 | 34,09,533.38 |    |

**STATEMENT OF EXPENDITURE INCURRED TOWARDS THE PAYMENT OF REIMBURSEMENT OF MEDICAL EXPENSES TO THE FORMER MEMBERS OF LEGISLATIVE ASSEMBLY**

|                             | Rs.       | P. |
|-----------------------------|-----------|----|
| 1982-1983                   | 4,405.50  |    |
| From 1-4-1983 to 15-11-1984 | 12,568.90 |    |

**TABLE NO. LI**  
(Vide Page No. 227)

**COMMONWEALTH PARLIAMENTARY ASSOCIATION**  
(Tamil Nadu Branch)

**List of Office Bearers**

**(1980-81)**

*Joint Presidents*

1. Thiru K. RAJARAM, Speaker, Legislative Assembly.
2. Thiru P.M. SIVAGNANAM, Chairman, Legislative Council.

*Vice-Presidents*

1. Dr. V.R. Nedunchezian, Leader of the House (Assembly).
2. Thiru K. Raja Mohammed, Leader of the House (Council).
3. Dr. M. Karunanidhi, Leader of the Opposition (Assembly).

*Treasurer*

Thiru S. Ramachandran, Minister for Electricity

*Executive Committee Members*

1. Thiru S. Thirunavukkarasu, Minister for Industries.
2. Thiru P.H. Pandian, Deputy Speaker.
3. Thiru K.S.G. Haja Shereeff, M.L.A.
4. Thiru O. Subramanian, M.L.A.
5. Thiru R. Thamaraiikkani, M.L.A.
6. Thiru Durai Ramaswamy, M.L.A.
7. Thiru K.Anbazzhagan, M.L.A.
8. Thiru V. Krishnamoorthy, M.L.A.
9. Dr. K. Sourirajan, M.L.A.
10. Thiru Vijaya Rangunatha Thondaman, M.L.A.
11. Thiru R.M. Veerappan, Minister for Information and Religious Endowments.
12. Dr. H.V. Hande, Minister for Health.
13. Thiru N. Veerasamy, M.L.C.
14. Thiru K. Ramamoorthy, M.L.C.
15. Thiru G. Swaminathan, M.L.C.
16. Dr. T.R. Janardhanam, M.L.C.

**(1981-82)**

*Joint Presidents*

1. Thiru K. RAJARAM, Speaker, Legislative Assembly.
2. Thiru P.M. SIVAGNANAM, Chairman, Legislative Council.

*Vice-Presidents*

1. Dr. V.R. Nedunchezian, Leader of the House (Assembly).
2. Thiru K. Raja Mohammed, Leader of the House (Council).
3. Dr. M. Karunanidhi, Leader of the Opposition (Assembly).

*Treasurer*

Thiru S. Ramachandran, Minister for Electricity

*Executive Committee Members*

1. Thiru S. Thirunavukkarasu, Minister for Industries.
2. Thiru P.H. Pandian, Deputy Speaker.
3. Thiru K.S.G. Haja Shereeff, M.L.A.
4. Thiru O. Subramanian, M.L.A.
5. Thiru R. Thamaraiikkani, M.L.A.
6. Thiru Durai Ramaswamy, M.L.A.
7. Thiru J.S. Raju, M.L.A.
8. Thiru V. Krishnamoorthy, M.L.A.
9. Dr. K. Sourirajan, M.L.A.
10. Thiru Vijaya Rangunatha Thondaman, M.L.A.
11. Thiru P. Vijayaraghavan, M.L.A.
12. Thiru R.M. Veerappan, Minister for Information and Religious Endowments.
13. Dr. H.V. Hande, Minister for Health.
14. Thiru N. Veerasamy, M.L.C.
15. Thiru K. Ramamoorthy, M.L.C.
16. Thiru G. Swaminathan, M.L.C.
17. Dr. T.R. Janardhanam, M.L.C.

**(1982-83)**

*Joint Presidents*

1. Thiru K. RAJARAM, Speaker, Legislative Assembly.
2. Thiru P.M. SIVAGNANAM, Chairman, Legislative Council.

*Vice-Presidents*

1. Dr. V.R. Nedunchezian, Leader of the House (Assembly).
2. Thiru K. Raja Mohammed, Leader of the House (Council).
3. Dr. M. Karunanidhi, Leader of the Opposition (Assembly).

*Treasurer*

Thiru S. Ramachandran, Minister for Electricity

*Executive Committee Members*

1. Thiru S. Thirunavukkarasu, Minister for Industries.
2. Thiru R.M. Veerappan, Minister for Information and Religious Endowments.
3. Dr. H.V. Hande, Minister for Health.
4. Thiru P.H. Pandian, Deputy Speaker.
5. Thiru K.S.G. Haja Sheriff, M.L.A.
6. Thiru N.S.V. Chitthan M.L.A.
7. Thiru Salem M.Arumugam, M.L.A.
8. Thiru D. Purushothaman, M.L.A.
9. Dr. K. Samarasam, M.L.A.
10. Thiru K.P. Palaniappan, M.L.A.
11. Thiru P. Nedumaran, M.L.A.
12. Thiru L. Balaraman, M.L.A.
13. Thiru M. Ambikapathy, M.L.A.
14. Thiru K. Sankaralingam, M.L.A.
15. Thiru A.J. Doss, M.L.C.
16. Thirumathi Tara Cherian, M.L.C.
17. Thiru C. Ramalingam, M.L.C.

**(1983-84)**

*Joint Presidents*

1. Thiru K. RAJARAM, Speaker, Legislative Assembly.
2. Thiru P.M. SIVAGNANAM, Chairman, Legislative Council.

*Vice-Presidents*

1. Dr. V.R. Nedunchezian, Minister for Finance.
2. Thiru R.M. Veerappan, Minister for Information and Religious Endowments.
3. Thiru K.S.G. Haja Sheriff, Leader of the Opposition (Assembly)\*.

*Treasurer*

Thiru S. Ramachandran, Minister for Electricity

*Executive Committee Members*

1. Thiru S. Thirunavukkarasu, Minister for Industries.
2. Dr. H.V. Hande, Minister for Health.
3. Thiru P.H. Pandian, Deputy Speaker.
4. Thiru O. Subramanian, M.L.A.
5. Thiru L. Balaraman, M.L.A.
6. Thiru Durai Murugan, M.L.A.
7. Thiru V. Krishnamoorthy, M.L.A.
8. Thiru R. Thamarakkani, M.L.A.
9. Thiru V.R. Jayaraman, M.L.A.
10. Thiru J. Hemachandran, M.L.A.
11. Thiru P. Vijayaraghavan, M.L.A.
12. Thiru M. Sankaralingam, M.L.C.
13. Thiru C. Ramalingam, M.L.C.
14. Thiru K. Ramamoorthy, M.L.C.
15. Selvi A. Leelavathi, M.L.C.

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\* Assumed office w.e.f. 29-8-83.